Fourth Series, Vol. XV No. 40

Wednesday, April 10, 1968
Chaitra 21, 1890 (Saka)

LOK SABHA DEBATES

Fourth Session

LOK SABHA SECRETARIAT
New Delhi

CONTENTS

No. 40—Wednesday, April 10, 1968/Chaitra 21, 1890 (Saka)

COLUMNS

Oral Answers to Questions—

*Starred Questions Nos. 1137 to 1141 . 3171—3202

Short Notice Question No. 19 . 3202—13

Written Answers to Questions —

Starred Questions Nos. 1142 to 1148, 1150 to 1156 and 1158 to 1165 . . . . . 3213—30

Unstarred Questions Nos. 6800 to 6822, 6824 to 6849, 6851 to 6855, 6858 to 6861, 6863 to 6877, 6879 to 6891 and 6893 to 6895 . . . . . 3231—3300

Calling Attention to Matter of Urgent Public Importance—

Visit of Deputy Prime Minister to Sikkim, Bhutan and forward areas . . . . . 3300—04

Papers Laid on the Table . . . . . 3304—06

Committee on Private Members Bills and Resolutions—

Twenty-seventh Report 3306

Estimates Committee—

Forty-second Report 3306

Committee on Public Undertakings—

Tenth Report . . . 3306

Demands for Grants 1968-69 —

Ministry of Food, Agriculture, Community Development and Cooperation . . . . . 3307—3435

Shri N. Shivappa . . . . . 3307—16

Shri Brahm Prakash . . . . . 3317—24

Shri Yajna Datt Sharma . . . . . 3324—35

Shri K.N. Tiwary . . . . . 3335—43

Shri C. Chittybabu . . . . . 3343—50

Shrimati Sharda Mukerjee . . . . . 3350—56

Shri Sarjoo Pandey . . . . . 3356—64

Shri Yajnik . . . . . 3364—69

Shri J. Ramapathi Rao . . . . . 3369—74

Dr. Karni Singh . . . . . 3374—79

Shri B.D. Deshmukh . . . . . 3379—87

*The + sign marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

265(Ai) LSD—1.

	Columns
Shri Bhagabən Dəs .	3387—91
Shri Shəmbhu Nəth .	3391—97
Shri Shinkre . .	3397—3402
Shri Randhir Singh .	3402—09
Shri Deiveekan .	3409—14
Shri V.N. Jadhav . .	3416—23
Shri Molahu Prasad . . .	3424—30
Dr. Sushila Nayar . . .	3430—35
Half-an Hour Discussion re. Operation of Air Service by A Private Company—	3436—58
Shri Madhu Limaye	3436—45
Dr. Karan Singh .	3449—57

LOK SABHA

Wednesday, April 10, 1968/Chaitra 21, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Distribution of West German Propaganda Features by Universal Press Service.

*1137. SHRI JYOTIRMOY BASU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have examined the allegation that Universal Press Service is distributing features originating from a West German propaganda organisation free of cost to the Indian dailities and periodicals;

(b) whether Government have ascertained from the Indian publishers regarding payments they receive for providing clippings of the German D.A.D. features published in their newspapers; and

(c) the amount the Universal Press Service of Madras received for Indian language translation and distribution of these German features during the years from 1965 to 1967?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDANI SATPATHY): (a) Enquiries reveal that the Universal Press Service is distributing free of cost material received from a private Publicity Agency in Hamberg to Indian newspapers. The material distributed is reported to cover various aspects of life in the Federal Republic of Germany but further enquiries are being made.

(b) No, Sir.

(c) In an import application, the Universal Press Service had indicated the following earnings from West Germany:

1965	Rs. 1,85,776·00
1966	Rs. 2,22,741·00
1967 (upto 2-6-1967)	Rs. 1,37,713·25

SHRI JYOTIRMOY BASU: May I know whether it is a fact that the Press Information Bureau was presented with a dozen electric typewriters and offset duplicators by the West German Government Information Department?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): I want notice; I have no information about that.

SHRI JYOTIRMOY BASU: May I know whether the Information and Broadcasting Ministry has requested the Intelligence Bureau to enquire into the working of all foreign-operated agencies, etc., like, Nafen, UPS, Infa, AANS, T.P. and Junior Statesman and whether the reports of such investigations are available to the Press Information Bureau?

SHRI K. K. SHAH: We have not asked.

SHRI CHENGALRAYA NAIDU: You have not mentioned Russian.

SHRI JYOTIRMOY BASU: Ask the Minister.

MR. SPEAKER: Order, order. That is not the way of passing a question.

श्री अटल बिहारी वाजपेयी : क्या मंत्री महोदय यह बतलाने की कृपा करेंग कि इस युनिवरसल प्रस सर्विस को चलाने वाले कौन लोग हैं और क्या पश्चिमी जर्मनी की कोई संवाद समिति इस एजेंसी के साथ जुड़ी हुई है ?

SHRI K. K. SHAH: Shri M. P. Radhakrishnan is the proprietor of UPS and he is receiving material from the Dienst Aus Dentschiand which is an agency in Hamburg.

श्री शशि भूषण वाजपेयी : इस एजेंसी को अब तक कितना रुपया पश्चिमी जर्मनी से मिला है, फौरेन करेंसी के तौर पर कितना आया था और भारतीय करेंसी में क्या दिया गया ? दूसरे यह जो एजेंसी है वह जो पश्मिी जर्मनी सरकार की वह कायवाही है उसे भी यह बहुत सी भारतीय भाषाओं में जैसे उर्दू, गुरुमुखी, बंगाली आदि में उस का ट्रान्सलेशन कर के सारे देश में भजती है तो यह जो काम वह एजेंसी करती है वह राजनैतिक है या अखबारी दुनिया का काम है ?

SHRI K. K. SHAH: From what little information we have, we have given the figures for 1965, 1966 and 1967. The money is paid every year and the money is received through the Reserve Bank of India and, therefore, the foreign exchange is received by the Reserve Bank of India and the money is paid here by the Reserve Bank for the services rendered by these agencies. I may make it very clear in this country, there is no control about any news agency having collaboration with any other news agency. The PTI and the UNI have a number of connections with a number of foreign news agencies. Even the *Times of India* is receiving from the *New York Times*. I do not know how it is possible for us to control. This agency also distributes the German Embassy material.

श्री रवि राय : क्या यह जो युनिवरसल प्रैस सर्विस है इस के बारे में सरकार के पास कोई एक मैमोरेंडम एक दीपक चौधरी जैसे नामी पत्रकारों से प्राप्त हुआ है और क्या इन दीपक चौधरी साहब ने इस युनिवरसल प्रैस सर्विस के खिलाफ कुछ कार्यवाही करने के लिए मंत्री महोदय को कहा था। उस के बाद वह वहां से हट गये और उस के बाद वह हिन्दुस्तान टाइम्स में काम कर रहे हैं ?

SHRI K. K. SHAH: It is true that a complaint has been received from Shri Dipak Basaray Choudhuri, the Press Correspondent, who was working for the Agency. He was also the Accredited Representative. He resigned.

SHRI ATAL BIHARI VAJPAYEE: Why did he resign?

SHRI K. K. SHAH: I am reading out so that I my not be incorrect. According to him, he said, he refused to circulate a particular story and therefore, there was a difference of opinion between him and the Agency and he had to resign.

श्री रवि राय : क्या स्टोरी है ?

SHRI K. K. SHAH: The story of Soviet Supply of Sukhoi Su 7B military aircraft.

श्री मृत्युंजय प्रसाद : यह एक प्राइवेट पार्टी के साथ करार मालूम होता है और मैं जानना चाहता हूं कि सरकार का एक करार नोवस्ती के साथ था तो क्या ऐसा करार सरकार ने और भी देशों से किया है और अगर किया है तो क्या उन की मुख्य शर्तों में बहुत अन्तर है या एक ही तरह की शर्तें कई देशों के साथ की हैं और वह किन किन देशों के साथ की हैं।

श्री के० के० शाह : मैं ने यहां पर एक स्टटमेंट किया था कि एक एग्रीमेंट नोवोस्ती

के साथ हमने किया है और वैसा औरों के साथ भी हम करने को तैयार हैं। गवर्नमेंट आफ इंडिया डिस्ट्रिब्यूटिंग एजेंसी नहीं है, हम किसी को डिस्ट्रिब्यूट नहीं करते हैं। यह न्यूज एजेंसीज ही डिस्ट्रिब्यूट करती हैं।

SHRI V. KRISHNAMOORTHI: Is it not a fact that this particular Universal Press Agency is completely different from its sister organisation, the Press Clipping Service, which is paid for translating into various languages the news or the information obtained from West Germany and is there any prohibition for circulating the news from various countries when it is being allowed and even from China the news is allowed to circulate in this country, and, if so, why is there prohibition on this and why should the Government take a different angle with regard to this Universal Press Service alone?

SHRI K. K. SHAH: We have not taken any other attitude.

MR. SPEAKER: Next question.

SHRI BENI SHANKAR SHARMA: Q. 1139 may also be taken up along with this.

MR. SPEAKER: That is different; that is linked with Q. 1142.

Pak. approach regarding Asians in Kanya

*1138. SHRI CHENGALRAYA NAIDU:
SHRI ANBUCHEZHIAN:
SHRI DEIVEEKAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistan has approached India to take up jointly to U.N.O. the issue of Britain's denial of equal rights to British subjects of Asian origin who are seeking to leave Kenya; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) No, Sir.

(b) Does not arise.

SHRI CHENGALRAYA NAIDU: Is it not the duty of the Government to take up this matter most seriously with the friendly countries so that they also bring pressure on the British Government to do justice for our people who are leaving Kenya?

SHRI SURENDRA PAL SINGH: That is being done.

SHRI CHENGALRAYA NAIDU: If our Government has taken it most seriously and if we have informed our friendly countries, then the countries which are in the Commonwealth at least must take our cause and bring pressure on the British Government. Have you done anything in this regard?

SHRI SURENDRA PAL SINGH: We are waiting and watching as to how the British Government implements this new Act. We are in touch with friendly countries. If need be, we will take their support and bring pressure on the British Government. We have already contacted many friendly countries.

श्री देवेन सेन : क्या मंत्री महोदय यह बतलाने का कष्ट करेंगे कि भारत सरकार की तरफ से जो रिप्रेजेंटेशन ब्रिटिश गवर्नमेंट के पास भेजा गया है उस में यह कहा गया है कि उस ऐक्ट के जरिए ऐशियाई लोगों के खिलाफ डिस्क्रिमिनेशन हो रहा है। और पासपोर्ट होते हुए भी प्रवेश का अधिकार न देने से उन के फंडामेन्टल राइटस का हनन होता है। क्या रिप्रेजेन्टेशन के सम्बन्ध में कोई जवाब आया है? और आया है तो क्या?

SHRI SURENDRA PAL SINGH: This question has been replied to a number of times before. Now the position is like this. The British Government has given certain assurances during the discussion on this particular Bill. We are waiting and watching as to how they implement the assurances. If the assurances are implemented properly and in a fair manner, then there is no question of bringing pressure on them.

SHRI SWELL: Following Mr. Bhagat's visit to Kenya in connection with this question of British passport holders of Asian origin, the Kenyan 'Daily Nation' had this to say:

> "The Indian Foreign Minister came to Nairobi with a message for the Government of Kenya. His dealings should have been through the Foreign Ministry. It is true, of course, he did see the Minister for Foreign Affairs, but it is equally true that he tried to see the President through some other Ministries.
>
> "If Indian members of Parliament talk in terms of breach of protocol—which they have not specified—perhaps they should be reminded of this breach of protocol by their own Minister."

I would like to know whether this Government will accept this position that in our dealings with the Government of Kenya on the question of these British passport holders of Indian origin, we have been guilty of fauxpas, and will we take any steps to mend our fences with Kanya?

MR. SPEAKER: Mr. D. C. Sharma.

SHRI SWELL: There is no reply to my question?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): What is the question? He has quoted some paper, i.e., "Daily Nation". I can only say that the report is not correct. I had both informal and formal talks with the Foreign Minister. So, that is not correct.

SHRI SWELL: He is trying to mislead the House. What I am trying to say is this. Here is a responsible paper of that country which has come forward with an allegation that he has been guilty of breach of protocol in his dealings...

MR. SPEAKER: Will he kindly see the Question? The Question is about taking up the issue jointly to UNO. The hon. Member is going completely out of it. The hon. members should confine themselves to the main question. Mr. D. C. Sharma.

SHRI D. C. SHARMA: The U.K. Regulation Act has been condemned not only in this country but also in U.K.; it goes against the principles of socialism which Mr. Harold Wilson professes so loudly; it goes against the principles of the Commonwealth of which we are a member; it goes against the principles of humanity to which all of us belong. In view of all these, may I ask the Government of India as to what it is going to do in regard to that phased programme which Mr. Harold Wilson has talked about for the persons of Indian origin who hold British passports, what concrete steps the Government of India have taken so far....

MR. SPEAKER: This is also out of the purview of the present Question. This will be covered by the other question.

Re: Q. 1139 and Q 1142

MR. SPEAKER: Q. 1139. The hon. Minister can read the answers to Questions 1139 and 1142. Question 1139.....

Mr. Tyagi. . .is here. Question 1142 .... Mr. Sitaram Kesri is not here. So the hon. Minister may read the answer to Q. 1139 only.

अफ्रीकी देशों से निकाले गए भारतीयों का पुनर्वास

*1139. श्री ओ० प्र० त्यागी : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उन लाखों भारतीय नागरिकों के पुनर्वास के बारे में कोई योजना बनाई है जो पूर्वी अफ्रीका के देशों से बलात निष्कासित किये जाने के बाद भारत आने वाले हैं ;

(ख) यदि हां, तो उस योजना की रूपरेखा क्या है ;

(ग) 15 मार्च, 1968 तक पूर्वी अफ्रीका के देशों को सदा के लिये छोड़ने के बाद कितने भारतीय भारत आये ; और

(घ) सरकार ने इन भारतीयों को किस प्रकार बसाया है ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (d). The number of Indian nationals in East African countries is about 10,000. There has been no case of forcible expulsion of any of them. Consequently, there is no need to formulate any scheme for their rehabilitation. The vast majority of persons of Indian origin in East African countries are citizens of U.K. and hold British passports. Their rehabilitation, consequent upon forcible expulsion, is the responsibility of the Government of the United Kingdom. Government of India do not have precise information about the number of Indian nationals who have arrived in India from East Africa up to the 15th March, 1968.

श्री ओ० प्र० त्यागी : क्या सरकार को इस बात की जानकारी है कि ईस्ट अफ्रीका में जो भारतीय लोग रहते हैं उन के पास अरबों रुपयों का फारेन एक्सचेंज है जो कि इंग्लैंड में जमा है और वह ऐसे लोग हैं जो कि भारतवर्ष में अपने फारेन एक्सचेन्ज को लाकर यहां की इंडस्ट्रीज और व्यापार में बहुत सहायता करेंगे ? आज उन के पास ब्रिटिश पासपोर्ट है । क्या गवर्नमेंट ने उन को अपने हाई कमिश्नर के द्वारा अपनी ओर से यह सलाह नहीं दी थी कि वह ब्रिटिश सिटिजन बनें । आज वह भारतीय, जिन के पास ब्रिटिश पासपोर्ट हैं, इंडियन सिटिजनशिप लेना चाहते हैं । मैं जानना चाहता हूं कि क्या भारत सरकार उनको इस प्रकार की सुविधायें देगी कि वह अपने रुपये और मशीनरी के साथ यहां आकर बस सक ?

श्री सुरेन्द्र पाल सिंह : यह पहले बतलाया जा चुका है कि उन को किसी वक्त इंडियन गवर्नमेंट ने यह सलाह नहीं दी कि वह ब्रिटिश पासपोर्ट ले ल । अगर उन्होंने लिया है तो अपने आप लिया है । अगर वह यहां आना चाहते हैं तो वह यहां के कानन के अनुसार आ सकते हैं ।

श्री ओ० प्र० त्यागी : मंत्री महोदय ने जो स्टेटमेंट दिया है वह बहुत भ्रांतिपूर्ण है । इस लिये मैं थोड़ा सा स्पष्टीकरण चाहता हूं । जिस समय श्री पन्त वहां इंडियन हाई कमिश्नर थे, उन्होंने केनया की आजादी के पहले वहां के भारतीयों को इस प्रकार की सलाह दी थी कि उन लोगों का भला भारतीय सिटिजनशिप में नहीं है । वह अपनी डुएल सिटिजनशिप एक्सेप्ट करायें । और इस तरह से हाई कमिश्नर की सलाह पर उन्होंने ब्रिटिश सिटिजनशिप ली । आज आप उन लोगों को इस प्रकार की स्थिति में लाकर खड़ा कर देते हैं । मैं यहां पर एक सूचना देना चाहता हूं कि वहां के लोगों में भारतवर्ष के प्रति एक विद्रोह की भावना पैदा हो गई है और वह सोचते हैं कि ब्रिटेन ने भी उन को लात मार दी और भारत ने भी उन को लात मार दी, अब वह कहां जायेंगे ? चूंकि इस में आप की जिम्मेदारी है इसलिये मैं आप से जानकारी चाहता था कि जो लोग ब्रिटिश पासपोर्ट लेकर भारत आना चाहते हैं, उन को आप इस की सहूलियत

देंगे या नहीं । आप कहते हैं कि आप को कोई जिम्मेवारी नहीं है ।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): Firstly, about this question whether the High Commissiner advised the citizens there to take U.K. citizenship or not, the point is that at that time there was no Kenyan citizenship, perhaps the High Commissioner's view was that till it becomes available it would be in the interest of the people of Indian origin to take U.K. citizenship. They were asked to take Kenyan citizenship as soon as it was available. It may be that because it was not available earlier, they took U.K. citizenship, but the intention was that immediately Kenyan citizenship was offered after Independence, they would take that.

I think, the second point was this. We have already had long discussions over the help which the Indian Government will give to these people. As we have said, it is the responsibility of the U.K. Government to look after their own nationals. It is an unheard of thing that any country should repudiate its own passports, the passports which it had given. Therefore, we feel that it is in the interest of those people of Indian origin themselves that we press their case with the U.K. Government. We have already said that, if there are individual cases, if there are hard cases, we would naturally consider them. I am told that, from 1st December, 1967, about 20 families holding U.K. Passports have applied and have been allowed to resettle here permanently on special grounds.

श्री ओ० प्र० त्यागी : जो भारतीय वहां अपनी फैक्ट्रियां वगैरह चला रहे हैं और व अपनी मशीनें वगैरह ले कर यहां आना चाहें या नई मशीनें खरीद कर अगर लाकर यहां उनको स्थापित करना चाहें और इस तरह से अपने आप को रिसेटल करना चाहे तो क्या उनको ड्यूटी फ्री मशीनें लाने की अनुमति सरकार देगी ?

श्री सुरेन्द्र पाल सिंह : वहां से आने वाले कुछ सामान, स्टाक इन ट्रेड मशीनें वगैरह अपने साथ अगर लाते हैं तो उसके बारे में सुविधा दी जाती है ।

SHRI RANGA: He should speak a little more slowly. He goes on gudu-gudu-gudu like a mail train. We are not able to follow what he says.

SHRI R. BARUA: According to the present estimate, there are as many as 8 million people of Indian origin settled all over the world. Recent indications are that particularly in the West African countries they are going to face rather rough weather. May I know whether the Government of India have got a prospective thinking about how to meet any eventuality in which a big slice of this population may be faced with difficulty, and if so, what it is?

SHRI SURENDRA PAL SINGH: Apart from Kenya, there are no other countries in the world where Indians are required to leave the country or where any difficulties are being placed in their way. No such problem has arisen anywhere else except in East Africa.

श्री शिंकरे : भारतीय ओरिजन के जिन लोगों ने ब्रिटिश पासपोर्ट ले रखे हैं उनके यहां से केनिया की नीति या और जो दूस देश हैं उनकी नीति तो स्पष्ट हो गई है लेकिन ऐसे भी बहुत से भारतीय वहां हैं जिन्होंने पोर्चगीज पास्पोर्ट ले लिया है और उन ने बारे में उन देशों की नीति क्या है क्या इसकी कोई इनफार्मेशन सरकार के पास आई और अगर आई है तो क्या वह उस नीति को बतलायेगी ?

श्री सुरेन्द्रपाल सिंह : उनकी नीति तो जितने भी फारेन पासपोर्ट होल्डर्ज हैं जहां तक हमारा ख्याल है, सब के लिए एक सी है चाहे वे यू० के० के पासपोर्ट होल्डर्ज हों या पुर्तगाल के हों।

श्री शिकरे : भारतीय जो वहां हैं उनके पास पोर्चगीज पासपोर्ट हैं।

SHRI LOBO PRABHU: It will not be contested that we should be proud of our country. It may be hoped that one day very soon we shall be able to say like the Romans:

"Cives Romanus sum".

and say in this particular case 'I am a citizen of India'. Under these circumstances, have Government considered that those who did not elect to take the Indian passport or the Kenyan passport but took the British passport should not receive special consideration from this Government, which they spurned.

SHRI SURENDRA PAL SINGH: We have already said that whenever we receive any applications from Indians abroad—they may be holding British passports or some other kind of passports—that they want to become citizens of India, due consideration will be given to their applications on humanitarian and compassionate grounds.

SHRI K. N. PANDEY: As the Prime Minister has just stated, it is really surprising that the UK Government should dishonour their own passports, and the Government of India are making efforts to set the matter settled. Suppose, even after these efforts the matter is not settled. Then, what is going to happen to those people who are coming from Kenya?

SHRIMATI INDIRA GANDHI: It is not possible to say anything about that now. As the Deputy Minister has just said, we have to give opportunity to the British Government to honour the assurances which they have given. If they do not honour them then we have to consider the matter further. But I would like to inform the House that after the 6th March when this Act came into force, there has been a smaller number of applications for going to the U.K., and there has also been some relaxation in Kenyan Government's policy not to force out these people.

SHRI HEM BARUA: We accuse the U.K. of betrayal of these Indians in Kenya with British passports. Betrayal it is, no doubt. But may I know whether the attention of Government has been drawn to certain press reports in the Western countries which accuse the Indian Government of betraying by putting visa restrictions on the entry of those Indians of Kenya into India who hold British passports? Do Government not think that we have some moral responsibility? May I draw your attention to the book "My African journey" by Sir Winston Churchill where he has said that Indians in Kenya have played an honourable part?

SHRIMATI INDIRA GANDHI: We fully acknowledge the part which Indians have played all over East Africa. They have played a great role in developing the country. We are fully aware of it. But I do not think that the conclusion which the hon. Member has derived from some newspaper reports is correct. We are concerned about these people but we have also to see what their rights are. They have chosen British nationality taking everything into view. Their first preference now, at least of some of them; is to get into Britain or to take advantage of its nationality. We are doing everything to help them in this.

SHRI HEM BARUA: We do not approve of these Indians in Kenya accepting British passports. Indians should have accepted Indian passports or Kenyan passports. Whatever that might be, it is a wrong which they have done. But if our Government perpetrates another wrong, then two wrongs would not make one right.

MR. SPEAKER: It is a matter of opinion.

श्री अटल बिहारी वाजपेयी : क्या प्रधान मंत्री जी को यह पता है कि केनिया से जो भारतीय आते हैं उनके ऊपर यह बंधन लगाया जाता है कि वे हर हफ्ते पुलिस थाने में जा कर अपनी रिपोर्ट दें ? चाहे वे घर में हों या देश के और किसी कोने में घुमते हों क्या उनके लिए हर हफ्ते पुलिस थाने में जा कर अपनी रिपोर्ट देना जरूरी है ? क्या सरकार उन्हें अपराधी समझती है और अगर नहीं समझती है तो यह बंधन क्यों लगाया गया है ?

श्री ब० रा० भगत : यह जरूरी नहीं है । माननीय सदस्य ने मेरा ध्यान इस ओर दिलाया है और मैं इसकी तहकीकात कर रहा हूं । यह बिल्कुल जरूरी नहीं है कि वे हर हफ्ते पुलिस थाने में जायें ।

श्री अटल बिहारी वाजपेयी : एक तरफ तो कह रहे हैं कि जानकारी प्राप्त कर रहे हैं और दूसरी तरफ यह कह रहे हैं कि जरूरी नहीं है । मैं अपनी जानकारी के आधार पर यह कह रहा हूं । केनिया से जो भारतीय आए हैं उन्होंने यह शिकायत की है कि उन्हें हर हफ्ते थाने में जाना पड़ता है ।

MR. SPEAKER: He has denied it on the face of it, but he has said that he will enquire further.

SHRI JYOTIRMOY BASU: I have got an important piece of information and I want to give it to the House.....

MR. SPEAKER: First, I should call those Members who have not even put one question so far. The hon. Member may await his chance.

SHRI JYOTIRMOY BASU: Nowadays, I am sitting silent and waiting.

SHRI S. R. DAMANI: In the past, many persons of Indian origin who came back to our country from abroad have suffered a great deal on account of the ambiguous customs and income-tax laws. May I know whether in the light of this experience, our customs and income-tax laws have been amended so that in future they would not be harassed?

SHRI SURENDRA PAL SINGH: I do not know whether the law itself has been amended, but there are a number of facilities which are given to these people who come from abroad. If you like, I can read them out.

MR. SPEAKER: No, it can be placed on the Table.

SHRI PILOO MODY: Let him read out the catalogue of hindrances.

SHRI RANGA: The Prime Minister has said that she would like to wait until she knows what preference our own people would give to the British passport and to settling down in Britain and getting whatever advantages they could of the British passport. Would Government once again give some consideration to the suggestion that had already been made that a Commonwealth Conference should be convened at our instance in order to consider this very important matter? Have they given any consideration to it or would they give any consideration to the possibility of raising this matter at the United Nations in view of the fact that according to our own admission, no country till now except on this occasion has ever repudiated its responsibilities towards its nationals as indicated in its passports?

SHRIMATI INDIRA GANDHI: As I implied in my reply, any hard individual cases will certainly be considered. But we do not wish to provide any occasion for the British Government to shirk their responsibility towards their own nationals, irrespective of racial or other origin.

With regard to the Commonwealth, it is a suggestion which has been made from that side earlier on, and I had said that we would certainly give it consideration.

SHRI RANGA: U.N. also.

SHRI MANUBHAI PATEL: I am asking with reference to Question 1142(a). On account of this complex problem of passports and citizenship, a large number of Indians in Africa who find their future insecure have expressed a desire to invest huge finances in India. It is not a small amount. It may help to minimise the gap in the Fourth Plan resources.

What is the difficulty with Government in acceding to the request of these people to invest finances here in India?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): They are welcome to bring it here. Who is standing in their way? They are coming in their own way.

SHRI LOBO PRABHU: They cannot bring that from there.

SHRI MORARJI DESAI: We have said that they can bring it if they are allowed there to bring it here.

SHRI B. R. BHAGAT: They are allowed to bring the money.

श्री वे० शंकर शर्मा : केनिया में रहने वाले भारतीय चाहे धनी हों या ग़रीब, जहां वे शताब्दियों से रहते आये हैं, वे उस स्थान को छोड़ कर वे भारत आना कभी पसन्द नहीं करेंगे। मैं माननीय मंत्री, श्री भगत जी से यह पूछना चाहता हूं कि जब वे हाल ही में केनिया गये थे, तो क्या उन्होंने वहां के अधिकारियों से इस सम्भावना पर भी विचार विमर्श किया था कि केनिया में जो लोग पहले से बसे हुए हैं वे वहां उसी प्रकार पहले की तरह सम्मानपूर्वक रह सकेंगे।

श्री ब० रा० भगत : वे भविष्य में सम्मानपूर्वक रह पायेंगे या नहीं, इस के बारे में भी बातचीत हुई थी। जो केनिया के सिटिजन्स, वास्तविक, हैं वे तो वहां पार्लियामेंट के मैम्बर भी हैं और सरकार में भी हैं। उन के बारे में हमारे बातचीत करने की कोई जरूरत नहीं है। जो उन के पासपोर्ट-होल्डर्ज हैं, उन से भी बातचीत हुई और केनिया सरकार से भी बातचीत हुई। धीरे-धीरे, जैसे जैसे उन को मौका मिलता है, वे बाहर जाते हैं। अभी यह जो रश हुआ था, उस समय केनिया सरकार ने सब को वर्क-परमिट देना रोक दिया था। लेकिन अब वह एक दो साल के लिए दे रही है। कल अखबारों में वहां के एटार्नी-जैनेरल का, जो कि वहां के कैबिनेट के मंत्री हैं, यह बयान आया है कि वह चाहेंगे कि इस तरह पैनिक न हो, और वह इस बात की कोशिश करेंगे कि यहां पर उन को आफ़ियत हो। निकट भविष्य में तो शायद कोई पैनिक की जरूरत नहीं लेकिन जहां तक दूर भविष्य का संबंध है' पासपोर्ट-होल्डर्ज को अपनी सुविधा के अनुसार अपना भविष्य सोचना पड़ेगा।

SHRI JYOTIRMOY BASU: I will read out from a news item which has appeared and Government can say what their reaction is to it. This is from Kampala, Uganda dated March 9.

> "An estimated 200 Asians who were holding Indian or British passports have received orders to leave Uganda within 30 days because they were wrongly issued permits by Uganda's immigration authorities.
>
> "Letters issued to them say their permits—issued several years ago —are not in order and should never have been issued".

The point is that persons holding Indian citizenship are asked to get out. Why should the Government of India remain silent spectators to this and do nothing about it?

SHRI SWELL: When a question is asked about Indians in East Africa being ejected, the Ministers look blank. Is it a fact that persons holding Indian

citizenship who have been ejected from Uganda cannot come here?

SHRI SURENDRA PAL SINGH: Firstly, the question relates to Kenya.....

MR. SPEAKER: The question is about Indians in East Africa of which Uganda is a part.

SHRI B. R. BHAGAT: Certain orders for expulsion of Indian citizens were there but they were subsequently withdrawn by the Uganda Government.

Indian Banks in Ceylon

*1140. SHRI SHIVA CHANDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Indian banks operating in Ceylon, have been put under certain restrictions;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (c). The Government of Ceylon has imposed certain restrictions on foreign banks, including Indian banks, regarding the opening of accounts by Ceylonese nationals. As these do not constitute discrimination specially directed against Indian banks, Government have made no representation to the Government of Ceylon.

श्री मधु लिमये : क्या श्रीलंका सरकार ने भी बैंकों पर सोशल कंट्रोल किया है ?

श्री शिवचन्द्र झा : क्या यह सही नहीं है कि सीलोन में विदेशी बैंकों पर जो रेस्ट्रिक्शन लगाये गये हैं, भारतीय बैंकों ने उन को मानने से इन्कार कर दिया है जब कि दूसरे विदेशी बैंकों ने वे शर्तें कबूल कर ली हैं; यदि हां, तो क्या भारतीय बैंकों ने स्वतः ऐसा किया है या भारत सरकार के आदेश पर ?

श्री ब० रा० भगत : हमारी सूचना ऐसी नहीं है । अगर माननीय सदस्य के पास कोई सूचना है तो वह हमें दें। भारतीय बैंकों ने क्या करने से इन्कार कर दिया है ?

श्री शिव चन्द्र झा : सीलोन सरकार ने यह शर्त लगाई है कि विदेशी बैंक अपने फैड्ज की सरटैन परसैंटेज डेवेलपमेंट के लिये अवश्य लगायें । दूसरे विदेशी बैंक तो इस के लिये राज़ी हो गये हैं, लेकिन हिन्दुस्तानी बैंक ऐसा करने के लिये तैयार नहीं हुए हैं । मैं यह जानना चाहता हूं कि क्या भारतीय बैंकों ने यह फ़ैसला अपने आप किया है या भारत सरकार के आदेश पर किया है ।

श्री ब० रा० भगत : हमारे पास ऐसी कोई सूचना नहीं है ।

श्री शिवचन्द्र झा : मैं यह जानना चाहता हूं कि सीलोन में जो हिन्दुस्तानी बैंक हैं, वे किस भारतीय इंडस्ट्रियल कन्सर्न के हैं और वे प्रतिवर्ष कितना मुनाफा भारत को भेजते हैं ।

श्री ब० रा० भगत : बैंकों और दूसरी कम्पनियों के बाहर मुनाफ़ा भेजने पर भी रोक लगाई गई है ।

श्री शिवचन्द्र झा : मैं ने यह भी पूछा है कि वे बैंक किस भारतीय इंडस्ट्रियल कनसर्न के है—बिड़ला, टाटा, किस के हैं ।

श्री ब० रा० भगत : अगर माननीय सदस्य बैंकों के नाम जानना चाहते हैं, तो स्टेट बैंक आफ़ इण्डिया, इण्डियन ओवरसीज़ बैंक और इण्डियन बैंक ये तीन बैंक वहां पर हैं ।

SHRI D. N. TIWARY: After the imposition of these restrictions, has the business of Indian banks in Ceylon gone down. If so, to what extent?

SHRI B. R. BHAGAT: I require notice for details.

SHRI DINKAR DESAI: The Minister has said that the Ceylon Government have put some restrictions on non-Ceylonese banks including Indian banks. Are Government considering putting similar restrictions on Ceylonese banks in India, if there are any?

SHRI B. R. BHAGAT: There is no Ceylonese banks in India and we do not believe in any retaliatory measures. I may mention that the Finance Minister of Ceylon has introduced a Bill in their Parliament in which he proposes to relax some of these restrictions.

श्री मु० अ० खां : क्या यह सही है कि सीलोन सरकार ने काटन टेक्स्टाइल के इम्पोर्ट पर पाबन्दी लगा दी है, यदि हां, तो, उससे हमारी तिजारत पर क्या असर पड़ेगा ?

श्री ब० रा० भगत : अगर माननीय सदस्य इस के बारे में नया सवाल पूछें, तो मैं उन को जवाब दे दूंगा।

श्री मु० अ० खां : यह सवाल इस बारे में है कि सीलोन सरकार ने कुछ पाबन्दियां लगा दी हैं। उसी सिलसिले में मैं यह जानना चाहता हूं।

SHRI TRIDIB KUMAR CHAUDHURI: Have Government received any representation from our banks operating in Ceylon in regard to the inconveniences they are put to because of these restrictions, and has any representation been made at the official level about this?

SHRI B. R. BHAGAT: There has been no representation. Actually, this is an old restriction applied in 1961 or so. Recently there is a move to relax it.

हिन्द महासागर से ब्रिटिश सेनाओं का हटाया जाना

*1141. **श्री यशवन्त सिंह कुशवाह :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि हिन्द महासागर से ब्रिटिश सेनाओं को हटा लिये जाने के ब्रिटिश निर्णय के परिणामस्वरूप वहां पैदा हो सकने वाली शक्ति-शून्यता को भरने के लिये क्या भारतीय नौसैनिक शक्ति को बढ़ाने का सरकार का विचार है ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): Government do not accept the validity of the proposition that a vacuum will be created in the Indian Ocean on the British decision to withdraw from the areas east of Suez. We are concerned with the defence of our coast-line and the protection of our trade and commerce and for this purpose adequate steps are being taken to strengthen the Navy.

श्री यशवन्त सिंह कुशवाह : क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि ब्रिटेन की कितनी नौ-सेना शक्ति अपने हिन्द महासागर में थी जो कि चली जायेगी, और वह कब तक चली जायेगी ? तथा क्या उतनी ही मात्रा में भारत की अपनी सैनिक शक्ति बढ़ा ली जायेगी जितनी कि ब्रिटेन की तरफ वाली नौसेना शक्ति हिन्द महासागर से जा रही है ?

SHRI SWARAN SINGH: The two are not at all inter-connected. The British had some naval forces in different parts or areas adjoining the Indian Ocean. There was no naval presence on the Indian coast. And our policy, which is well known to this House, is not to send our navy to other countries. So, I do not see the relationship between these two.

श्री यशवंत सिंह कुशवाह : क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि मौजूदा साल में अपनी नौ-सैनिक शक्ति

भारत कितने प्रतिशत बढ़ा रहा है और हर वर्ष कितने प्रतिशत बढ़ाता जायेगा और क्या इस शक्ति की वृद्धि के समय इस बात का ध्यान रखा जायगा कि जिन विदेशी ताकतों की नजर हिन्द महा-सागर पर है उन से कहीं ज्यादा भारत की नौ-सैनिक शक्ति हो जाये ?

SHRI SWARAN SINGH: I cannot give any percentages of increases of the naval strength. I gave some information when the Defence Ministry demands were under discussion. We have given some information in the report also. I would like the hon. member to appreciate that the Indian Ocean as such covers a vast part of the globe. There is the East African coast, there is Australia, there is the whole of South Asia, and if it is imagined that we in India intend to have control over the Indian Ocean, I do not see the validity of this approach. We have to defend ourselves and we should take suitable steps accordingly. That is different from what the hon. member is asking, whether we will have enough navy to control the Indian Ocean. I do not know what it means.

SHRI BEDABRATA BARUA: I am glad that the hon. Minister has said that the Indian Ocean is a very big area, but he must also, at the same time, concede that there can be a vacuum, that the British withdrawal is not a negligible factor, and that, with the possibility of U.S. withdrawal also, there naturally arises the possibility that in the foreseeable future China may seek to fill the vacuum. In that connection, may I know if the Government as thinking of building up an alternative in the Indian Ocean in collaboration with the Soviet Navy or for that matter with assistance from any other country?

SHRI SWARAN SINGH: It is not our intention firstly to accept the validity of this concept that any vacuum can be created. If any foreign Power leaves any particular area, then it is for that area and for that territory to take adequate steps to safeguard their own safety and their own country. If they ask any other country for help, that could be considered, but when even a country like the U.K. is withdrawing from overseas commitments, for a country like India, which has never believed in that concept, to think in these terms, is absolutely inconsistent with our approach to this problem.

श्री जार्ज फर्नांडीज : अध्यक्ष महोदय कई दिनों से यह बहस चल रही है रूसी नौ-सेना को हिन्दुस्तान के बन्दरगाहों में कुछ सुविधाएं देने की बातचीत चल रही है और यह असलियत है कि रूसी नौ-सेना के बड़े अधिकारी चन्द दिनों के पहले भारत में आये थे और कुछ दिनों तक भारत सरकार के मेहमान बन कर वह दिल्ली में भी थे और हमारे दूसरे नौ-सेना केन्द्रों पर भी वह पहुंचाये गए थे तो मेरा प्रश्न यह है कि क्या ऐसा कोई भी समझौता आपका और रूसी सरकार का हुआ है कि जिस से हिन्द महासागर में अथवा हिन्दुस्तान के किसी भी बन्दरगाह में आप रूसी नौ-सेना को कोई भी सुविधा देने वाले हैं ?

SHRI SWARAN SINGH: There is no understanding, nothing has been decided, and nothing is under consideration by way of giving any facilities to any foreign Navy in Indian ports. I would like, therefore, to take this opportunity of contradicting this news which has been circulated by certain interested countries and certain interested individuals abroad that we are contemplating giving any facilities to the Soviet Navy in Indian ports or Indian coast. That news is absolutely incorrect, there is no foundation whatsoever for that.

SHRIMATI SUSHILA ROHATGI: Is it a fact that some ships of the Indian Navy had conducted a goodwill tour of Southeast Asian countries in the recent past, and if so, what measure of success has been achieved by them?

SHRI SWARAN SINGH: Yes, Sir. The Indian Naval ships did pay goodwill visits to several countries in the South-east Asian region, and they were most welcome visitors to those countries, and the reports that we have received are very encouraging and very good.

श्री गुलाम मोहम्मद बरुशी : मैं जनाब आनरेबल मिनिस्टर से जानना चाहता हूं कि किसी के विदड्राअल से कोई वैकुअम पैदा होता है या नहीं इस का तो जवाब आप ने दिया लेकिन आया हमारी स्ट्रेन्थ इस हद् तक है या इस हद तक लाने का इरादा है गवर्नमेंन्ट का कि अगर कभी खुदा-ना-खवस्ता कोई खतरा पैदा हुआ उस तरफ से तो वी बिल बी एबल टु डिफेंड अवरसेल्व्ज ?

[میں جناب آنریبل منسٹر سے جاننا چاہتا ہوں کہ کسی کے وِدڈرال سے کوئی ویکوم پیدا ہوتا ہے یا نہیں اس کا تو جواب آپ نے دیا لیکن آیا ہماری سٹریںگتھ اس حد تک ہے یا اس حد تک لانے کا ارادہ ہے گورنمنٹ کا کہ اگر کبھی خدا نا خواستہ کوئی خطرا پیدا ہوا اس طرف سے تو وی ول بی ایبل ٹو ڈیفینڈ اور سیلوز-]

श्री स्वर्ण सिंह : जी हां, ऐसा पक्का इरादा है ।

SHRI R. K. SINHA: The British do not own the Indian Ocean. The withdrawal of the British should not lead to a vacuum, because it is a natural part of decolonisation. I want to ask the Minister whether our concept is that by the withdrawal of the British forces the people in the Indian Ocean area will feel the vacuum or is it some sort of fear complex that is filling our minds and the minds of the people in this House?

SHRI SWARAN SINGH: Nothing is worrying me. So, this question is directed more to the persons who put this question. I have clarified the position that the withdrawal of any political power or any outside military presence in any part of the world is something which we greatly welcome. It is for the countries and the region concerned to take appropriate measures for their safety and we will certainly try to help if we are approached. It is not for us to fish for this type of request to us, let us be quite clear, and I have absolutely no fear. On this British withdrawal, comments have been put across in a certain section of the press abroad, and I think some of our friends who ask these questions are somehow or other indirectly influenced by a propagandist presentation of this withdrawal.

SHRI BAL RAJ MADHOK: The hon. Minister just now said that there is no validity in the view that a vacuum is being created, and that it is against our concept to think of anything but our coast. May I know whether he has no knowledge of history, and whether he knows that it was because of the neglect of sea power that we were conquered by the British and the country remained enslaved for more than a hundred years? May I know whether the British built up their naval power in the Indian Ocean because they had their own interests, whether India has no interests in the Indian Ocean beyond its coast? Don't we have any islands in the Indian Ocean vital for our defence, don't we have any countries in the Indian Ocean whose defence is inter-linked with our defence? Is it not proper for us to take steps in time to see that the naval power in this area remains within India's reach, and that this vacuum is not filled up either by Russia or America or by Pakistan with the help of CENTO countries?

SHRI SWARAN SINGH: Surely the academic knowledge of a professor is more and his knowledge of history might be better. But I have to deal with concrete problems and I should like to say that the build-up of the British Navy for colonial purposes is well-known subject-matter of history and even laymen should know that much history that by building a strong navy they were

able to dominate a good part of the world and created colonies, and we also became slaves at that time. Now that the process of deconolisation has started, we should encourage the emergence of forces which enable different countries to look after their own defence and make their own defensive arrangements. It will be bad if there is substitution of one power by any other power, Soviet or American, in any region. We have to encourage the nationalist forces. I am surprised at what he says because when I talk of our coastline perhaps he feels that the islands are not included. It is not correct. We have to defend our islands and no other power can come to our rescue and help us in our defence of our islands.

SHRI HANUMANTHAIYA: Has it come to the notice of the Government that during the last two decades the might of the Soviet Navy has grown so gigantic that in some respects it is superior even to the US Navy and that the Soviet Navy is being deployed not only in the Mediterranean and the Atlantic but in the Pacific also and that this power vacuum that is being caused by the British withdrawal will automatically be the concern of both these big Powers in the matter of occupation? If so or if not what is the encouragement we are giving to the idea of making the people of the region themselves fill up this vacancy?

SHRI SWARAN SINGH: There was the British presence in the Persian Gulf area—the Arabs call it the Arab Gulf; and then there was the British presence in Singapore also.. (*Interruptions*). They are withdrawing from Hong Kong. From Aden they have already taken a decision to withdraw. We are in close touch with the areas concerned and it is not our intention to enter into any pact or military arrangement as such. So far as our interests are concerned we shall do everything we can to safeguard our interests. We are equally interested in keeping navigation open both to the east as well as in the west. To that extent we are fully conscious of the burden that is likely to fall upon our Navy and we are taking steps to ensure safe navigation and to safeguard lines of communication.

SHRI RANA: My hon. friend Mr. Hanamanthaiya had asked about the growing naval strength of the Soviet navy and how it affects the Indian Ocean area?

SHRI SWARAN SINGH: There is no Soviet presence or Soviet navy in the Indian Ocean.

SHRI PASHABHAI PATEL: We have seen the performance of our Defence Minister on Tibet and again in regard to Kachchativu. Does he propose to send our Navy to Kashmir if there is trouble there?

SHRI CHANDRA JEET YADAV: After the withdrawal of the British forces from the Indian Ocean and the creation of the so-called power vacuum, has any country of that area, Ceylon, Singapore, Malaysia or Indonesia, expressed any concern about it and have they shown any desire for the Government of India to come to their help by entering into some sort of a pact?

SHRI SWARAN SINGH: Some countries in this region have felt some anxiety about the British withdrawal. But no one has approached us for any particular help.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय ब्रिटिश विदड्रालज के बाद इस हिस्से में वैक्यूम हो गया है और उस वैक्यूम को हम पूरा नहीं करना चाहते - ऐसा आपने कहा है । लेकिन इस को कौन पावर पूरा करती है, इस का भारत पर जरूर असर होगा, चाहे हमारा होस्टाइल कंट्री होगा, तो भी होगा और मित्र देश होगा, तो भी होगा । मैं माननीय मंत्री से पूछना चाहता हूं कि ब्रिटिश विदड्रोल होने से हमारे भारत पर इस का क्या असर पड़ा है और आप उस असरको परा करने के लिये क्या कार्रवाही कर रहे हैं ?

SHRI SWARAN SINGH: If there is hostile presence in the region vacated by the British, I concede that it will not be in our interest. But we have no information at the present moment to indicate that any naval or military presence hostile to India is being considered either by those countries or by other sources.

SHRI KANWAR LAL GUPTA: How can I get information from the Minister? It is very difficult. He does not reply to questions properly.

MR. SPEAKER: That question had already been answered.

SHRI NARENDRA SINGH MAHIDA: Our polioy is to have two fleets—one on the western coast and another on the eastern coast and we held our joint naval exerises with the UK Navy. Is there any, scheme for holding naval exercises in the Indian Ocean with the co-operation of other friendly nations?

SHRI SWARAN SINGH: We are not having any naval exercises with the British; that is not correct to say so. The premises of the question does not exist. We have our own arrangements for naval exercises and if there are other friendly countries who want to participate, that request can be considered.

श्री मधु लिमये : जार्ज फरनेन्डीज के प्रश्न के उत्तर में मंत्री महोदय ने फरमाया कि सोवियत नाविक बेड़े को हम इस इलाके में कोई सुविधायें नहीं देने जा रहे हैं और न वहां पर वे कोई अपना अड्डा वगैरह कायम कर रहे हैं। मैं मंत्री महोदय से जानना चाहता हूं कि हमारे तटीय इलाके के संरक्षण के लिये और द्वीपों के रक्षण के लिये क्या हमारी जो वर्तमान नाकिव शक्ति है उस को वह पर्याप्त समझते हैं ? यदि वह काफी नहीं है तो क्या सोवियत रूस से कोई बातचीत चल रही है जिस से हमारी नाविक शक्ति में इजाफा हो और हम तटीय क्षेत्र तथा द्वीपों का अच्छी तरह से रक्षण कर पायें ?

SHRI SWARAN SINGH: The defence of our coastline and of our islands is our responsibility. We have no intention of asking for any help in the form of collaboration with our Navy from the Soviet Union, U.S.A. or U.K. or from any other country. It is a different matter that we want to strengthen our Navy by acquisition of more naval craft and developing other facilities. About that I made a detailed statement in reply to the debate. We are acquiring naval craft from various sources.

श्री मधु लिमये : मैं ने रूस के बारे में पूछा था मैं कोलबोरेशन की बात नहीं कर रहा हूं। मैंने एक विशिष्ट सवाल पूछा था कि नाविक शक्ति को बढ़ाने के लिये क्या रूस से कोई बातचीत चल रही है ?

SHRI SWARAN SINGH: No, Sir.

श्री विभूति मिश्र : कल के अखबार में गोलवलकर जी का बयान छपा है कि अण्डेमान द्वीप को हम अपने कब्जे से रूस के कब्जे में देने जा रहे हैं। रशियन वहा पर अपने हवाई जहाज या नाव के अड्डे बनायें। उन्होने कल के अखबार में यह बात साफ साफ कही है। मैं जानना चाहता हूं कि भारत सरकार की इसके बारे में क्या प्रतिक्रिया है ?

श्री स्वर्ण सिंह : मुझे हेरानी हुई कि किसी भारतीय के मन में यह बात कैसे पैदा हुई कि अण्डेमान और निकोबार को किसी को देने का सवाल है। मैंने इसे नहीं देखा है।

I do not believe that any person could have made a statement of that nature. I cannot comment on that.

श्री शशि भूषण वाजपेयी : गोलवलकर जी क्या हमेशा अफवाएं फैलाते हैं ?

SHRI SWARAN SINGH: Our air facilities are adequate and, as I said earlier, we are also developing some naval facilities also.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय अभी माननीय सदस्य ने कहा कि गोलवालकर हमेशा ऐसी बकवास करते रहते हैं, क्या इस प्रकार की भाषा वे इस्तेमाल कर सकते हैं ?

एक माननीय सदस्य : इस प्रकार की भाषा को हम वदौश्त नहीं करेंगे ।

MR. SPEAKER: How does it arise? That is between the parties. It is absolutely unnecessary here. How does Golwalkar come in defence? Whoever might say that, it is uncalled for and it is an unnecessary remark here. I am sorry.

श्री कंवर लाल गुप्त : आप उन से कहिये कि इन शब्दों को वापिस लें ।

MR. SPEAKER: I have said that it is uncalled for.

श्री कंवर लाल गुप्त : इनकी पार्टी के जो नेता बैठे हैं वे अपने सदस्यों को शिष्टाचार सिखायें । देश के किसी नेता को क्या वे इस प्रकार से गाली देंगे ?

MR. SPEAKER: I have myself said that it is uncalled for and it is not desirable. Will you kindly sit down? Let him take my word, when the Speaker or the Chair says it.

SHRI RANJIT SINGH: Now that we suspect that the Government has at long last realised that there are some islands to be defended by the Indian Navy belonging to us, and in view of the statement of the Defence Minister during the speech on the Defence budget that these islands are being patrolled by the Indian Navy, may I know (a) whether there is a fixed periodicity for patrolling these islands so that it may be ensured that no island is missed during the year and if he cannot disclose the periodicity for security reasons, could he at least assure the House that there is a fixed periodicity, and (b) whether he is actively considering or what he has done about the suggestion of the previous Naval Chief that there should be some naval patrol bases, air bases, for patrolling the oceans on the Indian eastern coast and the western coast? What action is he taking regarding that suggestion?

SHRI SWARAN SINGH: About (a) I would say that the naval boats and naval patrol boats and other naval craft do patrol these various islands from time to time. As regards the various time intervals, as he himself has judged it correctly, it is not proper to disclose it.

About the second part—part (b) I would like to say that there are, both in the eastern coast and the western coast, naval bases as you may call them so, where from patrolling takes place from time to time in all these regions.

SHRI RANJIT SINGH: I am talking about air patrols.

SHRI SWARAN SINGH: Air reconnaissance also is undertaken.

SHORT NOTICE QUESTION

Suspension of Production of Films in Bombay

\+

SNQ19. SHRI GEORGE FERNANDES:
SHRI S. S. KOTHARI:
SHRI S. K. TAPURIAH:
SHRI HIMATSINGKA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the shooting of films has stopped in Bombay thus rendering 10,000 persons unemployed;

(b) what steps are being taken by Government to resolve the crisis; and

(c) whether Government would consider immediately nationalisation of the cinema industry as a permanant solution?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) to (c). In the agreement reached on the 28th March, 1968 copy of which was placed on the table of the House the question of rentals or otherwise of theatres was left for detailed discussion but it was agreed that the rentals would be readjusted in a manner fair to the producers. The modification in rentals was to be applicable from 12th April 1968 and the decision about modification was to be announced before 30th April, 1968 by Shri C. V. Desai and Shri Roshan Lal Malhotra. In case of difference of opinion, the Minister of Information and Broadcasting was to arbitrate. It was expected that the underlying principle would be applicable to other circuits. Unluckily, it seems that on the 2nd April, 1968 the Film Producers in Bombay decided to stick to their original decision till a settlement was arrived at between the producers and the Film Stars and the producers and the exhibitors.

The work in about 17 Studios in Bombay, five in Madras and one in Calcutta is reported to have come to a halt and theatres showing Hindi films have been affected. It is claimed that the employees would not be laid off but some of the employees complain about unemployment. About 161 feature films including 60 colour films are under production at present and their fate hangs in the balance. Luckily Madras has restarted production and exhibition of Hindi films.

The producers, Distributors, Film Stars and Exhibitors have been meeting the Minister of Information and Broadcasting. Though the question of high cost of production may not evade solution, the question of rentals is a more difficult one.

The situation continues to be fluid. Continuous efforts are being made by the Union Government and the chances of settlement are not ruled out. The question of nationalisation therefore, has so far not been considered by the Government. It is a suggestion for action.

श्री जार्ज फरनान्डीज : अध्यक्ष महोदय, कुछ साल पहले एक फिल्म निर्माता ने एक फिल्म बनाई थी जिसका नाम "हम सब चोर हैं"। मेरे ख्याल से अगर इस धंधे में लगे हुए कुछ इने-गिने लोगों को निकाल दिया जाये तो बाकी सारे बचे हुए लोग चोर हैं। एक तो काले पैसे का लेन-देन इन में चलता है और दूसरे इनकम टैक्स की चोरी चलती है जिसके बारे में हमारे मोरारजी भाई अक्सर यहां पर सबूत पेश करते रहते हैं। फिर कुछ बे मतलब और फालतू सिनेमा बनाने का काम भी ये लोग करते हैं। बम्बई का फिल्म फोरम जो कि सिनेमा के धंधे को सुधारने के काम में पड़ा हुआ है—मंत्री जी जानते हैं—उसके आनरेरी सेक्रेटरी चटर्जी का भेजा हुआ पत्र है, मैं उसका एक-एक जुमला पढ़कर सुनाना चाहता हूं।

> "I am definite that if all concerned decide to stop paying black money most of the problems will solve automatically. It is not only big stars but even smaller fry—art directors, cameramen, music directors, song writers, story writers, theatre-owners, in short, everybody who is in a position to demand get black money. The criterion: if the star can, why not we?

In the present dispute,—

यह महत्वपूर्ण चीज है :

> "Strangely enough, or should I say, deliberately enough, nobody has raised his little

finger against the system of black money: neither the producer, nor the distributor nor the exhibitor, and I regret to say even representative of the workers."

AN HON. MEMBER: Nor the Ministers.

और आगे चलकर उन्होंने एक प्रश्न पूछा है :

"Mr. K. K. Shah met the film producers and tried to solve their problems gratuitously. Why did he not demand a categorical assurance that no producer will pay black money henceforward? The dispute would have immediately evaporated."

तो ऐसी हालत में मैं मंत्री महोदय से पूछना चाहता हूं कि जब काले पैसे के कारण आज सारा झंझट सिनेमा इन्डस्ट्री पर आया हुआ है, क्या सरकार इस धंधे का राष्ट्रीयकरण करने की ओर कदम उठायेगी और आज जो इस धंधे में हालत है उस की जांच करने के लिये एक तगड़ी कमेटी जिम्मेदार लोगों से भरी हुई बनायेगी ?

श्री के० के० शाह : यह बात सही है कि जो सिनेमा स्टार्स वगैरह हैं वे बहुत ज्यादा पैसा लेते हैं और उस से कास्ट आफ प्रोडक्शन बढ़ गई है और इस बात में भी कुछ वजूद है कि वे उपर का पैसा लेते हैं लेकिन इसके साथ साथ दूसरा महत्वपूर्ण प्रश्न जो तकलीफ दे रहा है वह यह कि थियेटर वालों का रेन्ट भी इस तरह है से बड़े गया है। दोनों तरफ से प्रोड्यूसर्स का पैसा जाता है और उसके साथ में कम सा आता है, यह सही बात है। लेकिन मैं माननीय सदस्य को विश्वास दिलाना चाहता हूं कि अभी एक तार आया है, वह ऐक्शन कमेटी की ओर से है, उन्होंने क्या कहा है कि दो तीन रोज में वे मुझ से मिलेंगे और कोई रास्ता निकालना पड़ेगा। दोनों बांजू इसको करना पड़ेगा।

श्री जार्ज फरनान्डीज : कमेटी बनाने के बारे में कुछ उत्तर नहीं दिया।

श्री के० के० शाह : 1951 में पाटिल कमेटी बनी थी उसने सारी बातों के बारे में जांच की है।

श्री जार्ज फरनान्डीज : अब मुझे और पूछना पड़ेगा। अध्यक्ष महोदय, मेरे पास एक साप्ताहिक "जर्नल आफ दि फिल्म इन्डस्ट्री"—है।...(व्यवधान)...मैं उसे पढ़ नहीं रहा हूं। मैं इस लिये बता रहा हूं कि यह मामला कितना गहरा है और मन्त्री जी को इसकी जानकारी है।

अध्यक्ष महोदय, यह जरनल इंडियन मोशन पिक्चर प्रोड्यूसर्स असोसियेशन की ओर से छापा जाता है। मंत्री महोदय ने अभी जिस 28 मार्च के समझौते का यहां पर जिक्र किया उस को इसमें छापा गया है जिसका कि आखिरी वाक्य यह है :

"The decision will be announced before 30th April 68 by Messrs C. V. Desai and R. L. Malhotra."

जिन्होंने इस पर हस्ताक्षर किये हैं।

"In case of difference, Mr. K. K. Shah will decide."

इस साप्ताहिक अखबार में सम्पादकीय तौर से यह बात लिखी गई है :

"While efforts of Mr. K. K. Shah, Minister for Information and Broadcasting, to resolve the present crisis are highly laudable and will be appreciated by everyone, the issues involved are far too complex to be settled at the official level. . . The present war has to continue until the issues are settled and the film-maker is allowed to be on his feet to carry on his production activity with his expected devotion to art."

मेरा प्रश्न इतना ही है कि जब इस धंधे के लोग खुद कहते हैं कि आप इस झंझट में मत पड़िये यह आप के बस का नहीं है, यह आप से चलने वाला नहीं है तो मंत्री महोदय क्यों इस में पड़ कर अपना वक्त बर्बाद करना चाहते हैं जो यह चोरों के बीच में चले हुए झगड़े को निबटाने का प्रयास कर रहे हैं ?

श्री के० के० शाह : अभी माननीय सदस्य इस पर चिन्ता प्रकट कर रहे थे कि इस कारण 10,000 लोग बेकार हो गये हैं और इस का शीघ्र निबटारा होना चाहिय ताकि उनकी बेरोजगारी दूर हो और उस से मैं ऐसा समझा कि वह इस झगड़े का हल शीघ्र चाहते हैं लेकिन अब वही कह रहे हैं कि मैं इस में पड़ कर क्यों अपना समय व्यर्थ बर्बाद कर रहा हूं ।

SHRI S. S. KOTHARI: Unlike my hon. friend, Mr. Fernandes, I am not enamoured of the films produced by Mr. K. K. Shah. His films may give good instruction, but they are a bad amusement and frankly I would not entrust to him the task of producing films in the country. Therefore, I am firmly opposed to nationalisation. Sir, this industry is a hot-bed of corruption and all kinds of malpractices exist there. In view of this, would he consider putting an end to financing some of the films particularly because he has already incurred a loss of more than Rs. 20 to 30 lakhs and he is still continuing eo jeopardise public money by investing it in such doubtful projects? May I know whether he would put a stop to it and also how the present dispute affects the loans he has already given for film production?

SHRI K. K. SHAH: My hon. friend ought to remember that the Film Finance Corporation is interested in encouraging new entrepreneurs. We are giving at the most Rs. 4 or 5 lakhs whereas the cost of these films is about a crore. Therefore, he should not compare the work of the Film Finance Corporation with the work done by big people where Rs. 18 to 20 lakhs are charged for a film star. There is no doubt that our work is also affected. I had given the number—161 films are affected.

SHRI S. K. TAPURIAH: The demand for nationalisation by certain sections here arises not out of any consideration for the workers who have been thrown out of job temporarily, but out of other ulterior political and trade union considerations. It may be all right for Hon. Shri Fernandes when he makes half a lakh of workers stay at home by calling a strike of BEST workers in Bombay but when there is some other difficulty which makes the people go home temporarily, he does not like it. I am sure the hon. minister would agree that the crisis has arisen because of the serious imbalance between supply and demand, i.e. between the requirement and availability, of cinema halls in the country. We have in our country only 11 cinema halls per million population compared to 92 and 64 in U.S.A. and Japan respectively. Cinema halls provide excellent opportunities for employment and revenue. Even with this small number of cinema halls in our country, about 1½ lakhs of people are employed and our Governments—both at the Centre and in the States—get Rs. 75,000 annually from each cinema hall. May I know, therefore, whether he will take steps, along with the State Governments and other authorities concerned, to step up the building of cinema halls in the country and if possible set up a target that within two years, the number will be doubled?

SHRI K. K. SHAH: The licences given by some States have not fructified because the cost of construction of a theatre is so high that they do not want to put it up.

SHRI HIMATSINGKA: In view of the fact that the present trouble has arisen on account of the heavy expenses incurred in producing films

due to the heavy amount they have to pay to the so-called film stars, will the minister consider the method followed in Bengal—producing films at cheap costs but which are of a much higher quality? Will he advise the film producers to spend less money and not allow black money to be paid so that this trouble may not arise?

SHRI K. K. SHAH: That effort has also not succeeded. A great man like Satyajit Ray succeeded for some time, but then other difficulties have cropped up. The only way to solve this is to persuade the film stars to share the receipts and not ask for the price in the beginning. Efforts are being made in this regard.

SHRI TENNETI VISWANATHAN: Some friends have given all the reasons why the industry should be nationalised. There is an additional reason. In view of the fact that if it is nationalised, the minister like a moon can control all the stars, why does he not pursue the idea?

SHRI K. K. SHAH: I do not know if my hon. friend is interested in it, but I am not.

MR. SPEAKER: But first you should make him a minister, before he can become a moon and all that!

SHRI HEM BARUA: Since the produers' association, in co-operation with the workers, are waging a fight against the feudalistic mentality of the exhibitors who are minting tons of money and since films are good foreign exchange earners and since the production has been stopped because of this strife between the producers and exhibitors, may I know why—if Mr. Shah can solve the problem, well and good; but if he cannot, as is clear from the statement, may I know why he does not propose to send this matter to arbitration for solution?

SHRI K. K. SHAH: If it can be solved by arbitration, I will be very willing to send it to a High Court judge. But I can assure him that if there is no settlement in this industry which concerns about Rs. 100 crores, Government will not keep quiet.

SHRI AMRIT NAHATA: Most of the hon. members are cine-goers, but I am a film-maker. In view of the fact that the producers—big and small—were fighting amongst themselves and they have now realised the utter futility and wastefulness of the methods they have been following till now, in view of the fact that they have ralised that they must pay less to the stars and not pay any black money, so that the cost of production may be brought down, in view of the fact that they have come to realise that these theatres take away the lion's share of the collections, in view of all these, do I expect that the Government of India will encourage these new trends among film producers and see to it that they come to an honourable settlement with the stars on the one hand and the exhibitors on the other?

SHRI K. K. SHAH: It is true that it is a difficult problem. . . . .

SHRI S. M. BANERJEE: Sir, he is a producer and. . . .

SHRI AMRIT NAHATA: I am not a producer; I am only a director.

SHRI K. K. SHAH: It is true that the problem has become very difficult because hundreds of producers have to go out of business every year and there is a loss so far as the producers are concerned of about Rs. 8 crores to Rs. 10 crores every year. Therefore, this cost has to be cut down at both ends, one at the end of cinema stars and the other at the end of theatres.

श्री स० मो० बनर्जी : देश का निर्माण करने के लिये या देश के नौजवानों के चरित्र का गठन करने के लिये जिन फिल्मों की जरूरत है वह हमारे प्रोड्यूसर्स मनोभावना होने के बावजूद तैयार नहीं कर सकते हैं क्योंकि उस के लिये काफी पैसे की जरूरत होती है ।

मैं पूछना चाहता हूं कि इस हालत में यदि मंत्री महोदय के दिल में फिल्मों को राष्ट्रीयकरण करने की भावना नहीं है तो क्या वह नेशनलाइजेशन न करके उन पर सोशल कंट्रोल करने पर विचार करेंगे ?

SHRI K. K. SHAH: Sir, I have not made any commitment. This is a bigger question. I have said, if necessary, all these questions will be considered.

श्री अचल सिंह : क्या मंत्री महोदय को यह बात मालूम है कि सिनेमा की वजह से देश का नैतिक पतन हो रहा है ? ऐसी हालत में क्या यह उचित न होगा कि यह सिनेमा इंडस्ट्री बन्द कर दी जाय ?

SHRI K. K. SHAH: I do not agree.

श्री महाराज सिंह भारती : दुनिया के धनी देशों में बनी हुई करोड़ों रुपयों की फिल्मों से, जो कि इस देश में दिखाई जाती हैं कम्पीट करने के लिये आज इस गरीब देश में करोड़ों रुपये फिल्म बनाने और उन के प्रदर्शन पर खर्च किये जाते हैं । मैं जानना चाहता हूं कि ऐसी हालत में क्या यह मुनासिब नहीं होगा कि इन फिल्मों के बनाने के अधिकतम खर्च पर सरकार नियंत्रण करे और कानून बनाये कि इतने लाख से ज्यादा की फिल्म नहीं बनेगी । साथ में इस बात के लिये भी कानून बनाये कि ठेकेदारी के जरिये से फिल्म में कोई काम नहीं होगा और सब लोग माहवारी बेसिस पर नौकरी कर के इस काम को करेंगे क्योंकि इसी से यह मसला हल हो सकता है । क्या सरकार इस पर विचार करेगी ?

SHRI K. K. SHAH: Sir, in pursuance of a Resolution passed by the Rajya Sabha a Committee has already been set up and that Committee will go into this question.

SHRI R. K. SINHA: The Indian film industry is one of the biggest in the world and it has a monopoly of the entertainment field in India. As such it can improve or corrupt the mind of our youths and students. The standards generally have gone down. It is also a source of income to the Government. In view of the fact that because of evasion of income tax and presence of black money the film indutry has become a world of sharks will the Government of India think that an inquiry should be held into the whole gamut of the film industry and a solution should be found which may be helpful to the youth and students of this country?

SHRI K. K. SHAH: The facts are already known. Whatever more have to be found will be gone into by the Committee that has already been appointed.

श्री प्रकाशवीर शास्त्री : क्या मंत्री महोदय को इस बात की जानकारी है कि अरब देशों में विशेष कर और कुछ अन्य देशों में भारतीय फिल्में और भारतीय फिल्मों के गाने बहुत ही लोक प्रिय हैं लेकिन कुछ लोग बड़ी सस्ती दरों पर उन फिल्मों को खरीद लेते हैं, लाखों रुपये खर्च कर के करोड़ों रुपयों का लाभ उठाते हैं ? क्या इस बात को ध्यान में रखते हुए भारत सरकार स्वयं इस को अपने हाथ में लेगी जिस से विदेशी मुद्रा का लाभ सरकार और देश को प्राप्त हो सके ?

SHRI K. K. SHAH: So far as export is concerned, there is the IMPA. The Indian Motion Picture Export. Association has been set up by the Government of India and all efforts are made. In spite of that such things do happen. It is a fact.

SHRI D. C. SHARMA: Recently, Sir, a Czechoslovakian film delegation came to our country and from among that a lady who played a major role said that she did not get more than Rs. 5500 for playing a role in any film. May I ask the hon. Minister whether he will control the

incomes of these film stars so that some of the money that is saved goes to those persons who belong to the second, third or fourth rank of workers in the film industry?

SHRI K. K. SHAH: Sir, it is a suggestion for action.

श्री कंवर लाल गुप्त : मैं फिल्मों के राष्ट्रीयकरण के पक्ष में नहीं हूं लेकिन यह बात स्पष्ट है कि जो प्रोड्यूसर्स हैं वह ऐसी फिल्में बनाते हैं जिन से उन को लाभ हो और पैसा ज्यादा मिले तथा जो इस तरह के फिल्मों के बानने की आवश्यकता है जिस से देश के राष्ट्रीय चरित्र का निर्माण हो उस की तरफ उन का ध्यान नहीं जाता। इस के अलावा हमारे यहां जो नौ रस माने गये हैं उन में से एक ही रस को वह पसन्द करते हैं और वह है श्रृंगार रस। मैं मंत्री महोदय से जानना चाहता हूं कि क्या सरकार अपनी कोई इस प्रकार की फिल्म बनायेगी जिस से विशेष कर नवयुवकों में राष्ट्रीय चरित्र का निर्माण हो ?

श्री के० के० शाह : जहां तक पहले प्रश्न का सम्बन्ध है उस के लिये एक कमेटी बनी है। वह इसके बारे में जांच करेगी। हम भी एक फीचर फिल्म बनाने की कोशिश कर रहे हैं।

WRITTEN ANSWERS TO QUESTIONS

Requests from Indians Settled in African Countries

*1142. SHRI SITARAM KESRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received requests from a large number of Indians settled in African countries for permission to migrate with the finances they have earned in those countries; and

(b) if so, the number of such applicants and the total amount involved and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). So far, Government of India have received only one request from a person of Indian origin, holding a U.K. and Colonies Passport, for permission to migrate to India with his financial assets. It is understood that the person concerned has been authorised by the Central Bank of Kenya to remit, in the first instance, a sum of 100,000 East African Shillings which is equivalent to Rs. 105,000. The request made by the immigrant in question is receiving the Government of India's consideration.

Pension of Officers

*1143. SHRI UMANATH:
SHRI SATYANARAIN SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) the rate of pension after the retirement of the Officers who are promoted from ranks and of Officers of the permanent Regular Commission respectively;

(b) the reasons for difference in rates of pension, if any; and

(c) whether Government propose to reguarise the pensions of all the officers?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-827/68].

Vacancies in Officer's Rank

*1144. SHRIMATI SUSEELA GOPALAN:
SHRI K. ANIRUDHAN:
SHRI E. K. NAYANAR:

Will the MINISTER OF DEFENCE be pleased to state:

(a) whether it is a fact that certain percentage of vacancies in the Officers' rank were reserved for promotion from ranks in the army;

(b) if so, whether Government have stopped promotions from the ranks after the emergency has been lifted;

(c) if so, the reasons therefor;

(d) whether Government are considering any proposal for promotions to permanent regular commission from the ranks; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (e). There are two permanent avenues open exclusively to other Ranks in the Army for rising to Officers' rank. One is the scheme for annual intake of officers against a prescribed maximum quota of vacancies after initial training of selected Other Ranks in the Army Cadet College followed by subsequent training at the Indian Military Academy and the other is the scheme of grant of Permanent Commissions to selected Other Ranks in the Special List Cadre of Record offiecrs, Quartermasters, Technical Officers etc. against the vacancies available from year to year. These schemes are not affected in any way by the introduction or lifting of Emergency.

A.R.C. on Planning

*1145. SHRI D. N. PATODIA:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI DEORAO PATIL:
SHRI LOBO PRABHU:

Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No. 744 on the 20th March, 1968 and state:

(a) whether the examination of recommendations of Administrative Reforms Commission has since been considered; and

(b) if so, the nature of the decision taken and how they are being implemented?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The Report has been received only recently. The detailed examination of the Report is in hand. This will take some time, as it involves consultation with the Central Ministries and the State Governments. The question of decisions will arise only thereafter.

Arms and Ammunition brought by Nagas

*1146. SHRI S. C. SAMANTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the nature and the quantity of arms and ammunition brought by Nagas who returned to India after receiving training from China and/or Pakistan;

(b) whether any quantity of such arms and ammunition has been apprehended; and

(c) the steps taken to curb the activities of such Nagas?

THE DEPUTY MINSTER OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The information is classified. It will, therefore, be not in the public interest to disclose such information.

(c) As repeatedly stated in the House, the Government of India have taken and are taking all necessary measures to prevent unlawful activities by the Underground Nagas.

रूस की कश्मीर नीति

*1147 श्री ओंकार लाल बोहरा : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ताशकन्द समझौते के बाद रूस की कश्मीर नीति में परिवर्तन हुआ है अथवा उसमें धीरे धीरे परिवर्तन हो रहा है;

(ख) यदि नहीं, तो क्या रूस की कश्मीर नीति अब भी वही है, जो ताशकन्द समझौते से पहले थी ; और

(ग) क्या हाल में रूस की नीति में पाकिस्तान की ओर सुझाव दृष्टिगोचर हुआ है ?

वैदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) जी नहीं ।

(ख) जी हां ।

(ग) भारत सरकार के पास ऐसा विश्वास करने का कोई कारण नहीं है कि सोवियत संघ और पाकिस्तान के बीच संबंधों में होने वाले परिवर्तन सोवियत संघ और भारत के अत्यंत मधुर एवं सौहार्द पूर्ण संबंधों के लिए घातक होंगे ।

Monopoly Concentration of ownership of Newspapers

*1148. SHRI P. P. ESTHOSE:
SHRI C. K. CHAKRAPANI:
SHRI P. RAMAMURTI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the progress made by the Press Council to study the Developments likely to lead towards monopoly concentration of ownership of newspaper;

(b) if so, when the report is likely to be submitted;

(c) whether the Government have fixed any time limit for submitting the report; and

(d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The Press Council is currently engaged in the scrutiny of the replies to their questionnaire issued on the subject to elicit opinion from various organisations and individuals interested in the healthy development of the Press in the country.

(b) to (d). The Council is not required under the Act to submit any report to the Government on the subject but it is seized of the importance and urgency of the problem and will no doubt apprise the Government of its views as soon as it comes to any definite conclusion as a result of its study.

Complaint Lodged by Pathet Lao

*1150. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Pathet Lao has lodged certain complaints against the Indian and Canadian Members of the International Commission on Laos;

(b) if so, the nature of the complaint; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (c) Recently, the International Control Commission in Laos decided to visit a certain area to study the developing tension which had been reported. The Neo Lao Haksat took the view that this activity of the Commission was in contravention of Article 19 of the Protocol to the Declaration of the Neutrality of Laos. However, the majority view in the Commission was that the decision taken by the Commission was in accordance with the Geneva Protocol of 1962 concerning Laos. The Government of India accepts this view.

Discriminatory Treatment by the Central Government between States

*1151. SHRI R. S. VIDYARTHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the statement made by the Andhra Chief Minister as appeared in the *Statesman* of the 25th February, 1968,

accusing the Central Government of discriminatory treatment between the States:

(b) whether it is a fact that the Chief Minister had asked for details of the foreign aid and the interest pattern as well as the method of determining the Central aid to various States; and

(c) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Yes, Sir.

(c) The method of determining Central assistance had been explained to the Chief Minister, Andhra Pradesh. The Government are of the view that there has been no discrimination against Andhra Pradesh as regards Central assistance. However, the various questions raised by the Chief Minister of Andhra Pradesh will be discussed at the forthcoming meeting of the National Development Council.

Import of Newsprint

*1152. SHRI HIMATSINGKA:
SHRI B. N. SHASTRI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total requirement of newsprint for the year 1968-69 and whether imports of 132,000 tons of newsprint are proposed to be made;

(b) if so, which are the main countries from which these imports will be made and to what extent in each case;

(c) how much of these imports will be under the rupee payment arrangements; and

(d) the total foreign exchange to be spent on these imports?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). The estimated requirement of newsprint in accordance with the policy laid down for the year 1968-69 is 2 lakhs metric tons. Steps have been taken to import upto 1,32,000 metric tons as per details given below though actual imports will be 1,20,000 metric tons for which foreign exchange has so far been made available:

1.	Canada ..	41,000	M. T.
2.	Scandinavian countries ..	11,500	,,
3.	U.S.S.R. ..	52,500	,,
4.	Poland ..	4,000	,,
5.	Czechoslovakia ..	6,000	,,
6.	U.S.A. ..	17,000	,,
	Total	1,32,000	,,

(c) 62,500 metric tons.

(d) Rs. 13.75 crores approximately.

आणविक ऊर्जा विभाग के अधीन सरकारी उपक्रम

*1153. **श्री मोल्हू प्रसाद :** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के नियंत्रण में राज्यवार कौन-कौन से औद्योगिक उपक्रम चल रहे हैं और प्रत्येक में कितनी कितनी पूंजी लगी हुई है ;

(ख) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में कौन कौन से औद्योगिक उपक्रम स्थापित करने का विचार है और उनमें से प्रत्येक पर कितना कितना खर्च आने का अनुमान है ; और

(ग) क्या उत्तर प्रदेश में बेरोजगारी दूर करने तथा इस राज्य की पिछड़ी अर्थ व्यवस्था को अन्य राज्यों के स्तर पर लाने की दृष्टि से वहां कोई औद्योगिक उपक्रम स्थापित करने का सरकार का विचार है ?

प्रधान मंत्री, अणु शक्ति मंत्री योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती

इन्दिरा गांधी) : (क) परमाणु ऊर्जा विभाग के नियंत्रण में जो सरकारी औद्योगिक उपक्रम है उनके नाम है–इंडियन रेयर अर्थस लिमिटेड जिसकी स्थापना केरल तथा मद्रास में 90 लाख रुपये (कर्ज) तथा 1 करोड़ रुपये (ईक्विटी) की पूंजी के व्यय से की गई है, इलैक्ट्रानिक्स कारपोरेशन आफ इन्डिया लिमिटेड जिसकी स्थापना आंध्र प्रदेश में 1.2 करोड़ रुपये (ईक्विटी) की पूंजी के व्यय से की गई है तथा यूरेनियम कारपोरेशन आफ इंडिया लिमिटेड जिसकी स्थापना बिहार में 4.71 करोड़ रुपये (कर्ज) तथा 5.85 करोड़ रुपये (ईक्वटी) की पूंजी के व्यय से की गई है ।

(ख) तथा (ग). चौथी पंचवर्षीय योजना के दौरान सरकारी उपक्रम स्थापित करने की योजना को अभी अन्तिम रूप नही दिया गया है ।

Sainik School, Bhubaneswar

*1154. SHRI S. KUNDU: Will the Minister of DEFENCE be pleased to State:

(a) whether Government had received any petitions from the public alleging mismanagement in the Sainik School at Bhubaneswar;

(b) whether a Committee was appointed to go into the allegations and fix responsibility on the persons for mismanaging the affairs of the Sainik School;

(c) whether the Committee has submitted its report and if so, the main recommendations of the Committee; and

(d) the steps Government have taken to bring about a cleaner Administration in the Sainik School at Bhubaneswar?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) There were reports in Orissa newspapers in April 1967 making various complaints about the manner in which the School was being run. These were looked into by the Chairman, Sainik Schools Society and were generally found to be without basis.

(b) to (d). No Committee was asked to go into the above allegations. However in November-December 1967 a Board of Enquiry presided over by a Service officer investigated certain incidents which had taken place between two groups of students in the Bhubaneswar Sainik School. As a result of the report of the Board of Enquiry, some students were withdrawn and measures have been taken to make changes in some of the senior appointments and generally tone up the administration.

Circular regarding grant of Poltical Asylum

*1155. SHRI K. RAMANI:
SHRI VISWANATHA MENON:
SHRI K. M. ABRAHAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 360 on the 14th February 1968 and state:

(a) whether Government have received the reaction of the Foreign Missions on the Circular dated the 30th December, 1967 informing them that Government did not recognise the right of any foreign mission to give asylum or shelter to any person or persons within their premises; and

(b) if so, the details thereof with the names of the foreign missions who have sent their reaction?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) No Sir. However in acknowledging the receipt of our circular note, some Foreign Diplomatic Missions and Consular Posts indicated that

they had transmitted the contents thereof to their respective Governments.

(b) Does not arise.

Goodwill visit by the Soviet ships to Indian Ports

*1156. SHRI INDRAJIT GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether ships of the Soviet Navy are on a goodwill visit to the Indian ports;

(b) whether this is the first visit of its kind; and

(c) whether Government propose to develop Indo-Soviet Naval co-operation in view of the US/UK presence in the Indian Ocean?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) 3 ships of the USSR Navy paid goodwill visits to Madras and Bombay very recently.

(b) Yes, Sir. This is the first time that Soviet warships have visited India.

(c) We have been cooperating with the Navies of friendly countries including the USSR. Such cooperation has nothing to do with the presence or absence of any country in the Indian Ocean.

भारत पाकिस्तान संघर्ष के दौरान निजी मोटर गाड़ियों का प्रयोग

*1157. श्री ओंकार लाल बेरवा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उन निजी मोटर गाड़ियों के किराये का अभी तक पूरा भुगतान नहीं किया है जो पिछले भारत पाकिस्तान संघर्ष के दौरान प्रयोग में लाने के लिये ली गई थीं ;

(ख) यदि हां तो अब तक कितनी राशि दी गई है और इस संबंध में अभी और कितनी रकम देनी बाकी है ; और

(ग) इस राशि के कब तक दे दिये जाने की संभावना है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क से (ग). गत भारत-पाक युद्ध में अधिगृहीत 1208 मोटर गाड़ियों के संबंध में मुवाजे के तौर पर देय कुल अनुमानित 121,94,09.46 रुपये की राशि में से राज्य सरकारों द्वारा 11,22,387.98 रुपये की राशि अदा कर दी गई है। राज्य सरकारों को शेष 97,021.48 रुपये की शीघ्र अदायगी करने के लिए पहले ही प्रार्थना की गई है।

Saving in Planning Commission Secretariat

*1159. SHRI M. L. SONDHI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there will be a saving of Rupees 11 lakhs by streamlining the work of the Planning Commission as a result of abolishing 77 posts and Rs. 4 lakhs by other economy measures; and

(b) if so, which are the posts to be abolished and what other measures of economy are proposed to be undertaken?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) There will be a total saving of about Rs. 11 lakhs both as a result of abolishing 77 posts and other economy measures.

(b) A statement showing the posts to be abolished is placed on the Table of the House. Other economies

being effected are through the winding up of the Joint Technical Group on Transport Planning and the Planning Advisers' Offices in Lucknow and Patna.

Statement

Post	No.
Adviser/Joint Secretary	3
Member Secretary Research Programmes Committee/Chief	2
Director/Joint Director	7
Senior Economist/Junior Economist	10
Senior Research Officer/ Research Officer/Assistant Editor	12
Private Secretary/Assistant Private Secretary/Stenographer Grade I	14
Investigator	10
Clerk	10
Class IV posts	9
Total	77

Conference of non-Aligned Nations for Peace Talks on Vietnam and Middle East situation

*1160. SHRI PREM CHAND VERMA:
SHRI RAMAVATAR SHASTRI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the President of Yugoslavia has taken initiative for peace talks on Vietnam and Middle East on behalf of non-aligned nations and has proposed afresh a Conference of non-aligned nations;

(b) if so, whether any communication from the President of Yugoslavia has been received by Government of India or any consultations made through our Ambassador or Envoy deputed by the Government of Yugoslavia; and

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (c). In a recent letter which the President of Yugoslavia addressed to the Prime Minister of India, he suggested exploring the possibility of holding a conference of non-aligned nations. In her reply, the Prime Minister has welcomed the idea indicating that such a conference would need careful preparation and detailed consultations.

हज यात्री

*1161. **श्री हुकम चन्द कछवाय :** क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हज यात्रियों को पारपत्र हज समिति की सिफारिशों पर जारी किये जाते हैं ;

(ख) क्या यह भी सच है कि हज यात्रियों के पर्ववृत्त की जांच नहीं कराई जाती ;

(ग) क्या 6 जनवरी 1968 को ब्लिट्ज़ में प्रकाशित हुई यह बात सही है कि सीमाशुल्क अधिकारियों को कुछ हज यात्रियों के पास से चोरी छिपे लाई गई कुछ वस्तुयें भी मिली है ; और

(घ) यदि हां, तो क्या हज यात्रियों को पारपत्र जारी करने से पहले उनके पूर्ववृत्त के बारे में जाच कराने का सरकार का विचार है ?

वैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री सुरेन्द्रपाल सिंह) : (क) जी नहीं ।

हज पर जाने वाले व्यक्तियों को हज समिति, बंबई, हज पास (पिलग्रिम पास) देती है ये पास सिर्फ उन्हीं लोगों को दिए जाते है जिनके जहाज प्रार्थना पत्र ठीक पाए जाते हैं और जो जेद्दा जाने के लिए लाटरी के आधार पर जहाज में स्थान पाने में सफल हो जाते हैं। हज पास सिर्फ सऊदी अरब के लिए ही वैध होते हैं।

(ख) हज यात्रा के इच्छुक व्यक्ति के पूर्ववृत्त की इस तरह तसदीक नहीं की जाती बहरहाल, कुछ पाबंदियां लगाई गई हैं। अगर, प्रार्थना-पत्रों की जांच पर यह पाया जाता है कि यात्री इन पाबंदियों के दायरे में नहीं आते तो उन्हें जाने की अनुमति दे दी जाती है।

(ग) पिछले कुछ वर्षों में कस्टम अधिकारियों ने तस्करी के संदेह से कुछ ही लोगों के मामला की सूचना दी है।

(घ) ऊपर (ग) में बताई गई सूचना को देखते हुए, सरकार का मौजूदा तरीके को बदलने का इरादा नहीं है।

Fighting forces

*1162. SHRI BENI SHANKER SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether there is perfect co-ordination between the different Branches of our fighting forces;

(b) if so, whether they ever do some exercise to test the efficacy of the co-ordinating system; and

(c) whether he has ever attended such exercises and felt satisfied with their performance?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

Atmosphere in Defence establishments' Messes|Clubs|Institutes

*1163. SHRI BAL RAJ MADHOK: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that atmosphere in Defence Establishments particularly in Defence Officers' Messes, Clubs and Institutes continues to be more English than Indian as was the case in pre-Independence days;

(b) whether it is also a fact that even in the matter of portraits put up in the Defence Officers' Messes, Indian Military heroes do not find any place;

(c) whether this situation creates a psychological barrier between the Officers and Other Ranks of the Defence Forces, which is neither conducive to efficiency nor to the creation of the fellow-feeling between the Officers and Other Ranks; and

(d) if so, the steps Government contemplate to improve the situation in this regard?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No, Sir.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

आयुध कारखाने

*1164 श्री कंवर लाल गुप्त : क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हमारे आयुध कारखानों में काफी क्षमता बेकार है ;

(ख) यदि हां, तो प्रत्येक आयुध कारखाने में बेकार क्षमता का ब्यौरा क्या है तथा इसके फलस्वरूप देश को प्रतिवर्ष कितनी हानि हो रही है; और

(ग) सरकार क्या कार्यवाही कर रही है जिससे यह हानि न हो ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल०ना० मिश्र) : (क) से (ग). आपात स्थिति की घोषणा के पश्चात् रक्षा सेवाओं की बढ़ी चढ़ी आवश्यकताओं की पूर्ति के लिये वस्त्र तथा सामान्य सामान की क्षमताएं बढ़ाई गई थीं। वस्त्र मदों की कमियां 1964 तक अधिकतर पूरी हो जाने पर, उसके पश्चात् के वर्षों

के लिये सेवाओं की आवश्यकताएं बहुत कम रही हैं, जिसके फलस्वरूप इन फैक्टरियों में कुछ क्षमता फालतू हो गई है;

प्राप्य क्षमता का उपयोग करने के लिये, और अकर्मण्य समय के लिये अदायगी का अवसर पैदा न होने देने के लिये, निम्न पग उठाये गये हैं:—

(1) ओवरटाईम काम करना बन्द कर दिया गया है।

(2) फालतू कार्मिकों को अन्य व्यवसायों और फैक्टरियों में अन्तरित करके, उनका समंजन।

(3) कार्यभार का विभिन्नीकरण, और तम्बुओं, दरियों इत्यादि जैसी मदों का उत्पादन हस्तगत करना।

(4) केन्द्रीय सरकार/राज्य सरकारों के विभागों से कई मदों के लिय आर्डर प्राप्त करना।

उपरोक्त को सामने रखते आर्डनेंस फैक्टरियों में अकर्मण्य क्षमता के कारण कोई हानि नहीं उठाई जा रही।

सशस्त्र सेनाओं को मोहन मेकिन ब्रीवरीज द्वारा XXX रम की सप्लाई

*1165. **श्री निहाल सिंह** : क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मोहन मेकिन ब्रीवरीज लिमिटेड मोहन नगर द्वारा सशस्त्र सेनाओं के लिये तैयार की जाने वाली XXX "रम" में मिलावट होती है और वह घटिया किस्म की होती है;

(ख) क्या सरकार ने इस बारे में जांच की है तथा उस कारखाने के विरुद्ध कोई कार्यवाही की है तथा यदि इस सौदे के लिये कोई अधिकारी उत्तरदायी है तो उनके नाम क्या हैं; और

(ग) सरकार ने इस कम्पनी को गत तीन वर्षों में कितना भुगतान किया है तथा उन्होंने प्रतिरक्षा मन्त्रालय को प्रति वर्ष कितनी मात्रा में और कितने मूल्य की "रम" सप्लाई की थी ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) सैनिकों को निःशुल्क वितरण के लिये रम के क्रय किन्हीं छापों के अनुसार नहीं बल्कि ए० एस० सी० के ब्यूरो के अनुरूप होने के अनुसार किये जाते हैं। तदपि, कंटीन स्टोर्ज डिपार्टमेंट (भारत) द्वारा बेचने के लिये, क्रय छापों के अनुसार किये जाते हैं, और सर्वश्री मोहन मीकिन ब्रुरी लिमिटेड से खरीदी गई XXX रम के सम्बन्ध में, घटिया किस्म की रम मिलाने की कोई शिकायत प्राप्त नहीं हुई है।

(ख) प्रश्न नहीं उठता।

(ग) पिछले तीन वर्षों में हर वर्ष सर्वश्री डायर्ज मीकिन लिमिटेड से खरीदी गई रम की राशि और उन्हें की गई अदायगी नीचे दिखाई गई है :—

वर्ष	राशि जो सप्लाई की गई		राशि (रुपयों में)	
	ए० एस० सी० (लीटर)	सी० एस० डी० आई० (लीटर)	ए० एस० सी०	सी० एस० डी० आई०
1965.	2375909	657000	5279798	1440000
1966.	1686457	909000	3747882	1980000
1967.	कुछ भी नहीं	603000	कुछ भी नहीं	1230000

Censoring of Films

6800. SHRI MURASOLI MARAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any foreign film passed by our Censors with cuts during the period from 1966 to 1968 was given a certificate without a triangle which usually symbolises cuts;

(b) if so, the details thereof and the action taken against persons responsible for the same; and

(c) the measures desired to prevent the recurrence of the same in future?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) and (c). A statement indicating the names of foreign films certified by the Board with cuts during the period 1966-68, without a triangle mark indicative of cuts, is placed on the Table of the House. [*Placed in Library. See* No. Lt-822/68]. Gov-Employees Association, New Delhi, on receipt of report of the Central Board of Film Censors appropriate action will be considered by the Government.

Magazines for Troops

6801. SHRI MURASOLI MARAN: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 3078 on the 6th March, 1968 and state:

(a) the name of the paper supposed to be "propagating regional and anti-national feelings" sought to be discouraged for reading by troops;

(b) the grounds on which that particular paper was considered as propagating regional and anti-national feelings and the authority which arrived at this conclusion;

(c) whether the Defence Ministry referred this paper to the Ministry of Home Affairs for suitable action on the findings of the Headquarters, Poona Sub-area that the paper was propagating "anti-national" feelings;

(d) if not, the reasons therefor; and

(e) the reasons for other Headquarters or Army Offices not following suit?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) 'Murasoli'.

(b) to (e). The decision in this case was taken by the appropriate Army authority. It is not in public interest to give further details relating to that decision.

A.I.R. Correspondents

6802. SHRI BABURAO PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number names, designations and salaries and emoluments of A.I.R. Correspondents in India and abroad as on the 31st October, 1967 with the names of stations where they are posted;

(b) the nature and amount of work they do and the number of words they cable on an average every day with total cable expenses per year of each Correspondent;

(c) the percentage of news used in daily broadcasts from the material sent by these A.I.R. Correspondents; and

(d) the progress made in regard to the proposal to appoint new Correspondents in certain countries and the number and names of persons appointed till the 31st October, 1967 with names of places where posted and their salaries, emoluments and expenses of each such appointment?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (c). Information is being collected and will be laid on the Table of the House.

(b) The nature of work of Correspondents is to file news stories to the regional stations of AIR as well as the news room in Delhi, and also provide material for newsreel 'Spotlight', 'Sports round up' etc. Information regarding the volume of work and cable expenses per year incurred by the Correspondents is being collected and will be laid on the Table of the House.

(d) One Special Correspondent each has already been posted at Beirut and Singapore.

Films Institute of India, Poona

6803. SHRI G. S. MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Film Institute of India, Poona is unable to meet its working expenditure from the revenue receipt from the students undergoing courses therein;

(b) if so, the total amount spent in the form of capital investment and working capital required per annum;

(c) the total amount of revenue receipt per annum;

(d) the amount of loans sanctioned;

(e) the number of students qualifying every year; and

(f) the number of students getting employment after qualifying on average?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Under the accounting procedure for Central Govt. Offices, it is not permissible for the Film Institute of India to utilise its receipts towards expenditure. But if they are taken into consideration it is true that the revenue expenditure would be more than the receipts.

(b) (i) The amount spent by way of capital investment on land, buildings, and equipment of the Institute since its inception in 1960, is Rs. 30.6 lakhs (approximately).

(ii) The annual expenditure of the Film Institute is of the order of Rs. 14 lakhs. This includes an expenditure of Rs. 2 lakhs approximately on equipments etc.

(c) Rs. 57,000 approximately on an average during the last three years.

(d) Nil.

(e) 1963 : 21
1964 : 31
1965 : 51
1966 : 44
1967 : 47.

(f) Out of the 194 Diploma holders so far produced by the Film Institute, 147 have secured employment. Six who came from countries abroad have returned home.

Death of Mechanic at A.I.R. Station, Srinagar

6804. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a mechanic died on the 25th March, 1968 on duty at A. I. R. Transmitter, Srinagar due to electric shock;

(b) if so, the details of the accident;

(c) what facilities and compensation etc. are being given to the family of the deceased; and

(d) if not, the reasons for not giving the facilities and compensation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) The late Shri Kakapori, Mechanic, was on morning shift at the Radio Transmitter at Srinagar on 25th March, 1968 along with other technical staff. According to the investigation carried out by the Execu-

tive Engineer, Plant-*cum*-Inspectorate Division, Kashmir Province, Srinagar and one of the Deputy Chief Engineers, All India Radio, Shri Kakapori was inadvertently exposed to an A. C. Voltage of the order of 110 volts which resulted in his death.

(c) and (d). All facilities permissible under the rules will be given to the family of the deceased. However, by way of immediate relief, Rs. 1,200 have been collected by members of the staff of Radio Kashmir for the family. In addition, Station Director has given Rs. 150 to meet the funeral expenses and other immediate needs. Any other assistance possible will be extended to the family.

Non-Qualified workers in Electricity Department of A. I. R.

6805. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Mechanics in A. I. R. are asked to work on high tensions without having competency certificates from the Electricity Department;

(b) whether it is also a fact that non-qualified persons in electric work are put on duty without providing them safety equipments and other safety measures; and

(c) if so, the reasons therefor and the remedial steps taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). No, Sir. Under Rule 3 of the Indian Electricity Rules 1956, apart from a Mechanic holding a competancy certificate, any mechanic can be authorised in consideration of his experience, by the employer to handle work on high tension, and only such mechanics of AIR are asked to work on electrical equipment under the guidance of the Supervisory Technical staff. Adequate safety equipments and measures for the protection of personnal are provided.

(c) Does not arise.

Competent Workers to attend High Electric Voltage

6806. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the representatives of Class III Technical Staff have asked to remove the practice of putting a man without competency of working on high electric voltages; and

(b) if so, what steps are being taken to avoid such accident at A.I.R. Stations as happened in the case of a mechanic who died on the 21st March, 1968 on duty at A.I.R. Transmitter, Srinagar?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The A.I.R. Technical Employees Association, New Delhi, have very recently represented that "persons who do not hold licence etc., to work on a particular job should not be asked to work on high voltage of electricity."

(b) All Mechanics in A.I.R. who have to work on equipment do so under the guidance of the supervisory technical staff and are employed when duly authorised to do so as required in the relevant provisions of the Indian Electricity Rules (1956). Adequate safety equipment and measures for the protection of personnel are always provided.

The unfortunate accident that occurred on 25th March, 1968 at AIR Transmitter in Srinagar has been investigated by the Executive Engineer, Plant-*cum*-Inspectorate Division, Kashmir Province, Srinagar and one of the Deputy Chief Engineers, All India Radio. The conclusion reached is that "the accident was of a purely accidental nature which resulted in the death of Shri Sham Lal Kakapori, Mechanic, Radio Kashmir, Srinagar, for which he or anyone else could not

be held responsible". Shri Sham Lal Kakapori was issued an authorisation certificate in 1962 by the Station Engineer (Employer) under rule 3 of the Indian Electricity Rules, 1956.

Accreditation of Press Correspondents

6807. SHRI JUGAL MONDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any rules have been framed or revised regarding accreditation of newspaper correspondents and news agencies;

(b) if so, the details thereof; and

(c) the details of the accreditation granted to different categories of newspapers and news agencies, Indian or foreign as on the 1st April, 1968?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Rules for the accreditation of correspondents representing newspapers or Press agencies at the headquarters of the Government of India have been in force for many years. They were revised in 1956 after the receipt of the Report of the Press Commission, in consultation with the Central Press Accreditation Committee.

(b) Copies of the Rules and the Conventions adopted by the Central Press Accreditation Committee are laid on the Table of the House. [*Placed in Library. See* No. LT-823/68].

(c) A List of the accredited correspondents representing various Indian and foreign newspapers and news agencies as on 1st April, 1968 is placed on the table of the House [*Placed in Library. See* No. LT-823/68].

गत आम चुनावों के दौरान प्रधान मंत्री के दौरे

6808 श्री श्रीचन्द गोयल :
श्री हुकम चन्द कछवाय :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) गत आम चुनावों के दौरान उन्होंने किन-किन राज्यों का दौरा किया था;

(ख) उन्होंने उन में से कितने दौरे विमानों से और कितने रेलगाड़ियों से किये थे;

(ग) विमानों और रेलगाड़ियों में यात्रा करने पर किराये के रूप मे कुल कितना धन व्यय किया गया;

(घ) राज्य सरकारों तथा केन्द्रीय सरकार द्वारा कैसे खर्च वहन किया गया; और

(ङ) केन्द्रीय सरकार ने उपर्युक्त दौरे का कौनसा व्यय वहन किया ?

प्रधान मंत्री अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) पिछले आम चुनावों से पहले लगभग छः सप्ताहों में प्रधान मंत्री जी ने निम्नलिखित राज्यों का दौरा किया था :—

1	असम	7	केरल
2	उत्तर प्रदेश	8	राजस्थान
3	आंध्र प्रदेश	9	मध्य प्रदेश
4	मद्रास	10	उड़ीसा
5	मैसूर	11	पश्चिम बंगाल
6	महाराष्ट्र	12	बिहार

(ख) हवाई जहाज से नौ बार यात्रा की गई और रेलगाड़ी से दो बार।

(ग) से (ङ) हवाई जहाज और रेल की यात्रा पर निम्नलिखित रकम 14,702,86 रुपये थी और वह प्रधान मंत्री जी की ओर से सरकारी खाते में जमा कर दी गई। केन्द्र और राज्य सरकारों ने कोई खर्च नहीं किया।

पाकिस्तान जाने वाले यात्रियों के लिए सुविधाएं

6809 श्री ओंकार लाल बेरवा : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार हज यात्रियों को बहुत सी सुविधाएं प्रदान करती है ;

(ख) यदि हां, तो किन सुविधाओं की व्यवस्था की जाती है ;

(ग) क्या वे सुविधायें सिख यात्रियों को भी दी जाती हैं, जो पाकिस्तान में गुरुद्वारों में मनाये जाने वाले उत्सवों में भाग लेने के लिये पाकिस्तान जाते हैं ; और

(घ) यदि हां, उन्हें क्या सुविधायें दी जाती हैं ?

प्रधान मंत्री अणु शक्ति मंत्री योजना मंत्री तथा वैदेशिक कार्य-मंत्री (श्रीमती इंदिरा गांधी) : (क) और (ख). जी हां। हज यात्रियों को निम्नलिखित सुविधाएं दी जाती हैं :—

(1) भारत सरकार प्रत्येक बालिग हज-यात्री को रु० 1575 के मूल्य की विदेशी मुद्रा का पर्मिट जारी करती है ।

(2) खाद्यान्न और चीनी कंट्रोल दरों पर तीर्थ यात्रियों को सप्लाई किए जाते हैं और सऊदी अरब में अपने वास के दौरान खाने-पीने के लिए वे इन वस्तुओं को एक निर्धारित मात्रा में ले जा सकते हैं।

(3) हज के दौरान सऊदी अरब जाने वाले भारतीय तीर्थ यात्रियों को डाक्टरी सहायता देने के लिए सऊदी अरब में एक चिकित्सा-मिशन नियुक्त किया जाता है ।

(4) तीर्थ यात्रियों की जरूरतों को पूरा करने के लिए विभिन्न स्थानों पर छोटे-छोटे औषधालय खोले जाते हैं ।

(5) तीर्थ यात्रियों के पीने के लिए ठंडे पानी की व्यवस्था सऊदी अरब में विभिन्न स्थानों पर शबीलें लगा कर की जाती हैं ।

(6) जेद्दा में भारतीय राजदूतावास के अधिकारी और कर्मचारी जेद्दा में तीर्थ यात्रियों की हरमुमकिन मदद करते हैं ।

(7) हाजियों के वापसी सफर के लिए टिकट जारी करने के लिए रेलवे के अधिकारी साबू सिद्दीक मुसाफिर खाना, बम्बई में अस्थायी दफ्तर खोल देते हैं ।

(ग) और (घ). सरकार उन सिख तीर्थ यात्रियों के लिए भी अपेक्षित सुविधाओं की व्यवस्था करती है जो पाकिस्तान स्थित गुरुद्वारों में होने वाले उत्सवों में भाग लेने जाते हैं । इन सुविधाओं में निम्नलिखित शामिल हैं :—

(1) पासपोर्ट शीघ्र जारी करना ।

(2) प्रत्येक तीर्थयात्री को रु० 100 के मूल्य की विदेशी मुद्रा जारी करना ।

India's Association with Commonwealth

6810. SHRI H. N. MUKERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any provision in the Constitution which buttresses India's association with the Commonwealth and acceptance of the British Sovereign as its symbolic 'Head';

(b) whether there is any law, Constitutional or otherwise, which upholds the validity of India's membership of the Commonwealth; and

(c) whether without authoritative clarification of an apparently anomalous situation, serious constitutional issues and consequential practical problems are not apprehended?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No. Sir, India's association with the 'Commonwealth" is not based on any provision of the Constitution.

(b) No, Sir. No constitutional or other legal provisions are required.

(c) There is no anomalous situation. No constitutional issues or practical problems have arisen or are expected to arise.

Visit by Chief of Iranian Army

6811. SHRI BABURAO PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Chief of the Iranian Army and Supreme Commander of Iran, visited Nathu La in February 1968 with some senior officers of the Iranian Army; and

(b) if so, the precise reasons for this border visit?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Yes, Sir.

(b) It is customary during goodwill visits of foreign dignatries to give them an opportunity to get an idea of the training and role of the Armed Forces. The visit of the Iranian party to Nathu La was arranged accordingly.

अमरीका तथा रूस के दूतावासों द्वारा आयात किया गया कागज

6812. **श्री कंवर लाल गुप्त** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) रूस तथा अमरीका के दूतावासों द्वारा वर्ष 1967 में विदेशों से कागज का कितना आयात किया गया ; और

(ख) क्या उन दूतावासों ने भारत में भी कुछ कागज खरीदा था और यदि हां, तो उस की मात्रा कितनी थी ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य-मंत्री (श्रीमती इंदिरा गांधी) : (क) 1967 के दौरान सोवियत संघ और संयुक्त राज्य अमरीका द्वारा आयातित कागज की मात्रा नीचे लिखे अनुसार है :

सोवियत संघ राजदूतावास

मात्रा	मूल्य रु०
2,54,523 किलोग्राम	5,16,221
5 411 बक्से	11,80,566
433 रीम	6,16,314
945 गांठ	3,70,300
कुल योग	26,83,401

संयुक्त राज्य अमरीकी राजदूतावास

मात्र	मूल्य रु०
90,926 किलोग्राम	1,87,920
831 बक्से	2,50,948
868 रोल	2,92,515
7 डिब्बे	2,02,544
2 कार्टन	1,200
2 बक्से	2,939
बांड कागज	4,155
कुल	9,42,221

(ख) हमें भारत में उनकी खरीद के विषय में जानकारी नहीं है।

Situation in West Asia

6813. SHRI SHIVA CHANDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the situation in West Asia has again started deteriorating;

(b) if so, the reasons therefor; and

(c) the reaction of Government thereto?

THE PRIME MINISTER, MINSITER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) Israel's attacks on Jordanian territory in violation of the ceasefire imposed by the Security Council have led to this deterioration.

(c) Government has supported the unanimously adopted Security Council Resolution which reads:

"*The Security Council,*

Having heard the statements of the representatives of Jordan and Israel.

Having noted the contents of the letters of the Permanent Representatives of Jordan and Israel in documents S|8470, S/8475, S/8478, S/8483, S/8484 and S/8486,

Having noted further the supplementary information provided by the Chief of Staff of UNTSO as contained in documents S|7930|Add. 64 and Add. 65,

Recalling resolution 236 (1967) by which the Security Council condemned any and all violations of the ceasefire,

Observing that the military action by the armed forces of Israel on the territory of Jordan was of a large-scale and carefully planned nature,

Considering that all violent incidents and other violations of the cease-fire should be prevented and not overlooking past incidents of this nature,

Recalling further resolution 237 (1967) which called upon the Government of Israel to ensure the safety, welfare and security of the inhabitants of the areas where military operations have taken place,

1. *Deplores* the loss of life and heavy damage to property;

2. *Condemns* the military action launched by Israel in flagrant violation of the United Nations Charter and the cease-fire resolutions;

3. *Deplores* all violent incidents in violation of the cease-fire and declares that such actions of military reprisal and other grave violations of the cease-fire cannot be tolerated and that the Security Council would have to consider further and more effective steps as envisaged in the Charter to ensure against repetition o such acts;

4. *Calls* upon Israel to desist from acts or activities in contravention of resolution 237(1967).

5. *Requests* the Secretary-General to keep the situation under review and to report to the Security Council as appropriate."

Dr. Alex Bebler's Plan on Vietnam

6814. SHRI SHIVA CHANDRA JHA:
SHRI CHENGALRAYA NAIDU:
SHRI SHARDA NAND:
SHRI RABI RAY:
SHRI T. P. SHAH:
SHRI RAMAVTAR SHASTRI:
SHRI INDRAJIT GUPTA:
SHRI BHARAT SINGH CHAUHAN:
SHRI BENI SHANKER SHARMA:
SHRI KANWAR LAL GUPTA:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI D. C. SHARMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Dr. Alex Bebler, President of the World Federation of the United Nations Associations has presented a plan for the solution of the Vietnam problem;

(b) if so, hte details thereof; and

(c) the reaction of the Indian Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF

EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI: (a) and (b). Dr. Bebler has informed us and other concerned Governments of his ideas for a meeting of the representatives of the two Co-Chairmen and three Commission countries.

(c) As these talks are of a confidential nature and other Governments are concerned, it would not be appropriate to disclose the details at this stage.

Self-Sufficiency in Defence Production

6815. SHRI SHIVA CHANDRA JHA:
SHRI Y. S. KUSHWAH:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that India is still not self-dependent in Defence production;

(b) if so, the reasons therefor and by what time it wil become self-sufficient; and

(c) for what specific defence production goods India has to be dependent on foreign help and on which foreign countries and the amount of foreign exchange spent thereon annually?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b). Self sufficiency is being progressively achieved and has already been achieved in many aspects of defence production. There are, however, limitation, at the present stage of development and technological progress, in achieving full self-sufficiency in regard to highly sophisticated items.

(c) It is not in the public interest to give this information.

Masani Committee Report on A.I.R. Artistes

6816. SHRIMATI SUSEELA GOPALAN:
SHRI C. K. CHAKRAPANI:
SHRI K. M. ABRAHAM:
SHRI E. K. NAYANAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether recommendations of Masani Committee on A.I.R. artistes have been implemented;

(b) if so, details thereof; and

(c) the decision taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) to (c). The Committee was a Departmental Group Committee which has submitted an interim report for consideration of the Ministry. The suggestions are under examination in the Ministry. After the Ministry has finalised its views, the accepted recommendation will have to be processed through several Ministries and possibly U.P.S.C. and the final decision is bound to take time.

Rural Programme

6817. SHRI D. N. PATODIA:
SHRI BENI SHANKER SHARMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any assessment has been made to find out to what extent the radio broadcasts the telecasts for agriculturists have been helpful to them and the guidance given were practicable for implementation;

(b) if so, the result thereof and the steps being taken to make it more effective and popular; and

(c) if the reply to part (a) above be in the negative whether Government propose to undertake such assessment?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir. Two studies were undertaken, one at Jullundur on Agricultural broadcasts through radio and the other at Delhi on Krishi Darshan programmes on T.V.

(b) The Jullundur study revealed that in the opinion of an overwhelming majority of farmers, the programmes have been considerably useful. The Delhi survey showed that the Krishi Darshan programme on T.V. is an important source of information to the farmer. Every effort is made to orient our agricultural programmes in accordance with the needs of the farming community and the programme schedules are based on the calendar of operations in the field.

(c) Does not arise.

Reaction of Listeners

6818. SHI D. N. PATODIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the various ways in which the AIR keeps itself informed of the reactions of the listeners about their programmes;

(b) whether there is any machinery to process and examine the various suggestions that are received;

(c) if so, what specific changes have been introduced in the programme as a result of reactions of the listeners; and

(d) the suggestions made during the last six months?

THE MINISTER OF INFORMATION AND BROADCASTING (Shri K. K. SHAH): (a) Through listener research, Regional Programme Advisory Committees, special panel committees, Central Advisory Committees, the reactions of newspaper and journal reviews, debates in Parliament and Legislative Assemblies, Ministries and State Governments and a vast amount of correspondence from listeners in every language.

(b) Yes. It is the function of A.I.R. staff to respond very sensitively to all suggestions.

(c) and (d). The list which is large is being compiled and will be laid on the Table of the House.

U.N.O. Appeal for funds for South African Refugees

6819. SHRI CHENGALRAYA NAIDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that U.N.O. has appealed to the member-States to contribute money to help South African displaced persons;

(b) if so, whether India has also received such a request; and

(c) how much India has agreed to contribute towards the funds?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Yes, Sir.

(c) India's contribution last year was Rs. 25,000. The question of a further contribution is under consideration.

Indian Films Shooting in Foreign Countries

6820. SHRI RAM CHARAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any complaints by individuals organisations have been filed against certain Indian Films shot in foreign countries during the last 6 months;

(b) if so, the number thereof; and

(c) the action taken on these complaints and the result thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). Yes, Sir. Fifteen complaints were received against the film "Evening in Paris" four against the film "Around the World" and one against the film "Spy in Rome."

(c) The film "Evening in Paris" was previewed by Government and the case was referred to the Central Board of Film Censors for action under rule 33 of the Cinematograph (Censorship) Rules, 1958. The Reviewing Committee set up by the Board, directed 4

cuts in the film, which the producer has since carried out. No action has been found necessary against the film "Spy in Rome". The matter regarding the film "Around the World" is still under Government's consideration.

Shri Biju Patnaik's Passport

6821. SHRI RAM CHARAN: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3882 on the 13th March, 1968 and state:

(a) whether it is fact that Shri Biju Patnaik's Passport is a Diplomatic Passport and not an ordinary Passport; and

(b) if so, the reasons for issuing him a Diplomatic Passport?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI). (a) No, Sir. Shri Biju Patnaik is holding an ordinary passport.

(b) Does not arise.

भारतीय भाषाओं के समाचारपत्रों में विज्ञापन

6822. **श्री ओंकार लाल बोहरा** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में भारतीय भाषाओं के समाचारपत्रों की संख्या कितनी है और उस में से कितने समाचारपत्रों को विज्ञापन दिये जाते हैं और क्या कारण है कि सरकार अंग्रेजी के समाचार पत्रों को विज्ञापन देने में उदार है ; और

(ख) भारतीय भाषाओं के समाचार पत्रों को प्रोत्साहन देने के लिए क्या कार्यवाही की जा रही है ?

सूचना और प्रसारण मंत्री (श्री के० के० शाह) : (क) विज्ञापन और प्रचार निदेशालय द्वारा भारतीय भाषाओं में प्रकाशित 6,767 समाचारपत्रों, जो समाचार और साहित्य तथा सांस्कृतिक जैसे सामयिक विषयों और धर्म, दर्शन, व्यापार तथा उद्योग आदि विषयों से सम्बन्ध रखते हैं, में से 922 समाचार-पत्र सरकारी विज्ञापनों के लिये इस्तेमाल किये जाते हैं। अंग्रेजी में प्रकाशित समाचार-पत्रों को उदारतापूर्वक विज्ञापन नहीं दिये जाते।

(ख) भारतीय भाषाओं के समाचार-पत्रों के प्रयोग में वृद्धि हेतु निम्नलिखित कदम उठाये गये हैं :—

(1) परिवार नियोजन जैसे जन अभियानों के लिये क्षेत्रीय भाषाओं के पत्रों का प्रयोग करना ।

(2) भारतीय भाषाओं के समाचार-पत्रों को बड़े आकार के और अंग्रेजी समाचारपत्रों को छोटे आकार के विज्ञापन देना ।

(3) "यूनिट ट्रस्ट आफ़ इण्डिया" और छोटी बचत योजनायें, जिनकी गिनती नियमित अभियानों में की जाती है, को प्रादेशिक भाषाओं के समाचारपत्रों का और अधिक प्रयोग करने के उद्देश्य से विविध पक्षी बना दिया गया है ।

(4) केन्द्रीय लोक सेवा आयोग और भारतीय कृषिअनुसन्धान परिषद आदि के विज्ञापनों को पाठक की सुविधा को कम किये बिना अब छोटे आकार में प्रकाशित किया जाता है और इस तरह जो बचत होती है, उस से छोटे और मध्यम समाचार-पत्रों , अधिकतर क्षेत्रीय भाषाओं के पत्रों को ज्यादा विज्ञापन दिये जाते हैं ।

Posting of I.F.S. Officers

6824. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have evolved certain principles regarding the

postings of the I.F.S. Officers at Headquarters and to foreign countries;

(b) if so, the principles evolved;

(c) whether certain Officers have been allowed to stay in Delhi in contravention of these principles; and

(d) the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) The postings of officers of the Indian Foreign Service, the Information Service and the Indian Foreign Service Branch 'B', both at Headquarters and to Indian Missions abroad, are regulated by duly constituted Boards, which take into account such factors as period of duty at a particular station, experience, previous postings, language skills, availability of posts and the overall requirements of the services.

(c) No, Sir.

(d) Does not arise.

Action against Chinese Charge d'Affaires in New Delhi

6825. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken action against the Chinese charge d' Affaires in Delhi for illegally detaining an Indian Police Constable in the Chinese Embassy in Delhi;

(b) if so, the nature of the action taken; and

(c) if not, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c). The matter is pending in a court of law. The decision of the court is awaited. In the meanwhile CDA has been warned that such action was unwarranted and not in accordance with diplomatic practice.

Telex connection with Indian Missions abroad

6826. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the External Affairs Head Quarters has two way Telex connections with all Indian Missions abroad;

(b) if not, which are the Indian Missions with whom Telex connections have been established; and

(c) why Telex connections are not established with all Indian Missions abroad?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Telex/teleprinter links have been established with our Missions in London, New York, Washington, Kathmandu and Gangtok and through London via normal channels with most missions in Western Europe. The establishment of telex/teleprinter links with our Missions in Moscow, Tokyo and Ottawa is under examination.

(c) The basic consideration in the establishment of telex/teleprinter links with other Indian Missions abroad is increase in efficiency and speed of communication in relation to expenditure involved. If the load of traffic is such that it would be expedient to have telex/teleprinter links rather than to route traffic through normal commercial channels such links are invariably established.

Expansion of T.V.

6827. SHRI HIMATSINGKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether financial sanction for the procurement of T.V. transmission equipment from the Bharat Electronics Ltd. has been issued;

(b) what is the volume of the orders placed with the Bharat Electronics Ltd.;

(c) whether this forms part of scheme to extend TV to 6 more centres; and

(d) if so, what is the progress in the implementation of this scheme?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) to (d). Expansion of television in the country is proposed to be undertaken in phases. The first phase provides for the setting up T.V. station, with limited facilities, at Bombay, Calcutta, Madras and Kanpur besides expansion of Delhi T.V. Centre. These proposals are still under consideration of Government. M/s. Bharat Electronics Ltd., Bangalore were authorised by Government to invite quotations from foreign manufacturing organisations for collaboration in the manufacture of T.V. Studio and Transmitter equipment in the country. Their proposals were received and the B.E.L.'s collaboration with a Japanese firm was approved in principle subject to manufacturing programme for T.V. expansion being sanctioned in terms of resources. The financial sanction for the procurement of T.V. transmission equipment from the B.E.L. will be issued after the proposals for T.V. expansion have been finally approved.

Expulsion of Asians from African countries

6828. SHRI HIMATSINGKA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a number of Asians from many African countries are under orders of expulsion;

(b) if so, how many persons of Indian origin are under such orders from each of the different countries; and

(c) the steps being taken for their repatriation and how many of them hold Indian and how many British nationality?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) There have been expulsions of Asians in African countries from time to time for various reasons.

(b) Recently 400 Asians majority of whom were British passport holders were under orders of expulsion from Uganda but these orders were subsequently withdrawn.

(c) Does not arise.

Release of assets of Indians in Burma

6829. SHRI HIMATSINGKA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what further steps have been taken in the light of the discussions held by the Secretary of his Ministry with the Burmese authorities in January, 1968 for securing the release of the assets of Indians; and

(b) what was the total amount of assets confiscated by that Government at that time?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) A committee has been set up by the Government of Burma to look into this matter and expedite settlement.

(b) No precise estimates are available since the number of persons whose assets were nationalized is large; data are being compiled.

उत्तर प्रदेश में औद्योगिक उपक्रम

6830. **श्री मोलहू प्रसाद :** क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में कौन-कौन सी औद्योगिक उपक्रम स्थापित करने का प्रस्ताव है और प्रत्येक उपक्रम पर कितना परिव्यय होने की सम्भावना है ;

(ख) क्या उत्तर प्रदेश की पिछड़ी हुई अर्थव्यवस्था को अन्य राज्यों के बराबर लाने बेरोजगारी को दूर करने की दृष्टि से वहां पर कोई औद्योगिक उपक्रम स्थापित करने का सरकार का विचार है ; और

(ग) यदि हां, तो उपरोक्त सभी भागों के बारे में ब्यौरा क्या है ?

प्रधान मंत्री अणु शक्ति मंत्री योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) और (ग) . चौथी पंचवर्षीय योजना के दौरान विभिन्न राज्यों में कौन कौन से औद्योगिक उपक्रम स्थापित किये जायेंगे, इसका निश्चय चौथी योजना को अंतिम रूप दिए जने के बाद किया जायेगागा ।

(ख) उत्तर प्रदेश में निम्न केन्द्रीय औद्योगिक उपक्रम स्थापित किये जा चुके हैं या स्थापित किये जा रहे हैं :—

(1) डीज़ल लोको फैक्ट्री, वाराणसी ।

(2) ऐन्टीबायोटिक फैक्ट्री, ऋषकेश ।

(3) गोरखपुर उर्वरक, गोरखपुर ।

(4) भारी बिजली के सामान काकारखाना, हरिद्वार ।

(5) भारी संरचनात्मक परियोजना, इलाहाबाद ।

1967–68 तक इन परियोजनाओं पर 147.9 करोड़ रुपये का विनियोजन होने का अनुमान है ।

प्रतिरक्षा मंत्रालय के अधीन औद्योगिक उपक्रम

6831 **श्री मोलहू प्रसाद :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे औद्योगिक उपक्रमों के राज्यवार नाम क्या हैं जो उनके मंत्रालय के नियंत्रणाधीन हैं तथा ऐसे प्रत्येक उपक्रम में कितनी कितनी पूंजी लगी हुई है;

(ख) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में जिन औद्योगिक उपक्रमों को स्थगित करने का विचार है उनके नाम क्या हैं तथा ऐसे प्रत्येक उपक्रम में अनुमानतः कितनी पूंजी लगाई जायेगी;

(ग) क्या सरकार का विचार उत्तर प्रदेश में कोई औद्योगिक उपक्रम स्थापित करने का है जिससे इस राज्य में बेरोजगारी को दूर किया जा सके और वहां की पिछड़ी हुई अर्थव्यवस्था को अन्य राज्यों के बराबर बनाया जा सके; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) औद्योगिक उपकरणों के नाम देने वाला एक विवरण सभा पटल पर रख दिया गया है । [पुस्तकालय में रखा गया । देखिये संख्या एल टी—824/68] । लगाई गई राशि के सम्बन्ध में सूचना इकट्ठी की जा रही है और सभा के पटल पर रख दी जायेगी ।

(ख) चतुर्थ पंचवर्षीय योजना के दौरान हिन्दुस्तान एरोनाटिक्स लिमिटेड और भारत इलेक्ट्रानिक्स लिमिटेड आशा है एक नई सब-यूनिट की स्थापना करेंगे । इन यूनिटों के स्थान अभी निश्चित नहीं किये गये । एच० ए० एल० की सब-यूनिट के लिये लगाई जाने वाली प्रयोगात्मक राशि का अनुमान 4.83 करोड़ रुपये है, और बी० ई० एल० के लिये 12 करोड़

रुपये, परन्तु इन अनुमानों की अन्तिम रूपरेखा अभी तैयार की जानी है ।

(ग) तथा (घ). जैसे कि भाग (ख) के उत्तर में कहा है दो नई यूनिटों के स्थानों के लिये निर्णय अभी किया जाना है । निर्णय से पहले सभी संगत तथ्यों पर विचार किया जायेगा ।

सूचना प्रसारण मन्त्रालय के नियन्त्राधीन उपक्रम

6832. **श्री मोलहू प्रसाद** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के नियंत्रणाधीन, राज्य-वार, कौन-कौन से औद्योगिक उपक्रम चल रहे हैं और प्रत्येक में कितनी-कितनी पूंजी लगी हुई है;

(ख) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में कौन-कौन से उपक्रम स्थापित करने का विचार है और उनमें से प्रत्येक पर कितना-कितना धन खर्च होने का अनुमान है;

(ग) क्या उत्तर प्रदेश में से बेरोजगारी को दूर करने तथा राज्य की पिछड़ी हुई अर्थ-व्यवस्था को अन्य राज्यों के स्तर पर लाने के उद्देश्य से वहां पर कोई औद्योगिक उपक्रम स्थापित करने का सरकार का विचार है; और

(घ) यदि हां, तो उपरोक्त सभी भागों के सम्बन्ध में ब्यौरा क्या है ?

सूचना और प्रसारण मंत्री (श्री के०के० शाह) : (क) से (घ). सूचना और प्रसारण मंत्रालय के नियंत्रणाधीन न कोई औद्योगिक उपक्रम नहीं है न ही कोई स्थापित करने का प्रस्ताव है । फ़िल्म वित्त निगम, बाल फ़िल्म संस्था जैसे कुछ संस्थान हैं ।

Statement by the Union Education Minister about India's Envoys Abroad

6833. SHRI BABURAO PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of a statement made by the Union Education Minister in Calcutta on the 25th February, 1968, where he said: "Our envoys abroad have little knowledge of the country and its people whom they are supposed to represent. Barriers are still being preserved between us, the educated and the so-called untouchables.";

(b) If so, Government's reaction to it; and

(c) the precise steps taken to educate our envoys abroad about the country they represent?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) The Education Minister did not make such a sweeping statement.

(b) and (c). Do not arise.

Plans for Afro-Asian non-aligned Conference

6834. SHRI S. KUNDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have any plans to summon any Afro-Asian non-aligned Conference;

(b) if so, when; and

(c) if not, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) No, Sir.

(b) Does not arise.

(c) The Government is watching the progress on certain initiatives which have been taken in this regard.

Aero-Engine Factory, Sunabeda

6835. SHRI S. KUNDU:
SHRI GEORGE FERNANDES:
SHRI SRADHAKAR SUPAKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken over the civil construction work for the Aero-Engine factory at Sunabeda, Koraput, Orissa from the Orissa Government;

(b) if so, the reasons therefor;

(c) whether Government are aware of an unanimous Resolution passed by the Orissa Legislative Assembly disapproving such action of the Central Government; and

(d) whether Government are thinking of revising their stand in view of the demand of the people of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) No Sir.

(b) Does not arise.

(c) This has not been brought to the notice of the Central Government.

(d) H.A.L. had a proposal to take over the civil construction work, but it has been decided not to disturb the existing arrangements for the present.

Orissa Regiment

6836. SHRI S. KUNDU: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal to raise a regiment for the armed forces from Orissa and name it as Orissa Regiment;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) No. Sir.

(b) Does not arise.

(c) Recruitment is open to all classes irrespective of caste, creed, community, religion, region or area of residence. The policy of the Government is to broad-base recruitment to make it as representative as possible to preserve national character of the Armed Forces and gradually to eliminate class composition wherever possible. The raising of an Orissa Regiment is neither required nor will it be in consonance with the existing policy of the Government.

नागा लैंड में ट्रान्समीटर

6837 श्री महाराज सिंह भारती : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) नागालैण्ड में स्थापित किये गये ट्रांसमीटर की क्षमता कितनी है; और

(ख) क्या यह सच है कि भारतीय प्रसारणों की अपेक्षा नागालैण्ड में चीनी प्रसारण अधिक अच्छा सुनाई देता है क्योंकि चीनी ट्रांसमीटर अधिक शक्तिशाली है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) और (ख) इस समय नगालैण्ड में दो अल्प शक्ति वाले ट्रांसमीटर ह। इनमें एक मीडियम वेव का ट्रांसमीटर और दूसरा शार्टवेव का। कुछ क्षेत्रों में इन दो अल्प शक्ति वाले ट्रांसमीटरों के प्रसारणों में चीनी प्रसारण अच्छी तरह सुने जाने की संभावना है। तथापि, देश के अन्य भागों में लगे कई अन्य ट्रांसमीटरों से प्रसारित कार्यक्रम

नागालैण्ड में अच्छी तरह सुने जाते हैं। प्रसारण सेवा में सुधार के लिये इस क्षेत्र में एक शक्तिशाली मीडियम वेव क्षेत्र ट्रांसमीटर स्थापित किया जा रहा है।

प्रधान मंत्री के पुत्र के विवाह के अवसर पर रोशनी का प्रबन्ध

6838 **श्री ओंकार लाल बेरवा** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रधान मंत्री के पुत्र के विवाह के अवसर पर पूंज प्रकाश (फ्लड लाइटिंग) का प्रबन्ध उनके मंत्रालय में संगीत तथा नाटक विभाग द्वारा किया गया था;

(ख) यदि हां, तो प्रकाश व्यवस्था पर कितना धन खर्च हुआ था; और

(ग) उक्त प्रबन्ध करने के लिये सरकारी कर्मचारियों की सेवायें प्राप्त करने के क्या कारण थे ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, नहीं।

(ख) और (ग). प्रश्न नहीं उठते।

प्रधान मंत्री के पुत्र के विवाह में सूचना तथा प्रसारण मंत्रालय के कैमरामैनों द्वारा भाग लिया जाना

6839 **श्री ओंकार लाल बेरवा** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मंत्रालय के फोटो डिवीजन के दो कैमरामैनों ने फ़ोटो लेने के लिये प्रधान मंत्री के पुत्र की सगाई के अवसर पर भाग लिया था;

(ख) यदि हां, तो उपरोक्त फोटोग्राफ़रों को एक निजी काम सौंपे जाने के क्या कारण थे; और

(ग) उस दिन कितने फोटो लिये गये और इस पर कितना व्यय हुआ ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) से (ग). फोटो प्रभाग के किसी भी फोटोग्राफ़िक अधिकारी को सरकारी तौर पर समारोह के फोटो लेने का काम नहीं सौंपा गया था। सरकार ने इस सम्बन्ध में कोई खर्चा नहीं किया।

Children's Film Society

6840. SHRIMATI TARA SAPRE: SHRI SRADHAKAR SUPAKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of films produced by the Children's Film Society in 1967; and

(b) the amount received as grant by the Society in 1967?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) One Children's feature film was completed during 1967. Besides, four others were under production.

(b) Rs. 7,93,803·12.

Pleadings for Kutch Tribunal

6841. SHRI M. L. SONDHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the name or names of persons who drafted the first pleadings for the Kutch Tribunal;

(b) the steps taken to ensure the best cartographic presentation of the Indian claim line;

(c) whether Government have obtained pleadings and verbatim records of the Kutch case; and

(d) if not, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The following persons were concerned with the drafting of the Memorials presented by India:

(i) Shri C. K. Daphtary, Attorney-General of India—Leading Counsel.

(ii) Shri N. C. Chatterjee, M.P.,—Senior Advocate, Supreme Court of India—Counsel.

(iii) Shri N. A. Palkhivala, Senior Advocate, Supreme Court of India—Counsel.

(iv) Shri B. N. Lokur, Secretary, Ministry of Law, Department of Legal Affairs—Agent.

(v) Dr. K. Krishna Rao, Joint Secretary & Legal Adviser, Legal & Treaties Division, Ministry of External Affairs—Deputy Agent.

(vi) Col. S. K. S. Mudaliar, Retired Director, Survey of India.

(vii) Shri R. N. Duggal, Deputy Director, Historical Division, Ministry of External Affairs.

(viii) Shri P. K. Kartha, Assistant Legal Adviser, Legal and Treaties Division, Ministry of External Affairs.

(ix) Lt. Col. P. Rout, Deputy Director, Northern Directorate, Survey of India.

(x) Shri K. V. Bhat, Deputy Secretary, General Administration Department, Government of Gujarat.

(xi) Shri K. H. Patel, Senior Research Officer, Historical Division, Ministry of External Affairs.

(b) The following steps were taken:

(i) Relevant survey records and maps were collected from various sources in India with the assistance of the Survey of India Department and officers of that Department.

(ii) Relevant records and maps were collected from various sources in London.

(iii) The material collected was scrutinised under the supervision and guidance of the Attorney-General of India with the help of Col. S. K. S. Mudaliar, retired Director, Survey of India, and Lt. Col. P. Rout, Deputy Director, Survey of India.

(iv) The Memorials were finalised by the Counsel in the light of the selected material.

(v) During the hearing, further material was collected from India and London in the light of the arguments of Pakistan.

(vi) India's case was presented before the Tribunal by the Attorney-General of India and Shri N. A. Palkhivala.

(c) Yes, Sir.

(d) Does not arise.

Curbs imposed by Malaysia on U.K. passport holders

6842. SHRI M. L. SONDHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Malaysian Government have imposed

curbs on the entry of U.K. passport holders;

(b) whether this will not add to the hardships of Asians including Indians holding British passports; and

(c) the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The Malaysian Government have imposed controls on the entry of British passport holders who do not fall within certain categories.

(b) These measures may affect some persons of Indian origin holding British passports.

(c) Since these persons hold British passports, it is the responsibility of the U.K. Government to look after them.

Restrictions on supply of goods to North Vietnam

6843. SHRI SITARAM KESRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of India have imposed certain restrictions regarding the supply of goods to North Vietnam; and

(b) if so, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The question of restriction on export of goods to North Vietnam does not arise since, in fact, no application for such exports has been received from Indian exporters for a long time.

पाकिस्तान में हिन्दू

6844 **श्री हुकम चन्द कछवाय :** क्या वैदेशिक-कार्य मंत्री 27 नवम्बर 1967 के तारांकित प्रश्न संख्या 282 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) इस समय पश्चिमी पाकिस्तान तथा पूर्वी पाकिस्तान में पृथक् पृथक् कितने हिन्दू हैं;

(ख) सरकार के अनुमान के अनुसार विभाजन के समय पश्चिमी तथा पूर्वी पाकिस्तान में पृथक्-पृथक् कितने हिन्दू रह रहे थे; और

(ग) क्या पाकिस्तान में इन हिन्दू अल्पसंख्यकों की सुरक्षा के लिये सरकार ने कोई उपयुक्त कार्यवाही की है और यदि हां, तो क्या ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी): (क) 1961 की पाकिस्तान की जनगणना के अनुसार पश्चिम पाकिस्तान में 621,805 और पूर्व पाकिस्तान में 9 379 669 हिन्दू थे । इस समय वहां रहने वाले हिन्दुओं की ठीक-ठीक संख्या ज्ञात नहीं है ।

(ख) विभाजन के समय पश्चिम पाकिस्तान में हिन्दुओं की संख्या अनुमानतः 55 लाख 90 हजार थी और पूर्व पाकिस्तान में 1 करोड़ 25 लाख ।

(ग) सरकार ने 1950 की नेहरू-लियाकत संधि के अन्तर्गत अल्पसंख्यकों के प्रति पाकिस्तान सरकार के दायित्वों को उसको बार-बार याददिलायी है ।

Education through A.I.R.

6845. SHRI BALRAJ MADHOK: Will the Minister of INFORMATION

AND BROADCASTING be pleased to state:

(a) whether it is a fact that lessons in English are broadcast from All India Radio for teaching our people;

(b) whether it is also a fact that no such steps have been taken to utilise A.I.R. to teach Hindi to our people; and

(c) if so, whether Government contemplate to broadcast Hindi lessons from All India Radio?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH):

(a) No lessons in English are broadcast for the general public, but in the broadcasts for Schools, some Stations of A.I.R. are giving English lessons at a frequency of one or two lessons per week on an average.

(b) and (c). No, Sir, Vijayawada, Trivandrum and Imphal Stations are broadcasting Hindi lessons in their general programmes, and Cuttack, Ahmedabad, Rajkot, Bombay and Poona Stations are broadcasting lessons in Hindi language and literature in their School broadcasts. The question of broadcasting Hindi lessons from some more Stations in the non-Hindi speaking areas is under consideration and will be guided also by local demand.

Shifting of Field Publicity Officer to Madhubani

6846. SHRI BHOGENDRA JHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 3875 on the 13th March, 1968 and state:

(a) the reasons for shifting the office of the Field Publicity Officer from Jai Nagar to Madhubani;

(b) whether Government propose to re-shift the office to Jai Nagar; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH):

(a) The Field Publicity Unit at Jai Nagar was shifted to Madhubani in the interest of more extensive work and better coordination with the State authorities.

(b) No, Sir. There is no such proposal.

(c) The present arrangement has been found to be working satisfactorily.

Seizure of a Consignment of Badges Bearing Portrait of Madras Chief Minister in Ceylon

6847. SHRI BHOGENDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No 3876 on the 13th March, 1968 and state:

(a) whether the enquiry into the reported seizure of the badges bearing portraits of the Madras Chief Minister by the Customs authorities of Ceylon has been completed; and

(b) if so the result thereof and Government's reaction thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The Ceylonese authorities have told our High Commission that a few badges bearing the portrait of the Madras Chief Minister formed part of a consignment of stores which was being smuggled into Ceylon. The customs authorities seized the contraband goods and took action under normal rules. The Government of India have, not taken up the matter, as it is an internal matter of Ceylon.

India-China Conflict

6848. SHRI ONKARLAL BOHRA: Will the Minister of DEFENCE be

pleased to state:

(a) whether it is a fact that war material and other supplies meant for our troops in NEFA during the last India-China conflict did not reach its destination but found its way elsewhere;

(b) if so, the action taken so far and the information received in this regard; and

(c) the total quantity of equipment sent and the quantity actually received there with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) No report has been received either by the Government or by the Army Headquarters to the effect that war material and other supplies meant for our troops in NEFA during the last India-China conflict did not reach their destination but instead found their way elsewhere.

(b) Does not arise

(c) It will not be in the public interest to disclose this information.

हिंडन हवाई अड्डा के असैनिक कर्मचारी

6849. **श्री निहाल सिंह** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गाजियाबाद में हिंडन हवाई अड्डे के असैनिक कर्मचारियों के लिये मकान चिकित्सा तथा बच्चों की शिक्षा की सुविधाओं की व्यवस्था नहीं की गई;

(ख) क्या यह भी सच है कि इन कर्मचारियों को चिकित्सा के लिये दिल्ली आना पड़ता है जिसमें काफी धन तथा समय बर्बाद हो जाता है;

(ग) क्या इस सम्बन्ध में सरकार को भारतीय वायु सेना एकक की असैनिक कर्मचारी संस्था से कोई ज्ञापन मिला है; और

(घ) यदि हां, तो उस पर क्या कार्यवाही की गई है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) हिण्डन विमान अड्डे के असैनिक कर्मचारियों के लिये 56 मकान खड़े किये गये हैं। 110 और क्वार्टर निर्माणाधीन हैं। जिन्हें सरकारी वास्य भवन प्राप्य नहीं किये जाते वह अपना प्रबन्ध आसपास के गांवों में या दिल्ली में कर लेते हैं और मकान किराया भत्ता प्राप्त करते हैं।

असैनिक कर्मचारियों के लिये गाजियाबाद और दिल्ली में अधिकृत चिकित्सा उपचारक प्राप्य हैं जो चिकित्सा खर्च लौटा लेने के भी अधिकारी हैं। विशेष परिस्थितियों में उनके लिये आपत्कालीन चिकित्सा उपचार भी प्राप्य हैं।

कोई भी स्कूल स्थान के संसाधनों से चलाया जाता है जो असैनिक कर्मचारियों के बच्चों समेत हर एक के लिये खुला है।

(ख) गाजियाबाद में रहने वाले कर्मचारियों को चिकित्सा के लिये दिल्ली नहीं आना पड़ता वह गाजियाबाद में अपने लिये अधिकृत चिकित्सा उपचारक के पास जा सकते हैं।

(ग) जी हां।

(घ) उपरोक्त (ग) में उठाये गये विषय विचाराधीन हैं।

हिंडन हवाई अड्डे में मेस

6851. **श्री निहाल सिंह** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गाजियाबाद में हिंडन हवाई अड्डे में स्थित मैस में काम करने वाले असैनिक कर्मचारियों को राजपत्रित छुट्टियों में भी काम करना पड़ता है और उसके लिये उन्हें कोई समयोपरि भत्ता नहीं दिया जाता;

(ख) क्या यह भी सच है कि इन कर्मचारियों को वर्दियां नहीं दी जातीं; और

(ग) यदि हां तो उसके क्या कारण हैं और इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र): (क) मैस कर्मचारिगण विभिन्न मैसों में शिफ्टों में काम करते हैं इसलिये उन्हें राजपत्रित छुट्टियों के दिन भी काम करना पड़ता है। उन्हें ओवर टाइम भत्ता नहीं बल्कि बदले में दूसरे दिन या उसके बाद किसी दिन छुट्टी दी जाती है।

(ख) मैस कर्मचारिगण को सेवा साधनों से प्राप्य की गई एपरन और टोपिएं दी जाती हैं न कि वर्दियां।

(ग) प्रश्न नहीं उठता।

नये आकाशवाणी केन्द्र

6852. **श्री निहाल सिंह** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा गत तीन वर्षों में कितने आकाशवाणी केन्द्र स्थापित किये गये तथा उन पर कितना धन खर्च किया गया है; और

(ख) उपरोक्त आकाशवाणी केन्द्रों में से कितने केन्द्र सीमावर्ती क्षेत्रों में खोले गये हैं तथा कितने केन्द्र अन्य स्थानों में ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) मार्च 1968 को समाप्त होने वाली तीन साल की अवधि के दौरान 15 नये प्रसारण केन्द्र स्थापित किये गये थे जिन पर लगभग 90 लाख 47 हजार रुपये खर्च हुए। इनमें 8 मूल रूप से कार्यक्रम प्रसारित करने वाले केन्द्र हैं और बाकी 7 कार्यक्रम रिले करने वाले सहायक केन्द्र हैं।

(ख) 15 केन्द्रों में से 6 सीमावर्ती क्षेत्रों में स्थापित किये गये थे और बाकी देश में अन्य स्थानों पर।

Advertisements to Gujarati Dailies

6853. **SHRI MADHU LIMAYE**: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Government are giving any advertisements to the English and Gujarati dailies of Ahmedabad, Surat, Rajkot and Baroda;

(b) if so, the numbers thereof;

(c) the total amount spent on advertisement, newspaper-wise, in the last three years (each paper) in the Gujarat State by the Central Government;

(d) the circulation of each of these papers in the last three years (to which Central Advertisements were paid); and

(e) the criteria used in giving these advertisements such as circulation; importance of the newspaper; the influence of the proprietors; pro-Government policy, etc.?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) Ten.

(c) Information regarding the details of advertisements released to individual newspapers and the amounts paid to them is treated confidential between the Directorate of Advertising and Visual Publicity and the papers concerned. In keeping with good business ethics, it would not be desirable to divulge this information unilaterally.

(d) The circulation of the various newspapers published from Gujarat as well as other States are available in Registrar of Newspapers for India's Report entitled 'Press in India—1967' a copy of which was laid on the Table of the Lok Sabha on 14.12.1967.

(e) In selecting newspapers and periodicals for advertisements due regard is paid to:

(i) effective circulation normally papers having a paid circulation below 1,000 are not used);

(ii) regularity in publication (a period of six months' uninterrupted publication is essential);

(iii) class of leadership;

(iv) adherence to accepted standards of journalistic ethics; and other factors such as production standards, the languages and areas intended to be covered within the funds available.

The political affiliation of or the policy followed by a newspaper is not taken into account in placing Government advertisements. Papers belonging to all political parties and supporting different shades of political opinion are used for Government advertisements. Advertisements are not issued, however, to newspapers which indulge directly or indirectly in virulent and persistent propaganda inciting communal hatred and violence of which offend the socially accepted code of public decency and morals or papers which aim at subverting national interests.

Protest against Execution of Africans in Rhodesia

6854. SHRI MADHU LIMAYE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of India have lodged a protest against the execution of Africans in Rhodesia to the British Government;

(b) whether they have asked British Government to take military action against the White regime;

(c) if so, the reaction of the British Government;

(d) whether Government intend to withdraw from the Commonwealth; and

(e) if not, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The Government has already expressed its concern and distress at the execution of freedom fighters in Rhodesia in this House and our representatives at the Commonwealth Sanctions Committee Meeting as also in the Security Council last month have taken the stand that the British Government should resort to the use of force to end the minority regime as law and order situation in Rhodesia had broken down.

(c) to (e). All these questions were fully answered on 5.4.1968 in this House in connection with resolution moved by Shri George Fernandes about quitting the Commonwealth on the Rhodesian issue.

Newsprint Quota to New Prabhat Publicity Co.

6855. SHRI MADHU LIMAYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the complaints made about the newsprint quota given to the New Prabhat Publicity Company of Ahmedabad and the malpractices indulged in by that Company;

(b) whether the newsprint has since been discontinued; and

(c) the total quota received by this firm during the last 10 years for all its papers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) No, Sir. The allocation of newsprint to the papers published by "New

Prabhat Publicity Co." of Ahmedabad was reduced and adjusted from time to time on the basis of the circulation as verified by the teams of the Registrar of Newspapers for India during 1962, 1965 and 1967.

(c) Information regarding allocation of newsprint is available only from 1961-62. The total quantity allocated to this paper for the period 1961-62 to 1967-68 is 732.26 metric tons.

अणु किरणों से कीड़े मकोड़ों को नष्ट करना

6858. श्री रघुवीर सिंह शास्त्री : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अणु किरणों के प्रयोग से कीड़े मकोड़े और टिड्डी दल को नष्ट करने के बारे में अमरीका और रूस में सफलता पूर्वक किये गये परीक्षणों की ओर सरकार का ध्यान दिलाया गया है ;

(ख) क्या ऐसे परीक्षण भारत में भी किये जाते हैं; और

(ग) यदि हां, तो उनके क्या परिणाम निकले हैं ?

प्रधान मंत्री, अणु शक्ति मंत्री ,योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) जी, हां।

(ख) तथा (ग): फसलों तथा कृषि-उत्पादों को हानि पहुंचाने वाले कीटों की रोकथाम में विकिरण के सम्भावित उपयोगों के बारे में भाभा परमाणु अनुसंधान केन्द्र में प्रयोगशाला-स्तर पर अध्ययन किये जा रहे हैं ।

Political Broadcast for Haryana Elections

6859. SHRI SHRICHAND GOEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are contemplating to permit All India political parties to propagate their manifestoes on the A.I.R. for the Haryana midterm elections; and

(b) if so, the broad details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir. It is not possible till all parties arrive at agreed formula.

(b) Does not arise.

आयुध कारखाने

6860. श्री देवराव पाटिल : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 'अम्बाजारी' और 'चांदा' में स्थापित किये जाने वाले कारखानों में कब उत्पादन शुरू हो जायेगा;

(ख) क्या इन कारखानों की स्थापना में कुछ कठिनाइयां पैदा हो गई हैं; और

(ग) यदि हां, तो ये कठिनाइयां क्या हैं ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) आशा है दोनों आर्डनेंस फैक्टरियों में आरंभ 1968 के पिछले अर्ध भाग में हो जाएगा ।

(ख) तथा (ग). इन फैक्टरियों की स्थापना की योजना बनाई गई थी, अम्बझारी फैक्टरी के लिए यू० एस० ए० सरकार की सहायता से और चांदा फैक्टरी के लिए यू०के० सरकार की सहायता से । इन सरकारों द्वारा सितम्बर 1965 में सैनिक सहायता स्थगित करने के परिणामस्वरूप, विदेशी मुद्रा के लिए अपने संसाधनों द्वारा संयंत्र और मशीनरी की प्राप्यता के लिए उपाय करने पड़े थे, और अम्बझारी के मामले में कुछ पुनरायोजना भी । इस कारण उन की स्थापना में विलम्ब हो गया ।

महाराष्ट्र में आयुध कारखाने

6861. **श्री देवराव पाटिल :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र में स्थापित आयुध कारखानों द्वारा युद्ध में काम आने वाला कितना सामान तैयार किया गया और इससे विदेशी मुद्रा की कितनी बचत हुई ;

(ख) क्या यह उत्पादन निर्धारित लक्ष्य के अनुरूप है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) एक एक फैक्ट्री द्वारा या क्षेत्रवार उत्पादित युद्ध सामग्री की राशि प्रकट करना लोकहित में नहीं है ।

(ख) तथा (ग). सिवाए हाल में नई कमीशन की गई फैक्टरियों के जहां कि उत्पादन को लक्ष्य स्तर तक पहुंचाने के लिए क्रमशः बढ़ाया जाना है, आर्डनेंस फैक्टरियों में उत्पादन प्रायः नियत लक्ष्य के अनुरूप है ।

हिन्दी जानने वाले राजपत्रित अधिकारी

6863. **श्री रा० स्व० विद्यार्थी :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) 15 मार्च, 1968 को उनके मंत्रालय में श्रेणी 1, 2 तथा 3 के कितने अधिकारी थे और उनमें से कितने अधिकारी हिन्दी जानते हैं :

(ख) हिन्दी प्रशिक्षण योजना के अन्तर्गत हिन्दी नजानने वाले व्यक्तियों में से इस समय कितने अधिकारी हिन्दी सीख रहे हैं;

(ग) शेष अधिकारियों को हिन्दी कब तक सिखा दी जायेगी; और

(घ) क्या उन्हें हिन्दी सिखाने के लिये कोई रोस्टर बनाने का प्रस्ताव है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह): (क) से (ग). अपेक्षित जानकारी एकत्र की जा रही है और यथा समय सदन की मेज पर रख दी जायेगी ।

(घ) इस काम के लिए रोस्टर बनाने के लिए अनुदेश जारी पहले ही किए जा चुके हैं ।

प्रतिरक्षा मंत्रालय में हिन्दी जानने वाले अधिकारी तथा कर्मचारी

6864 **श्री रा० स्व० विद्यार्थी :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 15 मार्च, 1968 को उनके मंत्रालय में विभिन्न वर्गों में कितने-कितने राजपत्रित अधिकारी तथा अन्य कर्मचारी थे और उनमें से कितने अधिकारी तथा कर्मचारी हिन्दी जानते हैं;

(ख) हिन्दी न जानने वाले अधिकारियों में से कितने व्यक्ति हिन्दी प्रशिक्षण योजना के अन्तर्गत इस समय हिन्दी सीख रहे हैं; और

(ग) शेष अधिकारियों को कब तक हिन्दी सिखाई जायेगी और क्या इस प्रयोजन के लिये कोई सूचियां तैयार की गई हैं ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) 15-3-1968 को रक्षा मंत्रालय में राजपत्रित अफसरों और अन्य कर्मचारियों की संख्या इस प्रकार है:—

प्रथम श्रेणी राजपत्रित	93
द्वितीय श्रेणी राजपत्रित	94
द्वितीय श्रेणी अराजपत्रित	305
तृतीय श्रेणी	343

उनमें से हिन्दी जानने वालों की संख्या के संबंध में सूचना इकट्ठी की जा रही है और यथाशीघ्र सभा के पटल पर रख दी जाएगी ।

(ख) सूचना इकट्ठी की जा रही है और यथाशीघ्र सभा के पटल पर रख दी जाएगी ।

(ग) ऐसी कोई अवधि निर्धारित नहीं की गई कि जिस के अन्दर अन्दर हिन्दी न जानने वालों को हिन्दी सिखाई जाए, न ही इस उद्देश्य के लिए कोई रोस्टर ही तैयार किया गया है ।

Offer of Peace Talks by Nagas

6865. SHRI MAHANT DIGVIJAI NATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the rebel Nagas have offered for peace talks with the Central Government; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

फ्रान्स से जैट विमान प्राप्त करने के लिये पाकिस्तान का प्रयत्न

6866. श्री गं० च० दीक्षित : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान फ्रांस से लड़ाकू जैट विमान खरीदने के लिये नये सिरे से प्रयत्न कर रहा है ; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) हमारी जानकारी के अनुसार पाकिस्तान ने कुछ मिराज-III जेट लड़ाकू विमान खरीदने का अनुबंध फ्रांस के साथ किया है ।

(ख) पाकिस्तान के अंधाधुंध शस्त्रास्त्र संग्रह करने से जो खतरा पैदा हुआ है भारत सरकार उसके प्रति पूरी तरह से सतर्क है । भारत की सुरक्षा की देखभाल करने के लिए समुचित कार्रवाई की जा रही है ।

Seminar of Financial Journalists and Press People

6867. SHRI JYOTIRMOY BASU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry convened a seminar of top financial journalists and press people to explain the new budget;

(b) if so, the cost of this public relations programme; and

(c) the list of persons invited to this get-together and the journalists who actually participated in it?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The Press Information Bureau did not convene a Seminar but organised a series of discussions between Economic and Financial Editors and commentators and Ministers and senior officials of the Economic Ministries on economic affairs including budget proposals, for exchange of ideas and a better appreciation of country's current economic problems and of Government policies in relation thereto.

(b) There was no expenditure involved except on usual receptions.

(c) List is laid on the Table of the House. [*Placed in Library. See* No. LT-825/68].

Production of Fertilizers by Atomic Energy

6868. SHRI LOBO PRABHU:
SHRI D. N. PATODIA:
SHRI SHIVA CHANDRA JHA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have taken into consideration the suggestion made by Dr. Vikram Sarabhai sometime back for the utilisation of atomic energy for the production of fertilisers; and

(b) if so, the findings thereof and whether Government propose to make use of the atomic energy for fertiliser production?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). A study team set up by the Indian Atomic Energy Commission is currently engaged in technical and economic studies on the setting up of an agro-industrial complex around large low cost nuclear energy centres. These studies have not yet been completed.

Proposed meeting in Peking of Leaders of Nagas and Mizos

6869. SHRI MOHAMED IMAM:
SHRI RAMCHANDRA J. AMIN:
SHRI H. AJMAL KHAN:
SHRI N. SHIVAPPA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the leaders of the underground Nagas, the outlawed Mizo National Front, rebel Karana, Kachins and Nagas of Burma will meet in Peking in the first week of April, as reported in the "Statesman" of the 22nd March, 1968; and

(b) if so, the action proposed to be taken in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The attention of the Government of India has been drawn to reports appearing in a section of the Press regarding a proposed meeting of Underground Nagas, outlawed Mizo National Front, etc. in Peking. Government have, however, no information on the subject. As regards, Underground Nagas contact with China, the House has been kept informed from time to time—the last such occasion was on 20-3-1968 in response to a Calling Attention Notice.

(b) Does not arise.

Political Broadcast

6870. SHRI SHRICHAND GOEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are contemplating to arrange some feature inviting important political leaders of the country to give talks on the radio against defectors to improve political climate of the country; and

(b) if so, the broad details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir.

(b) Does not arise.

Payment to News Agencies

6871. SHRI JUGAL MONDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount of money which Government have paid to each of the

news agencies for procuring the news in 1965-66 and 1967-68; and

(b) the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). The requisite information in respect of the year 1965-66 is shown in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-826/68]. Information in respect of the year 1967-68 is being collected and will be laid on the Table of the House.

Ban on Publicity of Bulletins by the Indian Embassy in Peking

6872. SHRI JUGAL MONDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that there is a ban on the publicity of Bulletins of the Indian Embassy in China; and

(b) if so, the action taken by Government in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) While there is no formal ban on the publication of publicity bulletins by the Indian Embassy in China, the scope for publicity in China is considerably restricted on account of the hostile attitude of the Chinese Government towards India.

(b) Does not arise.

Senior Military Officers Joining Private Firms

6873. SHRI B. K. DASCHOWDHURY: Will the Minister of DEFENCE be pleased to state the number of Senior Military Officers who have joined commercial firms after getting permission from the Ministry during the last two years ending February 1968, alongwith the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA):

ARMY

Major Generals	.. 5
Brigadiers	.. 28
Brigadiers	.. 17

NAVY ..

Commodore	.. 1
Captains	.. 3

AIR FORCE

Air Commodores	.. 5
Group Captains	.. 6

MEDICAL SERVICES

Lt.-General	.. 1
Air Vice Marshal	.. 1

Hindi News Agencies

6874. SHRI B. K. DASCHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number and names of Hindi News Agencies now supplying information to Hindi Newspapers;

(b) whether the requirements of Hindi Newspapers are fully met by the existing News Agencies; and

(c) whether Government have been requested to set up another News Agency for the supply of Hindi News?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). The two principal news agencies of all-India character which supply news in Indian languages are the Hindusthan Samachar and the Samachar Bharti. Both the news agencies are multi-lingual and supply news in Hindi also. There are some other small news agencies and feature syndicates registered with the Posts and Telegraphs Department for press collect facility.

Indian news agencies and newspapers are independent private organisations not under the control of the Government. In the absence of any demand for additional Hindi news agencies from Newspapers, it is assumed that the existing agencies are adequate. With the availability of more Devnagari Teleprinter machines, the existing Agencies will be able to expand their area of operation and provide better services to the Newspapers.

(c) Government have received no request in this regard nor do they intend to set up a news agency, which will be contrary to the policy of the Government.

Establishment of High Commission by Kenya in India

6875. SHRI MAHANT DIGVIJAI NATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Kenya Government have not yet established their High Commission in India, though they promised to do so last year; and

(b) if so, the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The setting up of a High Commission in India was formally announced in the Kenyan National Assembly on December 11, 1967. The Mission is expected to be established in the near future.

Transmitter at Madras

6876. SHRI C. CHITTYBABU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the transmitter in the Madras Station of All India Radio is very weak;

(b) whether there is any proposal to set up a new powerful transmitter;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). No, Sir.

(c) Does not arise.

(d) The State of Madras is one of the best covered States in the country. It is therefore not proposed at present to set up any additional High Power Transmitter nor is the power of the existing Transmitters at Madras considered inadequate.

New Ordnance Factories

6877. SHRI C. CHITTYBABU:
SHRI D. C. SHARMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that six new Ordnance Factories have been established in the country since the Chinese aggression for the manufacture of defence equipment;

(b) if so, their location;

(c) the total annual production of these factories; and

(d) the type of equipments they produce?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) The factories are situated two each in Maharashtra and Madras and one each in West Bengal and the Union Territory of Chandigarh.

(c) It will not be in the public interest to disclose this information.

(d) These factories produce small arms, ammunition for small arms, explosives, tanks, cables and spare parts for machine tools. One Factory also undertakes repairs of machines

Television

6879. SHRI D. N. PATODIA:
SHRI GIRRAJ SARAN SINGH:
SHRI LOBO PRABHU:
SHRI N. K. SOMANI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the investment and the annual running expenditure on Television;

(b) the distribution of sets between schools, community centres and private individuals;

(c) whether Government have made a research in the use and benefit of sets in these three classifications; and

(d) if not, whether Government propose to issue questionnaires to obtain information before Television is extended to other cities?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) The Delhi TV Centre was set up with the help of gifts of equipment received from time to time from various Governments and International Organisations from 1959 onwards. The total cost of assets available at this Centre is Rs. 56.9 lakhs, which also includes investment of Rs. 28.4 lakhs made by the Central Government. The Centre also makes use of the facilities already available in the auditorium and Akashvani Bhavan of All India Radio.

The annual recurring expenditure on the Delhi TV Centre (excluding aid from the Ford Foundation) for the past three years is as follows:—

Year	*Rs. in lakhs*
1965-66	14·48
1966-67	24·23
1967-68	28·62 (approximately)

(b) The distribution of sets between schools, community centres and private individuals as on 31-12-67 was approximately as follows:—

(i) Domestic	5419
(ii) Commercial	51
(iii) Schools*	597
(iv) Hospital	6
(v) Community	81
(vi) Dealers	6
(vii) Non-dealers	1
(viii) Domestic in Bombay Circle†	23
Total	6184

*Some of the sets installed in Schools are also used for community viewing.

†Since there is no TV Centre at Bombay, these are only possession licences.

(c) Four surveys to assess the benefits of television to various classes of viewing public have been conducted so far.

(d) Does not arise.

नारकंडम द्वीप

6880. श्री मृत्युंजय प्रसाद : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लोक निर्माण विभाग के जो अधिकारी पोर्ट ब्लेयर के निकट नारकंडम द्वीप में भारतीय राज्य क्षेत्र को दर्शाने वाले खम्बे लगाने के लिये गये थे, उन्होंने वहां देखा कि उस राज्य क्षेत्र पर बर्मा का कब्जा दर्शाने वाले खम्बे पहले ही गाड़े हुए थे और इस कारण वे अधिकारी वापिस लौट आये; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री, अण्ड शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा

गांधी) : (क) और (ख). नारकोंडम द्वीप हमारा है और वह हमारे कब्जे में है। इस द्वीप पर किसी अन्य देश का कब्जा दर्शाने वाले कोई खंभे नहीं हैं और न ही बर्मा की सरकार ने इसका कोई दावा किया है।

Production of Hindi Films

6881. SHRI P. VENKATASUBBAIAH:
SHRI O. P. TYAGI:
SHRI BENI SHANKER SHARMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Film Industry in Madras and Bombay is facing a serious crisis on account of stoppage of screening of Hindi films in Madras and Tamil films in Bombay;

(b) whether this has resulted in throwing out of employment of thousands of technicians, artists and others connected with Film Industry; and

(c) the steps Government proposes to take to avert this situation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir; but it is reported to have been re-started in Madras since 8th April, 1968.

(b) Since the films in other languages were being screened in the cinema houses, the question of any large-scale unemployment of technicians, artistes etc. did not arise.

(c) The exhibition on both the States were assured by the respective State Governments police protection so that they could continue screening.

T.V. in Srinagar

6882. SHRI K. P. SINGH DEO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to introduce television in Srinagar, Kashmir;

(b) if so, whether Government have extended the television service in the capital;

(c) whether Government propose to introduce television in big cities like Bombay, Calcutta and Madras at an early date; and

(d) if not, the reasons for giving priority to introduce television service in Srinagar?

THE MINISTER OF INFIRMATION AND BROADCASTING (SHRI K. K. SHAH): (a) A proposal for the setting up of a T. V. Station at Srinagar is under consideration.

(b) No.

(c) The first phase of the proposed development of television in India provides for extending the television service in Delhi besides setting up of T. V. stations, with limited facilities, at Bombay, Calcutta, Madras and Kanpur.

(d) Does not arise at present.

Export of Nuclear Plants

6883. SHRI G. S. MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are formulating a plan to export nuclear power plants and send scientists and technicians abroad particularly to the developing nations in the Far-East and African countries; and

(b) if so, the details thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

Purchase by the I.A.F. of Hispeno Cartridges from Italy

6884. SHRI GEORGE FERNANDES: Will the Minister of DEFENCE

be pleased to refer to the reply given to Unstarred Question No. 5472 on the 27th March 1968 and state:

(a) the nature of the provocation for Government inquiring into the circumstances connected with the purchase of 20 MM Hispano cartridges;

(b) the findings of the Committee on the subject that was subsequently appointed;

(c) the recommendations made by the Committee of Inquiry; and

(d) the names and designations of officials against whom allegations were made and what were the nature of the allegations?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (d). An enquiry was made as a doubt arose regarding the serviceability of the ammunition. The main findings of the Committee on the subject and the action taken by Government on the recommendations are contained in the statement which was laid on the Table of the House on the 8th December 1961 in implementation of the assurance given in reply to Starred Question No. 1682 answered on the 21st April 1961. It was considered that no disciplinary action was necessary against any officer in connection with this deal.

Crisis in Film Industry

6885. SHRI S. R. DAMANI:
SHRI RABI RAY:
SHRI KASHI NATH PANDEY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the film industry is facing an unprecedented crisis and the producers have suspended the production of films with effect from the 31st March, 1968;

(b) whether any negotiations have been held between the film producers, distributors and exhibitors in this connection; and

(c) the steps Government propose to take to meet the situation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) to (c). In the agreement reached on the 28th March, 1968 copy of which was placed on the table of the House the question of rentals or otherwise of theatres was left for detailed discussion but it was agreed that the rentals would be readjusted in a manner fair to the producers. The modification in rentals was to be applicable from 12th April 1968 and the decision about modification was to be announced before 30th April 1968 by Shri C. V. Desai and Shri Roshan Lal Malhotra. In case of difference of opinion, the Minister of Information and Broadcasting was to arbitrate. It was expected that the underlying principle would be applicable to other circuits. Unluckily, it seems that on the 2nd April, 1968 the Film Producers in Bombay decided to stick to their original decision till a settlement was arrived at between the producers and the Film Stars and the producers and the exhibitors.

The work in about 17 Studios in Bombay, five in Madras and one in Calcutta is reported to have come to a halt and theatres showing Hindi films have been affected. It is claimed that the employees would not be laid off but some of the employees complain about unemployment. About 161 feature films including 60 colour films are under production at present and their fate hangs in the balance.

Luckily, Madras has restarted production and exhibition of Hindi films.

The producers, Distributors, Film Stars and Exhibitors have been meeting the Minister of Information and Broadfacsting. Though the question of high cost of production may not evade solution, the question of rentals is a more difficult one.

The situation continues to be fluid. Continuous efforts are being made by the Union Government and the chances of settlement are not ruled out. The question of nationalisation therefore, has so far not been considered by the Government. It is a suggestion for action.

Crossing of Chinese Soldier into Indian Territory

6886. SHRI N. K. SOMANI:
SHRI J. MOHAMED IMAM:
SHRI H. AJMAL KHAN:
SHRI A. DIPA:
SHRI SWELL:

Will the Minister of DEFENCE be pleased to state:

(a) whether a Communist Chinese soldier recently crossed into the Indian territory near Sikkim-Tibet border;

(b) whether he has sought political asylum in our country; and

(c) if so, the reaction of the Government of India in this regard and whether Government have made enquiries that the man concerned has not defected to our country for spying purposes?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) A Chinese soldier intruded on to the Sikkim side of the Sikkim-Tibet border and was arrested.

(b) and (c). The question is premature and it would not be in public interest to disclose the information asked for.

ढंढा इंजीनियर्स (प्राइवेट) लिमिटेड फरीदाबाद को माल के सम्भरण के लिये दिया गया क्रयादेश

6887. श्री एकम चन्द कछवाय :
श्री हरदयाल देवगुण :
श्री कंवरलाल गुप्त :
श्री हारदानन्द :
श्री शिवकुमार शास्त्री :
श्री रघुवीर सिंह शास्त्री :
श्री मोलहू प्रसाद :
श्री ज्योतिर्मय बसु :
श्री रा० स्व० विद्यार्थी :
श्री राम चरण :
श्री ओ० प्र० त्यागी :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रतिरक्षा सम्भरण विभाग द्वारा ढांढा इंजीनियर्ज (प्राइवेट) लिमिटेड, फरीदाबाद को लगभग 25 लाख रुपये के मूल्य के माल के सम्भरण के लिये क्रयादेश दिया गया था;

(ख) क्या यह सच है कि इन वस्तुओं के सम्भरण के लिये निर्धारित अवधि बार बार बढ़ाई जा रही है ;

(ग) क्या यह भी सच है कि लगभग 28 लाख रुपये के मूल्य की वस्तुयें बनाने के लिये उसी सार्थ को एक और क्रयादेश देने का प्रस्ताव सरकार को विचाराधीन भेजा गया है ;

(घ) क्या यह भी सच है कि इस फर्म की पूंजी एक लाख रुपये भी नहीं है ; और

(ङ) क्या तकनीकी विभाग के महानिदेशक ने माल सम्भरण के ऐसे क्रयादेश देने के लिये अन्य सार्थों के नाम सुझाये थे और यदि हां, तो अन्य सार्थों को क्रयादेश न दिये जाने के क्या कारण हैं ?

प्रतिरक्षा मंत्रालय में राज्य-मंत्री (श्री ल० ना० मिश्र) : (क) जी हां ।

(ख) सप्लाई के लिये अवधि सीमा एक बार बढ़ाई गई है ।

(ग) अन्य फर्मों समेत इस फर्म के दर विचाराधीन हैं ।

(घ) जी नहीं। इस फर्म की परिसंपत्ति इस राशि से कहीं अधिक है ।

(ङ) कुछ फर्मों के सम्बन्ध मे सुझाव दिया गया था, और सर्वश्री ढांढा समेत उनकी पेशकशें विचाराधीन हैं ।

Shri B. R. Bhagat's visit to Kenya

6888. SHRI SWELL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a commentary by the Nairobi's "Daily Nation" captioned "The Bhagat Affair" in which it was alleged that Shri B. R. Bhagat had violated Kenya's protocal;

(b) whether Government's attention has also been drawn to the statement of Kenya's Minister of State for Foreign Affairs that press reports about Shri Bhagat's visit contributed to "distortion of the truth"; and

(c) if so, the truth behind the whole episode?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The facts were, however, given by the Minister of State for External Affairs in his statement in the House on the 25th March, 1968.

Security Corridor on Indo-Burma Border

6889. SHRI SWELL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India and Burma have agreed to set up a security corridor along their common border and that close liaison and coordination of patrolling by armies of the two countries will be maintained; and

(b) if so, the depth of the corridor on either side and its length?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir. Each country is patrolling its borders according to the situation prevailing on each side.

(b) Does not arise.

Film 'Farz' Banned in Nepal

6890. SHRI ARJUN SINGH BHADORIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a film named 'Farz' was banned by the Nepal Government;

(b) if so, the reasons cited by the Nepal Government for banning the exhibition of this film; and

(c) whether any other country has also banned the said film; and if so, the name of the country?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). Our enquiries show that though different versions did appear in newspapers no orders banning the film were passed. The film after being exhibited at Kathmandu for five weeks and at Birganj for 11 days seems to have been withdrawn.

(c) No report has come to the notice of the Government.

Goodwill Delegations to Foreign Countries

6891. SHRI S. K. TAPURIAH: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Starred Question No. 602 on the 13th March, 1968 and state:

(a) the foreign exchange spent on these goodwill missions;

(b) the allocation for such missions during the ensuing year (1968-69) and schemse for which such missions have been finalised and to which countries these missions will be sent;

(c) whether it is a fact that some of the goodwill missions proposed to be sent recently had been cancelled; and

(d) if so, the particulars thereof and the reasons for the cancellations?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The information is being collected and will be laid on the Table of the House.

(b) No separate provision for goodwill missions is made in this Ministry's Budget. Expenditure on missions sponsored by the Ministry of External Affairs is met out of the lumpsum provision for all delegations|deputations to foreign countries. There are no programmes as such and goodwill missions are sent as and when the necessity arises.

(c) No, Sir.

(d) Does not arise.

Statement by President Kenyatta

6893. SHRI GEORGE FERNANDES: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5475 on the 27th March, 1968 and state:

(a) whether the correct version of President Kenyatta's remarks was made available to the Indian High Commissioner in Kenya following his request for the "Official Version" or was there a simple reply that a statement on "these lines" had not been made;

(b) whether the Indian High Commissioner made any inquiries on his own into the exact facts of the matter;

(c) whether the Kenya Government issued a contradiction of the speech reported; and

(d) whether our High Commissioner suggested that such a contradiction be issued and whether the High Commissioner himself issued any clarification in the matter?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) In a note dated 23rd February, 1968, the Kenyan Foreign Office informed our High Commission that no statement was made on the lines suggested but did not make available official version of President Kenyatta's remarks.

(b) to (d). Our High Commissioner did pursue the matter further and suggested to the Kenyan Foreign Office that they might in the interest of Indo-Kenya relations consider issuing an official contradiction to the version of President Kenyatta's remarks as published in the *'Daily Nation'* since the alleged remarks had received wide publicity in Kenya and in India. However, there has been no public denial issued by the Kenyan Foreign Office so far.

Incident at Air Defence Regiment of Territorial Army, Delhi

6894. SHRI MAHANT DIGVIJAI NATH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some culprits made good their escape with a ·303 loaded rifle which they snatched from the sentry posted at the Quarter Guard of the Air Defence Regiment of the Territorial Army at Anand Parbat, Delhi;

(b) whether it is also a fact that no attempts were made by the other military personnel to catch the culprits and to chase the taxi in which they were running;

(c) whether registered Number plate of the taxi was noted by other persons and the police were informed;

(d) if so, whether some clues have been found out and if not, the reasons therefor and the time by which the recovery of the rifle is expected; and

(e) the steps Government are taking to avoid such accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE, (SHRI L. N. MISHRA): (a) to (e). It is not a fact that a loaded rifle has been snatched. However, at approximately 2230 hrs. on 21st March, 1968, an unsuccessful attempt was made by some miscreants, who arrived in a taxi, to snatch the rifle of the Sentry at the Quarter Guard of the Air Defence Regiment (T.A.). On being alerted by the Sentry, the Guard Commander grabbed the driver of the taxi which was reversing and he continued clinging to the driver even while the vehicle speeded away until he was hit by the other occupants and thrown out some distance away. The number of the taxi was noted by the Guard Commander and the Sentry and communicated to the Police who have taken up the investigation which is still continuing. Meanwhile, the security arrangements have been further tightened.

Institutes Aided by Asia Foundation

6895. SHRI HIMATSINGKA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether with the withdrawal of all assistance to the Asia Foundation by Government the organisations aided and assisted by the Foundation, like the Institute of Gandhian Studies, the Foundation for New Education in Banaras, the Young Farmers Association, the Indian Institute of Public Administration, the Institute of Historical Studies (Calcutta) and the Rajasthan University are facing difficulties;

(b) whether the Foundation had forwarded requests from these organisations for aid worth about $400,000 to the Central Government for approval before Government's decision to wind up the Foundation; and

(c) the alternative arrangements made for assistance to these institutions?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Only the Institution of Gandhian Studies have indicated certain difficulties being faced by them. Government have received no communication from other institutions.

(b) Yes, Sir.

(c) Alternative arrangements to assist worthwhile projects which had been recipients of assistance from the Asia Foundation are under consideration.

12.27 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

VISIT OF DEPUTY PRIME MINISTER TO SIKKIM, BHUTAN AND FORWARD AREAS

SHRI D. C. SHARMA (Gurdaspur): Sir, I call the attention of the Deputy Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon:

"His recent visit to Sikkim, Bhutan and Forward Areas."

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, in their recent visits to Delhi, the King of Bhutan and the Chogyal of Sikkim had extended personal invitation to me to pay a visit to their countries. I had not seen either of the two countries earlier and in keeping with the policy of the Government of India to establish close relations with the two friendly States, the invitations were accepted.

[Shri Morarji Desai]

The goodwill visit to Bhutan took place from March 23 to 25 and Sikkim from March 26 to 28.

In Bhutan, I held talks with His Majesty the King, with the Members of the Royal Advisory Council and with other important Bhutanese officials including the Indian officers currently on deputation to the Bhutan Government. The talks related generally to the problems of economic development of the country and of the working of the Plans which are under progress with Indian assistance since 1960-61. His Majesty expressed appreciation of the technical and financial assistance which had been given.

At the request of His Majesty the King, I performed the opening ceremony of the airfield at Paro, the first regular airfield in the territory of Bhutan. There were also several formal functions including visits to Monasteries, Local Institutions and Hydel Works at Thimpu. All statements on both sides reflected complete identity of interest and closeness of bonds between the two countries. The informal discussions were also very frank and friendly.

The visit to Sikkim was likewise an entirely goodwill visit. Naturally, the occasion was availed of to discuss with the Chogyal and his senior officials the progress of Sikkim's Plans since its initiation with Indian assistance in 1956. However, as in Bhutan it was found that the emphasis is on quickening the pace of development, but at the same time of increasing reliance on local resources.

The functions in Sikkim included a visit to the mines of the Sikkim Mining Corporation, owned by the Government of Sikkim, the Institute of Tibetology, the local Cottage Industries, Gangtok's main Hospital and a High School. The performance of various institutions appeared to be quite impressive.

On my way back from Sikkim on 28th March, 1968, I paid a brief visit to the forward areas near the Sikkim-Tibet border. The purpose was to get a first-hand acquaintance of the conditions in which our Armed Forces were living and functioning in a very vital sector of the Sikkim-Tibet border. There could be nothing but praise for the elertness and morale with which our Forces are discharging their functions.

Because of the complete understanding and wholly cordial relationship that exist between Bhutan, Sikkim and India, the people and Rulers of these States look towards India for assistance in their programmes of economic development. In recognition of their duty towards these neighbours, the Government of India have since some time embarked on a programme of furnishing economic and technical assistance to the two States. I not only reiterated Government of India's deep interest in the economic development and well-being of the peoples of Bhutan and Sikkim, but also of readiness to make such adjustment which could lead to quicker progress and larger generation of internal resources. Fortunately, the task was made easy by the attitude of realism and understanding displayed by the two Rulers.

These visits had no particular political or defence significance and were fulfilled entirely as a goodwill mission. For me this has been a very pleasant trip and a rewarding experience.

SHRI D. C. SHARMA: I am very happy that our Deputy Prime Minister had a holiday there. Because, he says that it had no economic significance, no political significance, no defence significance and that it was only a goodwill mission. All the same, I would like to know from him if the Government of India is considering the stepping up of economic aid and the enhancement of the defence aid, whether to our own contingents or the contingents of these two countries of Sikkim and Bhutan which he found in the forward areas.

SHRI MORARJI DESAI: Sir, I am very happy that my hon. friend is always in a holiday mood and he naturally expects that I should also be inflicted by it. Well, I am inflicted by it. Our defence is sound and the hon. Member need not have any anxiety over it. As regards aid to be given to these two neighbours, as I have said, we have assured them that whatever is necessary we will be prepared to do, considering our resources.

श्री शिवचन्द्र झा (मधुबनी) : भूटान सिक्किम, नेपाल, सीलोन और पाकिस्तान हालांकि अब सब अलग-अलग हैं लेकिन सब पुराने भारत के अंग थे। इन सभी को एक धागे में पिरोने की जरूरत है। स्वर्गीय डा० राम मनोहर लोहिया कहा करते थे कि पहले कनफैडेशन करो, तब फैडेशन की ओर आओ। डा० लोहिया की यह पालिटिकल बात थी। इन्होंने अपनी विजिट का मिशन नान-पोलिटिकल रखा। इकोनोमिक डिवेलेपमेंट पर इन्होंने ध्यान दिया है। मैं जानना चाहता हूं कि कितना काम भारतीय लोंज और ग्रान्ट्स से वहां विकास का हो रहा है और खास कर यातायात और सुरक्षा की दृष्टि से क्या काम हो रहा है? कहां तक कार्यक्रम पूरे हुये हैं और कब तक आशा है कि ये सब पूरे हो जायेंगे?

भारतीय मदद से जो वहां पर काम हो रहे हैं हमारी आंखों से नहीं बल्कि वहां की जो जनता है, भुटान, सिक्किम की जो जनता है, उसकी आंखों से अगर देखा जाये तो क्या प्रभाव पड़ा है और जहां तक बाहरी हमले का सम्बन्ध है उसके बारे में उसका मारेल कैसा है?

श्री मोरारजी देसाई : माननीय सदस्य ने जो सवाल पूछा है उसको उन्होंने इतना पेचीदा बना दिया है कि मेरे लिये तो कम से कम उसको समझना जरूर मुश्किल हो गया है...

श्री मधु लिमये (मुंगेर) : आप सीधा कर के उत्तर दें।

श्री मोरारजी देसाई : दूसरे तो पेचीदा बनाते जायें और मैं सीधा करता जाऊं और यही मेरा काम हो तो इस बात को मैं नहीं मानता हूं। यह काम मेरा नहीं है।

वहां जो भारतीय काम कर रहे हैं उनका जहां तक सम्बन्ध है, वे जितने लोगों को चाहते हैं उतने लोग ही काम करने के लिए जाते हैं। मैंने उनको यही कहा है कि जितनी जल्दी से जल्दी हो वहां के ही लोग तालीम पालें और वहां के लोगों के ऊपर ही यह भार डाला जाए। उनको भी वही पसन्द है और इसी तरीके से वे काम कर रहे हैं।

यातायात का मामला भी सुधर रहा है, रास्ते भी बन रहे हैं, सब कुछ हो रहा है। लेकिन समय जरूर लगेगा। इस में हम जो कुछ मदद कर सकते हैं, कर रहे हैं।

पहली तो बात उन्होंने कही है डा० लोहिया की उस बारे में मुझे कुछ नहीं कहना।

श्री शिव चन्द्र झा : जनता का मारेल कैसा है?

श्री मोरारजी देसाई : मेरे मित्र के मारेल से बेहतर है।

12.34 hrs.

PAPERS LAID ON THE TABLE

REPORT ON IMPLEMENTATION OF THE RECOMMENDATIONS OF PANDE COMMITTEE, ETC.

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): I beg to lay on the Table—

(1) A copy of the Report on implementation of the recommendations of Pande Committee for Durgapur Steel Plant in pursuance of an assurance given on the 21st July, 1967 during Half-an-hour discussion on the subject. [*Placed in Library. See* No. LT-792/68].

(2) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1966-67 under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).

[Shri Channa Reddy]

(ii) A copy of the Annual Report of the Bokaro Steel Ltd., for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions).

[*Placed in Library. See* No. LT-793]68].

(3) (i) Review by the Government on the working of the Hindustan Steel works Construction Limited, Calcutta, for the year 1966-67 under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).

(ii) A copy of the Annual Report of the Hindustan Steel works Construction Limited, Calcutta, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General (Hindi and English versions).

[*Placed in Library. See* No. LT-794/68].

REVIEW ON WORKING OF MINERALS & METALS TRADING CORPORATION, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): Sir, on behalf of SHRI DINESH SINGH, I beg to lay on the Table—

(1) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi for the year 1966-67 under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A copy of the Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-795/68].

(2) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-796/68].

12.35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SEVENTH REPORT

SHRI KHADILKAR (Khed): I present the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FORTY-SECOND REPORT

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): I present the Forty-second Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Indo-Norwegian Project, Ernakulam.

COMMITTEE ON PUBLIC UNDERTAKINGS

TENTH REPORT

SHRI D. N. TIWARY (Gopalganj): I present the Tenth Report of the Committee on Public Undertakings on National Coal Development Corporation Limited—Audit paras in Section III of Audit Report (Commercial) 1967.

MR. SPEAKER: We will now take up....

श्री मोहन प्रसाद (बांसगांव) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है ...

MR. SPEAKER: On what subject is it?

श्री मोहन प्रसाद : नियम 197 को आप देखिये ।

MR. SPEAKER: Under what rule is he raising it? The point of order must be on a subject. Will he tell me on which part of the agenda he is referring to?

श्री मोलहू प्रसाद : 197 के अन्तर्गत । चार दिन हुए मैंने एक ध्यान दिलाने वाली सूचना का नोटिस दिया था । प्रधान मंत्री जी इसी 20 तारीख को गोरखपुर में फर्टिलाजरी फैक्ट्री का उद्घाटन करने जा रही हैं । वहां पर एक सिनेमा अभिनेत्री का नाच होगा । उस अवसर पर तीन लाख रुपया खर्च किया जाने वाला है । वह बड़ा गरीब इलाका है । तीन लाख उस आयोजन पर खर्च होने जा रहा है । प्रधान मंत्री वहां जा रही हैं । प्रबन्धक लोग नचनिया वहां बुला रहे हैं ।

MR. SPEAKER: He has said whatever he wanted to say. Now, let him resume his seat.

12.37 hrs.

DEMANDS FOR GRANTS, 1968-69—*Contd.*

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—*contd.*

MR. SPEAKER: The House will now take up further discussion and voting on the Demands for Grants relating to the Ministry of Food, Agriculture, Community Development and Co-operation. Day before yesterday the discussion had just started. Since the time allotted is 10 hours and tomorrow being non-official day, it will continue next Monday also. Shri Shivappa was speaking. He has taken 16 minutes. His party's time is there.

SHRI N. SHIVAPPA (Hassan): Mr. Speaker, Sir, yesterday I was just touching on the question of taxation on certain inputs like implements, fertilizer etc. and I had suggested that all these articles should be exempt from taxation for the benefit of the agriculturists.

12.38 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

Now I come to a very salient point which has been lost sight of by the Central Government. I do not know how the Central Government have allowed the State Governments to introduce the levy system by which a portion of the agricultural produce is compulsorily acquired by the State at the price fixed by the State.

Suppose an industrialist, an official or a labourer asks for increased returns by making a hue and cry, that request is immediate granted by allowing a rise either in price or dearness allowance. But, what is the position of the poor agriculturists? I would like to know what is the constitutional power under which the State Governments are authorised to ask the agriculturists to pay to the State some quota of the produce grown in their lands. It is a question of natural justice which is at stake. What is the justification for the levy? How can you allow that? Does it not effect the fundamental right of the citizen? I will give you an analogy. Suppose you ask an industrialist that he should give to the State 25 per cent of his production at a rate fixed by the Government, will the industrialist keep quiet? Can such a scheme be successful? No. Then, why is it that the Centre is allowing the States to confiscate a percentage of the production by the agriculturists? What is the constitutional provision which justifies it, I want to know. I want a categorical answer in this respect. This is as good as robbing Peter to pay Paul; it is nothing else than that. How can they rob the peasant?

My learned friends, coming from the leftist organisations and even the so-called extreme section of the Communists, are arguing only on behalf of a certain class, the labour class. They are exploiting them. 66 per cent of the peasants have not been cared for by them also. They have not advanced any arguments for them. My hon. frieds are arguing at length about socialism. But what is their socialism? Is it socialism to confiscate everything of Peter to pay Paul? Can

[Shri N. Shivappa].

they confiscate 25 per cent or any percentage of articles of an industrialist or any other person who has got any worth? How is it that the Central Government can be silent when there is the Constitutional guarantee about the liberty of a citizen?

I am very happy to note one instance where some Members of Parliament recently visited the Punjab area and studied the question of prices. It is very good to observe that of late at least our MPs. whether they come from the Treasury Benches or from the Opposition Benches, have given ventilation to their feeling that the ryot has given perfect statistics about the cost of raising foodgrains on his land. For an acre Rs. 71 is the cost for raising the produce. His cost of production is Rs. 71 but the Government has fixed the price at Rs. 71 to Rs. 81. How strange is this? After investing this out of his own pocket and that too excluding his own labour and that of all the members of his family, toiling from mornng to evening under all kinds of weather conditions without benefits of housing and so many other things, the poor fellow is going to take only a price of Rs. 71! What he has invested is the price that the Central Government has given for the unfortunate major population of the country, the ryot. I want that the Government should reconsider the question of fixing the price in favour of the ryot. He expects some thing. If he is given only an income of Rs. 5 or Rs. 10, how can he live and pay the number of taxes that the Central Government, the State Government and all other people demand?

So, the parity of prices is the necessity of the day. The Central Government have only a chance to go into operation; it has no existence. I do not know how the Central Minister has got a chance under the Constitution. It is not a concurrent subject under the Constitution. The State is absolute; that is the power of the State so far as agriculture is concerned. But, anyhow, the Ministry here is going to give some technical know-how and is having some connection with the industry—tractor, this or that—whether in the private sector or in the public sector. So, the Central Government in the Ministry of Food and Agriculture must at least revise the prices of commodities that are raised.

The USA, West Germany or Japan are far in advance. There from the day of seeding to the day of realising and selling the produce the Government is subsidising. I want you to give an assurance that the Government will announce the prices of all articles that are to be raised by agriculturists. But in all these 20 years this is what the Government has given so far as prices are concerned. This is the very pathetic position of the ryot in this country.

Coming to the movement of foodgrains and how it has affected the interests of the ryots at large, I am going to give you one instance. Very recently the Ministers of Punjab, Madhya Pradesh, Delhi and Rajasthan and the Central Food Minister participated in a particular conference to discuss about the liberalisation of the zonal system and broaden the zonal system so that foodgrains could be transported from one part of the country to another part and thereby the agriculturist would get certain benefits. The price of one kilogram of *kadalai* or gram in Rajasthan is 50 paise whereas in Mysore, Andhra and other southern States it is Rs. 2. It is only because the movement of foodgrains has been checked. The ryot who has raised this with very heavy investment cannot realise a proper profit. The Central Government or the State Government will not purchase it when he is ready to offer. When there is scarcity, these people will go and introduce the levy system and say, "You must give". They want that the ryot should be a prey to them. When abundant produce is raised by the ryot they are not prepared to give the proper price.

How is it that this kind of disparity in the prices is going on and ryots are silent? There is a concrete reason for that. They are

uneducated and innocent. They have no organisation. If there has so far been a ryot's organisation, it has been no other than the Bharat Sewak Samaj which has been for catching votes or some such thing and even to pool their money for the sake of some political leader or political agent. These things are going on in the country. Who will have to pay for all these things? One day the ryot will organise himself. The psychological outlook is changing. He will teach us a lesson irrespective of being members of this party or that party. It is for all of us to see that the ryot is educated and is given his due. It is on account of the Centre that democracy will stay. If they also take the law into their own hands, as so many things are being done in this country, gherao and all that, under the auspices of so many political leaders, it would be a different history. So, I want to warn this Government. Liberalisation of the zonal system should be done immediately or it should be scrapped once and for all. If gram costing 50 paise a kilogram in Rajasthan were allowed to come to Mysore, the Mysore consumer would have got it at 80 paise or Rs. 1.20 paise extra for taxation or some other thing—which would have been a reasonable price and, at the same time, the Rajasthan ryot would have got 80 paise.

This parity of prices has not been maintained by this Government. Of course, the State Governments are very adamant. They are not caring for the Central Government. I am going to quote an instance where deliberately the State Government violated the consensus arrived at the meeting and the order of the Central Government that was issued in this respect. At the Chief Ministers' and the Central Minister's Conference on the 28th March this consensus was arrived at. The jurisdiction had been extended and they were allowed to export. On the 29th March 160 trucks were carrying various commodities from a place in Rajasthan. At Bisansi checkpost near Sidhwa on the Madhya Pradesh-Maharashtra border all these trucks were hauled up. There is no law permitting them to haul them up. The Central Government has, after that consensus, given that direction. They have agreed on that. They wanted these articles to be liberally transported to other parts to give benefit to the States as well as to the people. How are the ordinary checkpost people stopping them? All the trucks are there ever since the 29th March. People have had correspondence with the Central Government and the Central Government has not redressed the thing. Such a huge quantity is going to waste. What is the position and respect for the law which was laid down by the Central Government? I want the Minister to give a categorical answer that he will give relief in this connection.

The Central Government should see that parity of prices is maintained and zonal system is scrapped early because there is ample food in the country. It should be allowed free movement; thereby the public, the consumer, will be benefited and the person who raises the crops will be benefited.

Now I come to the question of community development. Here I am going to substantiate what I say. I am not making comment for the sake of comment. I am going to make comment which it really deserves. Most of our friends have done this all these years not because of the fancy for comment but because they wanted to draw the attention of Government to it so that they should rectify the defects. They did not do it for their cause or for their party's cause but for the cause of the country, for the betterment of the condition of our people, for greater safety of democracy and for our constructive prosperity.

In one paper community development has been explained like this:—

> "It is a cesspool of corruption, nepotism, favouritism and a bottomless pit where public money is poured in under the

[Shri N. Shivappa].

patronage of Government. CD is a instrument to fetch votes for the party in power."

It is nothing else. Are they going to institute a high power committee in every State to go into this? I am going to show and prove that not even 2 per cent of the money that has been advanced to the community development programme has reached the ryot. It is only the Taluk Panchayat Board President and some of his followers who have taken that money.

Sir, in the field of minor irrigation, though I am a non-technical man, I can, however, say that our Agricultural Department is not doing everything possible. As a matter of fact, practically in this country, they are doing contrary to the public weal. What is going on in the country? Though the Revenue Officers' main job is to collect revenues, but he is given the work of levy collection, he has to implement the minor irrigation scheme and he is to implement famine relief work also. I am going to tell you one instance which, I think, is not beyond the knowledge of the hon. Minister for Agriculture if he has some feelings for the agriculturists. I want to tell you that during the last Election, on the eve of the Election. Rs. 4 crores has been given as a grant in favour of the D. P. Mishra's Government in Madhya Pradesh. They spent Rs. 26 lakhs in one particular village. Which village I am not going to say because it is a matter yet to be substantiated. However, this thing should be brought to the notice of the people—Rs. 26 lakhs were spent within 24 hours or perhaps within 12 hours. This one village got all the relief.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): While making some allegation, I am sure, the hon. Member will produce, according to the Rules, the document in his possession to substantiate his allegation.

SHRI N. SHIVAPPA: I am making an allegation and I want a categorical answer.

MR. DEPUTY-SPEAKER: As the hon. Minister has rightly pointed out, you have made a serious allegation and you must have some evidence in your possession. You may kindly pass it on to him so that he can contradict it.

SHRI N. SHIVAPPA: I will pass on the information later. Now I have got this particular allegation.

SHRI RANDHIR SINGH (Rohtak): Without substance how can the hon. Member make an allegation?

SHRI N. SHIVAPPA: I have got substance. Are you going to deny that this Rs. 4 crores has been made as a grant?

MR. DEPUTY-SPEAKER: Making wild allegations without any substance is not fair. The hon. Member will have to produce some evidence in support of his allegation. Otherwise, he will have to withdraw it.

SHRI N. SHIVAPPA: It is reported, Sir. Anyhow I am making a general allegation that these things have happened. (*Interruptions*). I have got certain data which I can produce.

MR. DEPUTY-SPEAKER: Now he has corrected. It is a hearsay, a thing which is reported.

SHRI N. SHIVAPPA: Sir, I have certain information and I have to collect further details to see that this allegation is substantiated. But, Sir, this question of corruption and nepotism in the Community Development Department cannot be denied by the hon. Minister because if he is going to appoint any high-power Committee

State-wise, am going to prove that all the money that you gave from the Centre to the States has been misused and has been utilised to their personal advantage.

Sir, now I am coming to one important aspect, that is. land reforms. The so-called land reforms which are supposed to establish a socialist society have not really improved the conditions of the rural people. All land reforms are intended to reform the law in regard to land holdings. But in reality they are not reforming the conditions of the agriculturists. When we see the land reform legislation undertaken by the Government, in every part of the country, irrespective of which part it is, these land reforms are only creating a sort of litigant tendency in the minds of agriculturists. It is unfortunate that 66 per cent of the people of this country have been perforce driven litigant and as court-going people by the Government and the ruling party and by their method of introducing land reforms. However, I invite land reforms, but not in this shape. We want land reforms. The country needs certain reforms to define the legal position about the land-lord and the rights of the tenants. It is not to create strained relations between the landlord and the tenant. It is not to create lawlessness among them. They are going to be driven compulsorily to go and fight the landlords. These laws are there for the past 10 years. For example I am going to give an information to our hon. Minister. In Mysore Mr. B. D. Jatti's land reform is there. He introduced certain land reforms. Subsequently 6 lakhs of landlords have been given rights to land and these 6 lakhs of people were thrown out of their property. Sir, they have not introduced land reform only to make the landlords and tenants quarrel in the village. Every man is in debt. The present-day judicial process is very costly. Any hon. Minister, if he is there as a client in the court will know the position in this respect. The judicial process is not speedy. I would suggest that this land reform sulject should be studied by a new committee, appointed by the Central Government and it should not be left to the State Governments. The new Central Committee may work out the feasibility of land reforms which is a very important subject and this subject should not be allowed to remain part of State politics. I therefore suggest that a central Committee may be appointed to study the feasibility of the introduction of land reforms which suits the condition of the various parts of the country and the agriculturists.

I now come to the last portion of my speech. So many research institutions are being mentioned. But what is the use? Where are they functioning? There may be a Pusa Institute. I am glad that such researches are made in this country. But how is it spreading? How far do the benefits of it reaching the common man? All this should be looked into and more of such institutions are to be started in this country, State-wise.

Then, Sir, about cooperation between the Education Department and the Agriculture Ministry, I would say that there is no coordination and cooperation between the Deptts. of Education and Agriculture. In Germany, every school has got agriculture as a special subject. It is a dire necessity in India and if agriculturists are educated like that, implementation of modern methods of agriculture would have been easier. But they want to create some university without this specialisation in the school level. If 66 per cent. of the people are given higher education in agriculture as in West Germany, I think this country would have got constructive and prosperous development and it would have been a great success for democracy. I want to appeal that this amount of Rs. 53 crores given to 66 per cent. of the people is absolutely insufficient. More amounts must be made available and the Demands are to be revised. The Finance Department must come forward and give more economic benefits to the agricultural departments to improve agriculture in all its inputs needs like tractors, pesticides, implements, and other inputs, etc.

SHRI BRAHM PRAKASH (Outer Delhi): This Demand of Food and Agriculture itself is a very big Demand and with that now is tagged the Community Development Department and the Department of Cooperation. Just a few minutes back I heard my hon. friend speaking against the Community Development Department. I was somewhat surprised to hear of corruption in the Community Development Department. I would say that the Community Development Department and the Cooperation Department are the only two agencies in India which have some connection with the rural population of this country. And very little amount had been spent for the Community Development. With that I don't know how much amount can be misused in that department. I cannot say that there are not many drawbacks or defects in the implementation of that scheme, but to say that it is all a misuse, is not to say the correct thing and drawing unnecessarily too much of personal motives in it.

SHRI LOBO PRABHU (Udipi): May I remind my hon. friend that the Programme Evaluation Committee of the Planning Commission has found that the Community Development Department has wasted large sums of money?

SHRI BRAHM PRAKASH: I have not the time to go into it. I only repeat that the Community Development Department is one of the 'musts' which should remain and which should be strengthened. That is the only link with the rural population and this vast country if that is to make some constructive beginning in the rural areas. I would also say, on this occasion, that, by and large, we have spent almost 75 per cent. of the budget in the last Plans and, no doubt, in the last analysis, it is for the development of the country.

MR. DEPUTY SPEAKER: The hon. Member may continue after lunch.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

(The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock).

[MR. DEPUTY-SPEAKER *in the Chair*].

DEMANDS FOR GRANTS, 1968-69—*contd.*

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—*contd.*

MR. DEPUTY-SPEAKER: Mr. Brahm Prakash, to continue his speech.

SHRI BRAHM PRAKASH: I was speaking on the importance of community development and co-operation in the field of agriculture. In the First, Second and Third Five-Year Plans we gave a great importance, and I think correctly, to these two aspects because whatever investment you make in agriculture or in villages, you must have a machinery to implement them, to take the extension services to the villagers, to take finance to the villagers, to bring about a certain coordination in the economic development of the villages. Therefore, the wise men of the Planning Commission and in the Government gave all importance to it. But, unfortunately for some time past, and particularly since the death of the late Prime Minister Pandit Nehru, these two departments are being downgraded continuously. Their allocations are being cut. Their departmental personnel are being reduced in number. I could understand if the policy had been laid down by Parliament or in the National Development Council that we did not need community development and co-opetion. On the contrary. the resolutions of the National Development Council, report of the Planning Commission and the resolution of this House are there on record that we need these services and that their importance has been realised. Yet, we find that these departments are being denied of their rightful place and also their rightful purpose.

I was one of those who had thought that perhaps the bringing in of these two departments under the Ministry of

Agriculture would enhance their importance and usefulness. From the very beginning, I have been emphasising that in today's context, community development and co-operation are very much needed for increasing agricultural production and we should, therefore, do everything possible to strengthen these wings, and our attitudes should also be conditioned by this one main idea of having greater agricultural production. In that context, Imphal thought that the bringing in of these two departments under the Ministry of Agriculture would certainly enhance their importance and usefulness. But what I find is that their place is continuously being downgraded.

Formerly, in the Department of Community Development we had an additional secretary. There was a Secretary in charge of the Co-operation Department. Both these posts have now either been abolished or are not being filled up. The number of some other officers has also been cut down. It appears that all the economy measures have come down heavily on these two departments which are of great importance to agriculture and to the rural areas.

Of course, people talk of misuse of power and so on. But they forget the misuse is restricted to a very small amount only here whereas at other places the amount involved is much more. In this sphere, we have hardly spent a couple of hundred crores of rupees and yet we are talking of misuse; where we have spent thousand crores of rupees in other departments, people do not think of economy, although they speak as usual about the existence of corruption etc. There also, I do not say that the departments should be removed or down graded. But I would submit that these two departments should be given their due and proper importance because these are the sure agencies for the development of agriculture in the rural areas.

There are other countries which have done substantial work and contributed something towards increasing agricultural production and towards improving the well-being of the community as a whole and they have adopted certain good principles which we could follow in the field of agriculture. I might mention the instance of Denmark or Japan or even the U.S.A. In these countries, a lot of work has been done in the field of agriculture. In these countries, community development and co-operation have been mainly responsible for agricultural development. Taking advantage of this experience and after going into all aspects, we have developed these two agencies.

Now, one word about agriculture. As far as agencies are concerned, I have already mentioned about them. Everybody—even Government—accepts that we have neglected this important sector in the last three Plans. I am glad that there is a realisation of it on the part of everybody concerned now. That has come because the country, the economy and industrial production have suffered. But we should not forget one thing that this industry, agriculture, requires a continuous effort and continuous investment in material and manpower. Even countries like the USA even today are investing a lot in their agriculture, though agriculture is done by hardly 10—12 per cent. of their people. Even in Denmark where it is hardly 10 per cent, they are investing a lot in that sector. But going on the advice of some economists sitting in ivory towers or some intellectuals sitting in the cities or people like that, we sometimes neglect this important aspect and start following policies which in the long run work to the detriment of agricultural production and therefore to the detriment of the development of this country.

So while I welcome some of the steps taken to create more inputs and better extension service, much more is needed to be done. Above all, one thing is very important in agriculture, the price question. It is the kingpin

[Shri Brahm Prakash]

of agricultural development and it is going to remain so for all time to come, at least as far as I can envisage in the distant future. It is not enough to speak of an economic price or support price; it is necessary to adopt a policy of incentive price to the farmer. Agriculturists as a whole should feel secure and safeguarded in this respect; they must not be made to feel that they have to come across always not only the vagaries of nature or monsoon, but also the man-made misery in the matter of price, in the matter of inputs and other technical help and guidance.

I have also to say something on co-operation; actually I wanted to dwell on certain aspects of it first. We have accepted in our plans and proposals that co-operation is one of the principal means of production. It is our principal means of service and extension methods. So far as the ideology and theory is concerned, we have actually gone far beyond even the originator of the co-operative movement envisaged at any time in the world. It is a very fine work, but we have not brought about the financial arrangements, the administrative machinery and education which are the primary factors in the spread of the co-operative movement in every country of the world, whether socialist, communist or capitalist; almost 99 per cent. of the development of the agriculturist, the small man, the small industry man has been on the basis of a strong co-operative movement. We in India realise that the co-operative movement is very necessary, but we have not given the movement that framework which is necessary. Unfortunately in India, this movement was initiated by Government and still continues to be sustained by it. We have a very large membership. We have a large number of co-operative societies. We have some good results also in some States to the credit of the movement. But that is not enough. Some changes are very necessary, because we are working within the same framework of co-operative development as we did, say, in pre-British days. The framework has not changed. In the matter of finance, it works all the time under the rigid control of the Reserve Bank. In the matter of administration, it is at the mercy of the administration. Edducation, which is one of the four fundamental principles of co-operative development, has been almost to ally neglected. After 1967 many State Governments have stopped or slashed the grant for this purpose, and even the Government of India is not coming out generously for this purpose. So, this field of education is being neglected, while every report, starting from 1895 till the Mirdha committee report the other day has emphasized the importance of educating the members, leadership and cadre of the movement. The Government of India should come forward to invest a big amount in the education and training.

As far as the finances are concerned, I have no doubt, and co-operators in India have no doubt, except those who have developed some vested interest in the Reserve Bank, that the Reserve Bank is the most incompetent authority to be the financier of the agricultural and co-operative movement. They are a bankers' bank, they cannot be fully relied upon to act courageously and with imagination for this important development. Therefore, I am of the view that we should develop a National Bank of Agriculture and Co-operation as has been done in about 25 countries, in Japan, United States, France etc. Whatever amount is needed should be channelled through that National Bank. I am not talking of a Federal Bank of Co-operative yet. That stage may come after 25, 30 years. This National Bank should be there mainly financed in the beginning by the Government of India. There is no need for Re-finance Corporation, Agricultural Credit Corporation and even a Warehousing Corporation. We have created these small corporations with Rs. 5, Rs. 6 or Rs. 10 crores; they are almost useless in tackling this huge task of agricultural development.

I also suggest to the Government that while they give all importance to the programme of education and training, they should take concrete measures to develop the cadre in the co-operative field, they should come forward with funds for that purpose. I am not so much for subsidy, I am for a grant for long-term development. That I think is very necessary.

The co-operative law is becoming more and more a cumbersome affair, it is becoming a sort of disincentive. It requires to be looked into, and I would urge upon the Government to appoint a committee to go into the law and remodel it for the guidance of the co-operative movement, particularly in the light of the International Co-operative Commission and the report that was submitted by the International Co-operative Alliance.

Co-operation should not be considered as one of the agencies in the field. The Government organisations should work in close co-operation with the co-operative marketing societies and consumer societies and organisations of export and import trade. Unfortunately, it does not happen. Today the Food Corporation of India is working rather in opposition or competition with the co-operative marketing societies. They are working against the integrity of the co-operative movement on the convenient plea that such and such co-operative society in a particular village did not function well. They are more or less hobnobbing with the private trade. It s a curious thing. You want to eliminate the middlemen and give benefit to the agriculturists. At the same time, through the Food Corporation of India, you are approaching the private trade. Both of them try to kill co-operative marketing and co-operative trade. Co-operation has a social content; it has the seed which can develop into socialist democratic society. It should not be forsaken.

In the same way, there is the State Trading Corporation which is the last organisation to take cognisance of the existence of the co-operative movement in export-import trade. They will try to go everywhere through private trade.

In co-operative movement, unlimited nominations cannot go on. The policy that there should be restricted nomination had been accepted. You are creating a large number of super markets in the name of co-operative movement; they are registered as co-operative societies. Their boards are nominated by officers. This is against all co-operative principles and policies. A nominated board is neither here nor there. If you are not prepared to trust the people, you are welcome to have your departmental stores, but please do not run them in the name of the co-operative movement. Because, I am quite sure the departmental stores or co-operative stores run by nominated boards will incur heavy losses and money will go down the drain; the name of the co-operative movement will be tarnished. This fascination for nominated boards should go, particularly because the Government of India have themselves accepted the principle that only one-third—three at the most —of the directors will be Government nominees and the others will be the nominees of the people. I suggest that the Government should take steps in this direction.

श्री य० द० शर्मा (अमृतसर) : उपाध्यक्ष महोदय, खाद्य के सम्बन्ध में प्रकृति और परमेश्वर की कृपा से इस बार जो हमारी अच्छी फसल हुई है उसके कारण थोड़ी सुविधा और आशा का वातावरण देश के अन्दर बना है । परन्तु इसके कारण सरकार अपनी उन नीतियों में, गतिविधियों में और कार्यक्रमों में किसी प्रकार की कोई ढिलाई लाये, जिनकी पिछले वर्ष से इस सरकार के द्वारा इस सदन के अन्दर चर्चा की जा रही है, मैं समझता हूं कि यह उचित नहीं होगा । कृषि मंत्री महोदय इस बात पर ध्यान देंगे कि हमारे देश के अन्दर पिछले दो वर्ष तक जो सूखे का वातावरण बना रहा उसके कारण देश के अन्दर जो खाद्य

[श्री य० द० शर्मा]

संकट भयंकर रूप में आया उस समय हमें एक ऐसी स्थिति का सामना करना पड़ा जिस प्रकार से आग लगने पर कुंआ खोदने की स्थिति पैदा होती है । मैं समझता हूं कि प्रकृति ने हमें आज एक अवसर दिया है । यह जो सुविधा आई है निस्संदेह उसके अन्दर सरकार की कुछ गतिविधियों का योगदान रहा है, परन्तु अधिक श्रेय प्रकृति को जाता है ।

हम आज भी अपने देश के अन्दर खाद्यान्नों की स्थिति को संवारने के लिये कितनी ही कठिनाइयों का अनुभव करें, मैं यह महसूस करता हूं कि हमारे देश के अन्दर हमारी आर्थिक व्यवस्था की रीढ़ की हड्डी हमारे देश का कृषि उत्पादन है और उस कृषि उत्पादन के सम्बन्ध में उसको जैसी प्राथमिकता दी जानी चाहिये थी वह नहीं दी गई । प्रथम पंचवर्षीय योजना के अन्दर जिस प्रकार से उसको प्राथमिकता दी गई और आगे चल कर उस प्राथमिकता को हटा कर कृषि उत्पादन को दूसरा दर्जा दिया गया, उससे देश की खाद्य स्थिति को धक्का लगा है । मैं समझता हूं कि हम आज इस बात को अनुभव करें, और माननीय वित्त मंत्री ने बजट के सम्बन्ध में दिये गये भाषण के अन्दर इस बात को स्पष्ट अनुभव किया है । उन्होंने हमें इस सम्बन्ध में कुछ दिशायें भी दी हैं । लेकिन मुझे लगता है कि उनके वे आश्वासन तथा हमारी अर्थ नीतियों में कृषि उत्पादन के सम्बन्ध में दी जाने वाली प्राथमिकता कहीं केवल किताबों में न रह जाय, कहीं केवल कथनी के अन्दर ही न रह जाय । वह व्यवहार में भी आनी चाहिये, क्योंकि हमारे देश की जनसंख्या का लगभग 70 प्रतिशत भाग कृषि के ऊपर निर्भर करता है । हमारे देश की राष्ट्रीय आय का लगभग 48 या 49 प्रतिशत भाग हमें कृषि उत्पादन द्वारा प्राप्त होता है । हमारे देश के निर्यात का, जो चीजें हम बाहर भेजते हैं उसका करीब 55 प्रतिशत हमें कृषि उत्पादन से ही प्राप्त होता है । उसको हम बाहर भेज कर अपने देश के लिये विदेशी मुद्रा ला पाते हैं । इस दृष्टि से हमारे औद्योगिक धन्धे भी चाहे वह टेक्स्टाइल के हों, चाहे आयल-सीड्स के हों, चाहे वनस्पति के हों, चाहे जूट के हों, आज देश के अन्दर कृषि पर निर्भर करते हैं ।

मैं केवल इतनी संक्षिप्त भूमिका के साथ कहना चाहता हूं कि आज कृषि को प्राथमिकता देने की आवश्यकता है । जब प्राथमिकता की बात कही जाती है तो उसके सम्बन्ध में मैं कुछ विशेष मुद्दों की ओर सरकार का ध्यान खींचना चाहता हूं । आपके माध्यम से मैं कृषि मंत्री महोदय से यह निवेदन करना चाहूंगा कि आज कृषि के उत्पादन के सम्बन्ध में, जैसा मैंने पहले भी एक बार कहा था, हमें खाद्य की समस्याओं पर व्यावहारिक दृष्टि से विचार करना होगा । जहां तक किसान की आवश्यकताओं का सम्बन्ध है, उसको समय पर बीज चाहिये और अच्छे बीज चाहिये । मंत्री महोदय को इस बात की सूचना है कि पिछले वर्ष बोवाई के समय में किसानों को गेहूं का बीज 40 या 50 रु० प्रति किलोग्राम के हिसाब से दिया गया और किसानों को खरीदना पड़ा है । अब आप विचार कीजिये कि किसान को इतना महंगा बीज खरीदने की स्थिति में आना पड़ता है । इस कारण से क्या वह अपने खेत में यह बीज डालने में सहायक हो सकेगा ? जिस तरह से बड़े बड़े फार्म वाले खरीदते हैं, बड़े बड़े सरमायेदार जिस तरह खरीदते हैं, उससे हमारे उपभोक्ता की समस्या हल नहीं होगी । वह तो शायद हम को मार्केटिंग सप्लस दे नहीं पायेंगे । यह काम सरकार अन्य व्यक्तियों द्वारा ही हो सकता है । क्योंकि मास प्रोडक्शन ही समस्या को हल नहीं कर पायेगा । प्रोडक्शन बाई मासेज ही असल में समस्या को हल कर सकेगा । बिना अधिक उत्पादन हुए देश की अर्थ व्यवस्था में कोई सहूलियत नहीं आ सकती है । इस तरह से अमीर और गरीब के बीच की खाई और भी चौड़ी हो जायेगी । यह खाई तभी दूर हो सकेगी जब वह आदमी अपना उत्पादन लेकर मंडी में जायेगा जो मुनाफे खोरी का शिकार नहीं है । उसके अन्दर अपनी आवश्यकताओं

को पूरा करने के लिये अपनी फसल को जल्दी से जल्दी मंडी में ले जाने का आग्रह होता है। इस दृष्टि से हमारे सामान्य किसान को सस्ते से सस्ता बीज हमारी सरकार दे। सस्ता बीज पाने की व्यवस्था उसको प्राप्त हो, इसके लिये कोई एक निश्चित और सुन्दर व्यवस्था नहीं है। आज आप की जिस प्रकार की व्यवस्था चल रही है वह लूली है और लंगड़ी है। जो हमारे सीड फार्म चल रहे हैं उनके अन्दर भी जिन बीजों का उत्पादन होता है वह भी किसी अच्छी व्यवस्था द्वारा प्राप्त नहीं होते।

एक और सर्वव्यापक रोग हमारे देश का है, और वह है भ्रष्टाचार का, जो कि सभी जगहों पर खड़ा है। उसके कारण सारे के सारे ढांचे के अन्दर जो छोटे-मोटे दोष हैं उनके कारण सामान्य व्यक्ति की पहुंच के अन्दर कोई चीज नहीं आ पाती। जब प्राथमिकता की बात आती है तब मैं कहना चाहता हूं कि हमको खाद्य के सम्बन्ध में सैनिक स्तर पर प्रयत्न करना चाहिये ताकि हम अपने पावों पर मजबूती के साथ खड़े हो सकें। मैं देश के शासकों से आग्रहपूर्वक कहना चाहूंगा कि जहां अच्छे बीजों के उत्पादन के लिये हम सीड फार्म्स को आर्गेनाइज कर रहे हैं वहां से किसानों को उत्पादन बढ़ाने के लिये बीज दिया जाय और सस्ते दामों पर तथा समय पर दिया जाये। वह किसानों के पास पहुंचाये जा सकें ऐसे ढांचे पर सरकार को पूरी तरह विचार करना चाहिये और देश का पुनरुद्धार करना चाहिये।

जहां तक सिंचाई का सम्बन्ध है मैं कहना चाहता हूं कि पिछले दिनों हमने बिहार के अन्दर कुछ कुएं खोदने की कोशिश की। हमने अपने देश के अन्दर मल्टीपरपज रिवर प्राजैक्ट्स बनाई हैं लेकिन उनसे कुछ बना नहीं है। उनसे समस्या हल भी नहीं हो पायेगी। आज कितनी खेती के लिये हम पानी दे पाये हैं? बहुत ही थोड़ी भूमि के लिये हम सिंचाई की सुविधायें उपलब्ध कर पाये हैं। 20 या 25 प्रतिशत भूमि को ही हम सिंचाई के नीचे ला पाये हैं। इतनी कम भूमि में जब हम सिंचाई की सुविधा दे पाये हैं तो कैसे हमारा काम चल सकता है? बाकी अस्सी प्रतिशत जो भूमि है उसके लिये हम सिंचाई की सुविधा उपलब्ध नहीं कर पाये हैं। अगर हम चाहते हैं कि सिंचाई का लाभ ज्यादा से ज्यादा भूमि को उपलब्ध हो तो हमको छोटी-छोटी योजनायें लेकर चलना होगा, उन पर हमें अधिक ध्यान देना होगा। छोटी-छोटी योजनाओं पर हम अधिक जोर देना होगा। मैं चाहता हूं कि इस सम्बन्ध में सरकार कोई क्रान्तिकारी नीति अपनाये। छोटी-छोटी सिंचाई योजनाओं को वह बढ़ावा दे। अगर कहीं किसी किसान ने अपने पुरुषार्थ से ट्यूब वैल लगा लिया है तो उसको उसके लिये बिजली नहीं मिल रही है। पंजाब की तो यही कहानी है। जहां तक दूसरे प्रदेशों का सम्बन्ध है मुझे वहां का गहरा अनुभव तो नहीं है लेकिन मैं समझता हूं कि इस प्रकार की शिकायतें वहां से भी मिलती ही रहती हैं। पम्पिंग सेट्स जहां पर लगाये गये हैं वे काम नहीं कर रहे हैं। कुएं खोदने के लिये आज जिस प्रकार से तकावी लोंज लोगों को मिलने चाहिये नहीं मिल रहे हैं। मैं समझता हूं कि लघु सिंचाई योजना से दोहरा लाभ होगा। जहां हमारी सरकार अपने साधनों का सदुपयोग कर पायेगी वहां आज अगर किसान को बढ़ावा मिले और उसको पता चल जाये कि मेरे खेत में कुंआ लगने वाला है तो इससे वह भी आत्मनिर्भर होगी, इंडिपेंडेंट होगा। उसे सिंचाई विभाग के या किसी अन्य विभाग के भ्रष्टाचार का शिकार नहीं होना पड़ेगा। उसे नहर विभाग के पटवारी से लेकर ऊपर तक के जो अधिकारी हैं उनके पैरों के तलवे नहीं चाटने पड़ेंगे जिस प्रकार से आज उसको चाटने पड़ते हैं।

मंत्री महोदय इसको अच्छी तरह से जानते हैं कि आजकल किसान को उसका पसीना निचोड़ करके पानी दिया जाता है। अगर लघु सिंचाई योजना आप चला पायें तो वह आत्मनिर्भर होगा। आज हमारी सरकार कितने ही कारणों से अपनी आर्थिक स्थिति में

[श्री य० द० शर्मा]

कुछ कठिनाई अनुभव कर रही है। लेकिन अगर लघु सिंचाई योजना के ऊपर आग्रह किया जायेगा, इन पर जोर दिया जायेगा तो इससे हम अपनी राष्ट्रीय सम्पत्ति का यानी जनता के धन का भी सही उपयोग कर पायेंगे और किसान को भी सिंचाई की दृष्टि से आत्मनिर्भर बना देंगे।

खाद का भी सवाल आता है। मैं समझता हूं कि आज भी हमारे देश के अन्दर खाद की बड़ी कमी है। आज भी हमें काफी खाद विदेशों से मंगानी पड़ रही है। अलग अलग प्रकार की खाद हमें बाहर से मंगानी पड़ती है। दुर्भाग्य की स्थिति यह है कि जहां तक किसान को खाद देने का सम्बन्ध है देश म बनी हुई खाद विदेशी खाद की तुलना में महंगी दी जा रही है। परन्तु यह जो खाद हम बड़ी तेजी से मंगा रहे हैं इसके ऊपर हम बहुत ज्यादा निर्भर नहीं रहना होगा। इसके साथ एक और बात का भी ध्यान में रखना होगा। जो उर्वरक खाद है, जो फर्टिलाइजर्ज हैं इनके ऊपर यह ठीक है कि हमारा आग्रह बढ़ा है और यह भी सही है कि हमारी आवश्यकताओं के अनुरूप अभी वह नहीं उपलब्ध हो पाई है लेकिन आवश्यकता से अधिक इन खादों पर हमें जोर नहीं देना होगा। गोबर की खाद या शरीर से उत्पन्न होने वाली खादों को हम दृष्टि से ओझल न करें। ऐसा हम करते जा रहे हैं। आर्गेनिक मैन्योर यदि हम खेत के अन्दर तुलनात्मक रीति से, प्रोपार्शनेटली पूरी नहीं डालेंगे और फर्टिलाइजर के ऊपर ही अपने खेत को निर्भर रखेंगे तो आने वाले कुछ समय में हम देखेंगे कि हमारे देश की जमीन की उत्पादकता कम हो जायेगी और इन उर्वरकों के उपयोग के कारण कई प्रकार की बीमारियां खड़ी हो जायेंगी, जमीन कल्लर बन जायेगी। इस दृष्टि से मैं समझता हूं कि यह बहुत आवश्यक है कि जितनी मात्रा में हम खेतों में उर्वरकों की खाद देते हैं उसी मात्रा में हम पशु जन्य खाद भी उपयोग में लाते रहें क्योंकि भूमि की जो मूल शक्ति है वह तो पशु जन्य खादों के द्वारा ही बनी रहेगी। अगर आपने ऐसे नहीं किया तो जिस प्रकार से मार के डर से घोड़ा तांगे को दौड़ाता है उसी तरह से भूमि में से आप उपज ले सकेंगे या चाय के प्याले से बेशक हम सब दौड़ते हैं लेकिन चाय का प्याला अन्ततोगत्वा हमारी मूल शक्ति के अन्दर वृद्धि तो नहीं करता है, थोड़ी देर के लिये वह टोन अप जरूर कर देता है लेकिन जो स्टेमिना है उसको कायम नहीं कर पाता है। भूमि की उत्पादकता को बनाये रखने के लिये पशु जन्य खादों की आवश्यकता निर्विवाद है। गोबर आदि की खाद की और वनस्पति जन्य खादों पर आज मैं देख रहा हूं कि आग्रह कम होता जा रहा है। किसान को भी इसके बारे में हम बहुत कम प्रशिक्षित कर पा रहे हैं। एक मोह में फंस कर इस वक्त पैदावार बढ़ाने की एक दौड़ दौड़ी जा रही है। लेकिन इस मोह के कारण ऐसा न हो कि कुछ समय के बाद, कुछ वर्षों के बाद हमें किसी नये संकट का सामना करना पड़े। इस वास्ते मैं कहूंगा कि समय रहते सरकार इस सम्बन्ध में सावधान हो जायें।

अभी एक पूर्व वक्ता ने कोओपरेटिव्ज की बात कही है। किसानों की जो विविध प्रकार की आवश्यकतायें हैं उनकी पूर्ति नहीं होती है और इस दृष्टि से हमें अपने देश मे सहकारिता आन्दोलन चला रहे हैं। हमने अपने देश में सहकारिता संगठन बनाया है और सारे विश्व में भी सहकारिता आर्गेनाइजेशन काम कर रहे हैं। हमारे देश में इनको बढ़ावा देने के लिये सरकार ने कुछ प्रयत्न अवश्य किये हैं। मैं मांग करता हूं कि जो प्रगति इस क्षेत्र में हुई है उसका लेखा-जोखा लेने के लिये सरकार एक कमिशन की स्थापना करे। देश के अन्दर सहकारी संस्थाओं द्वारा खेती के सम्बन्ध में जो कुछ कार्य किया गया है, उसके अन्दर कितने धन का व्यय हुआ है और उसके क्या फल निकले हैं, कितना उसका लाभ हुआ है, लक्ष्य क्या रखा गया है, निशाना क्या रखा गया था और वह कहां तक प्राप्त हुआ है, इस सब का पता लगाने के लिये एक कमिशन की स्थापना आवश्यक

प्रतीत होती है । यह भी पता लगाया जाना चाहिये कि किसान को हम सहकारी संस्थाओं द्वारा कितना लाभ पहुंचा पाये हैं, उचित रीति से कितने किसानों को लाभ मिला है । मैं तो समझता हूं कि अधिकांश रूप में किसानों की सेवा करने वाली सहकारी संस्थायें कम हैं, व्यावहारिक दृष्टि से कार्य करने वाली सहकारी संस्थायें कम हैं और राजनीतिक स्वरूप उनका अधिक है । ये संस्थायें पोलिटिकल लोग के अड्डे बन गई हैं । गांव के जो भोले भाले लोग हैं उनकी आड़ में दो, चार, दस आदमी ही इनसे लाभ उठाते हैं । किसी एक राजनीतिक दल को लाभ पहुंचाने वाले ही व्यक्ति स्थान स्थान पर खड़े हुए हैं । जो सामान्य व्यक्ति है उनको लाभ नहीं मिलता है । राजनीतिक उद्देश्यों के साथ साथ इनका अपने स्वार्थ की सिद्धि के लिये भी उपयोग किया जा रहा है । सामान्य किसान का कोई विचार नहीं किया जाता है । धन का जो दुरुपयोग किया जा रहा है, किस प्रकार के लोगों के हाथों में ये कोआपरेटिव्ज़ हैं और किन उद्देश्यों से और किस तरीके से इनको चलाया जा रहा है, कहां तक इनका मिसयूज़ किया जा रहा है, इन सारी बातों का ब्यौरे वार पता लगाने के लिये एक कमिशन बिठाया जाना चाहिये और विचार इस पर होना चाहिये । अगर ऐसा किया गया तो एक अत्यन्त निराशाजनक चित्र हमारे सामने आयेगा ।

मैं यह भी समझता हूं कि आज देश में इस बात की आवश्यकता भी अनुभव की जा रही है कि जिस प्रकार से उद्योग धंधों को लाभ पहुंचाने के लिये एक इंडस्ट्रियल फाइनेंस कारपोरेशन की स्थापना की गई है उसी प्रकार से एक एग्रिकल्चरल फाइनेंस कारपोरेशन की भी स्थापना की जाये जो किसानों को सस्ती दरों पर और लम्बे समय के लिये कर्जे देने की व्यवस्था करे । इन कर्जों को देते समय एक और बात का भी ध्यान रखा जाये । आज क्या होता है ? बैंकों द्वारा या इस प्रकार की जो दूसरी कर्जे देने वाली संस्थायें हैं जब उनके द्वारा कर्जे दिये जाते हैं तो मूल सम्पत्ति, अचल सम्पत्ति, इम्मूवेबल प्रापर्टी के अगेन्स्ट ही दिये जाते हैं । लेकिन आप देखें कि हमारे देश के 80–85 प्रतिशत किसान इस प्रकार के हैं कि जिनके पास अनइकोनोमिक होल्डिंग्ज हैं, उनके पास अपनी आवश्यकताओं के अनुसार भूमि नहीं है और इस वजह से उनको उस भूमि के अगेन्स्ट कर्जा नहीं मिल पाता है । चूंकि उनके पास पैसा नहीं होता है इस वास्ते वे उत्पादन को बढ़ा भी नहीं पाते हैं । इस वास्ते क्या सरकार या सदन इस बारे में विचार नहीं कर सकता है कि किसान को उसकी भूमि की उत्पादकता का विचार करके कर्जा दिया जाए। जितनी हमारे देश में टैक्नीकल प्रगति हुई है, जितना हमने अपने आपको टैक्नीकली डिवेलेप किया है या दुनिया के अन्दर जितनी वैज्ञानिक प्रगति इस सम्बन्ध में हुई है उसको अगर देखा जाये तो वक्त का आज तकाज़ा है कि सरकार को इतना भरोसा तो हो ही जाना चाहिये कि एक किसान की जो भूमि है उसकी उत्पादकता कितनी है । जितनी सुविधायें हम किसान को दे पाये हैं उसको देखते हुए इसका कुछ अनुमान तो अवश्य ही सरकार लगा सकती है कि न्यूनातिन्यून इतनी पैदावार तो उसके खेत में होगी ही । लेकिन इसका भी आज सरकार को भरोसा नहीं है ।

अगर देखा जाये तो आज भी किसान उसी रीति से खेती करता है जिस रीति से वह आज से बीस साल पहले किया करता था । थोड़ी सी संख्या किसानों की जो है, और जो प्रगतिशील किसान हैं, उनकी बात मैं नहीं करता हूं । अगर आप गांवों में जा कर देखेंगे तो आपको पता चलेगा कि 50 से 60 प्रतिशत किसान और पिछड़े हुए तथा दूरवर्ती क्षेत्रों में 70–80 प्रतिशत किसान इस प्रकार के हैं कि जो आज से बीस साल पहले जिस प्रकार से खेती करते थे, जिन साधनों से खेती करते थे, जिन स्थितियों में खेती करते थे, उनका पसीना जिन स्थितियों के अन्दर बहता था, आज भी वही स्थितियां संकट के रूप में या

[श्री य० द० शर्मा]

सुविधा के रूप में उनके सामने खड़ी हैं। हमारी सरकार कहती तो है कि उसने यह किया है और वह किया है लेकिन मैं कहना चाहता हूं कि अगर दो वर्ष बारिश नहीं होती है तो देश में अन्न के लिये हाहाकार मच जायेगा। इस वास्ते सरकार को सोचना होगा कि वास्तव में हम कहां पर खड़े हैं। प्रकृति ही हमारी सहायक आज भी है। किसान को हम मिनिमम एश्योरेंस दे सकें, उसकी प्रोडक्टिविटी को, उसकी उत्पादकता को किसी मिनिमम लेवेल तक अगर हम एश्योअर कर पायें तो उसके अगेन्स्ट उसको कर्जा दिया जा सकता है और उसको अपने पांवों पर खड़ा किया जा सकता है।

इसके अतिरिक्त मैं समझता हूं कि फ़सलों की बीमे की व्यवस्था भी होनी चाहिये। आज सरकार की नीतियों के कारण देश की सरहद सीमायें, चाहे वे बंगाल और आसाम में हों और चाहे पंजाब और हिमाचल प्रदेश में, अनिश्चित हो गई हैं और चारों ओर संकटपूर्ण स्थिति उत्पन्न हो गई है। इसका परिणाम यह है कि बार्डर पर बैठा हुआ किसान भीति के कारण, फ़ीयर काम्पलेक्स के कारण, अपने खेत में बीज बो नहीं पाता है और अगर बोता भी है, तो पूरी चेष्टा और उत्साह के साथ जितनी पूंजी और साधन लगाने चाहियें, वह नहीं लगा पाता है। आवश्यकता इस बात की है कि उसको इस बात का भरोसा दिलाया जाये कि वह साहस के साथ अपने साधन लगाये; वह जो कुछ भी इन्वेस्ट करेगा, इन्शोरेंस स्कीम के द्वारा उसकी रक्षा होगी, उसको अपने पसीने के दाम अवश्य मिलेंगे और उसको किसी प्रकार का घाटा नहीं होगा।

पंजाब में अमृतसर जैसे नगर में, और सीमान्त पर स्थित आसाम तथा बंगाल आदि प्रदेशों में, जहां सदा संकट बना रहा है और शत्रु आकर हमारे किसानों की फसल काट ले जाते हैं, सरकार इस स्कीम को लागू नहीं कर पाई है। मैं आग्रहपूर्ण यह मांग करूंगा कि सरकार इस बारे में विचार करके निश्चित रूप से कोई भरोसा दे।

अभी हमारे मित्र कह रहे थे कि को-आपरेटिव्ज को ऋण देने के सम्बन्ध में रिजर्व बैंक को बीच में नहीं आना चाहिये। मैं समझता हूं कि धन देने के लिये रिजर्व बैंक के अतिरिक्त कोई दूसरा साधन हीं नहीं है। इसलिए रिजर्व बैंक से ही को-आपरेटिव्ज को पैसा देने की व्यवस्था होनी चाहिये। इस काम के लिये किसी भी प्रकार के दूसरे बैंकों को खड़ा करने की आवश्यकता नहीं है। जैसा कि मैंने अभी कहा है, एक एग्री-कल्चरल फिनांस कारपोरेशन कायम किया जाये, जिससे किसानों को लाभ हो।

जहां तक सरकार की वितरण नीति का सम्बन्ध है, सरकार ने फूड जोन्ज के सम्बन्ध में कुछ विचार किया है और बाजरा, मक्का और ज्वार के सम्बन्ध में एक क्षेत्र निश्चित किया है। मैं समझता हूं कि अगर देश में अन्न का उत्पादन बढ़ गया है, तो जोनल सिस्टम खत्म होना चाहिये था, क्षेत्र के कठघरे समाप्त होने चाहिये थे। अभाव की स्थिति में तो इस प्रकार की व्यवस्था एक हद तक समझ में आ सकती थी। परन्तु आज जब देश में उत्पादन बढ़ गया है, तो यह केवल व्यापारी के ही हित में नहीं है, बल्कि किसान और उपभोक्ता के हित में भी है कि इस प्रकार के कठघरे और बैरियर्ज समाप्त कर दिये जायें और देश में अन्न का वितरण सुविधापूर्वक बिना किसी प्रकार की रोक टोक के, सर्वत्र हो।

इसलिए यह जोनल सिस्टम खत्म होना चाहिये। इस सिस्टम को बनाये रखने से हानियां ही होंगी। इसके कारण किसान को पूरा दाम नहीं मिल पायेगा। सरकार ने ज्वार, बाजरे और मक्की के लिए राजस्थान, पंजाब और हरियाणा को मिला कर एक जोन बना दिया है। महाराष्ट्र में भी इस प्रकार के अन्न पैदा होते हैं; वे वहां ही

रुके रहेंगे। हर एक क्षेत्र में कुछ न कुछ अन्न विशेष रूप से पैदा होते हैं। हमारे जो नार्मल मार्केट चैनलज हैं, अगर हम उनको पूरे तौर पर और सुविधापूर्वक चलने की आज्ञा नहीं देंगे, तो किसान को उचित दाम नहीं मिल पायेगा। अगर हमने देश का उत्पादन बढ़ाना है, तो हमे किसान को उचित दाम पाने की गारण्टी देनी पड़ेगी, लेकिन इस प्रकार के बैरियर्ज के कारण देश में यह स्थिति नहीं आयेगी।

अन्त में मैं यह कहना चाहता हूं कि हमारे देश में अन्न की समस्या न तो किसी पार्टी की समस्या है और न किसी वर्ग की समस्या है, बल्कि यह एक राष्ट्रीय समस्या है। इस लिए इस समस्या को हल करने के लिए सरकार को राष्ट्रीय स्तर पर एक योजना बनानी चाहिये। सरकार सभी दलों को भरोसे में लेकर उस राष्ट्रीय योजना को कार्यान्वित करे, सारे देश को एक मान कर, इकाई मान कर, उसको कार्यान्वित करे।

श्री क० ना० तिवारी (बेतिया) : उपाध्यक्ष महोदय, मैं मंत्री महोदय को इस बात के लिए धन्यवाद देता हूं कि उन्होंने पंजाब और हरियाणा के छोटे छोटे जोन्ज को खत्म करके एक बड़ा जोन बना दिया है और दिल्ली को भी उसमे शामिल कर दिया है। लेकिन जब हमारा प्रोडक्शन 95 मिलियन टन होने जा रहा है, तो उस हालत मेरी में समझ मे नहीं आता कि इन जोन्ज को बनाए रखने का क्या औचित्य है और सारे देश का एक जोन में न बनने देने मे कौन सी बाधा और कौन से लोग बाधक हैं।

पंजाब करीब दो लाख टन अनाज देता था। इस साल की प्राडक्शन में से करीब एक मिलियन अनाज वहां से मिलेगा। वह अनाज मार्केट मे आ जायेगा। सरकार ने बाजरा, मक्की और दूसरी चीजों का बन्धन भी तोड़ दिया है। इससे दूसरी जगहों के लोग पंजाब और हरियाणा से बाजरा और मक्की खरीद सकेंगे और वहां के किसानों को उसकी अच्छी कीमत मिल सकेगी। लेकिन हमारा एक-तिहाई बाजरा महाराष्ट्र में पैदा होता है, लेकिन वहां पर इस बारे में बंधन रहने से वहां के किसानों को बहुत कम कीमत मिलेगी। पंजाब और हरियाणा दोनों मिल कर जो दो मिलियन टन अनाज देंगे, उस को सरकार मार्केट मे छोड़ सकती है। लेकिन अगर सरकार ने यू० पी०, बिहार वगैरह का एक बिग्गर जोन नहीं बनाया, सारे देशका एक जोन नहीं बनाया, तो नतीजा यह होगा कि उनको कम कीमत मिलने लगेगी और मार्केट का लेवल बराबर नहीं होगा। इसलिये मेरा निवेदन है कि जोन्ज के सिस्टम को खत्म कर देना चाहिये।

एक तो हमारे बड़े अफिसर्ज जोनल सिस्टम के पक्ष में हैं, क्योंकि वे चाहते हैं कि उनकी सत्ता बनी रहे और उनकी पूछ होती रहे। बनिये भी इस सिस्टम को बनाए रखना चाहते हैं। जब कभी जोन हटने की बात होती है, वे हमारे पास आते हैं और कहते हैं कि जोन हटने वाले हैं; अगर हमको कोई परमिट वगैरह मिल जाता, तो अच्छा होता। पुलिस वाले भी जोनल सिस्टम को तोड़ना नहीं चाहते हैं। इस प्रकार बड़े अधिकारी, व्यापारी और पुलिस वाले जोनल सिस्टम को तोड़ने के विरुद्ध हैं।

जोनल सिस्टम से देश की एकता की भावना को भी आघात पहुंचता है। किसी डेफिसिट एरिया का आदमी यह फील करता है कि उसको खाने को पूरा नहीं मिल रहा है। जहां ज्यादा अन्न पैदा होता है, वहां के किसानों में यह भावना होती है कि उनको अच्छी कीमत नहीं मिलती है।

मंत्री महोदय इन सब बातों पर विचार करें और जब नई फसल आ जाये, तो सब खाद्यान्नों के लिए, जिसमें गेहूं भी

[श्री क० न० तिवारी]

शामिल हो, सारे हिन्दुस्तान का एक जोन बना दिया जाये, जिससे सब लोगों को बराबर का हिस्सा मिल सके और लोगों की परचेजिंग पावर बढ़ सके। अगर किसानों को कुछ ज्यादा पैसा मिलेगा और उनकी परचेजिंग पावर बढ़ेगी, तो नतीजा यह होगा कि वे कारखानों में बनी चीजों को खरीद सकेंगे, जिससे मार्केट की मन्दी भी दूर हो जायेगी और हमारी इण्डस्ट्रीज भी बढ़ सकेंगी।

मंत्री महोदय ने कहा है कि इस साल 95 मिलियन टन अनाज पैदा होगा। उन्होंने यह भी कहा है कि जो स्टैप्स उठाए गए है, उन से उम्मीद की जाती है कि आगे भी हमारी पैदावार अच्छी होगी और देश मे अन्न की कमी नहीं रहेगी। लेकिन मैं निवेदन करना चाहता हूं कि यह एक पेचीदा सवाल है जो सोवियत लिट्रेचर हमारे पास आता है, उस म हमने पढ़ा है कि :—

> "At the same time, we realise that much work still remains to be done to implement the decisions on agriculture taken by the Twenty-third Party Congress and the Plenary meeting of the Central Committee in May, 1966. This is a big job. It requires the efforts of the entire Party, of the entire people."

वहां पर एक दूसरा सिस्टम होने के बावजूद वहां की गवर्नमेंट पचास बरस के बाद भी इस काम को नहीं कर सकी है। मंत्री महोदय को तो इस बात का हमसे ज्यादा अनुभव है कि डेमोक्रेसी मे किस तरह से काम होता है। वह एग्रीकल्चर मे कामयाबी हासिल करना चाहते हैं। लेकिन डेमोक्रेसी जिस तरह कछुए और चींटी की चाल से चलती है, उस को देखते हुए उन को कामयाबी कैसे मिलेगी, जब तक कि इस मे फुल पब्लिक को-आपरेशन नहीं होगा और जब तक किसानों को यह विश्वास नहीं होगा कि उनको इन्सेन्टिव प्राइस मिल रही है ? वह उन का इनपुट जो होता है, जो खर्च पड़ता है उन का पानी पर, फर्टिलाइजर पर, बैल के खरीदने पर और हर तरह का जो लागत लगाना पड़ता है, वह इस मे नहीं लगा सकते। इस लिए मेरा ख्याल है कि जिस मे किसानों को अच्छी प्राइस मिल सके, इन्सेन्टिव प्राइस मिल सके, इस का आपको इन्तजाम करना चाहिए। इस के सम्बन्ध मे आप ने एग्रीकल्चर प्राइस कमीशन बनाया। लेकिन यह बड़ा रीऐक्शनरी कमीशन है। इतना बड़ा रीऐक्शनरी कमीशन है कि यह किसानों के हित की बात कभी सोचता ही नहीं। यह तो कन्ज्यूमर्स ओरियेन्टेड है, यह ऐग्रीकल्चर ओरियेंटेड नहीं है। इस मे किसान है ही नहीं और यह किताबों को पढ़ कर और जो अखबारों में एजीटेशन होते हैं, जो कन्ज्यूमर ओरियेन्टेड पब्लिसिटी होती है उस से इन्फ्लएन्स्ड हो कर प्राइस को फिक्स करते हैं। प्लानिंग कमीशन को भी हम नहीं समझते कि किसानों के बारे मे कोई जानकारी है। उन को खेत मे छोड़ दिया जाय तो हम नहीं समझते कि किसी अन्न को वह पहचान सकेंगे कि यह गेहूं है, जौ है, या मक्की है, या तीसी है। इन को भी वही बुक नालेज है, प्रैक्टिकल नालेज नहीं है। इसलिए यह दोनों कमीशन जो हैं इन के बारे मे हम लोगों के ऊपर और किसानों पर यह छाप पड़ रही है कि यह दोनों एन्टी ऐग्रीकल्चरिस्ट्स हैं। मेरा ऐसा ख्याल है, आप ऐग्रीकल्चरिस्ट हैं और आप इन चीजों को समझते हैं। इसलिए आप इस तरह से भाव को रखिए जिस मे कि किसानों की पाकेट मे पैसा हो। आज यह पैसा उसके पास नहीं है। अभी भाई लोग कह रहे थे नेशनलाइजेशन आफ बैंक्स के बारे मे। मैं आप से एक बात पूछना चाहता हूं कि जितने आप के बैंक्स है, इम्पीरियल बैंक है, स्टेट बैंक है, दुनिया भर के बैंक हैं इन्होंने कितना रुपया एग्रीकल्चरिस्ट को दिया है और कितना उन्होंने बड़े बड़े कारखाने वालों को, बिग बिजनेस हाउसेज

को दिया है ? इसलिए आउटलुक में जब तक चेंज नहीं होगा तब तक आप नेशनलाइजेशन कीजिए, सोशलाइजेशन कीजिए, जो मन आवे म कीजिए, लेकिन कोई फर्क पड़ने वाला नहीं है । इसलिए अभी जो सवाल सामने है वह यह कि इनपुट्स की जो कमी है इस को आप देखिए कि कैसे उन को वह पूरा मिल सके । इस में सब से दिक्कत यह होती है कि इतना काम्प्लीकेटेड उस का सारा सिस्टम है कि किसान को कुछ मिल नहीं पाता । आप ने लैंड मार्गेज बैंक एक खोला है, किसानों को लोन दिलाने के लिए । हमें भी उस के मेम्बर हुए लेकिन अप्लाई किया लोन के लिए, आज तक 7 वर्ष हो गए, हमे तो नहीं मिला । वही यू० पी० का एक किस्सा सुनते थे कि किसी ने 500 रुपये के लोन के लिए अप्लाई किया जिस में साढ़े चार सौ रुपये उस के खर्च हो गए । 50 रुपया बचा तो वह मिनिस्टर साहब के पास गया और कहा कि यह लीजिए आप रखिए । उन्होंने कहा कि यह क्या? उस ने कहा कि सब ने अपने अपने हिस्से ले लिए । आप भी अपना हिस्सा ले लीजिए । तो मेरा कहना यह है कि इस को आप सिम्पलीफाई कीजिए जिस में किसान को पैसा मिलने में इतनी परेशानी न उठानी पड़े । एक महीने के अन्दर या दो महीने के अन्दर वह सारा कम्पलीट हो जाय और उस को पैसा मिल जाय । किसान से 48–49 परसेंट नेशनल इनकम आप को मिलती है और आप की जितनी इंडस्ट्रीज हैं, चाहे शूगर इन्डस्ट्री हो, चाहे जूट इंडस्ट्री हो, आयल इंडस्ट्री हो या काटन इंडस्ट्री हो, कोई भी हो, यह सब इंडस्ट्रीज ऐग्रीकल्चर के ऊपर बेस करती हैं । इसलिए अगर किसान को फेयर प्राइस नहीं मिली तो यह सारी इंडस्ट्रीज बन्द हो सकती हैं । आप को धन्यवाद है इसका कि इस साल आप ने शूगर में जो पालिसी ली, हमारे बहुत से भाई कहते हैं, पीछे बात करते हैं तो हम उन से कहते हैं कि आप समझ कर तब बात कहिए, अगर उस प्राबलम को जानते हैं तो उस बारे म कहिए नहीं तो ऐसे ही गाली देना है, तो सुबह से शाम तक यह आप का काम है, करते रहिये । शूगर की पालिसी को जो आप ने बनायी उस से चार, पांच, छः रुपये मन तक कीमत किसान को मिली है । अगर यह पालिसी न बनाते तो किसान को यह प्राइस नहीं मिलती और आप का प्रोडक्शन जो है वह 12 या 13 लाख टन से ज्यादा नहीं होता । हमारा तो सुझाव है कि अगले साल भी जब तक आप का टार्गेट पूरा नहीं हो जाता तब तक इसी को कायम रखिए । यह जितनी कोआपरेटिव शूगर फैक्ट्रियां हैं महाराष्ट्र में या और जगह और जो दूसरी फैक्ट्रियां हैं वह इस में राजी हैं कि जो पालिसी आप की है उस को आप कायम रखिए । जब आप का फुल प्रोडक्शन हो जायगा तब सोचियेगा कि क्या करना चाहिए ।

जहां तक खाने का ताल्लुक है 95 मिलियन टन जो पैदा होता है उस के अलावा आप के पास इतना रुपया नहीं है कि आप मार्केट से 6 मिलियन टन या 8 मिलियन टन खरीद सकें ? इस के बाद आप इम्पोर्ट कर रहे हैं, मेरा कहना है कि आप जितना इम्पोर्ट कर रहे हैं उतने का बफर स्टाक बना कर रखिए और बाकी का भी बफर स्टाक बना कर रखिए । लेवर का जहां तक सवाल है खिलाने का मैं समझता हूं कि वह एक सेंसिटिव प्वाइंट है । उस का इन्तजाम आप रखिए । लेकिन बड़े बड़े शहरों में जहां बड़े बड़े लोग लखपति और करोड़पति रहते हैं, चूंकि वह बड़े शहर में रहते हैं, एक लाख की आबादी में रहते हैं , तो उन को भी कन्ट्रोल रेट से आप दें और देहात में जो गरीब है, उन को कन्ट्रोल रेट से कोई चीज न मिले यह कहां तक उचित है ? इसलिए मेरा ख्याल है कि अभी तक जो कन्ट्रोल आप रखे हुए हैं बड़े बड़े शहरों, में लेवर एरिया को छोड़ कर बाकी

[श्री क० न० तिवारी]

दूसरी जगहों से उस को हटा लीजिए जिस में कि लेवल बराबर हो जाय, हरएक आदमी अपना खरीद फरोख्त कर सके और आप की भी बदनामी न हो। गांधी जी ने भी कहा था कि कन्ट्रोल के साथ में सारी बुराइयां आ जाती हैं जिस में बुराई करे कोई और बदनाम हो यह सरकार। इसलिए मेरा अपना ख्याल है कि अब टाइम आ गया है आप को जोन तोड़ देना चाहिए और जो कन्ट्रोल रखे हुए हैं, सिवाय चावल को छोड़ कर बाकी कन्ट्रोल आप हटा लीजिए।

श्री जगजीवन राम: गेहूं भी उस में जोड़ दीजिए तो ठीक रहेगा।

श्री क० न० तिवारी: नहीं, गेहूं के पक्ष में हम लोग नहीं हैं। गेहूं के लिए हम लोग चाहते हैं कि उस का जोन आप तोड़ दीजिए। यह कोई माने नहीं रखता कि केरल के लोग यह महसूस करें कि हम को तीन औंस मिलता है, हम भी इसी देश के वासी हैं और दिल्ली वाले जो हैं वह 11 औंस और 15 औंस खा रहे हैं। इस को आप तोड़ दीजिए। जो जहां से होगा अपना मंगाएगा और खाएगा।

ऐग्रीकल्चर में सब से बड़ी बात जो कही जाती है, बराबर रिपीट की जाती है, जिस को आप भी जानते हैं, वह है पानी चाहिए, फर्टिलाइजर चाहिए और इन्सेक्टिसाइड्स चाहिए। यही बातें हैं। वही घूम फिर कर के चाहे चाची कहिए, चाहे काकी कहिए, आखिर मतलब एक ही होता है। जहां तक फर्टिलाइजर का सवाल है आप के यहां डिमांड जो है नाइट्रोजस फर्टिलाइजर 2 मिलियन टन, फास्फोट 2.05 मिलयन टन और पोटास 0.5 मिलयन टन की डिमांड है। नाइट्रोजस का आप के यहां 1970–71 तक इन्तजाम हो जायगा। आप के यहां प्रोडक्शन केवल 2.82 लाख टन है। बाकी आप बाहर से मंगाते हैं; इस के लिए मेरा अपना सुझाव है कि जितने कारखाने आप लगा रहे हैं, सभी डेवलपिंग कन्ट्रीज लगाते हैं बाहर से पैसा लेकर, तो फर्टिलाइजर के लिए अगर कोलोबोरेशन आप को मिलता है, प्राइवेट सेक्टर में या पब्लिक सेक्टर में या जिस भी सेक्टर में हो, जिस में आप को फारेन एक्सचेंज ज्यादा खर्च न करना पड़े और किसान को फर्टिलाइजर टाइम से मिल सके, वह आप को करना चाहिए और यहां ज्यादा से ज्यादा इस का उत्पादन होना चाहिए। जहां तक सवाल रा-मेटीरियल का है, राजस्थान में रा-फास्फेट काफी मात्रा में मिला है, मसूरी में, देहरादून में भी मिला है। लेकिन इस का ऐसा झमेला पड़ा हुआ है, जिसकी वजह से इस का फुल यूटिलाइजेशन नहीं हो रहा है। मेरा सुझाव है कि सैन्ट्रल गवर्नमेंट को इस अपने हाथ में लेना चाहिये और प्रान्तीय सरकारों को समझा देना चाहिये कि इस के लेने से देश को फायदा होगा उन के प्रान्त को फी फायदा होगा।

15 hours.

एक बात और कह कर मैं इस को खत्म करना चाहता हूं और वह यह है कि जितने बिग-प्राजेक्ट्स हैं, जैसे बिहार में 13 लाख टन की कमी है, लेकिन अगर वहां गण्डक प्राजेक्ट को पूरा कर दिया जाय, तो 26 लाख टन पैदावार बढ़ जायगी, हम सेल्फ सफिशियेंट हो जायेंगे और बाहर भी दे सकेंगे। आज किसान क्या करता है। अगर उस का कोई मुकदमा है और उस के यहां किसी की शादी भी है, तो वह शादी को एक साल के लिये रोक देगा, दूसरे कामों को करता है, लेकिन पहले मुकदमे को खत्म करने के बाद करता है। इस गवर्नमेंट के जितने काम हैं, ऐ से लेकर जेड तक सब एक साथ शुरू किये हुए हैं। फैमिली प्लानिंग से लेकर आप के एग्रीकल्चर तक और दूसरे कामों में इतना रुपया खर्च हो जाता है कि जो इम्पोर्टेंट काम हैं, वे एक जाते हैं। इस लिये मेरा सुझाव है कि आपके

जितने बिग प्रोजैक्ट्स हैं उन को सब से पहले प्रायोरिटी दीजिये, जिसमें आपकी फूड प्राडक्शन बढ़ सके। अगर पानी नहीं मिलेगा तो जितना फर्टिलाइजर आप देंगे, उस का पूरा इस्तेमाल नहीं होगा। इस लिय हिन्दुस्तान में जहां भी बिग प्रोजेक्ट्स हैं उन को कम्लीट करने के लिये आप मेहरबानी कर के फाइनेन्स मिनिस्ट्री पर दबाव डालिये और इधर उधर से काट कर उन को पूरा करने की कोशिश कीजिये।

SHRI C. CHITTYBABU (Chingleput) *spoke in Tamil.*

श्रीमती शारदा मुखर्जी (रत्नागिरि) : यह रिकार्ड पर कैसे जायगा, क्या आपने इस के ट्रांस्लेशन का इन्तजाम किया है ?

SHRI C. CHITTYBABU: I would request the hon. Lady Member not to interrupt me. I know English, but I do not want to speak in English because I want to emphasize.

MR. DEPUTY SPEAKER: It is for the hon. Member to decide.

SHRI C. CHITTYBABU*:

Mr. Deputy-Speaker, Sir, I am thankful to you for the opportunity given to me to participate in the discussion on the Demands for Grants relating to the Ministry of Food, Agriculture, Community Development and Co-operation. I am going to speak in my mother tongue Tamil, because I feel that all the languages should be translated simultaneously in this House, which is not being done. In order to emphasise the necessity of translation of speeches simultaneously I am going to speak in Tamil.

The hon. Food Minister, Shri Jagjiwan Ram's name implies this. Jagam means the world; Jeewan implies life; Ram means the caretaker. It means that he is the care-taker of the world. Although his name personifies the care of the world, really speaking, the people of our country are dying without food. (*Interruption*). Please do not disturb me. I have every right to speak in my language.

First of all, I would like to say this to the Food Minister that, to whatever party he may belong to, food problem is not a political problem. Whatever party may be there at the helm of affairs in the Government, they should realise that the food problem is not a political problem, but a human problem. I say this because we have been told again and again that the seasonal rains have failed and that is why it has not been possible to increase food production in the country. This is what the Ministers say. For twenty long years the Congress party has been in power in this country and for twenty long years they have given the excuse of failure of rains as the reason for not increasing food production in the country. In our country there are many parennial rivers. It is a pity that for twenty long years we have been told that due to failure of rains we could not increase food production. The same Congress party has come to power again at the Centre and they are repeating the same excuse now. The very fact that the Congress party has again come to power means that the common people of our country have not still understood the effectiveness of their voting and democratic rights.

Sir, India is a country of parennial rivers like the Brahmaputra, Narmada, Godavari, Krishna and Cauvery. So many parennial rivers are flowing through the plains into the sea. What is it that they have done for twenty long years? Have they done anything to inter-connect all these rivers so that the waters flowing into the sea from the plains could be harnessed for the purpose of increasing the food produc-

*The original speech was delivered in Tamil.

[Shri C. Chittybabu]

tion of the country? They have not done anything of that sort. If only they have inter-connected these rivers by constructing necessary canals, this pitiable and lamentable state of affairs of being dependent on rains would not have arisen and we would not have been in such a pitiable position in which we are living today.

Sir, if you look into the pages of world history you will find that lack of food is one of the important causes of revolutions throughout the world. What happened in France? The history of France is a monumental example of the fall of monarchy which tumbled down due to the upsurge of the masses rising in revolt for lack of food. The French people rose in revolt, brought down the monarchy, guillotined and chopped of the heads of their kings. Why? It is because of lack of food and it is due to hunger and starvation that they have done all these things.

There is a proverb in Tamil which says: 'When hunger comes all the finer instincts of man will vanish.' When a man is in hunger, you cannot preach to him the gospel of our freedom or the need of restraint. What he wants is enough food to eat. If his wife, his mother and his children are all starving, what will he do? He cannot have any contentment. The position now is this. For twenty long years this Congress Government has miserably failed in its attempt to increase the food production. There is not enough food in the country. In the name of Agriculture and Co-operation they have not done anything worthwhile; and the result today after so many years of Congress rule is that the people are miserably starved and underfed. Nobody is contented. It is because the Congress party has not done anything worthwhile in the direction of increasing food production that we are finding ourselves in the pitiable condition of going to countries like America for our prime need, namely, food. We have gone to all the countries of the world with a begging bowl. If America has not given us food aid in the form of P.L. 480 from their 'Akshyapatra' there would have been many more starvation deaths in India. In the American continent there is thick ice in their fields for nine months in the year. In spite of that they have overcome all these difficulties and they have grown enough food, and they have given us food aid. In this country there is no thick ice covering the fields. There is no such difficulty in our country. But still we are not able to do enough in this direction and achieve self-sufficiency in food. Instead of that, we are having to face this famine, hunger and starvation.

What has happened to the planning formulated by the planners of the Planning Commission? All our planning has failed and this is evident by the condition of the masses today. Their planning is only on paper; and they have not done anything in the direction of increasing food production in the country. Those who are in power today are always looking forward to America for helping us in the matter of food.

In this connection, I would charge this Government of not having done anything in the matter of developing the fishing industry and catching fish in deep seas and developing other marine products. This Government has formulated three Five-year plans. But they have not done anything worthwhile in this direction. They could have made necessary arrangements to catch enough fish not only for the purpose of meeting the demands within the country, but also for the purpose of export, but I am sorry to say that this has not been done. In the Third Five-year Plan, their target was to catch 100 lakhs tons of fish, but so far, not even 15 lakhs tons of fish have been procured. There is a shortfall of 85 lakhs tons in their own target. I could understand that in respect of Agriculture a man would need plough, agricultural implements, cattle, fertiliser, water and capital and also he needs time to harvest the crops. In

respect of catching fish, if the Government had provided the fishermen with necessary fishing boats, nets and other facilities, the fishermen would have given food not only to his country but also to the entire world.

So, this Government has not done anything worthwhile in the matter of developing the fishing industry and developing the marine products which could be secured from the sea.

I know the idea which is in their minds. We in South India are surrounded on all the three sides by the oceans. On the eastern side there is the Bay of Bengal, on the southern side there is the Indian Ocean and on the western side there is the Arabian sea. There are three big oceans surrounding the southern part of the country and if they had made necessary attempts to catch fish in sufficient quantities, the name of India as a debtor country would have been erased and India would have been self-sufficient in the matter of food. The simple point is this, that they have not done it so far. If necessary steps had been taken in this direction, south India would have got a pioneering name in respect of fishing industry and it would have earned us much needed foreign exchange. It is because they do not want to give this pioneering position to South India and want to push up North that they are not taking enough care in this direction.

They say that they are going to encourage poultry. They say that they are going to encourage the growth of cattle. What is the result? We find that the price of a hen is Rs. 8 and the price of an egg is fifty paise in Delhi They have miserably failed in the matter of providing food, clothing and shelter. The talk of creating 'Ram Rajya' in the country which has been voiced by the Congress ministers in the past is a hoax and a deceipt on the common man.

I would like to ask the Government, in respect of deep-sea fishing how far have they succeeded? They are establishing big factories and mills in north India. At the same time what have they done in respect of encouraging deep-sea fishing in the Indian ocean, in spite of the help given by the American people in the form of subsidy? They could have taken sufficient steps to catch fish and export them to foreign countries. By repeating the plea of scarcity of food in the country they are dependent upon the foreign countries for helping us with food, and at the same time they are not taking efforts to improve food production. If this situation continues the people of this country will not hesitate to overthrow this Government. I will make this suggestion to the hon. Food Minister that he should not waste the wealth of the sea around our land. Government can take efforts to catch fish and preserve them in tin containers and these tin containers can be exported to foreign countries. I wish that concerted efforts are taken in this direction and I am sure if such steps are taken the Food Minister will succeed.

The hon. Food Minister is having a good heart. So many other Food Ministers have been there for one year so and they have been swept away by political currents and they had to leave their jobs. Our hon. Food Minister, Shri Jagjiwan Ram is continuing to be the Food Minister. He is very anxious to see that all the different States in the country get enough food. But in bringing his desire into practice, he is not able to achieve the desired result because of this reason. He does not have the portfolio of Irrigation and Power. It is my desire that the portfolio of the Ministry of Irrigation and Power should be given to him. Food portfolio alone is not enough. The charge of the Irrigation and Power Ministry should go with the charge of the Food Ministry. In case he has the control over the Irrigation and Power Ministry, he need not wait for any particular file to get the approval of the Irrigation and Power Ministry. Whatever is necessary for Agriculture, he will e able to do it himself in case be has charge of the Ministry of Irrigation and Power.

[Shri C. Chittybabu]

Now, Sir, the Congress Government has been hesitating to use the sea in respect of developing the fishing industry. I do not know why they should be so very hesitant in this direction. They should have taken greater attention in this respect.

The Government of Madras have been asking the Central Government for Rs. 10 crores as subsidy and they have stated that they will be able to provide food to the neighbouring States. The Chief Minister of Madras, Shri C. N. Annadurai has made some suggestions and the hon. Food Minister has not given a reply so far. If an amount of Rs. 10 crores is given as subsidy it will go a long way in solving the food problem of the country. Instead of wasting our resources in buying food from the foreign countries we should be able to help our own States to increase food production.

I know that the Food Minister Shri Jagjiwan Ram has a good heart. I wish to refer to the Ennore Thiruvattiyur constituency in Madras State where a joint collaboration scheme is taking place in respect of the construction of diesel marine boats by Messrs. Yamen and Company, with Japanese collaboration. This scheme was formulated in the year 1960. It is not a private sector undertaking, but Government is thinking of taking it over. This scheme was visualised in 1960 and till 1967 it has not been finalised. So, I would state that this scheme of construction of diesel marine boats should be taken up without any further delay.

My last point is this. This is regarding the Andaman and Nicobar islands. These are the two islands which belong to India. The seamen from China go there and catch fish near these islands, but our Government is afraid of catching fish in those areas. Why? The Government has no interest in developing the fishing industry. Our Government is fearing that the Chinese are spreading their communist ideology I say communism will not grow if the Government takes proper steps to see that starvation and hunger goes out of this land and adequate opportunities and facilities are given to our countrymen to stand on their own legs. If the Government is not able to provide the needs of the common people, the people will be living in hunger and starvation, and they cannot remove communism from the land.

I sincerely believe that the hon. Food Minister will not say No to the request of the Madras Government for subsidy, and I hope that he will give as much as possible to the Madras Government.

Lastly, I wish to say that the same facilities should be given to the children of the fishermen as are being given to the scheduled castes and scheduled tribes. The fishermen go into the sea and it is not known when they will return. Such is the dangerous occupation of the fishermen. Therefore, I would make this appeal that the Fishermen community should get all the facilities that are available to the scheduled castes and scheduled tribes.

In my constituency there are various places like Kovalam, Thirupporur, Mahabalipuram and Koovam which are near the sea shore where the fishermen are living. These are fishing centres and they get plentiful catch of fish in these shores. They should be encouraged in the matter of supply of facilities like boats and nets and also cash in easy terms and necessary grants may be given to them and training centre started there. With these words I thank you very much for this opportunity which has been given to me to participate in this discussion.

SHRIMATI SHARDA MUKERJEE (Ratnagiri): The news item in this morning's newpapers about the state of affairs in regard to wheat stocks in the ration shops makes one think that the problems of plenty are no less serious than the problems created by shortages. The position is this that due to there having been a glut in the market of wheat in Haryana,

Punjab etc., the price of wheat in the open market has fallen below the controlled price in the ration shops.

Now it is with much distress that one realises, that for a country which has had to rely so heavily and for so long for its staple food on foreign aid, we have to admit that even today we have not been able to sink our regional differences, we have not been able to pull together and evolve a national policy.

15.16 hrs.

[SHRIMATI LAKSHMIKANTAMMA *in the Chair*]

We have had committees etc. to consider this. But it is a problem which obviously cannot be tackled by the Central Government on its own; State Governments to whatever party they belong should also realise that they have to adjust their demands and requirements in the larger interests of the country. Therefore, it is essential that all the States together with the Centre evolve a national strategy. There are two essential points of this strategy. First, an incentive price to the farmer for increasing his production. In the industrial field, we make an assessment of the market requirements and license industries so that there should not be a glut; and we assure the industrialists in many cases that they get cost plus 30 per cent profit so that 10 per cent is given as dividend to the shareholders. We also make it possible for them to have investments, to have loans and all other sort of facilities. On the other hand, we find that when the farmer works hard and when nature favours him and there is a surplus production, he does not reap the reward. After all, nature comes to his help not as a regular feature but every few years. There is a cycle. When nature and the farmer work together and his production goes up, prices fall.

For instance, in Haryana and Punjab, Government has a purchase price of Rs. 75 a quintal for wheat. But today the price of wheat there is ruling between Rs. 60 and Rs. 65.

SHRI JAGJIWAN RAM: I would like to purchase it.

SHRIMATI SHARDA MUKERJEE: There is the report in the *Statesman* today of quotations in the market of foodgrain prices. Rs. 72 is the market price quoted in the *Statesman* today. Government says that it will purchase at Rs. 76.

SHRI JAGJIWAN RAM: The reference may be to the Mexican variety.

SHRIMATI SHARDA MUKERJEE: I do not say that the Government is not trying. It is the unfortunate fate of the farmer that while prices fall in his area, higher prices for the same commodity in other regions do not always benefit him. These are the imbalances which one wants to correct. I do not want the Minister to misunderstand this. I want to say that it is only with the foodgrain stocks which the Centre controls and the foodgrain stocks which are with the States are pooled together that you will be able to bring into effect the balancing factor and be able to bring about some kind of a remedy whereby the farmer gets an incentive price without the consumer having to pay a lot.

I quoted the price of wheat as reported in the *Statesman* today on its last page, namely Rs. 72. Let us assume that the wheat was bought at Rs. 75 because that is the price proclaimed by Government as the purchase price. Suppose it is Rs. 75 or Rs. 76. From Haryana and Punjab, cartage and other charges will probably add another Rs. 8-10 per quintal to the price. It would mean, therefore, that for one million tonnes of wheat brought from Punjab or Haryana. The cost could be considerable as far as the Government is concerned, but the people, on the other hand do not even lift those stocks from the ration shops. What will be the total over-all loss to the

[Shrimati Sharda Mukerjee]

Government? Would it be about Rs. 12 or Rs. 13 crores?

Further, unless a determined and concentrated effort is made to free ourselves from dependence on foreign aid—and this can only be done with the co-operation of the farmer, by making facilities available to him for financial investment, fertilisers, marketing facilities and other such things—we really cannot say that we are self-sufficient in any field, because this is the very basis of our existence, of our national pride.

It is a stupendous problem. By merely standing up and making a speech it can not be solved. Unless we all pull together and we do not make capital either out of surplus production in a certain State or deficit in another State, there can be no solution. What has happened? We had the zonal system. Under the zonal system, as it happened, surplus States very often, it is very difficult to check the figures, reduced the surpluses and the deficit States increased the deficits. There was the Central Government which had the responsibility of seeing that equitable distribution took place, but unless the Central Government is in a position to impose discipline on the States, the zonal system cannot work. I am glad, therefore, that there has been a partial de-zoning, that wheat has been dezoned in Himachal Pradesh, Punjab, Haryana and Jammu and Kashmir, and so also the coarse grains, jawar, bajra and so on.

SHRI DEORAO PATIL (Yeotmal): Only in three States.

SHRIMATI SHARDA MUKERJEE: It is not controlled all over. But jawar which is produced in Maharashtra is not allowed to be exported to other parts of the country. I wish there were a total co-zoning of wheat, because the position is that 99% of what the Central Government distributes is from imported foodgrains. Last year, out of 10.7 million tonnes of wheat grown in the country, the procurement was only about 200,000 tonnes. This is in your own report.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): It was more. That was in 1966.

SHRIMATI SHARDA MUKERJEE: I am glad that it has gone up. Anyway, what is the virtue of controlling and having these food zones if you are not able to lift it and have proper distribution?

SHRI ANNASAHIB SHINDE: The Maharashtra Chief Minister is not agreeable to the export of jawar.

SHRIMATI SHARDA MUKERJEE: I am coming to that. You should have a long-term policy on this. The Government should say that they will procure 50% of the indigenous production and then have this food zone. Then I would say: all right. But since it is not possible due to certain conditions, perhaps a better method would be to see that the licensing of traders is properly controlled. A better method would be not to obstruct the ordinary channels of wheat movement or obstruct ordinary channels whereby food is stored in pockets because we have not yet got even storage facilities which we should have. The report of the Agriculture Ministry commission mentions that we have storage facility for 1.2 million tons or so, whereas the Agricultural Prices Commission recommends that seven million tonnes of wheat should be procured. Where is it going to be stored? Facilities for storage, for communication, investment, etc. are needed. The result of it all is that wherever there is surplus there is a sudden drop in the price of grains and the agriculturist suffers.

In the First Plan period, we had given top priority to agriculture. In the second plan period unfortunately we switched over and we gave industry a higher priority. In the evo-

lution of society, agrarian revolution usually precedes industrial revolution. By switching over and giving industry priority over agriculture, we did bring about economic dislocation. I am not going into all that. A quiet revolution is going on in the agrarian sector and the same kind of imbalance we are experiencing in industry may take place in agriculture; somebody says it is taking place. Because, we have not been able to implement the land reforms, the rich man is coming in and acquiring land. The same trouble that you are experiencing with economic, concentration of wealth in industry, will come about in the agricultural field. Then, the Government will have a stiff time because the small agriculturists or farm labourers do not constitute a united or organised labour force. We seem to have gone in the reverse direction and what we wanted to avoid seems to happen. The rich man, the man who has money in the cities, or who wants to evade income-tax, is finding his way into agricultural sector. As somebody said, the co-operatives are becoming a political ground and the man with money can get hold of co-operatives. This is a very dangerous thing. Therefore, the small farmer must be helped through Government agencies and he should be provided with seed, fertilisers, investment and water facilities.

I want to say a few words about the sugar industry. Here again both the consumer and the cane-grower seem to be at a disadvantage. Admittedly the sugarcane growers get much more for their sugarcane than what they got before, but a new sort of industry has come up: the industry which is manufacturing liquor. I have nothing against it: whether it is a profitable thing or an economic thing. But what does it do to the whole economy? That is what we have to consider. Today, the sugar prices in the market have gone up to Rs. 5.50 and may even go higher, but apart from gur and khandsari it has also been turned into the manufacture of liquor.

Lastly, I would like to conclude by saying just this: that I join my colleagues who have spoken before me in saying that the food zones should be removed, that some measures must be taken so that reasonable prices are ensured to the farmer, that the availability of foodgrains to the consumers must be ensured because one finds that especially in the backward areas, in spite of all the measures taken by the Government, there is a great shortage of food; the people are short of milk, short of foodgrains and they are short of all basic things. This is a thing which the Government should look into. I would also say that the old rice zones which existed in 1963 should be resumed because it made it possible for the rice to be moved into the adjoining areas.

Finally, what is facing us today is not only a question of imbalances in the distribution of food: but in the future we may have to face up to this. that the surplus States and the deficit States do not come to any kind of agreed decisions. This is the place where the Central Government has to and can play a very decisive role. After the last elections the picture of India has changed. Foodgrains are above party ideologies and party alignments. This is mainly and can become a regional question which, with the Central Government's right policies, and forward-looking policies, can be tackled. If not, it will pose a problem far more serious than just the economic and industrial imbalances which we are facing today.

श्री सरजू पण्डेय (गाजीपुर) सभापति महोदय, आज जिस विषय पर सदन में बहस चल रही है वह हमारे देश के लिये बहुत ही गम्भीर समस्या है। सबसे बड़े दुःख और आश्चर्य की बात है कि आजादी के बीस वर्षों के बाद भी हमारा देश खाद्य के मामले में आत्मनिर्भर नहीं हुआ, उल्टे भिखारी की दशा में खड़ा

[श्री सरजू पाण्डेय]

है। मेरा अपना अन्दाजा है कि हमारे इतिहास में सारे देश पर इतना बड़ा संकट कभी नहीं आया जितना आज है। लेकिन मैं समझता हूं कि इसकी पूरी जिम्मेदारी इन कांग्रेस के शासकों पर है। मेरा अपना आरोप यह है कि सरकार की कोई खाद्य नीति नहीं, देश में अन्न का उत्पादन कैसे हो, इसके लिये सरकार के पास कोई योजना नहीं। सरकार की योजना क्या है? झूठे नारों से देश के लोगों को मुतमईन करना। आजकल सरकारी पक्ष की ओर से कहा जा रहा है कि 1972 में देश अन्न के मामले में आत्म-निर्भर हो जायेगा। दूसरी बात शासकों की ओर से कही जाती है कि देश में बच्चों की पैदावार बहुत अधिक बढ़ रही है, इसलिये अन्नोत्पादन पर कम खर्च करके वह फैमिली प्लैनिंग और दूसरी चीजों पर अधिक धन देती है। तीसरा उन का नारा है कि चूंकि खाद्यान्न की कमी है, अन्न नहीं मिलता है इसलिये अन्न की जगह सेब खाओ, गोश्त खाओ, मछली खाओ। चौथा नारा है कि गमलों में अन्न उगाओ शास्त्री जी कहते थे कि किचेन गार्डेन लगाओ और हफ्ते में दो दिन खाना मत खाओ। स से बढ़िया और मजबूत नारा है पी० एल० 480 में अन्न मंगाने का। यह है सरकार की नीति जो कि सारे देश की नजर में आ रही है।

पहले तो सरकार ने कहा कि पी०एल० 480 के अन्तर्गत इसलिये अन्न मंगाया जा रहा है कि देश में सुरक्षित भंडार की जरूरत है, परन्तु वास्तविकता इससे भिन्न है। आंकड़ों को देखने से मालूम होता है कि 1951 से लेकर आज तक 7 मिलियन टन से लेकर 10 मिलियन टन तक अनाज हर साल बाहर से आया है और कुल मिला कर लगभग तीन हजार करोड़ रु० का अनाज आ चुका है। अमरीका के अखबार और सेनेट इस बात का प्रचार करते हैं कि कांग्रेस के शासन को कायम रखने के लिये और ज्यादा अन्न दो। हाल ही में समझौता हुआ है अमरीका से और ज्यादा अनाज मंगाने के लिये। इस तरह से कांग्रेस शासकों ने देश की जनता को बिल्कुल निर्भर बना दिया है दूसरे देशों के अन्न पर और झूठे नारों पर देश को फांसे हुए हैं। उनको जो काम करना चाहिये था वह उसको नहीं कर रहे हैं, यह मेरा आरोप है।

सबसे बड़ी बात यह है कि हमारे राष्ट्रीय आन्दोलन की यह मांग रही है कि जमीन जोतने वाली जनता को खेत दो। लेकिन आज भी उनको खेत नहीं मिले हैं। किन्हीं किन्हीं राज्यों में सीलिंग ऐक्ट बने, लेकिन जो देश के पूंजीपति और शक्तिशाली लोग हैं उन्होंने सीलिंग ऐक्ट का मखौल उड़ाया। लगभग 2 करोड़ एकड़ जमीन जो मिली उसमें से 1 करोड़ एकड़ का तो बटवारा हुआ, लेकिन बाकी का नहीं हुआ। मुझे मालूम है कि खीरी, लखीमपुर और दूसरे जिलों में तथा भारत के अन्य प्रान्तों में कुल मिलाकर 40 लाख एकड़ जमीन है जो कि खेती के लायक है लेकिन खेती नहीं हो रही है।

SHRI ANNASAHIB SHINDE: The SVD Government at least should have enforced the ceiling Act.

श्री सरजू पाण्डेय: एस० वी० डी० भी तो आप में से ही आया है। चरण सिंह हमारे नहीं हैं, वह आपकी कांग्रेस से ही निकाले हुए हैं।

श्री सरजू पाण्डेय (बस्ती): झारखंडे राय तो तुम्हारे हैं।

श्री सरजू पाण्डेय : हमारे देश में भूमि सुधार तो कुछ हुए, लेकिन सही मानों में खेती करने वाली जनता को खेत नहीं मिले और अब भी जमीन का बड़ा भारी भाग उन लोगों के हाथ है जो खेती नहीं करते, लेकिन फिर भी अपने कब्जे में रक्खे हुए हैं। वह उन लोगों को जमीन देने के लिये तैयार नहीं हैं जो खेती कर सकते हैं।

यही नहीं, मेरे हाथ में सेकेन्ड ऐग्रीकल्चर कमिशन की रिपोर्ट है, जिस में लिखा हुआ है कि लगभग 1 करोड़ 63 लाख लोग हमारे देश में खेतिहर मजदूर हैं, जिनके लिये कोई व्यवस्था नहीं है। न उनके पास रहने की जगह है और न खेती के लिये खेत हैं। लगभग 96,000 परिवार ऐसे हैं जिनके पास थोड़ी भी जमीन नहीं है। उन को खेती के लिये आप जमीन नहीं देंगे, सिंचाई के साधन नहीं उपलब्ध करेंगे, खाद नहीं देंगे। आप तो सिर्फ नारा लगाते हैं कि लड़के पैदा करना बन्द करो नहीं तो तुम्हें अन्न नहीं मिलेगा। मैं कहना चाहता हूं कि यह झूठा नारा है और अपनी गलतियों को छिपाने के लिये यह नारा सरकार देश को देती है। आज हमारे पास सिंचाई के साधन नहीं हैं। अगर आप पूरे देश को देखिये तो मेरा अन्दाजा यह है कि सरकारी आंकड़ों के ही मुताबिक चौथाई जमीन पर, जो कि सींचने लायक है, सींचने का कोई इन्तजाम नहीं है। हमारे पूर्वी उत्तर प्रदेश में 100 एकड़ में से 6 एकड़ ऐसी जमीन है जिस में सिंचाई के लिये पानी नहीं है। किसान पानी के बिना मरे जाते हैं। उनको कर्जा नहीं मिलता, और अगर कोई कर्जा लेने जाये और किसी तरीके से उसको कर्जा मिल भी जाये तो जितना उसको कर्जा नहीं मिलता उससे ज्यादा उस का खर्च हो जाता है। सिंचाई नहीं, खाद नहीं, खेत नहीं, अब आप ही बतलाइये कि इस देश में अन्न की पैदावार कैसे बढ़ सकती है? खाद आप देंगे नहीं, पानी आप देंगे नहीं, तो आप आखिर देंगे क्या ?

जहां तक सिंचाई की सुविधाओं का सम्बन्ध है, आपने देखा है कि पिछले दिनों उत्तर प्रदेश और बिहार में अकाल पड़ा था। तब छोटी सिंचाई योजनाओं पर थोड़ा सा ध्यान दिया गया था। लेकिन यहां तो बड़ी-बड़ी सिंचाई योजनाओं की ही बात की जाती है और बड़ी-बड़ी योजनायें ही बनाई जाती हैं। किसान रात-दिन छोटे-छोटे ट्यूबवैलों के लिए, सिंचाई के साधनों के लिए दौड़ते फिरते हैं, वे मरत फिरते हैं, उनको सरकार पैसा नहीं देती है। अब तो आप देखें कि सरकार ने एक और रेस्ट्रिक्शन लगा दी है। जो भी किसान अपने ट्यूबवैलों के लिए बिजली लेना चाहते हैं, खेती के कामों के लिए बिजली लेना चाहते हैं उनको पूरे का पूरा छः हजार रुपया या आठ हजार रुपया देना पड़ेगा। ऐसी हालत में किसान की पानी की जो आवश्यकतायें हैं वे कैसे पूरी हो सकती हैं और कैसे उनकी दशा सुधर सकती है और देश खाद्यान्नों के मामले में आत्मनिर्भर हो सकता है।

देश में खाद की भी कमी है। देश में ही खाद बनाने के लिए दुनिया के बड़े-बड़े पूंजीपतियों को आमंत्रित किया गया है, अमरीका तथा दूसरे देशों से प्राईवेट पूंजीपतियों को आमंत्रित किया गया है और उनको यह भी छूट दे दी गई है कि खाद के दाम वे मनमाने ढंग से निर्धारित कर सकते हैं। यह कहां तक उचित है इसे भी आपको देखना होगा।

सूरतगढ़ फार्म की हालत सुन कर आपको आश्चर्य होगा। यह फार्म हमेशा से लास में चल रहा है। हमारे पास जो फिगर्ज हैं उनसे मालूम पड़ता है कि

[श्री सरजू पाण्डेय]

1956–57 में दो करोड़ का लास हुआ था और 1957–58 में पाँच करोड़ का हुआ था . . .

श्री जगजीवन राम : यह सब तो छपा हुआ है। पढ़ किस लिये रहे हैं।

श्री सरजू पाण्डेय : रिपोर्ट्स से ही तो हमें मालूम हो सकता है और कहाँ से हो सकता है। अब यह भी मालूम हुआ है कि सूरतगढ़ फार्म के जो एम्प्लायीज हैं वे स्ट्राईक करने जा रहे हैं। मैं समझता हूं कि यह सरकार की फैल्योर नहीं है यह फैल्योर सरकार की ब्यूरोक्रेसी की है। ब्यूरोक्रेसी की गलती का यह नतीजा है। वह काम नहीं कर रही है। यही वजह है कि आज इन प्राइवेट सैक्टर के लोगों को यह कहने का मौका मिलता है कि प्राइवेट सैक्टर को बढ़ावा दो ताकि खूब मजे से ये खायें और गरीबों को लूटें। यही इनकी पालिसी है।

देश में जो जमाखोरी चल रही है उसके विरुद्ध भी आप कोई कड़ी कार्रवाई नहीं कर रहे हैं। जितने अन्न चोर हैं देश में या तो उधर बैठे हुए हैं या कुछ इधर बैठे हुए हैं। लेकिन सरकार इनके विरुद्ध कोई कार्रवाई करने के लिये तैयार नहीं है। मैं एक मिसाल देता हूं। केरल के मिनिस्टर श्री के० एम० जार्ज ने अपनी पार्टी में तीन अक्तूबर को एक व्याख्यान में कहा था . . . .

सभापति महोदय : उधर भी चोर हैं और इधर भी चोर बैठे हुए हैं, इस तरह से कहना ठीक नहीं है।

श्री सरजू पाण्डेय : गलती हो गई। लेकिन हकीकत यही है, असलियत तो यही है।

केरल के फूड मिनिस्टर ने खुलेआम यह आरोप लगाया है कि केन्द्रीय सरकार जमाखोरों के विरुद्ध डी० आई० आर० का इस्तेमाल नहीं करने देती। आज भी जमाखोरों के घरों में अन्न पड़ा हुआ है लेकिन उसको निकाला नहीं जाता है। पुलिस की देखरेख में चोरियां होती हैं, अनाज पास होता है लेकिन यह सरकार कुछ करती नहीं है। उनके खिलाफ कुछ भी इंतजाम नहीं करती है। सरकार केवल नारे ही लगाना जानती है, कुछ करना नहीं चाहती है।

यहां पर सदन में कई बार कहा गया है कि अन्न का राष्ट्रीयकरण करो, अन्न के व्यापार का राष्ट्रीयकरण करो। सरकार ने कहा कि पैसा नहीं है। सरकार ने फूड कारपोरेशन बनाया। पता नहीं उसका क्या असर हुआ। आज भी अनाज की चोरी जारी है और अनाज सरकार निकाल नहीं सकती है। देश में जिन लोगों ने अनाज होर्ड करके रखा हुआ है उनसे अनाज वसूल नहीं कर सकती है। उसको अनाज इस वास्ते भी नहीं मिलता है कि मार्किट में जो भाव है उससे सस्ते भाव पर अनाज सरकार किसानों से लेना चाहती है। सरकार ने तीन हजार करोड़ रुपया जो विदेशों से अनाज मंगाने पर खर्च किया है, वह अगर किसानों को दिया होता और किसानों से ऊंचे दामों पर अन्न खरीद कर उसको सस्ता करके बेचा होता तो देश में अन्न का इतना बड़ा संकट न पड़ता जितना बड़ा पड़ा है।

जहां तक कम्युनिटी डिवेलेपमेंट का सम्बन्ध है, इसका कोई काम नहीं है। इस विभाग के लिये कहा जाता है कि प्लानिंग के तीन काम, नक्शा, मीटिंग और सलाम। दिन भर मीटिंग करते रहते हैं, नक्शे बनाते रहते हैं और दुनिया भर के नौकरों को इसने रख छोड़ा है। इसका कोई काम नहीं है। कोई मच्छर पकड़ता है, कोई मुर्गी पालन समझाता है, कोई बकरी पालन आदि। हमारा तो कहना है यह अजीब विभाग है जिसका कोई काम समझ में नहीं आता। पता नहीं देश का क्या बनने वाला है। सारे

का सारा पैसा बेकार जाता है । यह चीज तो अच्छी थी । लेकिन उसका सही इस्तेमाल होता तब । सरकारी नौकरों ने उसको भ्रष्ट बना रखा है । इस वास्ते कम्युनिटी डिवेलेपमेंट का कोई लाभ नहीं है ।

जहां तक कोआप्रेटिव्ज का सम्बन्ध है, वे इस लिये बनाई गई थीं कि जो वीकर सैक्शंज हैं, जो गरीब लोग हैं वे इनसे फायदा उठा सकें, उनसे कर्जे प्राप्त कर सकें । गाडगिल साहब का बयान हमारे पास रखा हुआ है । समय नहीं है कि मैं पढ़ कर सुनाऊं । उनका कहना है कि इनसे उन्हीं लोगों को कर्जे मिलते हैं जो धनवान हैं, जो बलशाली हैं, जो पैसे वाले हैं । एक-एक कोआपरेटिव सोसाइटी में एक-एक परिवार के सात-सात लोग मेम्बर बने हुए हैं, मियां भी मेम्बर है, बीवी भी मेम्बर है, बच्चे भी मेम्बर हैं । वही सारा पैसा कोआपरेटिव का ले जाते हैं । मेरा कहना यह है कि कोई एक कानून पूरे देश के लिये आप बनायें ताकि इस तरह का जो भ्रष्टाचार है इसको रोका जा सके और जो वीकर सेकशंज आफ दी सोसाइटी हैं उनको कर्जे मिल सकें । अगर ऐसा नहीं होता है तो कोआपरेटिव्ज बदनाम होंगी और स्वतंत्र पार्टी वाले भाई कहेंगे कि देख लिया ये हैं आपकी कोआप्रेटिव्ज । ये फेल हो गई हैं । इस वास्ते हमें लूट की पूरी छूट दो । इस तरह से इनके विरुद्ध जो भावना है वह मजबूत होगी । मैं चाहता हूं कि कोई कानून आप पूरे देश के लिये इनके बारे में बनायें ।

जहां तक ट्रैक्टर्ज का सम्बन्ध है देश के अन्दर छोटे-छोटे किसानों के लिये सस्ते ट्रैक्टर तैयार करने की आज जरूरत है । आजकल तो 25 हजार, 30 हजार, 40 हजार, पचास हजार रुपये वाले ट्रैक्टर बनाये जाते हैं, दूसरे देशों से मंगाये जाते हैं । दूसरे देशों के दबाव में आकर, पूंजीपतियों के दबाव में आकर यह सब चलता है । जो वे चाहते हैं करवा लेते हैं । आप कुछ कर नहीं सकते हैं । बड़े-बड़े पूंजीपति नहीं चाहते कि सस्ते ट्रैक्टर देश में बनें । सोवियत रूस से जो ट्रैक्टर आते हैं उनको लेने के लिये लोग लाइन में खड़े रहते हैं, उनकी भी ब्लैक मार्किट चलती है । चार हजार वाला दस हजार में लोग खरीदते हैं । लेकिन सरकार छोटे ट्रैक्टर यहां नहीं बनाती है ।

देश में अन्न की कमी है । झूठे नारे दे कर आप लोगों को संतुष्ट नहीं कर सकते हैं । अन्न का उत्पादन बढ़ाने के लिये आप भूमिहीनों को भूमि दें । भूमि न भी दें तो कम से कम सिंचाई के लिये किसान को पानी तो दें ताकि उत्पादन बढ़ सके । साथ ही साथ कम्युनिटी डिवेलेपमेंट के काम में आमूलचूल परिवर्तन करें । यह देश के लिये आज तक कोई बड़ा काम नहीं कर सका है ।

श्री यशपाल सिंह (अहमदाबाद) : अध्यक्ष महोदया, भूमि की जो सच्ची समस्या है, और जिसके ऊपर विनोबा भावे जी ने अपना ध्यान एकाग्र किया है उसकी तरफ मैं खाद्य मंत्रालय का और सदन का ध्यान आकर्षित करना चाहता हूं । विनोबा जी का एक वाक्य मैंने पढ़ा और उन्होंने उसको लिखा भी है । उन्होंने कहा है कि मेरा धैर्य अपार है लेकिन वक्त का तकाजा रुक नहीं सकता है ।

SHRI PASHABHAI PATEL (Baroda): Please speak in English.

श्री यशपाल सिंह : आप हिन्दी समझते हैं ।

SHRI PASHABHAI PATEL: I don't.

श्री यशपाल सिंह : उसका मतलब हमको ठीक तरह से समझना चाहिये । वह आज बिहार का तूफानी दौरा कर रहे हैं । इधर खाद्य की समस्या को हम सोचते हैं लेकिन सच्ची जो समस्या है उसके समाधान के लिये विनोबा भावे जी आज सारे हिन्दुस्तान को जो प्रवृत्त कर रहे हैं उसकी तरफ हमारा ध्यान कम होता है ।

[श्री याज्ञिक]

चन्द माननीय सदस्यों ने कहा है कि अनाज की देश में कमी है, जमीन तो अपार है। किसान और खेत मजदूर करोड़ों की तादाद में हैं। तो तकलीफ क्या है? तकलीफ यह है कि जो धनिक हैं और मध्य वर्गीय किसान हैं वे ज्यादा अपनी ताकत से खेती करना नहीं चाहते हैं। जो मजदूर हैं, वह दूसरे की जमीन पर दाम लेकर काम करता है, लेकिन वह पूरे दिल से काम नहीं कर सकता है। जमीन काफी पड़ी हैं। सरकार के पास भी हैं। वह जोतने लायक जमीन हैं। जैसा कि कई माननीय सदस्यों ने कहा है, एक करोड़ एकड़ से ज्यादा जमीन हैं। एक बाजू पर जमीन पड़ी है। दूसरे बाजू पर करोड़ों खेत मजदूर और छोटे किसान पड़े हैं, जो जमीन के लिये तरसते हैं उनके बीच में सरकार खड़ी है—सिर्फ केन्द्रीय सरकार नहीं, राज्य सरकारें भी खड़ी हैं। हम केन्द्रीय सरकार से कुछ पूछते हैं, तो वह कहती है कि इस बारे में सब अधिकार राज्य सरकारों को दे दिये गये हैं। राज्य सरकारों ने पंचायतों को अधिकार दे दिये हैं। पंचायतें क्या करती हैं? पंचायतें धनिक किसान की तरफ देखती हैं और बड़े उद्योगपतियों के लिए जमीन बचा कर रखती हैं।

कांग्रेस सरकार ने बार बार वचन दिया है एशोरेंस दिया है कि सारे देश में जो खेती लायक जमीन है, उस सब का बंटवारा हो जायेगा गरीब खेत मजदूरों, हरिजनों और आदिवासियों में। लेकिन आज तक उस वचन पर अमल नहीं हुआ है। केन्द्रीय सरकार ने भी इस बारे में कुछ तकलीफ नहीं की हैं और राज्य सरकारों ने भी उपेक्षा दिखाई है, हमारे देश की यह समस्या सरकार के ध्यान में नहीं है, ऐसी बात नहीं हैं। केन्द्रीय सरकार और राज्य सरकारों ने इस बारे में कई विधेयक बनाये हैं, कई नियम बनाये हैं, कई रिपोर्ट तैयार की हैं।

कई साल पहले बड़ा शोर मचा था कि सीलिंग जोतने वाले की होगी। यह आवाज सारे देश में सुनाई पड़ी। लेकिन आज तक उस पर अमल नहीं हुआ। कहा जाता था कि भाग बटाई की प्रथा का नाश होगा, लेकिन हमारे गुजरात में सरकार के कई विधान और कानून होते हुए भी काफी बड़े पैमाने पर भाग टाई चलती हैं।

जैसा कि कई माननीय सदस्यों ने बताया है, शहरों की तरह देहातों में भी आर्थिक असमानता काफी है। सरकार ने जो सीलिंग का कायदा बनाया और सौ, दो सौ एकड़ पर सीलिंग लगा दी, उससे कोई फायदा नहीं हुआ। सब राज्य सरकारों ने इस बारे में कई किस्म के कानून बनाये हैं। मैं जानता हूं कि गुजरात में जो सीलिंग का कानून बना, उससे लगभग कोई फायदा नहीं हुआ। वह कानून इस तरह से बनाया गया और इतनी चर्चा करने के बाद बनाया गया कि धनिक किसानों को अपनी जमीन का अपने कुटुम्ब परिवार में बंटवारा करने के लिये काफी मौका मिल गया। आज देहात में बड़ी बुरी हालत है काफी असंतोष है। एक बाजू पर धनिक किसान हैं; उसकी पैदावार और कमाई बढ़ रही है; उसको खाद मिलती है; उसके लिए पानी का भी बन्दोबस्त होता है; उसकी हालत अच्छी है। लेकिन दूसरे बाजू पर जो बहुजन संख्या है छोटे किसानों और खेत मजदूरों की, जो कि बढ़ती जा रही है, उसकी हालत हुत बुरी है।

हम इस तरफ ध्यान नहीं देते हैं, लेकिन गांधी जी ने इस आर्थिक असमानता के बारे में रचनात्मक कार्यक्रम की छोटी किताब में साफ लिखा है कि अगर मालिक लोग अपनी खुशी से त्याग नहीं करेंगे और अगर सरकार ऐसा नहीं करवायेगी, तो हिंसक क्रान्ति होना अनिवार्य है। यह बात किसी कम्युनिस्ट ने, या मेरे जैसे किसी आदमी ने नहीं लिखी है, बल्कि महात्मा गांधी ने लिखी है। आज विनोबा उस बात का समर्थन करते हैं। उन्होंने कहा है कि 1972 के बाद कुछ नहीं हो सकेगा।

उन्होंने समय की मर्यादा निश्चित कर दी है कि अभी तीन चार साल हैं; उनमें आर्थिक असमानता का निवारण कर दिया जाये, नहीं तो बाजी हाथ से निकल जायेगी ।

यह सोचने की बात है कि हम क्या करें। बहुत बातें होती हैं । बीज, सिंचाई, खाद और फ़िनांस की बात होती हैं । इन सबके बारे में जो कुछ हो सकता है, वह सरकार करती है, अपने ढंग से और अपने तंत्र की मार्फत करती है । मगर जो बेसिक सवाल है, वह है देहातों मे आर्थिक असमानता । आर्थिक असमानता से चारों ओर असंतोष है । मालिकों को भी और छोटे किसानों और खेत-मजदूरों को भी, सब लोगों को जो एक तरह का संतोष होना चाहिये, उनको जो सिक्यूरिटी और शांति होनी चाहिये, वह आज नहीं है । देहातों में एक विस्फोटक परिस्थिति बनी हुई है, जो कि शहरों में भी मौजूद है हम नहीं जानते कि इस विस्फोटक परिस्थिति से कब आग भड़क उठेगी ।

विनोबा जी ने सारे हिन्दुस्तान को एक गम्भीर चेतावनी दी है । वह तो भूदान और ग्रामदान की बात करते हैं, जो कि शायद हमारी गवर्नमेंट को पसन्द भी है । कई लोग उसको पसन्द करते होंगे, कई नहीं करते होंगे; कई लोगों की उसके प्रति श्रद्धा होगी, कई लोगों की नहीं होगी । मैं उसका समर्थन करने के लिये यहां खड़ा नहीं हुआ हूं । मैं तो सिर्फ यह चाहता हूं कि जो सवाल विनोबा जी ने देश के सामने रखा है, उस पर ताकीद और जल्दी से सोचना चाहिये और इन तीन चार साल की मर्यादा में जो कुछ भी केन्द्रीय सरकार, राज्य सरकारें और पंचायतें कर सकती हैं, उन सब को वह जल्दी से जल्दी करना होगा, नहीं तो इस देश में क्या होगा, यह समझना मुश्किल है ।

कई भाइयों ने कहा है कि हमको खाद नहीं मिलती है । हमारे खाद्य मंत्री ने भी एक व्याख्यान देते हुए कहा कि किसान जागा है; वह खाद मांगता है और हम दे नहीं सकते हैं । मगर अभी एक माननीय सदस्य ने यह चेतावनी दी है कि जो खाद परदेश से आती है, हम जो कैमिकल मैन्यौर बनाते हैं, अगर सिर्फ उसका इस्तेमाल किया गया, तो जमीन को नुक्सान होगा । मैं खास तौर पर यह कहना चाहता हूं कि श्री जगजीवन राम, हमारी राज्य सरकारें, हमारी पंचायतें किसानों को क्यों नहीं कहती हैं कि देहातों मे उनके पास मनुष्य का मल है, पशु का मल है और वनस्पति का कचरा पड़ा है, पत्ते या और जो कुछ चीजें हैं यह सब चीजें इकट्ठी करो तो कोटि रुपये की खाद आपके पास देहात में मौजूद है, कोई उसने दाम आपका नहीं लगना है । मैं अदब से कहना चाहता हूं कि इनआर्गेनिक खाद के लिये आपको जो कुछ बनाना हो वह बनाओ, जो लगाना हो वह लगाओ, मगर मैं यह यकीन के साथ मानता हूं कि हमारे देश के ज्यादातर जो किसान हैं वह गरीब हैं और वह किसी हालत मे इनआर्गेनिक खाद को खरीद नहीं सकते हैं । उनको यह मिलने वाली नहीं है । उनको मिलने वाली यही खाद है कि जो अपने हाथ से अपनी मर्जी से देहात में वह बना सकते हैं । यह हमारे पास बड़ा धन है । हमारे देश में धन क्या है ? हमारे देश में धन हमारी भूमि है और हमारी मानव-शक्ति है । हमारे पास पैसा नहीं है मगर हमारे पास मानव शक्ति है । एक बाजू पर हमारे कोटि लोग रोते हैं कि उनके पास खेती करने के लिये जमीन नहीं है, दूसरी तरफ काफी जमीन पड़ी है, भूमि पड़ी है, वह रोती है कि उसकी सेवा करने के लिये कोई किसान नहीं है। यह दोनों का संयोग होना चाहिये और इन दोनों के संयोग से काम हो, कोई भी करे, विनोबा करें या कोई करे, भूमिदान से हो या किसी भी तरह से हो, लेकिन यह होना चाहिये । इसके साथ मैं खाद्य मंत्रालय से और खाद्य मंत्री से विनती करता हूं कि यह एक बड़ी से बड़ी समस्या की ओर विनोबा ने ध्यान दिलाया है । उसको ध्यान में रखते हुए जो कुछ जल्दी से जल्दी

[श्री याज्ञिक]

हो सके वह करें ताकि इस समस्या का जल्दी से जल्दी निपटारा हो जाय ।

16 hrs.

श्री जु० रामपथी राव (करीमनगर) : सभापति जी, मैं इस मिनिस्ट्री की बनावट पर मुबारकबाद देता हूं । इसमें एक तरफ अनुभव भी है और साथ साथ युवक भी इसमें हैं । अनुभव को आप बाबू जी के स्वरूप में देख सकते हैं और युवक को आप शिन्दे और गुरुपद के स्वरूप में देख सकते हैं । इन दोनों शक्तियों के सम्मेलन से मुझे आशा है कि इस खेती के मैदान में जो स्तब्धता है वह हट जायगी और एक अच्छी स्थिति इसमें आयेगी । इस देश की आबादी का 75 प्रतिशत खेती पर निर्भर है । खेती उनके जीवन का आधार है । स्वतंत्रता प्राप्ति के बाद शिक्षा जो आम हो गई तो किसानों के बच्चे भी पढ़ने लगे । लेकिन इस पढ़ने का नतीजा ऐसा हो गया कि जब दसवीं या 12वीं या हायर सेकेंड्री वह पास करते हैं, तो किसी प्राइमरी स्कूल के अध्यापक बनने के लिये या किसी आफिस में एल० डी० सी० या यू० डी० सी० बनने के लिये अर्जी देते हैं और वह खेती पर अपने जीवन को निर्भर रखना पसन्द नहीं करते । जो टेकनीशियन्स हैं उनकी हालत तो पूछिये मत । वह तो जाते हैं तो बड़ी बड़ी तनख्वाहों पर जाते हैं और एक इमपरसेप्टिबल ट्रांसफार्मेशन आफ सेक्टर, ऐग्रीकल्चर सेक्टर से नान-ऐग्रीकल्चर सेक्टर में हो रही है । खेती के उत्पादन पर इसका बहुत ज्यादा प्रभाव हो रहा है । एक जमाना ऐसा आ जायेगा आप अगर इस एक्सोडस को नहीं रोकेंगे तो, कि जैसे विदेश जाने के लिये विद्यार्थियों को स्कालरशिप दिया करते हैं इसी तरीके से खेती करने वालों को भी शायद स्काकलरशिप देनी पड़ेगी और इतना ही नहीं बल्कि और इसका खेती के उत्पादन पर जो प्रभाव होगा उसके परिणाम में यह पी० एल० 480 जो है यह तब काफी नहीं होगा, और इससे डबल पी० एल०-480 पर आधारित होना पड़ेगा । इसलिये इस एक्सोडस को रोकना जरूरी है । मैं समझता हूं कि खेती को इस मुल्क में जो गौरव प्राप्त होना चाहिये वह प्राप्त नहीं हो रहा है इसीलिये वह तरजीह देते हैं, सौ रुपये और डेढ़ सौ रुपये की तनख्वाह को, इसको वह ज्यादा अच्छा समझते हैं बनिस्बत खेती के । इस भयंकर स्वरूप को आप किसी तरह से रोकें । वह जो तालीम-याफ्ता तबका है वह खेती को नीची नजरों से देखता है । इस स्थिति को जब तक आप नहीं बदलेंगे तब तक उत्पादन में वृद्धि मैं समझता हूं कि ज्यादा नहीं होगी ।

फर्टिलाइजर का जहां तक सवाल है, खेती का ज्यादातर दारोमदार इस खाद पर है और एक जमाना ऐसा था जब कि किसान को यह समझा जाता था कि बहुत नदामत पसन्द है और यह खाद इस्तेमाल नहीं करता । जब तक कि इस खाद का प्रत्यक्ष स्वरूप वह अपने चक्षु से नहीं देखता उसको तृप्ति नहीं होती और वह उसको इस्तेमाल नहीं करता । लेकिन आज हालत यह है कि जितनी भी खाद हम प्रोड्यूस करते हैं उससे उसकी जरूरियात उस हद तक पूरी नहीं हो रही हैं जितनी कि वह इस्तेमाल कर रहा है और 66 प्रतिशत उसका हमको इम्पोर्ट करना पड़ रहा है । इस मुल्क में फर्टिलाइजर फैक्ट्रियां जो स्थापित हो रही हैं वह अक्सर इम्पोर्टेड अमोनिया लिक्विड पर बेस्ड हुआ करती हैं । इसके बाबत मैं यह कहना चाहता हूं, यह पालिसी का मैटर है, ज्यादातर इंडिजनस मैटर्स पर, कोल बेस्ड फर्टिलाइजर फैक्ट्रीज अपने यहां स्थापित होनी चाहिये । इस सिलसिले में मैं एक बात और कहना चाहता हूं कि रामगोंडम् में जहां पर कि कोल भी है, वाटर भी है, बिजली भी है, जहां ट्रांसपोर्ट की कोई समस्या भी नहीं है, इस हालत में वहां पर एक फर्टिलाइजर फैक्ट्री कोल बेस्ड अगर कायम की जाय तो मैं समझता हूं कि किसानों को बहुत फायदा होगा और उसकी खपत भी वहीं होगी ।

सभापति जी, सिंचाई जो है, मैं तो इसको खेती का एक दूसरा नाम समझता हूं । सिंचाई

के बगैर कोई खेती नहीं है। आज तक हमारी भारत सरकार ने बड़े बड़े प्रोजेक्ट्स बहुत से बनाये हैं जिसमें करोड़ों रुपया खर्चा किया है, जिसमें समय भी बहुत लगता है, टेकनिकल नो हाउ की भी जरूरत होती है और दस बारह साल के बाद वह इस्तेमाल में आते हैं। फिर उसको संभालने और डेवलप करने में भी बहुत पैसा लगाना पड़ता है। इसके बजाय अगर माइनर इरीगेशन की व्यवस्था आप करें जैसे ट्यूबवेल्स हैं, कुएं हैं, कम से कम हर एक किसान को एक एक कुआं और एक पम्पिंग सेट और बिजली का आप इन्तजाम कर दें तो मुझे आशा है कि यह जो आज बढ़ती हुई आबादी को खिलाने के लिये हमारे पास अन्न की कमी है, यह समस्या दूर हो जायगी। मैं समझता हूं कि इस बढ़ती हुई आबादी के चैलेंज को हम उसी वक्त ऐक्सेप्ट कर सकते हैं जब कि एक एक किसान के लिये एक कुंआ और एक पम्पिंग सेट का इन्तजाम हम कर दें। यह आपका नारा होना चाहिये। इससे आप को पर्याप्त अन्न की प्राप्ति होगी।

एक दूसरी बात जो शायद इस खाद्य मंत्रालय के इल्म में नहीं है, उसकी तरफ मैं ध्यान दिलाना चाहता हूं। एक थर्ड क्राप भी है जिसको मई के महीने में तैयार किया जाता है। मई का महीना ऐसा महीना है कि जब पानी पीने को नहीं मिलता अगर आप उस वक्त पानी का इन्तजाम कर दें तो जहां दो एकड़ में जो पैदावार निकलती थी वह एक ही एकड़ में पैदावार होगी। उसके लिये खाद के खर्चे की भी जरूरत नहीं है। केवल पानी आप दे दें तो मैं कहता हूं कि डबल पैदावार आपकी हो जायेगी। खास करके बाबू जी की दृष्टि में यह लाना चाहता हूं कि इस समस्या को आप खास दृष्टि से लें और ज्यादा से ज्यादा तादाद में कुएं बनाने के लिये फंड्स एलाट करें। कुएं देने के लिये आप समितियों को जो पैसे दिया करते हैं, उनको पैसा देने के बजाय ऐसी एजेन्सी कायम करें, जैसी कि इण्डस्ट्रीयल सैक्टर में आप इण्डस्ट्रीयलिस्ट्स को मकान बना कर देते हैं और बिजली देते हैं। उसी तरह से आप इनको कुएं बना कर दीजिये, पम्पिंग सैट्स दीजिये, बिजली दीजिये। मैं आपसे यह दरख्वास्त करता हूं कि आप बड़े बड़े प्रोजैक्ट्स की तरफ मत जाइये, बल्कि इरिगेशन के लिये ज्यादा फण्ड्स दीजिये, उनको कुएं बना कर दीजिये।

प्राइसेज के बारे में मुझे एक बात कहनी है। आन्ध्र प्रदेश में, जहां से मैं आता हूं, वहां पर इस साल खासतौर मूंगफली, मिर्च, तम्बाकू की बम्पर क्राप है, लेकिन इनकी प्राइसेज इतनी घट गई हैं कि किसान की अपनी जो मेहनत है, उसका जो पैसा लगा है, उसके बराबर भी उसको कीमत नहीं मिल रही है। यह एक बहुत भयंकर स्वरूप है। मैं आपको एक जिन्दा मिसाल देता हूं—ग्रेप वहां पर एक रुपये किलो मिलता है, जब कि यहां पर पांच रुपये किलो मिलता है। प्रोड्यूसर की पैदावार के भाव वहां पर जिस तरह से गिरे हैं, चाहे वह मूंगफली हो, चिली हो या कोई भी चीज हो, उससे काश्तकार इस नतीजे पर पहुंच गया है कि आगे चलकर आप शायद मार्केट में इन चीजों की कमी पायेंगे, उस वक्त फिर आप कुछ भी नहीं कर सकेंगे। इनकी चीजों की कीमत बढ़ाने के लिये कोई भी नहीं सोचता है क्योंकि आज का किसान अनऑर्ग है, डिसआर्गेनाइज्ड है, वह आपको स्ट्राइक का नोटिस नहीं दे सकता है, प्रोटेस्ट नहीं कर सकता है, डिमौंसट्रेट नहीं कर सकता है, इस वजह से वह नेगलेक्टेड कम्यूनिटी बन गया है ऐसा नहीं सोचा जाना चाहिये।

आज की दुनिया में यहां पर जो प्रेस बैठता है, उनके लिये दो शब्द भी लिखने की कोशिश नहीं करता है। अन्तर्राज्यीय समस्याओं पर अनेकों छोटे छोटे आर्टिकल्ड अखबारों में निकलते हैं, वियतनाम और हनोई पर पेजन्गोइयां की जाती हैं, लेकिन चीजों की कीमतें गिरने के बारे में कोई नहीं लिखता

[श्री जु० रामपवीराव]

दिल्ली में अगर डी० एम० एस वाले एक लिटर दूध की कीमत पर दो पैसे बढ़ाते हैं तो दूसरे दिन अखबारों में उसके खिलाफ़ एडिटोरियल्ज़ निकलते हैं, प्राइस रेजिस्टेंस कमेटीज़ कायम होती हैं और मेरे दोस्त बनर्जी साहब जैसे लोग उनकी सदारत करते हैं, लेकिन इस मामले में कोई भी प्रेस वाला कुछ नहीं लिखता। मैं उनसे अपील करता हूं कि इस खास समस्या पर एक-दो शब्द अवश्य लिखें।

आज कल के ज़माने में स्माल कार प्रोजेक्ट्स की बहुत चर्चा होती है, मगर स्माल ट्रेक्टर यूनिट कायम करने के लिये कोई योजना नहीं है। जब तक आप स्माल ट्रेक्टर यनिट्स पब्लिक सैक्टर में कायम नहीं करेंगे, छोटे ट्रेक्टर्स किसानों को नही पहुंचायेंगे, यहां पर खेती बढ़ नहीं सकती।

हमेशा इसी सदन में जब कभी एग्रीकल्चर की डिमाण्ड पर बहस हुआ करती है, क्राप्स की इंशोरेन्स के लिये हमेशा मुत्तहदा आवाज़ उठाई जाती है कि क्राप और कैटिल का इंशोरेन्स करें। मुझे याद है जगजीवन राम जी ने कहा था कि इस सिलसिले में हम एक्सपेरिमेन्टल तौर पर देख रहे हैं, उसके बाद सारे भारत में इसका इत्तलाक होगा। मैं मंत्री जी से आशा करता हूं कि अपना जवाब देते वक्त वह इसके बारे में हमको सूचित करेंगे।

आखिर में, मैं आपको किसान के दो शब्द सुनाना चाहता हूं—

कृषि सकल परिश्रमल् कीलू चील,
सत्परिश्रम् वाणिज्य साधनम् बू।
अखिल वाणिज्यमुलू श्री काट पटलु,
श्रीये भोगोपलब्धिकि जीवकर्र।

I will try to explain it. Agriculture is the key to industry and healthy industry. It gives impetus to the trade and commerce. It is the trade and commerce that brings wealth and it is wealth that brings peace and prosperity to the nation.

बाबजी, आप इन शब्दों को अपने मंत्रालय में इन्सक्राइब कराइये। इतना ही नहीं, आप चाहे खाद्य मंत्री रहें या न रहें, इसको अपने टेबिल पर लिखा लीजिये, ताकि जो भी मंत्री आये, उसको देश का इमेज प्रोजेक्ट करे कि यह मंत्रालय किसानों की अच्छाई के लिये, बहबहूदा के लिये काम करता है।

DR. KARNI SINGH (Bikaner): After some years, the food debate is being carried on in this House in a relatively happy atmosphere. I think 90 per cent of the credit for this must go to God....

SHRI PASHABHAI PATEL: One hundred per cent.

DR. KARNI SINGH: And 10 per cent must be shared by Shri Jagjivan Ram and Shri C. Subramaniam who laid the foundations, in my opinion,..

SHRI JAGJIWAN RAM: The hon. Member is very unfair to the Indian farmer What about the Indian farmer? This shows the whole thinking.

DR. KARNI SINGH: All right, I shall correct myself and say that 90 per cent of the credit should go to the farmers and to the Ministers and 10 per cent to God.

In spite of a very good year when we have a bumper crop of 95 million tonnes, there is a shortfall of 7.5 million tonnes which will have to be obtained from other countries. I feel that we are very fortunate this year with good rains. But we should not be so complacent as to think that next year will also be an equally good one. Therefore, the preparations for creating buffer stocks should take place from now onwards. I have a feeling that if we

do not take into account the phenomenal increase in population which the Minister in charge of Family Planning tells us will be approximately 13 crores in the next ten years, then in spite of bumper crops, a time may come when we shall face famine conditions even in a very good rainy year. I feel that the Food Ministry and the Family Planning Department will have to work together to find out ways and means of increasing food production and also keeping down the increase in population.

It is a matter of great regret that even today, many years after Prime Minister Nehru gave an assurance to the House that India would be self-sufficient in food in a very short time, we are still extending our hands with a beggar's bowl before other countries for food aid. It is a matter of great shame for a free country like ours, for a self-respecting country like ours to depend on other countries to help us out of our food situation. I feel that any country which depends for food on another country must essentially make its foreign policy to some extent subservient to the giver-country. Let us be clear about this in our mind that no matter what a giver-country may have to say, they will always have some motive behind the help that they are giving. If America gives us food aid, it is perhaps to keep India out of the camp of the communist. But I feel that India must within a very short span of time become self-sufficient in food and gain her self-respect which is her rightful due.

If we look at the agricultural potential of the country, 80 per cent of India's population is engaged in agriculture and allied pursuits, which means that about 400 million out of 500 million Indians are directly dependent on farming. 54 per cent of the national income comes from this source alone and the bulk of it is consumed within this sector, leaving a relatively small disposable surplus. This proves that the productivity of this sector is appallingly low. I can quote some figures in this connection in ergard to the *per capita* arable land. Japan, in terms of hectares of arable land per person, is having 0.06, Netherlands 0.08 and India 0.35 which means that we have much more land at our disposal. But if we look at the national income per hectare in terms of US dollars, we shall find that Japan produces 1055 while India does only 90. I feel that in spite of the fact that we have so much more land we are still not producing enough wealth. Therefore, I suggest that we should do something in this direction.

The question of solving the food problems is, I am sure, understood and known to everyone in this House today. But I do feel that we have to examine some of the figures placed before us both by Government and by various departments. Let us examine the figures in relation to irrigation progress. The irrigation potential created from major and medium schemes in 1967 was 43 million acres; area irrigated from major and medium schemes was 40 million acres; the gross irrigated area from all sources was 88 million acres and India's total irrigable area is only 187 million acres out of a total cultivable area of 480 million acres and area under actual cultivation of only 387 million acres. I agree and concede that the irrigated area has gone up by 57 per cent, which is very good, but I do feel that something more has to be done in this direction.

I feel that irrigation projects like the Rajasthan Canal, Narmada and other projects will have to be given higher priority to see that more water is available so that the fertilisers can be put to better use.

Looking at the question of irrigation facilities, I feel there is a great deal of scope in our canal systems which can be given higher priorities. Tubewells in villages have proved a very great success. I can tell you

[Dr. Karni Singh]

that there is one tubewell that is found in Rajasthan somewhere around Jodhpur which is giving about 2½ lakh gallons per hour. It is virtually an artesian well. I feel that tubewell boring work has to be done there to see that more such wells are harnessed to greater productivity of food.

Then lakes and bunds and perhaps at some future date the use of artificial rain and the use of desalination as a result of which we utilise sea water for our irrigation purposes will have to be examined by our research teams.

I feel that perhaps one of the most important things which requires our attention is fertilisers. I have had the honour to serve on the informal commitee of the Planning Commission when Shri Lal Bahadur Shastri was our Prime Minister. I remember a very interesting discussion on food there when at that time Shri C. Subramaniam was the Food Minister who took up cudgels for intensification of the production of fertilisers and another Minister who at that time was a member of the Planning Commission strongly fought against it. But I am glad that the emphasis on the use of fertilisers in our country is now increasing. It is a very helpful sign.

16.24 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I feel that we should have a look at some of the figures Government have brought out and also the fertiliser statistics compiled by the Fertiliser Corporation of India. If we look at the per hectare use of fertiliser in the country and compare it with that of some other countries of the world, we will realise that we are right at the bottom of the ladder. The Netherlands which leads in this respect has 561 kg., New Zealand 521 kg., US 70 kg., the USSR 24 kg and India, a bare 3 kg. If we analyse the *per capita* use of fertilisers, the Netherlands is 45 kg., New Zealand 156kg., the USSRs 24 kg., the US 57 kg. and India's, a bare 2 kg. If we take 3.4 kg. which is the figure now given to us, I can still say that it is not enough and a great deal can be done in this regard.

If we come to the fertiliser production in the country, there are now 6 public sector and 4 private sector factories producing nitrogenous fertilisers with their total annual capacity at 7,61,000 tonnes. These are not the actual production figures; I am not quite sure exactly how much we are producing—I am told it is about half. Two new projects have gone ino production in 1967 and 1968 and two more are due to be commissioned, which is, of course, a very happy situation. But I feel there are some other places where fertiliser factories can be set up, for instance, in Hanumangarh in Rajasthan where we have gypsum, coal and water very easily accessible. A factory can be set up in the public sector there.

16.25 hrs.

India is a country which has to go in for large-scale mechanised farming.

SHRI RANGA (Srikakulam): There are millions of peasants to be employed on land. There will be only unemployment.

DR. KARNI SINGH: I think if we have population control, unemployment will be solved very shortly.

In mechanised farming, the question of land ceiling has to be weighed against food production. This is a problem which I feel Mr. Jagjiwan Ram today and perhaps Mr. Ranga tomorrow will have to solve. In the Soviet Union, the people who started the communist movement had 27,000 tractors in 1928; in 1965 they have 16 lakh tractors. About 12 or 15 years back we were able to buy a tractor in this country for Rs. 8,000. Today the same tractor costs three times that price.

Coming to the question of yield, intensive cultivation, it is important for us to see what we have achieved.

The question of producing more food from a small amount of land by intensive cultivation has to be very carefully examined by us. If we look at the figures of yield per hectare, in rice and paddy for Italy it is 4,000 kg., USSR 2,600 kg., and India, again right down in the ladder, 1,310 kg.; in wheat production we are somewhat better. For Italy it is 2,200 kg.; USSR 850, which is a little less than India, and India 910 kg.

I feel that the intensification of cultivation with the use of these new seeds and oher means must be explored. While on this subject of new seeds like the Mexican wheat and hybrid bajra, I would like to mention that there was a report a little while ago about some rust or disease that was found in hybrid bajra in Haryana and oher areas. This, I was told, is lethal or dangerous, and created a great deal of fear in the minds of people who consume this food. I sincerely hope the Minister will be in a position to explain to the House how he will be able to warn the country of the dangers from this poison.

I would repeat that the backbone of any country is food. We must solve our food problem before we can think of anything else. Over and above anything else, if India is to regain her self-respect in the rest of the world, then food self-sufficiency has to be achieved by us in the very near foreseeable future.

श्री भा० द० देशमुख (औरंगाबाद): उपाध्यक्ष महोदय, आज देश के अन्दर कृषि की समस्याओं के बारे में जो चर्चा हो रही है उस के सम्बन्ध में मैं खाद्य मन्त्रालय के मन्त्री महोदय और उनके साथियों को बधाई देता हूं। मैं समझता हूं कि इस मन्त्रालय की जो लीडरशिप है, वह ऐसे मन्त्री यहां पर बैठे हुये हैं जोकि कृषि के प्रश्नों को समझने वाले हैं, एक प्रकार से दिल की धड़कन को जानने वाले हैं। लेकिन इस साल कृषि की पैदावार में जो काफी बढ़ावा हुआ है, 95 मिलियन टन्स का जो हम अन्दाज करते हैं, उन्हीं रिपोर्टों में यह भी कहा गया है कि इसका कारण है इस साल की वर्षा, यानी नेचर के हालात को उससे सम्बद्ध किया गया है। आज भी इस देश की कृषि बहुत बड़ी मात्रा में नेचर पर निर्भर करती है। आज देश के अन्दर कृषि के लिये नये नये तरीके अपनाये जा रहे हैं और यह कोशिश की जा रही है कि कृषि को साइंटिफिक रूप दिया जाये, एक ऐसा आधार दिया जाये जिससे हम सेल्फ सफीशियन्ट हो सकें और सन् 1970-71 का जो टार्गेट मुकर्रर किया गया है वह अचीव हो सके। देश में इस क्षेत्र के अन्तर्गत जो नये नये प्रयोग हो हों रहे हैं, जो संस्थायें काम कर रही हैं उनके काम को देखने से विश्वास भी होता है। मैं हाल ही में पंजाब की लुधियाना यूनिवर्सिटी विजिट करके आया हूं।

मैं कर्नाटक डेयरी से होकर आया हूं और वहां के जो वैज्ञानिक रिसर्च का काम कर रहे हैं उस के लिए मैं उन्हें बधाई देना चाहता हूं। मैं समझता हूं कि उन्होंने दिल खोल कर जान डाली है और इस काम में वह सराहनीय प्रयत्न कर रहे हैं। लेकिन उस के साथ साथ सरकार को इस बात की भी व्यवस्था करनी चाहिए कि यह तो रिसर्च का काम होता है वह प्रैक्टिकली आम किसानों के खेतों तक पहुंच सके। लेकिन मुझे खेद के साथ यह चीज कहनी पड़ती है कि जो एक्सटैंसिव सर्विसज हैं चाहे वह स्टेट की हों या सैंटर की हों वह ठीक ढंग से काम नहीं कर रही हैं। वह जोश जो हमारे साइंटिस्ट्स और किसानों में पाया जा रहा है वह जोश हमारी सर्विसज में देखने को नहीं मिल रहा है। यही कारण है कि अभी तक देश में कोई 5 फीसदी ही

[श्री भ० दा० देशमुख]

ऐसे बड़े बड़े फार्म्स हैं जहां कि यह आर्गेनाइज्ड खेती होती है और वहां यह न्यु टकनीक और खेती करने का रीसैंट ऐडवांस तरीक़ा पहुंच गया है, लेकिन हिन्दुस्तान के अन्दर जो आम किसान हैं और वह बड़ी संख्या में गांवों में हैं और बहुत छोटे छोटे उन के खेत हैं यह न्यु टैकनीक और इम्प्रूवमैंट्स उन तक अभी तक नहीं पहुंच पाये हैं । इसलिए हम दावे के साथ आज नहीं कह सकते हैं कि हमारी कृषि में यह जो युग शुरू हुआ है, जो न्यु इम्प्रूव्ड टैकनिक दरियापत हुई है वह गांवों के किसानों तक पहुंच गई है । आज जरूरत इस बात की है कि यह न्यु टैकनीक और इम्प्रूव्ड मैथड्स आफ़ कल्टीवेशन उन आम छोटे छोटे किसानों तक पहुंचाये जायें ।

जहां तक किसानों को उन की उपज के दाम देने का सवाल है वह उन्हें महज इंसैंटिव को ही दृष्टि में रख कर उनको उपज के दाम न दिये जायें बल्कि वह आयन्दा आने वाले 10—15 साल का अंदाज़ा करते हुए दिये जाने चाहिएं कि कैसे किसानों में स्थिरता लाई जाय । उन को इस बात का लिहाज रखते हुए फसल के दाम दिये जायें ताकि उन की नये नये साधन और इम्प्रूव्ड मैथड्स आफ़ कल्टीवेशन अपनाने की क्षमता बढ़ सके, नये नये इम्प्लीमेंट्स, कृषि के उन्नत औज़ार आदि वह खरीद कर अपना सकें । उन्हें उपज के दाम जो उन के द्वारा कृषि के लिए खर्चा किया जाना है उस से अधिक मिलने चाहिएं । लेकिन मुझे दुःख के साथ यह कहना पड़ता है कि एग्रीकलचरल प्राइसेज कमिशन ने यह दृष्टि अपने सामने नहीं रक्खी है और यह कारण है कि आज उस की वजह से किसानों का गला घुट रहा है । आज हालत यह हो रही है कि अगर किसानों की उपज के दाम दो, चार पैसे बढ़ देते हैं तो यह हवा पैदा होती है कि खाने वालों का क्या हो ? कंज्यूमर्स का क्या बनेगा ? मैं समझता हूं कि दूसरे बहुत से ऐसे डिपार्टमैंट्स हैं वे कुछ योजनाएं हैं जिन में करोड़ों रुपया जाया हो रहा है । आज हम उन खाने वालों के लिए सबसिडी के रूप में कुछ सुविधा दे सकते हैं । यह बात यक़ीनी है कि जब तक आप किसानों को यथेष्ट प्रोत्साहन नहीं देंगे और उन्हें इस योग्य नहीं बनायेंगे कि वह इम्प्रूव्ड हाई रिड सीड्स और कृषि के नये इम्प्लीमैंट्स खरीद कर न्यु टैकनीक अपना सकें और उसके बाद भी उन्हें कुछ लाभ हो तब तक यह काम नहीं बनेगा । अब नेचर ने साथ दिया और एक साल हमारी अच्छी फसल आ गई तो महज इसी से हमें संतुष्ट नहीं कर लेना होगा अपितु हमें कई सालों के लिए कृषि उत्पादन में उत्तरोत्तर प्रगति लाने के हेतु किसानों में स्थिरता पैदा करनी होगी । इस के लिए आयन्दा आने वाले 5—10 साल का अन्दाज़ा करते हुए कि किसान नये नये तरीक़े खेती के कैसे अपना सकें, जो खेती के नये नये उन्नत साधन हैं उन को खरीदने की ताक़त कैसे बढ़े, इस को ध्यान में रखते हुए हमें किसान को उस की उपज के दाम देने चाहिएं और वह दाम उस के द्वारा किये जाने वाले उस सब खर्चे से ज्यादा होने चाहिएं । मुझे खेद के साथ यह स्वीकार करना पड़ता है कि अभी हम वह स्थिरता उनमें नहीं ला सके हैं । आत्म निर्भरता का लक्ष्य अभी हमें प्राप्त करना शेष है । यह पी०एल० 480 हमारे भारत देश के ऊपर एक नहूसत है और यह हम सब के लिए एक बड़ी बदनामी व शर्म की बात है । यह हमारे देश के ऊपर एक कलंक है और हम सब की यही कोशिश होनी चाहिए कि इसे जल्द से जल्द हम मिटायें । मैं श्री जगजीवनराम और शिंदे साहब से प्रार्थना करूंगा कि वह इस समस्या को जोकि अभी तक हल होनी शेष है कामयाबी के साथ हल करने के लिए सक्रिय क़दम किसानों के दुःख, दर्द को दूर करने के लिए उठायें क्योंकि ऐसा किये बग़ैर हमें कामयाबी मिलने वाली नहीं है ।

किसान की सारी खेती आज निसर्ग पर है, हवा और पानी पर है। अभी हाल ही में हमारे महाराष्ट्र में शुजिस्ता महीने कुछ हिस्सों में एक, दो तारीख को ओले गिरे और उसके परिणामस्वरूप करोड़ों रुपए का नुकसान हुआ। वहां किसानों ने फसल उगाने के हेतु खाद और सिंचाई पर काफी पैसा खर्चा किया था लेकिन ऐन वक्त पर वह फसल ओले पड़ने से बर्बाद हो गई और करोड़ों रुपये का किसानों का नुकसान हो गया। गवर्नमेंट को इस बारे में किसानों को कुछ प्रोटेक्शन देने की व्यवस्था करनी चाहिये और उसके लिये क्रौप इंश्योरेंस स्कीम की व्यवस्था करनी जरूरी है। अब इस साल जैसे आमतौर पर फसल अच्छी हुई है, वैसे हर साल के लिये यह नहीं कहा जा सकता है कि किसानों के लिये शानदार समय आने वाला है। इसलिये किसानों को यह क्रौप इंश्योरेंस स्कीम की सुविधा देनी चाहिये और इसे जल्द से जल्द लागू कर देना चाहिये। भारतवर्ष का इतिहास इसका गवाह है कि कहीं तो फसल अच्छी होती है जब कि दूसरे प्रान्त में वह बिगड़ जाती है। एक खेत में ओले पड़ जाते हैं जब कि दूसरे खेत ठीक रहते हैं। हमें इन तमाम संकटों का मुकाबला करना होगा और उसके लिये आवश्यक कदम उठाने होंगे। यह एक बड़ी अहम समस्या है जिसका कि समाधान हमें जल्द से जल्द करना है।

क्रेडिट फैसेलिटी के बारे में मैं कहना चाहता हूं कि जिस तरह की क्रेडिट फेसिलेटी ट्रेडिंग इंडस्ट्रीज को मिलती है वैसी सहूलियत क्रेडिट की किसानों को नहीं मिलती है। इंडस्ट्रीज को कई गुना अधिक क्रेडिट दिया जाता है। इस के अलावा किसानों को यह क्रेडिट हासिल करने में 1 से लेकर 12 परसैंट तक रेट आफ इंटरैस्ट देना पड़ता है। चूंकि वह क्रेडिट उन्हें सीधा नहीं मिलता है, बीच में कोआपरेटिव्स भी चार्ज करती हैं इसलिए वह रेट आफ इंटरैस्ट क्रेडिट के वास्ते बढ़ता जाता है। इस के अलावा उसे हासिल करने के लिए फारमैल्टिीज इतनी रक्खी हैं कि किसानों को बड़ी दिक्कत होती है और उस के तरीके को सादा बनाने की जरूरत है। किसानों को इस ढंग से क्रेडिट दिया जाय कि वह उन तक आसानी से और कम ब्याज की दर से पहुंच सके। वैसे मैं यह चीज साफ कर देना चाहता हूं कि मैं कोआपरेटिव्स के विरुद्ध नहीं हूं लेकिन कोआपरेटिव्स की स्कीम में एक चीज देखने में आ रही है कि किसानों में जो असरदार व्यक्ति होते हैं उन को ही यह लोन आदि मिल पाता है लेकिन उन हजारों छोटे किसानों को जोकि स्मोल लैंड होल्डर्स हैं वह इस से वंचित रह जाते हैं क्योंकि उन का असर नहीं होता है और अफसरों तक उन की पहुंच नहीं होती है। इसलिए इस बात को देखने की जरूरत है कि आज इस क्रेडिट फैसेलिटी से जो 70 प्रतिशत किसान लाभान्वित नहीं हो पा रहे हैं और यह कि उन को यह कर्जा वक्त पर नहीं पहुंच पाता है और रेट आफ इंटरैस्ट बहुत अधिक होता है तो इन सब खराबियों को सरकार को दूर करने की ओर पग उठाना चाहिए।

ऐनीमल हस्बैंडरी के बारे में मुझे यह निवेदन करना है कि हमें एक ऐसा ढंग अपनाना चाहिए ताकि हम सीमन को कई सालों के लिए प्रीजर्व कर सकें। अगर एक ही अच्छे व तगड़े बुल का सीमन काफी लम्बे अर्से के लिए प्रीजर्व किया जाय तो वह ज्यादा काम दे सकता है बनिस्बत इसके कि हम हजारों और लाखों की तादाद में बुल रक्खें। जरूरत इस बात की है कि वैटेरेनैरी डिस्पैंसरीज या जो ऐसी दूसरी संस्थाएं हैं वहां पर ठीक ढंग से काम किया जाय और यह सीमन प्रीजर्व करने का सही ढंग अपनाया जाय।

इस के अलावा हमारे देश में सरकारी डिपार्टमैंट्स अलग अलग कम्पार्टमैंट्स की मानिन्द काम करते हैं। जैसे ऐग्रीकलचरल

[श्री भा० दा० देशमुख]

डिपार्टमैंट है, कोआपरेशन डिपार्टमैंट है और उस के साथ वह इरीगेशन ऐंड पावर है । कृषि मंत्रालय के साथ कोआपरेटिव को जोड़ा गया वह हुत अच्छी बात है, वैटीरेनैरी को जोड़ा गया । लेकिन मेरा कहना है कि इनके बीच कोआरडिनेशन ठीक ढंग से होना चाहिए जोकि अभी मौजूद नहीं है । देश के अन्दर वह कृषि मंत्रालय योजना रखता है लेकिन लैंड रिफार्म पालिसी अगर ठीक ढंग से न हो वहां पर धांधलियां होती रहें तो हम उस को पूरा नहीं कर पायेंगे । लैंड रिफार्म के तहत जमीन का बंटवारा ठीक ढंग से होना चाहिए ।

इरीगेशन के बारे में मैं अर्ज करूंगा कि एलैक्ट्रिसिटी रेट हर प्रान्त में अलग अलग हैं और दूसरे वह रेट्स भी किसानों के वास्ते अधिक हैं । 25 पैसे से लेकर 30 पैसे की यूनिट कृषि के लिए वह पावर रखी गई है । आज हम किसानों के लिए इम्प्लीमैंट्स, फर्टिलाइजर्स और इम्प्रूव्ड मैथड्स आफ कलटीवेशन की बात कर रहे हैं लेकिन आज यह चीजें किसानों को ठीक दामों पर नहीं मिलती हैं और उन में ब्लैक-मार्केटिंग होती है । अब यहां महज इन चीजों के बारे में बोल देना ही काफी नहीं होता है बल्कि उस को अमली रूप देना भी आवश्यक होता है । जरूरत इस बात का प्रबन्ध करने की है कि यह चीजें उन्हें मुनासिब दाम पर मिलें और आसानी के साथ मिलें । हालत यह है कि अगर किसान को एक ट्रेक्टर का छोटा सा पार्ट भी चाहिए तो वह उसे आसानी से नहीं मिल पाता है और मिलता भी है तो महंगा मिलता है । इस बारे में ऐसा प्रबन्ध करने की जरूरत है कि कृषि क्षेत्र में काम आने वाली सभी चीजें, मशीनरी आदि किसानों को समय पर और सस्ते दामों पर सुलभ हों । इम्प्रूव्ड सीड्स हाईब्रिड वैराइटीज भी अगर किसानों को समय पर न मिलें तो वह अपने काम में फेल हो जाते हैं । अगर पानी उन्हें ठीक समय पर न मिले तो भी वह अपने काम में फेल हो जाते हैं । फिर वह गवर्नमैंट को दोषी करार देते हैं और कारपोरेशन की तरफ उंगलियां उठाते हैं कि चूंकि हमें एसैंशियल चीजें नहीं मिलीं इसलिए हम फेल हो गये । मैं चाहूंगा कि हमारे जो एक्सटेंशन आफिसर्स हैं वह बाहर फील्ड में जायं और सोइल को ऐग्जामिन करें, सुआयल की टैस्टिंग वह खुद करें और किसानों को ऐडवाइस करें । यह ऐक्सपर्टस लोग यहां दफ्तरों में बैठ कर ही गाइड न करें, यहां रेडियो से ही स्पीच देकर संतोष न कर लें बल्कि वह खुद फील्ड में जाकर किसानों को डाइरैक्ट करें कि कैसे क्रौप अच्छी होगी । किसानों के साथ मौके पर यह ऐक्सपर्टस उनके साथ कंधे से कंधा मिला कर खेत में बतलायें कि कैसा सीड डाला जाय ताकि उन्हें अच्छी फसल मिल सके ।

रैम्युनरेटिव प्राइस का जहां तक सवाल है तो जाहिर है कि किसानों को इंसैंटिव प्राइस से अधिक मिलनी चाहिए ताकि उन में स्थिरता आ सके । गेहूं की आज जो रैम्यु-नरेटिव प्राइस समझ कर आप पंजाब के किसानों को दे रहे हैं उस से ज्यादा देनी चाहिए और उन्हें 85 से लेकर 90 रुपये क्विंटल देनी चाहिए । पंजाब के किसानों को गेहूं के लिए 85 से लेकर 90 रुपये का भाव नहीं दिया गया तो वहां के किसानों ने गेहूं की अच्छी फसल उगाने में स्पैशिलाइज किया है और वह जो इम्प्रूव्ड टैकनोलाजी इस्तेमाल कर रहे हैं वह नाकामयाब हो जायगी, आगे के लिए वह मायूस व निराश हो जायेंगे । अब आप ही सोचिये कि अगर उस ने इस काम को छोड़ दिया तो देश की क्या गति बनेगी ?

महाराष्ट्र के अन्दर हमारी शुगर इंडस्ट्री काफी अच्छे ढंग से चल रही है ।

वहां का शुगर परसैंटेज सारे देश के मुकाबले में अधिक है । वहां पर कोआपरेटिव सैक्टर में शुगर फैक्टरीज के लिए गवर्नमैंट ने लोन देने से इंकार कर दिया है । महाराष्ट्र की शुगर इंडस्ट्री में जो खामियां हैं उन्हें मैं बतलाना चाहता हूं । वहां इस तरह से इंडस्ट्री डेवेलप हो रही हैं तो क्या वजह है कि उन इंडस्ट्रीज के लिये सैंक्शन नहीं दी जाती है । अगर सैंक्शन दी जाती है तो लोन नहीं दिया जाता है । क्या किसानों के अन्दर यह ताकत है कि 2 करोड़ रु० अपनी मामुली आमदनी से बचा कर अपने कारखाने शुरू कर सकें । आज तक जो पालिसी हुकूमत की थी उस से उस ने क्यों पीछे कदम उठाया और इस लोन को रोका है ? मेरा चार्ज है मिनिस्ट्री के ऊपर कि वह कोआपरेटिव सेक्टर को जिन्दा नहीं रहने देती । यू पी की इंडस्ट्री देश के लिये चीनी मुहय्या नहीं कर सकती, बिहार की इंडस्ट्री देश की चीनी की जरूरत को नहीं सम्भाल सकती । आज देश भर को चीनी की जरूरत है और बाजार में 5 रु० किलो चीनी मिल रही है तो क्या कारण है कि कोआपरेटिव सेक्टर को लोन दे कर इंडस्ट्री को बढ़ावा नहीं दिया जाता ? मैं तो कहूंगा कि शुगर इंडस्ट्री के बारे में यू पी और बिहार में स्पेशलाइजेशन किया जाय, पंजाब में जहां गेहूं ज्यादा पैदा होता है गेहूं के बारे में स्पेशलाइजेशन किया जाय, साउथ में राइस पैदा होता है, वहां उस में स्पेशलाइजेशन किया जाय । जब तक इस तरह से नहीं किया जायेगा तब तक हमारी समस्या खत्म होने वाली नहीं है ।

उपाध्यक्ष महोदय, आप ने मुझे अपने विचार प्रकट करने का मौका दिया इस के लिये मैं आप को धन्यवाद देता हूं ।

SHRI BHAGABAN DAS (Ausgram): Mr. Deputy-Speaker Sir, in twenty years of Congress reign the handling of distribution and production of food had been a fable of woe, and utter bungling.

We have said it many times before as there are ample evidence before us to show that this vital item of human living has been used as a political tool both by foreign country U.S.A. and our own Congress-run-Central Government against 'Congress Opposed' State Governments such as West Bengal and Kerala.

The Congress Government has allowed itself to be a victim of political blackmailing on food front in the hands of American Imperialism. Under this pressure our foreign policy has been restricted and we have been stripped of our freedom there. Our trade relations with our far and near friendly socialist countries have been discontinued and on many other spheres similarly we have been subjugated for mostly sub-standard grains supplied to us on sellers terms.

The huge amount which runs into several hundred crores (P.L. 480) thus accumulated in this country is being freely issued by the imperialist forces to subvert growth of democracy and socialism to which had been our goal. For all these lack of adequate food supply has provided the handle.

During the last one year we have seen most heinous activities of this Congress run Central Government. They have been talking about formulating a National Food Policy and National Food Budget but so far in actual fact they have done nothing. All through there have been continuous and persistent demand from both the Houses of the Parliament. The reasons are quite clear. They are unwilling to part with this precious political tool, namely, distribution of food; because they are unwilling to impose anything on surplus states which are mostly Congress run. Under these circumstances how can the National integration remain intact? Areas adjacent to each other show tremendous disparity of prices for same commodity. The rice sells in Orissa at rupee a kilo but the same is available at the rate of rupees three and even more in West

[Shri Bhagaban Das]

Bengal. Similarly, prices vary between Punjab, U.P., Kerala and Madras.

States like West Bengal and Kerala produce a number of items like jute, tea, etc. Keeping a vast acreage away from food production and earn major share of the country's foreign exchange earnings. That foreign exchange goes to Central coffer and ultimately consumed through a National Budget for a supposed nation building work. How far they have succeeded in that job is a different matter altogether. We have no complaint against it but the Central Government has to take the full and irrevocable responsibility in meeting the food requirements of the deficit states. They cannot snake off their responsibility in this regard under any circumstances. If this is not done the Centre must allow us to import items of food from abroad through normal trade channel. If this reasonable demand is not acceded to we have to rise in protest and agitate to obtain this essential requirement.

The food that we grow in this country if distributed properly can meet the minimum requirement of our population, but the hoarders and big jotedars and blackmarketeers have to be restrained as otherwise there will be perpetual shortage. This Congress Government can never do this. They are their henchmen.

In twenty years the Congress Government has failed to give the land to the landless people. When the U.F. Government of West Bengal during their very short span of life of nine months had been vigorously proceeding in this direction the Congress of West Bengal had been quietly organising resistance through jotedars and landlords.

This year, although there have been bumper crops, because of timely rainfall, the common men in this country, specially in deficit States, are seeing no better days. State procurement in West Bengal has been ruined deliberately to give a chance to Congress henchmen in food business to reap a rich harvest out of starving millions.

Turncoat Mr. Kabir, a Congress confident in toppling operation had emphasised that if the U.F. Government were allowed to continue and give the advantage of the bumper harvest and subsequent procurement operations it will be impossible for all time to come to de-throne the U.F. Government. So the whole action was hastened. The U.F. Government took a target of ten lakh ton procurement and the Congress P.D.V. Government immediately re-reduced it to seven lakh tonnes. In fact, they have not procured more than two lakh tonnes. So again you have to go to blackmarketeers for your survival.

The Food Corporation of India under the personal direction of the Food Minister has done a wonderful job and in that they have procured no more than one-third of the target which was in the region of six million tonnes although the Agricultural Prices Commission suggested a figure of seven million tonnes. The Food Corporation of India never hopes to procure more than 4.5 million tonnes. Although the Food Corporation of India has a wage bill of Rs. 2.25 crores and 11,500 employees with 20 officials getting more than Rs. 2,000 per month paying a godown rent of over Rs. 40 lakh per year, they could not do better. But behind this miserable failure political hands have played to serve the cause of big traders and hoarders. The Food Corporation of India has given more smoke-screen than food.

The Government has served the producers and traders very well on the sugar front. Partial sugar de-control has brought great prosperity on the sugar magnates at the cost of severe hardship on the common man.

On the irrigation plant the planning had been impractical and top-heavy. On the fertiliser project the less said the better. A peasant of the country

pays the highest price for the fertiliser which is mostly sub-santdard. A lot more could be said against the food policy.

SHRI ANNASAHIB SHINDE: What does he mean by sub-standard?

SHRI BHAGABAN DAS: Low standard.

श्री शम्भू नाथ (सैदपुर) : उपाध्यक्ष महोदय, मैं आप के प्रति आभार प्रकट करना चाहता हूं कि आप ने मुझे बोलने का अवसर दिया ?

जैसा आप जानते हैं हमारे देश में लगातयर दो वर्षों तक सूखा पड़ा खास कर उन स्थानों पर जहां के लोग खेती पर अधिक निर्भर करते हैं, जैसे उत्तर प्रदेश और बिहार । उस सूखे का परिणाम यह हुआ कि हमारे देश की अर्थ व्यवस्था पर उस का प्रभाव पड़ा । लोग कहते हैं, और यह बात सही है भी है कि इस साल बम्पर क्राप हुई है । उन्होंने उसके लिये तर्क दिया है कि मानसून अच्छा था, यह भी सही है ।

लेकिन साथ ही साथ मैं यह भी कहना चाहता हूं कि हमारे यहां के किसान ने इस समय मौनसून अच्छी होने के बाद खेती में जो अपनी लगन दिखाई है, तत्परता दिखाई है, साइन्टिफिक ढंग से खेती करने के लिए सरकार ने जो प्रयोजन किये, उन प्रति उसने जो रुझान दिखलाया, उसी का परिणाम है कि इस साल अधिक फसल पैदा हुई । लेकिन सोचने की बात यह है कि क्या आज का किसान ऐसी स्थिति में है कि यदि फिर इस तरह का सूखा पड़े तो वह उसका मुकाबला कर सकत है ? एसी बात नहीं है । आज अगर कोई अकाल की परिस्थिति आजाय तो आज के किसान की जैसी पहले हालत थी, वैसी ही हालत हो जायगी । इसका कारण है । किसानों को जो सुविधायें मिलनी चाहिये थीं, वे अब तक नहीं मिल पाई हैं । असलन सिंचाई को ही ले लीजिये । सिंचाई ऐसी चीज है—अभी हम लोग पूसा इंस्टीट्यूट को देखने के लिए गये थे, वहां देखने के बाद यह मालूम हुआ कि अगर किसान को गांवों में सिंचाई का साधन समुचित ढंग से दे दिया जाय, तो किसान की पैदा करने की शक्ति बढ़े जायेगी । पंच वर्षीय योजनाओं को देखने से मालूम पड़ता है—यह बड़े दुर्भाग्य की बात है और मुझे कहने में संकोच नहीं है—कि वह क्षेत्र जहां पर 70–80 फीसदी लोग खेती पर मुनहसिर हैं, जहां पर सिंचाई के लिये 70–80 फीसदी पानी मिल सकता है, सिंचाई की जा सकती है, वहां पर योजनायें चालू नहीं की गई हैं । कहां पर की गई हैं ? जहां ऐसे प्रदेश हैं, जिनमें 20 फीसदी 25 फीसदी सिंचाई हो सकती है । जैसे उत्तर प्रदेश, जो नदियों से भरा पड़ा है, बिहार–जो नदियों से भरा पड़ा है, वहां पर ऐसी बड़ी योजनायें नहीं बनाई गई, जिन से सिंचाई की जा सके । मैं कहना चाहता हूं कि उत्तर प्रदेश और बिहार में किसान को अगर बड़ी योजानओं के द्वारा पानी न दिया जाय, अगर छोटी योजनाएं, जैसे कुंए हैं, वे दिये जायें तो उत्तर प्रदेश और बिहार ऐसे इलाके हैं, जहां सूखा पड़ता है, बाढ़ आती है, उसका मुकाबला वहां का किसान कर ले, तो मैं विश्वास के साथ कह सकता हूं कि सारे देश को अन्न दे सकता है । लेकिन उसकी तरफ यहां ध्यान नहीं दिया गया, यह बड़े दुर्भाग्य की बात है ।

अभी हमारे पं० के० एन० तिवारी जी ने कहा कि प्लानिंग कमीशन और एग्रीकल्चर प्राइस कमीशन के लोग ऐसे हैं जो अनाज की किस्मों को भी नहीं जानते हैं, गेहूं किसे कहते हैं, जौ किसे कहते हैं । अगर यह बात सत्य है तो मैं उनसे कहना

[श्री शम्भु नाथ]

चाहूंगा कि आलोचना करने से काम नहीं बनता । प्राइस कमीशन ने इस समय देश के खाद्यान्न की प्राइस फिक्स करने में जो योगदान किया है, वह किसी से छिपा हुआ नहीं है । उन्होंने इस तरह की आलोचना की, लेकिन मैं उन से कहना चाहता हूं कि वह बिहार से आते हैं और ऐसे परिवार में पैदा हुए हैं कि जिनके फोर-फादर्स से लेकर शायद वह भी इस समय हल की मुठिया नहीं पकड़ना चाहते, वह हल चलाना पसन्द नहीं करते और पसन्द ही नहीं, बल्कि पाप भी समझते हैं हल चलाना बुरा है । मैं कहना चाहता हूं कि इस समय हमारे देश में पैदावार तभी बढ़ सकती है जबकि सिंचाई के साधन हों और और साथ ही साथ भूमि में सुधार किये जांय । आप देखें—हमारे देश में जितने का किसान हैं, उनमें 60 फीसदी ऐसे किसान हैं जिनके पास पांच एकड़ से भी कम भूमि है । ऐसे किसानों की क्या हालत है ? न तो उनके पास ऐसे साधन हैं कि उसके जरिये वे क्रेडिट ले सकें, ऋण ले सकें तो वे ले सकें, वह मजबूर हैं। आपका कम्यूनिटी डवेलेपमेंट का विभाग है बहुत अच्छा विभाग है लेकिन गांवों में देखने में यह आता है कि ये जो 60 फीसदी किसान हैं, वे उस तक नहीं पहुंच सकते । उसका जो फायदा है, वह अपर-मिडिल क्लास को मिला और जब तक छोटे किसान की आर्थिक परिस्थिति ठीक नहीं होगी, तब तक अन्न की उपज बढ़ाने की बात कहना कोई बहुत ज्यादा मौजूं बात नहीं है । छोटे किसानों की हालत यह है—हमारे उत्तर प्रदेश में यह हालत है कि वहां पर दो किस्म की जमीन है—एक भूमिदारी और दूसरी सीरदारी भूमिदारी की मालियतवाले को 60 गुना तकावी दी जाती है और सीरदारीवाले को 25 गुना दी जाती है । सीरदारी जमीन उनके पास है जो गरीब हैं और भूमिदारी जमीन उनके पास है जो बड़े बड़े काश्तकार हैं । हमें बड़े बड़े काश्तकारों को भूमिदार होने के नाते ज्यादा लोन मिलता है लेकिन छोटे किसानों को नहीं मिलता । मेरा कहना यह है कि किसी को उसकी माली हैसियत से ऋण न दिया जाय । किसान को माली-हैसियत से ऋण देने से देश का 60 फीसदी किसान उस ऋण से वंचित रह जायेगा । बल्कि इन्सेन्टिव यह होना चाहिये कि उस में कितनी उत्पादन शक्ति है उस में उत्पादन करने की कितनी क्षमता है उस के अनुसार उस को ऋण देना चाहिये । इसको फसलीकरण योजना कहते हैं इस योजना के अन्तर्गत उस को ऋण देना चाहिये । अगर इस तरह से किसान को ऋण मिल और दूसरी सुविधायें मिलें तो मुझे विश्वास है कि हमारे देश का करोड़ों रुपया जो विदेशों से अन्न मांगने में खर्च होता है वह बच जायेगा और हम चन्द ही दिनों में आत्मनिर्भर हो जायेंगे तथा इससे हमारे देश की आर्थिक परिस्थिति भी सुधर सकती है ।

इसके साथ ही मैं यह भी कहना चाहता हूं कि आज गांवों की हालत देखने से यह मालूम होता है कि गांवों में एग्रीकल्चर लेबरर्स जिनकी संख्या 20 प्रतिशत है रात दिन मेहनत करता है । उपाध्यक्ष महोदय आपको यह जानकर ताज्जुब होगा कि सूबह जबकि एक घन्टा रात रहती है वह उठता है और तब से खेती से लियट जाता है और रात के 8 बजे तक काम करता है । बड़े बड़े किसान जिनका कि वह काम करता है है बहुत थोड़ी मजदूरी उन को देते हैं । इसका परिणाम यह होता है कि खेती में काम करने वाला मजदूर यह समझता है कि उसे खेती की पैदावार से कोई प्रयोजन नहीं है । उसका लगाव उसके प्रति नहीं होता है । बड़े किसान, जिन को कि खाने के लिये आसानी से मिल जाता है, देखते हैं कि जो पैदा होती है उससे उनका काम चल जाता है, इसलिये उनको उसकी परवाह नहीं

होती । कहने का मतलब यह है कि एग्री-कल्चर लेबरर्स की दशा जब तक नहीं सुधरेगी । क्योंकि वह खेती में काम करने वाला होता है—अभी जैसा कि तिवारी जी ने कहा—मैं पूरे विश्वास के साथ कह सकता हूं कि वह खेती नहीं कर सकेंगे और न उन्होंने कभी की है, उनका काम लेबरर्स करते हैं, इसलिये जब तक लेबरर्स के दिमाग में, दिल में खेती करने की भावना पैदा नहीं होती और जब तक वह यह नहीं समझेगा कि यह मेरी खेती है, देश के लिये हम को अन्न पैदा करना है, इसमें भी हमको हिस्सा मिलेगा, तब तक अन्न की पैदावार नहीं बढ़ सकती । इसलिये बहुत जरूरी है, कि उन लेबरर्स के प्रति सरकार का ध्यान जाय ।

अभी यहां पर सीलिंग की बात आई । उत्तर प्रदेश में भी ए टाइप, बी, टाइप सी टाइप – तीन तरह की जमीन रखी गई है, जिनके लिये 30 एकड़, 40 एकड़ और 60 एकड़ तक सीलिंग माना गया है। लेकिन उपाध्यक्ष महोदय, मैं आपको बताऊं कि बहुत थोड़ी सी जमीन बची है और जो बची है उस को भी तिकड़म कर के किसी न किसी तरीके से लोगों ने हथिया लिया है । गाँव समाज और गाँव सभा की जमीं है, उस पर बड़े बड़े काश्तकारों ने, जिनका खेती करने से ज्यादा मतलब नहीं है, तिकड़म करके उन गरीबों को जमीन नहीं मिलने दिया, मुकदमा दायर करके, मैन्यूवर करके अपने हाथ में ले लिया है और वह जमीन ज्यों की त्यों बन्जर पड़ी हुई है । इसलिये मैं कहना चाहता हूं कि सरकार को इस तरफ ज्यादा तवज्जह देनी चाहिये ।

हमारे यहां सिंचाई के लिये —जैसा अभी लोगों ने कहा—आपको सुनकर ताज्जुब होगा—हमारे यहां संविद सरकार ने सिंचाई और बिजली के लिये ऐसे कदम उठाये जिनसे उत्तर प्रदेश के निवासियों को बड़ा धक्का पहुंचा, बड़ा नुकसान हुआ उन्होंने एक ऐसी स्कीम बनाई जिसके अन्तर्गत यदि किसान 8 हजार या 10 हजार रुपया जमा करे तभी उसे ट्यूबवैल मिल सकता है । और जो ट्यूबवैल सरकार द्वारा लगाये गये हैं उनके द्वारा सिंचाई करने के लिये यदि किसान 20 रुपया फी एकड़ दे, तभी उसे टाप प्रायरिटी दी जायेगी और वह अपना खेत सींच सकेगा मुझे दुःख के साथ कहना पड़ता है कि संविद सरकार का यह इस तरह का रवैया रहा जिसमें ट्यूबवैल का बड़ा किसान ही उपयोग कर सकता है, कोई छोटा किसान उसका उपयोग नहीं कर सकता है ।

17 hours.

लेकिन अब चूंकि वहां पर राष्ट्रपति शासन लागू है इसलिये मैं केन्द्रीय सरकार से कहना चाहता हूं कि इस प्रकार के जो रूल्स संविद सरकार ने यु० पी० में बनाये थे उन पर पुनर्विचार किया जाय और जिस प्रकार की सुविधायें पहले मिलती थीं उसी प्रकार की सुविधायें फिर दी जायें ताकि किसानों को अपनी पैदावार बढ़ाने में सहयोग मिल सके ।

एक बात मैं कोआपरेटिव के मुताल्लिक और कहना चाहूंगा । जो सहकारी समितियां और क्रेडिट सोसायटीज बनी हुई हैं उनमें अध्वलन तो राजनीति ने घर कर लिया है, राजनीति के चुंगल में वे सोसायटियां फंस गई हैं जिनके कारण काम चल नहीं पाता है तथा जो मध्यम वर्ग और छोटा तबका जो है उसको इन कोआपरेटिव सोसायटीज से कोई फायदा नहीं पहुंचता है । इसका कारण यह है कि उस तबके के पास न तो इतना धन है कि वह उनका मैम्बर बन सके और न उनके पास ऐसे साधन हैं कि वह उनमें कोई एक्टिव पार्ट ले सके । इस प्रकार से इन कोआपरेटिव सोसायटीज और क्रेडिट सोसायटीज से छोट किसानों को कोई फायदा

[श्री शम्भु नाथ]

नहीं है । मैं सरकार से अपील करूंगा कि वह इस तरफ अवश्य ध्यन दे ।

अन्त में मैं आपके प्रति आभार प्रकट करते हुये यह कहना चाहूंगा कि सरकार खेती की तरफ, पानी की तरफ ध्यान दे और छोटे किसानों की तरफ विशेष ध्यान दे ताकि खाद्य का उत्पादन बढ़ सके और देश की तरक्की हो सके ।

श्री शिंकरे (पंजिम) : उपाध्यक्ष महोदय, कहा जाता है कि हर तीन रोटी में एक रोटी अमरीका से आती है और हर तीन ट्रैक्टर में एक ट्रैक्टर रशिया से आता है । रोटी अमरीका से आती है इसलिये हां के कुछ सदस्य नाखुश हो जाते हैं और तीन में से एक ट्रैक्टर रशिया से आता है इसलिये भी कुछ सदस्य नाखुश होते हैं । पूर्व और पश्चिम का जो संघर्ष चल रहा है, तथाकथित समाजवादी या तथाकथित साम्राज्यवादियों के बीच में जो संघर्ष रहा है उससे मेरा कोई मतलब नहीं है लेकिन जब तीन में से एक रोटी अमरीका से आती है तो मुझे बहुत दुःख होता है और जब तीन में से एक ट्रैक्टर बाहर से आता है तो मुझे खुशी होती है । इतना ही नहीं मैं तो यह भी कहूंगा कि वह ट्रैक्टर रशिया के बजाय अमरीका से ही आ जाते तो भी मुझे दुःख न होता लेकिन जो हमें ट्रैक्टर दिये जाते हैं उसके बजाय अगर ट्रैक्टर बनाने के कारखाने दिये जाते तो मुझे बहुत खुशी होती ।

उपाध्यक्ष महोदय, हमारे भारत के जीवन में ऐसा क्षण आया है जब कि हमें यह सोचना चाहिये कि जो रोटी हमारे यहां बाहर से आती है उसको हम बन्द कर दें क्योंकि हमारे यहां मराठी में एक कहावत है :

मकमलीत सौभाग्यापेक्षां डकढकीत वैधव्यबरें ।

जिसका अर्थ है कि नाम के सौभाग्य से वैधव्य ज्यादा अच्छा है क्योंकि जब किसी महिला को वैधव्य आ जाता है तब वह अपने बच्चों को लिये जो चाहती है, प्रयत्न कर सकती है लेकिन जब नाम की वस्तु, उसका पति रहता है तब वह कोई प्रयत्न नहीं कर सकती है । इसलिये आज जो रोटी अमरीका से आती है—जबकि हम समझते हैं कि उसको बचा सकते हैं—लेकिन हम उसी दृष्टि से देखते हैं ।

उपाध्यक्ष महोदय, मैं छोटे मुंह से बड़ी बात कहता हूं, आप मुझे क्षमा करेंगे लेकिन हमारे यहां जो प्लानिंग होती है, मैंने बहुत देखा है, वह सदोष होती है । जिस गांव में भी मैंने प्लानिंग का कार्य देखा है वहां यही देखने को मिलता है कि हमारी प्लानिंग सदोष है । मैंने कुछ समय पहले माननीय कृषि मंत्री जी से प्रश्न किया था कि गोआ में जो आइरन ओर और मैंगनीज ओर ट्रान्सपोर्ट होता है उसको ट्रान्सपोर्ट करने वाली बार्जेज इतनी स्पीड से जाती है कि वहां नदिया के बंधार टूट जाते हैं और समुद्र का सारा खारा पानी खेतो में चला जाता है जिस से खेत खराब जाते हैं, क्राप्स खराब जाती है । दो वर्ष पहले प्लानिंग कमीशन के दो मम्बर्स भी गोवा गये थे, एक पत्रकार की हेसियत से मैं भी गया था । मैंने उन से प्रश्न किया था कि गोवा में जो प्लानिंग हो रही है उसके बार में आपकी बुनियादी बातें क्या हैं । गोवा का जो डवलेपमन्ट होगा वह कृषि प्रधान होगा या धातु प्रधान होगा । अगर कृषि प्रधान है तब नदिया किनारे की जो खेती है उसकी लेविल समुद्र के नीचे ही रहती है । उसका संरक्षण करने का प्रयत्न करना पड़ेगा । अगर धातु प्रधान है तो फिर कृषि को छोड़ देना पड़ेगा और धातु के बारे में प्रयत्न करना पड़ेगा। हमारे छोटे से गोवा में आइरन ओर और मैंगनीज ओर की जो डिपाजिटस हैं उनसे 40 करोड़ की फारन एक्सचेंज गोवा अर्न करता है। इसलिए हमें निश्चित करना पड़ेगा कि गोवा का जो डवलमेंन्ट होना चाहिये

वह कृषि प्रधान हो अथवा धातु प्रधान हो तो जब मैं ने कृषि मंत्री जी से प्रश्न किया कि वह जो बार्जेज खेती का विध्वंस करती हैं उसको स्टाप करने के लिये क्या उपाय किया जायगा तो उन्होने मुझ से कहा वी आर वेरी हैल्पफुल टु गोवा । प्रश्न ऐसा है कि आप हेल्पफुल तो हैं लेकिन नदिया के बंधार जो टूट जाते हैं उनके लिये लाखों रुपये की जरूरत है । बंधारे बराबर फूटते रहते हैं और उन से लाखों रुपयों का खेती में नुकसान होता रहता है ।

मैं गोवा के बारे में एक बात और बतलाऊं । गोवा में जो कुटुम्ब पद्धति है उसमें अविभक्त कुटुम्ब पद्धति है और विभक्त कुटुम्ब पद्धति है। मैं अविभक्त कुटुम्ब पद्धति का हूं लेकिन गोवा में जो क्रिश्चियन्स हैं, इसाई हैं वे विभक्त कुटुम्ब पद्धति को मानने वाले हैं ।

आप पूछेंगे कि यहां पर यह विभक्त या अविभक्त कुटुम्ब का प्रश्न ही कहां आता है ? मैं बतलाना चाहूंगा कि वह सवाल यहां पर आता है । अब गोवा के ईसाई चूंकि विभक्त परिवार को विलौंग करते हैं तो जब एक क्रिश्चियन लड़का, जवान लड़का विवाह करने की इच्छा करता है तो पहले वह यही सोचता है कि हमारा एक घर हो । उसका जो नया घर व बंगला हो वह खुद की जमीन में हो और इतना ही नहीं बल्कि उस जमीन में और उस घर के पास उन का एक कुंआ भी हो । गोवा में उन की जो योजना रहती है वह ऐसी रहती है कि वह पहले जगह बनाता है, जगह के ख़रीदने के बाद वहां वह कुंआ खोदता है और उस के बाद वह घर बनाना तैयार करता है । इन सब से निबटने के बाद ही वह अपना विवाह करने के लिए तैयार होता है । मैं समझता हूं कि उस में जो एक बुनियादी बात उसे अगर हिन्दुस्तान में ध्यान में रक्खा जाय और उस के अनुरूप यहां पर लोग अमल करें तो हिन्दुस्तान के लोगों को बहुत लाभ प्राप्त हो सकता हैं ।

उन के द्वारा वहां जो कुंएं बनाये जाते हैं, उस का बैंड तैयार किया जाता है तो वहां ऐसी जगह बनाये जाते हैं जहां कि कुछ झाड़ आदि रहता हैं, नारियल आदि का झाड़ रहता हैं। आप यह जानते ही हैं कि चूंकि पेड़, झाड़ वहां अधिक रहते हैं इसलिए वहां वर्षा भी काफी होती है । लेकिन इस के विपरीत बिहार या राजस्थान में जहां कि मैं पिछले सप्ताह गया था, हम ने देखा कि वहां हर एक जगह में कुएं तो बनाये जाते हैं लेकिन उन कुंओं के पास एक भी झाड़ी नहीं होती है । वह खेती के लिए पानी की तो मांग करते हैं लेकिन यह झाड़ और पेड़ आदि जो कि वर्षा होने में सहायक सिद्ध होते हैं उन्हें वहां नहीं लगाया जाता है । कुंओं के पास कहीं पेड़ आदि नहीं दिखाई देते हैं । इस के विपरीत गोवा का दृश्य बिलकुल दूसरा ही होता है । गोवा में जब हम लोग एक नारियल का पेड़ रोंपते हैं, बोते हैं तो उस के लिए गोवा में कहा जाता है कि वह पेड़ उस के लिए नहीं बल्कि वह तो उस के बच्चों के लिए है । वह तो उसे फ्यूचर जेनरेशन के लिए लगा रहा है । यह आप जानते ही हैं कि नारियल का जो पेड़ होता है वह 10 वर्ष के बाद ही कोकोनट का फ्रूट देता है । यही भावना हमें करीब करीब हर जगह दिखाई देती है । खेती जो की जाती है या किसानों द्वारा पेड़ आदि जो लगाये जाते हैं वह फ्युचर जेनरेशन के लिए लगाये जाते हैं । कैश क्रौप स्वयं अपने फ़ायदे के लिए लगाई जाती है बाकी पेड़ आदि लगाने और खेती के बारे में ज्यादा ध्यान देने की जो हम बात कर रहे हैं अगर वह हमारे आने वाले बच्चों के लिए होगी

[श्री शिंकरे]

तो उस से बहुत ज्यादा फ़ायदा हमें मिल जाता था।

हमारे अन्न मंत्री गोवा के बारे में बहुत हैल्पफुल हैं। गोवा की सीमा पर मैसूर स्थित है जहां कि चावल का उत्पादन ज्यादा है। गोवा का प्रमुख खाद्य चावल व मछली है। गोवा में जो चावल पैदा होता है वह केवल 5 महीने के लिए पूरा होता है। गोवा में अभी तक सिंचाई की समुचित व्यवस्था नहीं हो पाई है। लेकिन जैसा मैं ने अभी कहा मैसूर में बहुत चावल है।

मैसूर के बौरडर पर जो सुरक्षा अधिकारी रहते हैं वह कभी कभी हमारे ऊपर क्रोधित होते हैं तब बौरडर सील हो जाता है और उस के बाद गोवा में चावल 2 या ढ़ाई रुपये के हिसाब से बेचा जाता है। लेकिन जब वह हमारे ऊपर खुश हो जाते हैं तो वहां गोवा के जो व्यापारी हैं वह उस में हिस्सा डालते हैं तब गोवा में कई हजार क्विंटल चावल आ जाता है। मैसूर में जो चावल का अधिक उत्पादन करते हैं उन के लिए कोई फायदा नहीं है क्योंकि हम ने ऐसा देखा है कि मैसूर में चावल 1 रुपये 25 पैसे किलो मिलता है और वही चावल गोवा में 1 रुपया 85 पैसे मिलता है। उस का फ़ायदा बीच में आने वाले लोगों को उन स्मगलर्स लोगों को मिलता है। पोचगींज जमाने से गोवंस इस स्मगलिंग के लिए मशहूर हैं। हमारे गोवा के लोग इन धंधों में बहुत माहिर हैं। यह ऐक्सपर्टस् लोग यह धंधा इस रीति से करते हैं कि उन को फायदा मिलता है। लेकिन इस स्मगलिंग के धंधे से न तो खेती करने वाले किसान को फायदा होता है न हमारे कंज्यूमर्स का फ़ायदा होता है। उदाहरण स्वरूप मैं आप को बतलाऊं कि पिछले महीने एक व्यापारी वहां का मैसूर से 4000 क्विंटल चावल लाया। वह लाया तो 125 रुपये क्विंटल के हिसाब से और वहां लाकर उस ने उसे बेचा 185 रुपये के हिसाब से। इस तरह से वहां चलता है।

जोन के बारे में मेरा कहना है कि गोवा को महाराष्ट्र जोन में होना चाहिए था लेकिन उसे मैसूर जोन में डाल दिया गया है। मेरे इस ऐतराज को सुनकर लोग आश्चर्य करेंगे और मैं समझता हूं कि गोवा में भी बहुत से लोग आश्चर्य करेंगे कि मैं ऐसा क्यों कहता हूं क्योंकि गोवा के मैसूर जोन में डालने से तो फ़ायदा ही है चावल जो इतना वहां सुलभ है। लेकिन मैं यह मानता हूं कि गोवा महाराष्ट्र में जाना चाहिए और मैसूर जोन में वह क्यों डाला जाय? यह ठीक है कि चावल की हमारी मजबूरी है और गोवा में चावल और मछली यह वहां का मुख्य भोजन है लेकिन वह डाला महाराष्ट्र मे ही जाय। मुझे बोलने के लिए जो समय दिया गया है उस के लिए मैं आभारी हूं।

SHRI RANDHIR SINGH (Rohtak): Mr. Deputy-Speaker, Sir, seventy-five per cent. of our population are peasants and eighty-two per cent. of that population live in villages. Near about sixty per cent. of our national income is from agriculture. It is distressing that we spent hardly twenty per cent. of our budget on agriculture. Whatever is said by my hon. friends from the opposite side has substance. The picture is very horrible, and also very lamentable. Something immediately should be done. What is satisfying indeed is that a man of *kisan* upbringing, a *kisan* by profession and out and out a man who is a *kisan* in the real sense of the term is at the helm of affairs in this Ministry. And we know how much he is out and out for a *kisan*. But whatever is expected from him has not come. I would say with all emphasis at my command that enough of water has flowed under the bridge. We have got near about 290 million acres under cultivation, and out of this 290 million acres, hardly 60

million acres is under irrigation. If we compare with other countries like U.K., or U.S.A. or U.S.S.R., I think, that will not be very wise. What we have to do is to see that every drop of water is to be converted into a grain. We are not in dearth of water. Near about 1,350 million acre feet of water flows in our rivers, and we are able to harness only 50 million acre feet of water. This is very deplorable. The surface water has to be conserved and underground water should be exploited. The other day I read somewhere, and I am sure that this must have come to your notice also, that the Indo-Gangetic plane has got the highest water reserves in the world. If only this water is to be exploited, we shall be able tc feed two worlds, and not merely one. What is distressing is that we have been able to collect and store or conserve only 50 million acre-feet of water. This is too little. The American storage is 600 million acre-feet of water. And so is the case with the U.S.S.R.

Now, I want to submit most forcefully and with the greatest humility that I am capable of, that we are to do away with luxuries. We should do away with refrigerators, with television, with record-players, with saloons and with lipstick and with unnecessary kinds of imports from abroad. We must spare everything that we have for the nation. Otherwise, what my hon. friend Shri Yajnik had said would prove to be correct and we cannot say what will happen after 1972. The same thing has been said by Acharya Vinoba Bhave also, a person whom we take as a semi-prophet. What I have said so far relates to irrigation.

Now, I would like to say a word about community development. Are we to develop this country or are we not to develop this country? This is the very big question-mark before us. Are we to develop our rural irrigation or not? Are we to develop our rural electrification or not? What is the agency through which we have to develop this? That agency can only be the agency for community development. Whatever system we have had in the bureaucracy is a legacy of the British. We have no faith in it The present officers in the bureaucratic system will not be able to do this. Here we find something very disappointing and distressing, namely that we have not so far been able to harness the enthusiasm of the people and evoke the enthusiastic participation of the people. I must say with all the force at my command that there is definitely something wrong with the department concerned. The Centre should reckon with this department and deal with this department most seriously, and the writ of the Centre should go round the country, and the community development department should be directly under the Centre. Parliament should be taken into confidence and whatever policy matters are to be decided should be decided by this Parliament, the biggest forum in the country, and this Ministry should be in the forefront to do that.

The third thing that I would like to say is about agricultural credit. My proposal to the hon. Minister in this regard is very simple, namely that farmers with holdings of 20 acres and above should get loan from the commercial banks like the Punjab National Bank etc., while the farmers holding below 20 acres should get loan from Government.

I would go a step further and request the hon. Minister to take note of this that there should be some sort of card system or coupon system so that all the inputs would be available to the farmers on the basis of these cards and coupons. They should be able to present this card or coupon at the co-operative shop or consumer store opened by Government and get whatever they want, whether it be fertilisers or agricultural implements and so on.

[Shri Randhir Singh]

About tube-wells something has been said here. My specific proposal to the hon. Minister is this. At present they give a loan of Rs. 3,000 to Rs. 4,000 to a farmer for tube-wells. But what happens is that the farmer is actually fleeced, he spends about Rs. 1,000 by way of bribes. There is no point in giving loan to the farmer if he is going to be fleeced and reduced to an absolutely down-trodden man. I would suggest that a tube-well corporation, a small corporation, should be created for the purpose. If this is done, then the farmer would be saved from exploitation and he would not have to go like a shuttle-cock from pillar to post and from department to department. Further, such a corporation would minimise the delay that is involved at present. The farmer has today to spend about six months to three or four years for getting a tube-well. The precious time of the farmer is wasted in this manner. If a corporation is set up, then the delay factor would be eliminated.

There is one other suggestion that I would like to make, which I made last year also but which I find has fallen on deaf ears, and, therefore I am going to repeat it now. When you have an Industrial Finance Corporation for industries, why should you not have an Agricultural Credit Corporation for the farmers? I say again and again: do not give step-motherly treatment to us, the farmers. They are number one citizens of this country. They are the masters of the country, who serve the nation and feed the nation. But the feeling among farmers is that they are not being reckoned as being important, they are not being properly respected and they are being treated as second-class citizens. So this is my forceful plea to the Minister to give the farmers their due place in the country.

Another suggestion is about agricultural implements. Let us do away with this antiquated relic of the feudal age, the wooden plough. It is a very old and absolutely outmoded device for increasing cultivation. The farmer should have an implement which will save his labour and his time. Another suitable iron plough should be designed and developed and fabricated on a large scale in some village workshop in the village. There should be an implement workshop in the villages. Government should divert enough money for this purpose. Artisans and mechanics from the rural areas can also find avenues of employment if these workshops are put up in villages. Also the time the farmer has to take to go to the town on this account would be saved. So agricultural implements manufacture in village workshops is of great importance.

SHRI R. D. BHANDARE (Bombay Central): In every village?

SHRI RANDHIR SINGH: In important villages in the centre of the village.

SHRI INDERJIT MALHOTRA (Jammu): No discrimination; in every village.

SHRI RANDHIR SINGH: Accepted. It is up to the Minister to decide in which villages he will want to put up these workshops and have an agro-industries pattern where these implement workshops would be set up in 'implement villages' as I would call them.

Another point is about fertiliser. Enough has been said about it. I will only add what is relevant. Why not give subsidy to the farmers to purchase these fertilisers? This is not something uncommon I am suggesting. It is there in England where nearly 40 per cent. of the price is subsidised. The job of the farmer in India is much more important than that of his counterpart in England.

No less important a person than Shri Hanumanthaiya, Chairman of the ARC, while forwarding his report on public undertakings to the Prime Minister says that it is most unfortunate that fertilisers in this country are the

costliest. This is something that should be taken note of by the Ministers concerned.

Then I come to improved seeds. We do not have good seeds in this country. Most of the seeds are diseased. Disease-ridden seeds should be properly treated, disease-resistant seeds evolved and proper machinery created for wide distribution of seeds. We have got the Pusa Institute which is distributing seeds only to Delhi State. But what about farmers in Haryana, Punjab and other States? Agencies are lacking, proper forums are not available for distribution of seeds.

SHRI ANNASAHIB SHINDE: This is not correct.

SHRI RANDHIR SINGH: Another question concerns the price of seeds. My information is that the ratio of ordinary grain price to seed price is the lowest. In America it is 1:11, the highest, that is, if the ordinary grain costs Re. 1, the seed will cost Rs. 11. In U.K. it is 1:5; in India it is 1:1¼. If you give incentive, you will be able to get better and improved seeds. If you do not develop seeds and give impetus, that will be the greatest obstruction in the way of the high yield crop programme.

Coming to plant protection and eradication of rats, it is my personal experience that rats are creating havoc. One-fourth of the crop of this country is being devastated by rats, pests and locusts. This programme should be given priority. The nature of this programme should be preventive and not curative.

We just distribute fertilisers without knowing the nature of the soil. So, there should be proper soil testing and the fertiliser should match the need of the soil. If we do that, the per acre yield would increase. For that I suggest that in every geographical, climatic region there should be soil fertility maps, and fertiliser recommendations should be made accordingly.

There is a very good offer from big farmers owning 200 or 150 bighas of land. They say they have got good seeds, tractors, up-to-date appliances etc., that if Government encourages them, they can make available these facilities to the neighbouring small cultivators. You may call a meeting of progressive farmers who are the people who would like to co-operate in this regard.

Our farmer is not given any incentive for reclamation of land as is done in other countries, and so he feels that he is not treated in the manner he deserves. You must give grants for reclamation of land so that the farmer feels that he is treated well.

In Punjab and Haryana there are certain places where there is waterlogging. I suggest that narrow cavity, grouted tubewells are put up, they will solve this waterlogging problem, and particularly in the *khedra* areas, it would be a very great help.

The hon. Deputy Minister went to Rohtak along with me, and he is convinced about mixed farming, including cattle breeding. We have the best species of cattle in Haryana and I suggest that you allocate funds, say Rs. 20 or Rs. 40 crores, to see that good buffaloes and cows are reared, which will give milk to your Delhi Milk Scheme also. This food is very necessary for the health of the nation and long span of life. The Deputy Minister saw it himself; he made a commitment before the audience in Rohtak that he would look into it. I remind him that he should do something in the matter.

I want to refer to the Indian Agricultural Service. This is the department of agriculture but the IAS man or the IFS man is put on top of this department They should put their expert at the top. When the Ministry of Agriculture is manned by people other than the Indian Agricultural Service, people are not doing their job; they feel that they are dominated by the IAS people. There is a lot of overlapping.

[Shri Randhir Singh]

They do not have that much enthusiasm which they should have.

I am finishing in one minute. Farmers' tours should be arranged, not only within the country but abroad also. If you do not have foreign exchange now, it should be arranged at least within the country. A Haryana farmer should be taken to Punjab, or an Andhra Pradesh farmer should be taken to Maharashtra or Haryana so that farmers actually go to these States and see the farming methods and practices adopted in those areas. Just as some Members of Parliament visited Ludhiana and came back with a rich experience, there should be farmers' tours.

You gave me time and I am very grateful to you. I hope the Minister will consider my suggestions dispassionately and try to implement them. I have been repeating these suggestions in the last four or five speeches but nothing has been done. Now, I pray to him on behalf of the peasantry, 400 million people of the country and say: do something before it is too late.

SHRI DEIVEEKAN (Kallakurichi): Sir, in his immortal book Poet Valluvar has said:

Sevikkunavu illadhapodhu siridhu

vayitrukkum iyappadum

That means that when there is not much feast of knowledge for the fear, the stomach will be fed.

But due to the language policy of the Government what we have been hearing these days is anything is but feast for the ear. Hence I turn my attention to feed real food for the hungry.

The Food and Agriculture Ministry is, like the people of the country, one of most hungry Ministries. It has already earned the unique distinction of devouring the Minister in Charge, every two or three years. Unfortunately for the Ministry and luckily for the country, we have in Thiru Jagjiwan Ram and Thiru Shinde Ministers who cannot easily be devoured. But the Minister should not keep content with this achievement, if this can be called an achievement. Year after year we hear shortage of food. It is a chronic and national disease.

We have hunger, disease, malnutrition and starvation here. After 20 years of rule we have earned *pasi, pini, pagi* that is hunger, disease and animosity, Kural says *Ooru pasiyum Ovvapiniyum seru pagaiyum seradhu iyalvadhu nadu.* That means only the country which does away with these three, is a real country.

Foodgrains have consistantly become an item of shortage. Year after year we hear a lot of speeches and assurances and comforting words. If words can quell hunger Sir, I can say that we are sure to win the war against hunger. We have wedded ourselves to the PL 480 foodgrains. PL 480 may mean besides Public Law 480, Permanent Loan. To the Congress PL 480 appears to be the panacea for the continued shortage of foodgrains in the country. I recently came across one of the strangest explanations for food shortage in the country. A Cabinet Minister said that the shortage was due to the fact that people consume more these days. Sir, do you believe that this explanation is anywhere near the truth? It is exactly incorrect. The wonderful discovery was made by the Minister with the golden heart, Mr. Morarji Desai. Probably he takes one meal on most of the days but you will agree with me that Mr. Morarji should not expect all his countrymen to follow his example. Every problem has two sides: the true side and the Morarji side.

I wish to bring to the attention of the Government an important aspect should I say drawback, about this great omnipotent PL 480. For the foodgrains supplied under PL 480 we pay the U.S. administration in rupee currency. The U.S. government, even when it has to pay us dollars in respect of certain of transactions pays us

in Rupee. That is our own money returned to us instead of dollars. In effect we are losing valuable foreign exchange. I think it is for the Ministry of Finance to tackle the matter. But the whole problem is due to the PL 480 assistance taken by our Food Ministry, which plans to import 3·5 million tons of foodgrains from U.S.A.

As long our agricultural economy is not improved, as long as we keep importing foodgrains PL 480 would be permanent feature and we have to dance to the tune of U.S.A. Valluvar many hundreds of years ago said:

Idamellam kollthanaththe
Idamillakkalum Iravollach chalbu

Even if there are very little means of survival for a country, it should not go about with a begging bowl to feed itself. This determination is something which is remarkably bigger than the world itself.

The Finance Minister in his Budget speech has admitted that the programme of building up a sizeable buffer stock has remained unfulfilled for long. I think some vigorous steps should be taken in this regard.

A couple of days back the newspaper carried photos of a happy farmer harvesting the wheat. The farmer was none other than the Prime Minister. I was delighted to see the happiness and satisfaction in the face of the Prime Minister. But the question is: Is the farmer really happy when he harvests? Now he has hundreds of problems weighing on him. I may wish the farmers in the country are happy and contented. If the Government would approach the various problems facing the ordinary simple farmer and find ways and means to solve them, I am sure the country will have record production. Sir, I feel that the time has come, in fact it is long overdue, for the appointment of a farmers' Commission with members selected from experts and Members of Parliament to go into the condition of farmers. The conditions of service for the farmers should be made attractive and brought at least on par with the Government service. The question of giving them pensionary benefits should also be considered The sons of farmers should be given preference in Agricultural Engineering courses.

"The potential role of agriculture in the national economy and the scope which exists to realise this potential in a relatively short time are not fully appreciated even at this stage. Even the little awareness of the vital role of agriculture can be attributed largely to the disastrous consequences of two successive droughts rather than to any penetrating analysis of our economic or social structure". This view was expressed by no less a person than the Director General of the Indian Council of Agricultural Research. I appreciate his boldness and the clarity with which he has spoken of this problem.

India has 2·2 per cent. of the words total of cultivable land area, but has 14 per cent. of world's population. While our friend Dr. Chandra Sekhar is trying to bring down the figure from 14, we should also try to increase the 2·2 per cent. to a certain extent. There are hundreds of acres of waste-lands where cultivation is possible if we plan and undertake a phased programme of bringing them under cultivation by providing basic amenities for production. Mother earth is there to feed us and nourish us. But if we do not utilise the generosity of Mother earth, if we think she has not much to offer to us, and languish the country in hunger. She will only derisively laugh at us. That was how Valluvar has seen the problem. He says:

Ilamenru asaigi irupparaik kanin
Nilamennum nallal nakum

I have a suggestion for the Government. The Government should evolve a scheme for supplying tractors and other farm equipments to Panchayat Unions which will see that these are utilised by the farmers of the Panchayat Unions to their best advantage.

[Shri Deiveekan]

I learn that the Government will import nearly 8 million tons of foodgrains this year. But has the Government given any thought of having more and improved silos? What programme has the Government got for tackling the rodent menace? Sir, it is the primary duty of the Government to provide food for people; if it fails in this task the Government may well get out. Poet Bharathi has said:

Thani oruvanukk kunavillai enil
Chekaththinai azhithiduvom

That is: "Even if one man is to be deprived of food, the world should be demolished." He had viewed hunger as a problem that should be given top importance.

I do not know whether I can voice my concern about the shortage of fertilisers while speaking on the demands of the Agricultural Ministry. But still as fertiliser supply has a direct say in the production of food, I think I can put in a word about the shortage of chemical fertilisers. We are to import nearly a million tons of fertilisers. But here is a piece of news from the *Times of India* which makes sad reading. About 1,000 tons of super-phosphates produced at the Zinc Smelter plant at Udaipur is lying without being distributed. There appears to be a big shortfall in fertiliser production. We have never achieved our targets. We just cover only half the targets.

This is something quite deplorable. I can understand if we miss the target by 10 or 20 per cent. But it is nearly 50 per cent. every year. This calls for careful and sincere study and remedy.

I made a little study of the Demands for Grants of the Agriculture Ministry. Among the mass of figures I found with some difficulty that the Budget estimate for the head 'Fisheries' is greatly diminished while the actual amount spent during the year 1966-67 was to the tune of 166 lakhs. But the estimate for the current year is just around 90 lakhs. Fisheries is one of the fields in which we should concentrate more in order to solve the food problem. But unfortunately I find that the estimate is very low. If the Government is sincere in developing fisheries more money should be allotted to this head. Of course a part of the work under the head 'Fisheries' has been transferred to the Indian Council of Agricultural Research. The Ministry admits that there was slow progress of certain schemes, non-purchase of certain equipments or postponement of purchase of fishing vessels. The Ministry has shown 'Savings' under this head. Quite an achievement, I wish the Ministry comes out of its lethargy to act speedily on schemes approved and for which Budget provisions have been made.

After so many agricultural programmes, three five year plans etc. we have not attained self-sufficiency nor we are anywhere near it. We still go about the world with a begging bowl—a bowl bigger than our country. If we are to survive, only by begging food, if that is the only way for our existence let us perish. Valluvar known for sobriety and high intelligence himself has angrily said 'If we are to beg for survival, let the creator also perish.

Iruntum uyir vazhdal vendin—
parandu keduka ulagiyatriyan.

It is anger born out of sincerity and love for mankind. Let our aim at least be: Minimum food for all.

"Undi koduthor uyir koduthore"

He who gives food gives life. Let the Congress Government give food and at least try to keep its life and image unperished

SHRI LOBO PRABHU (Udipi): I am hearing so many eloquent speeches including the very literary one of the predecessor. I would like to know whether we are discussing the ministries or the grants, whether it is a discussion on the budget which will enable us afterwards to reduce the Finance Bill. We are only criticising the de-

partments and not a word is said about the grants and on the huge volumes of figures supplied to us. I would request you and the Minister of Parliamentary Affairs to so guide the discussion that it concerns the grants and not merely the ministries.

MR. DEPUTY-SPEAKER: I do realise that notice should be taken of the grants; my experience for a number of years has been, this is an occasion when members put forward the day-to-day difficulties from the knowledge of their experience about community-development, cooperation, water shortage, etc. Apart from experts like you who deal with financial matters, I am trying to accommodate some people who rarely speak in the House, so that they may put forward their genuine difficulties. Their experience is to be ventilated and they are to be made articulate. That is the main purpose.

SHRI ANNASAHIB SHINDE: Even the representative of his party, Mr. Shivappa, made a general speech. He should educate his party members first. Of course, I have no objection to the point he has raised. (*Interruptions*).

SHRI INDERJIT MALHOTRA: When the House is considering the demands of grants of a particular ministry, we have to discuss what the ministry has been doing in the past and give our suggestions.

MR. DEPUTY-SPEAKER: The performance aspect is also important. The financial aspect is not less important, but it is not possible for every member to go into each demand. You must realise their difficulties also.

SHRI S. S. KOTHARI (Mandsaur): The work of the Ministry cannot be divorced from the Demands for Grants relating to that Ministry.

MR. DEPUTY-SPEAKER: As I have already explained, we have to know their difficulties and their experience. That would be beneficial in guiding our policy. I do recognise that the Grant aspect must be discussed.

SHRI LOBO PRABHU: Not one word has been said about the Demands for Grants. We owe a duty to the country in seeing that there is no wasteful expenditure.

SHRI INDERJIT MALHOTRA: Shri Lobo Prabhu is not the only hon. Member who recognises that we owe some duty to the country.

MR. DEPUTY-SPEAKER: Businessmen like, Shri Kothari could be very well acquainted with the financial side of it, but ordinary Members and peasants cannot be expected to be so.

SHRI CHENGALRAYA NAIDU (Chittoor): Sir, we produce food and we know the difficulties. They only eat as parasites.

SHRI S. S. KOTHARI: Sir, on a personal explanation, let me say that I am not a businessman, I am a professional man, a chartered accountant.

MR. DEPUTY-SPEAKER: Then you are more acquainted with figures and the financial side of it.

SHRI S. S. KOTHARI: I only wanted to say that the work of the Ministry is inter-connected with the Demands for Grants.

MR. DEPUTY-SPEAKER: Shri V. N. Jadhav.

श्री वें० न० जाधव (जालना): उपाध्यक्ष महोदय, मैं फूड ऐंड एग्रीकलचर मिनिस्ट्री की बजट डिमांड्स को सपोर्ट करने के लिए खड़ा हुआ हूं। हमारे मुल्क में अगर कोई सब से बड़ा परेशानकुन कोई मसला हो सकता है तो वह खाद्यान्न का ही मसला है। आज तमाम जनता के सामने, तमाम देश वासियों के सामने किस तरीके से गल्ला हासिल किया जाय, किस तरीके से गल्ला कब के लिये महफूज रक्खा जाय, यह समस्या है। बढ़ती हुई कीमतों का मुकाबला किस तरीके से किया जाय यह भी एक समस्या हिन्दुस्तान की जनता के सामने है। आम तौर पर गैर मुल्कों से जो गल्ला आता है उन जहाजों

[श्री वें० न० ज धव]

के इंतजार में हिन्दुस्तान के आदमी बैठे रहते है। यह हमारे मुल्क में आज गल्ले की हालत है । ऐसा क्यों हो रहा है यह एक सवाल किया जा सकता है। क्या इसका कोई हल है या नहीं यह भी एक सवाल किया जा सकता है । इन सवालों का जवाब हम को आज और अभी यहीं पर मिलना चाहिए।

मैं आज आप के सामने चंद बातें कहना चाहता हूं । मैं आप की मार्फत हाउस से यह अर्ज करना चाहता हूं कि आज से कोई 70 साल केवल हिन्दुस्तान से कोई 10 लाख टन के करीब गेहूं दूसरे मुल्कों को रवाना किया जाता था । यह बात शायद सुन कर आप को ताज्जुब होगा और कुछ लोग यह भी कहेंगे कि फिर उस जमाने में सूखा कैसे पड़ते थे ? लेकिन मैं उन को बतलाना चाहूंगा कि अन्न पहुंचाने के जरिये उस वक्त कम थे इसलिए सूखे वाले इलाके को अनाज नहीं दे सकते थे। अनाज ज्यादा था लेकिन दे नहीं सकते थे क्योंकि पहुंचाने जरिया नहीं था । आज देश की क्या क्या हालत है ? देश में गिजा की कमी है । जंगल काटे जा रहे हैं। बारिश कम हो रही है । आबादी की हालत यह है कि रात दिन उस में इजाफा होता जा रहा है । हर साल 55 हजार बच्चे पैदा होते हैं जिनमें से बहुत से बच्चे मर जाते हैं और काफी संख्या में वह जिन्दा भी रहते हैं। इस तरीके से हर साल हमारी आबादी में 1 करोड़ 30 लाख की बढ़ोत्री हो रही है । अब जाहिर है कि यह बढ़ने वाली ज्यादा अन्न और ज्यादा गिजा तलब करती है जिसकी कि वजह से यह मसला और ज्यादा पेचीदा होता जा रहा है । इस का नतीजा यह हो रहा है कि हम हर साल 10 लाख टन गल्ला दूसरे मुल्कों से मंगा रहे हैं । सन् 1966 में कोई 523 करोड़ रुपये का गल्ला बाहर से मंगवाया गया और उस के लाने के अखराजात कोई 10 करोड़ रुपये हुए। उन जहाजों के जो कि विदेशी गेहूं लाते हैं उन के इंतजार में हम हिन्दुस्तानियों को खड़े रहना पड़ता था।

17.45 hrs.

[SHRI G. S. DHILLON *in the Chair*]

हिन्दुस्तान में कहीं 20 इंच बारिश होती है तो कहीं 400–500 और 600 इंच तक भी वर्षा हो जाती है । यह बारिश साल में वकफे वकफे से न हो कर तीन चार महीने के दौरान हो जाती है । यह सारी बारिश चूंकि तीन चार महीने के अंदर ही जाती है, इसलिए भी हम को कठिनाइयों का सामना करना पड़ता है । हिन्दुस्तान की तकरीबन् 43 फीसदी जमीन पर काश्त होती है और उस में हिन्दुस्तान के तीन चौथाई लोग जुटे हुए हैं। लेकिन इस के बावजूद भी जितना गल्ला हमें मिलना चाहिये उतना गल्ला नहीं मिलता । खेतों से जिस कदर पैदावार होनी चाहिए वह पैदावार उन से नहीं होती हैं। इस के मुकाबले में दूसरे मुल्कों की अगर आप पैदावार देखेंगे तो आप को ताज्जुब होगा ।

मैं इस अवसर पर जापान देश का उदाहरण देना चाहता हूं । जापान एक छोटा सा पहाड़ी मुल्क है । उस इलाके में सिर्फ 16 प्रतिशत जमीन पर काश्त होती है लेकिन उस के बावजूद जापान दुनिया में सब से अधिक चावल पैदा करने वाला मुल्क है । वह चावल में सरप्लस है । अमरीका की भी यही हालत हैं । अमरीका का एक किसान 25 आदमियों के लिए खुराक पैदा करता है और वह अपना अनाज दूसरे मुल्कों को भी रवाना करता है । हिन्दुस्तान के लोगों को अमरीका का शुक्रगुजार होना चाहिए कि अमरीका उन्हें अनाज देता है । इसी तरह से इजरायल भी काफी उन्नति कर गया है । उन्होंने रेगिस्तान को एक बाग में तबदील कर दिया है । उसे गार्डन बना दिया है । वहां पर 7–8 एकड़

से ज्यादा जमीन किसी किसान के पास नहीं है। लेकिन सब से बड़ी बात जो इजरायल में है वह यह है कि तीन, तीन और चार, चार मील के रकबे के अन्दर किसानों को जिन चीजों की, जिन वस्तुओं की आवश्यकता होती है वह तमाम फराहम की हैं। उदाहरण के लिये मशीनरी है, खाद है या माहिरों का मशविरा है, वह सब उन्हें वहां पर सुलभ है, तमाम किस्म की खाद वगैरह वहां पर मौजूद हैं और किसानों की जो पैदावार होती है उसे इजरायली सरकार बाजार में फरोखत करके उस का रुपया किसानों को दे देती है ताकि किसानों को सहूलियत हो। इजरायल ने यह तरक्की की है। फारमूसा की भी मिसाल इस सिलसिले में दी जा सकती है। फारमूसा एक छोटा सा जंजीरा है। फारमूसा की हालत यह है कि वहां किसानों को और आम जनता को जिन चीजों की जरुरत है उन पर ध्यान दिया गया है। इस के विपरीत हम अपने देश में क्या देखते हैं ? जनता की जो बुनियादी जरूरतें हैं। उन की तरफ अगर हमारे यहां ध्यान दिया जाता तो आज हमारी दुर्दशा हुई हैं, वह न हुई होती। फारमूसा के जराअत पर ज्यादा जोर दिया और जनता को जिन चीजों की आवश्यता है उन पर ज्यादा जोर दिया और उन का नतीजा यह है कि फारमूसा ने बहुत प्रगति कर ली है और उस की हालत औरों के मुकाबले कहीं अच्छी है। फारमूसा हर साल 60 मिलियन डालर के केले और 60 मिलियन डालर की शक्कर अकेले मुल्कों को रवाना करता है। वहां हर किसान के पास रैफिरीजरेटर है, मोटर है, रेडियोसैट है और उन के बच्चे कालिज में तालीम पाते हैं। ऐसा क्यो हो रहा है ? उन्होंने जिन चीजों को पहले अहमियत दी जानी चाहिए थी, उन को अहमियत दी, जब कि हमारे यहां ऐसा नहीं हुआ। हमारे पहली पंचवर्षीय योजना में खेती पर ज्यादा जोर दिया गया। यह एक अच्छी बात की गई लेकिन दूसरी पंचवर्षीय योजना में खेती को अहमियत न देते हुए इंडस्ट्रीज व कारखानों को महत्व दिया गया। गुजिस्ता सत्र में मंत्री जी ने कहा था कि हम 1970-71 में खाद्यान्न के मामले में आत्मनिर्भर हो जाने वाले हैं। अब यह तो नही बात हुई कि दिल के बहलाने को गालिब यह खयाल अच्छा है। जहां तक इस लक्ष्य की प्राप्ति का सवाल है वह एक शुभ और स्वागत योग्य चीज है लेकिन मुझे शुबहा है कि जिस रफ्तार से हमारा मुल्क चल रहा है उस में यह काम पूरा होने वाला नहीं है। वैसे मैं आप को बतला दू कि मैं नेचर से पैसैमिस्टिक नहीं हूं, औप्मनिस्टिक हूं लेकिन इस के बावजूद मैं आप को साफ़ कह देना चाहता हूं कि यह काम होने वाला नहीं है।

किसानों को खाद सस्ता नहीं मिलता। हिन्दुस्तान का अगर कोई इंग्लिस्तान से मुकाबला करे तो इंगिलस्तान में अमोनियम सल्फेट की कीमत 671 रु० फी टन है और हिन्दुस्तान में 1752 रु० फी टन है। इसी तरह से सुपर-फासफेट की कीमत हिन्दुस्तान में 1519 रु० फी टन है और इंगस्तान में 552 रु० फी टन है। यह मैं क्यों बयान कर रहा हूं ? एक तरफ किसानों को जिन चीजों की आवश्यका है ज्यादा पैदावार करने के लिये, वह ज्यादा कीमत में मिलती हैं और दूसरे मुल्को में यह चीजें सस्ती हैं। इस लिये हमारे किसान ज्यादा उपज नहीं कर सकते ज्यादा गल्ला पैदा नही कर सकते। इसका नतीजा यह हो रहा है कि हम लोग आनाज के लिये दूसरों मुल्कों के दरवाजे खटखटाते फिरते हैं और हाथ में भीख का कटोरा ले कर फिरते हैं। यह बहुत बुरी बात है। मैं इस के लिये मिलती कोई सख्त लफ्ज इस्तेमाल नहीं करना चाहता। यही कहूंगा कि यह बड़ी बुरी हालत

[श्री वें० न० जाधव]

है हमारे लिये और हम को इस पर सोच विचार करना चाहिये ।

16 hrs.

किसी माननीय सदस्य ने कहा कि हमारे देश में सोयर बहुत बरबाद होता है । बात सही है । जो भी केमिकल या कीमियाई खादें हैं, वह बाहर के मुल्कों से आती हैं । हमारी जो आवश्यकता है वह 1970-71 तक लगभग 20 लाख टन के करीब हो जायेगी । लेकिन हम अपने देश में चूंकि इसको तैयार नहीं कर सकते इस लिये बाहर से मंगवाते हैं । मैं शासन से गुजारिश करूंगा कि वह प्राइवेट या पब्लिक सेक्टर में ही किसी तरह से के मिकल खादों के कारखाने देश में कायम करें जिस से आज की जो हमारी जरूरत है वह पूरी हो सके । साथ ही किसानों को यह चीज सस्ते दामों तर मुहैया किये जांये । अगर ईंधन के लिये दूसरी चीजें मुहैया की जायें तो जो गोबर की शक्ल में जलाया जाता है, वह बच जायगा । जो कि करोड़ों रुपये की उम्दा खाद है । इसी तरह शहरों में जो मैला पानी होता है, गन्दी नालियों का पानी, वह बेहतरीन खाद है । गन्दी नालियों का पानी पवित्र नदियों के पवित्र पानी को आज गन्दा कर रहा है । यह बहुत बुरी बात है ।इ सके सिलसिले में हुकूमत पहले कोशिश कर के देखे कि इस गन्दे पानी का किस तरीके से जखीरा किया जा सकता है और उस को किस तरह से खाद के काम में लाया जा सकता है । अगर हम इस पर संजीदगी से सोचें तो जरूर रास्ता निकल सकता है और इस निकलने वाले रास्ते से हमारी खेती की पैदावार बढ़ सकती है ।

इस के अलावा मैं यह कहना चाहता हूं कि हिन्दुस्तान एक बहुत बड़ा मुल्क है, एक बरेआजम की हैसियत रखता है । इस मुल्क में बहुत सी जगहों पर कई तजुर्बे हो रहे हैं सलान पूसा इन्स्टिट्यूट में बहुत अच्छा काम हो रहा है । इस बड़े मुल्क में हर जगह की जियोग्रेफिकल कंडीशन्स अलग-अलग हैं । दक्षिण में राइस ज्यादा होता है, महाराष्ट्र में बाजरा और चावल भी होता है, कपास और ज्वार ज्यादा होती है । फिर गेहूं पंजाब और हरियाना में ज्यादा होता है । इस लिये मेरी गुजारिश यह है कि हुकूमत मुल्क के मुख्तलिफ हिस्सों में ऐसे तजुर्बागाह कायम करें जहां पर मुख्तलिफ चीजों के बारे में तजुर्बे किये जायें । मसलन कीड़े मकोड़े रोकने के बारे में, जो पैदावार बढ़ाने के सिलसिले में रुफाक्ट डालते हैं, चूहे हैं, इस तरह की चीजों के बारे तहकीकात का काम हो । इसमें कोई शक नहीं कि हिन्दुस्तान एक गरीब मुल्क है और उस को पैसों की जरूरत है । और जगह जगह पर इस तरह के काम नहीं नहीं हो सकते । लेकिन मेरी गुजारिश यह है कि यहां पर जो सायंस कालेज हैं जिन में बाटनी डिपार्टमेंट हैं, जुलोजी डिपार्टमेंट है, माइक्रो बायलोजी डिपार्टमेंट है, उन को एक एक प्रोजेक्ट दे दी जाय । किसी को चाहे मारते की प्रोजेक्ट दे दी जाये किसी को गेहूं में जो कीड़े पड़ते हैं उस को मारने की प्रोजेक्ट दे दी जाय, किसी को कपास में जो रोग दहया होता है उस के सिलसिले में तहकीकात का काम सौंपा जाय । अगर इस तरह से किया जाये तो यह काम बड़ी आसानी से हो जायेगा और बिना ज्यादा खर्च किये ही हो जायेगा ।

श्री हुकम चन्द कछवाय (उज्जैन) : मक्खी मारने का काम सरकार करे ।

श्री वें० न० जाधव : आप तो वह भी नहीं कर सकते ।

मैं जिस इलाके से आता हूं वह महाराष्ट्र का इलाका है । वहां पर गुजिश्ता फरवरी के आखिर में और मार्च के शुरू में बहुत अधिक वर्षा हुई ओले पड़े और तूफान आ गया । फिर कड़ाके की सर्दी पड़ी । (नतीजा यह हुआ कि जो फसलें खड़ी थीं रबी की वह

तबाह हो गई और खत्म हो गई । चुनाचे महाराष्ट्र असेम्बली में वहां के रेवन्यू मिनिस्टर श्री बालासाहब देसाई ने बयान दिया था कि वेस्टर्न महाराष्ट्र और विदर्भ में तकरीबन 1 लाख 59 हजार एकड़ जमीन पर पैदावार बिल्कुल तबाह हो गई और बरबाद हो गई । इस में 967 मौजे वेस्टर्न महाराष्ट्र और विदर्भ के मुतासिर हुए जिस से करोड़ों रुपयों का नुक्सान हुआ । वैसे तो में मराठवाड़ इलाके से आता हूं और जो फिगर्स मैंने बतलाये हैं. उन में मराठवाड़ी शामिल नहीं है । लेकिन वहां के कमिश्नर ने एक बयान दिया था । जो नवशक्ति नाम के अखबार में 20-3-68 के अंक में छपा है, कमिश्नर श्री सुन्दरराजन जी ने यह बतलाया है कि उस्मानाबाद जिले में, जो मराठवाड़ा का है, 1004 गांव मुतासिर हुए और तकरीबन 2,64,599 एकड़ जमीन की फसल बरबाद हो गई । इसी तरह से औरंगाबाद जिले में 584 गांव मुतासिर हुए और वहां 1,20,902 एकड़ जमीन की पैदावार बरबाद हो गई । यही नहीं, बल्कि बीड़ जिले में 426 मौजे मुतासिर हुए और उन में 1,80,224 एकड़ की फसल बरबाद हो गई । इन मौजों की मालगुजारी आज बिल्कुल माफ होनी चाहिये । महाराष्ट्र पहले से ज्यादा गल्ला पैदा नहीं करता, उस इलाके से गल्ला महाराष्ट्र में आता है । इन हालात में मैं खाद्य मंत्री महोदय से प्रार्थना करूंगा कि महाराष्ट्र को जो गल्ले की कमी पड़ेगी उस को वह मुहैया करने की कृपा करें । इस सिलसिले में मैं एक शेर कह कर खत्म कर दूंगा :

"यह दस्तूरे जबांबन्दी है कैसा तेरी महफिल में,
यहां लो बात करने को तरसती है जबां मेरी ।।"

यहां बोलने का मौका ही नहीं मिलता ।

श्री मोलहू प्रसाद (बांसगांव) : सभापति महोदय, आखिर यहां भाषण तो राशन पर हो रहे हैं, और भाषणों से राशन की समस्या का हल निकाला जा रहा है । लेकिन सही मानों में अगर हमारी खाद्य समस्या का हल निकाला जाये तो स्टेट्स में तमाम अफसर और अफसरायें मर जायेंगी क्योंकि आप जिन योजनाओं में कृषि उत्पादन बढ़ाने के लिये धन देते हैं उस का सारा धन सिर्फ अफसरों की एयाशी के लिये खर्च किया जाता है । मतलब उत्पादन बढ़ाने के लिये एक भी आप की योजना नहीं बन रही है । सारा रख-रखाव का सिलसिला और योजनायें एयाशी और फैशनपरस्ती और फुजूलखर्ची के लिये बन रही हैं ।

आज हमारे यहां योजनायें चल रही हैं । योजना का मतलब होता है जोड़ना, लेकिन जितनी भी योजनायें बनाई गई वह जोड़ने के लिये नहीं बनीं । वह सब बकार साबित हो गई । जहां पर साधन और साध्य का सम्बन्ध कायम हो जाये, उस का मतलब होता है योजना । लेकिन हमारे यहां योजना गोजना में बदल गई जैसे बच्चा कलम और कागज ले कर खचीना बनाता है, जिस में से कोई शब्द नहीं बनता है, उसी तरह से आज हमारी योजनायें हो गई हैं । उन को गोजने से अधिक कुछ नहीं कहा जा सकता । इस योजना का मुंह है किधर ? वह बना दिया गया है न्यूयार्क की तरफ । उस का मुख्य लक्ष्य यह है कि हर पंचवर्षीय योजना के द्वारा 50 लाख लोगों को अमरीका के स्तर पर पहुंचाना । तीन पंचवर्षीय योजनाओं में इस हिसाब से डेढ़ करोड़ लोग अमरीका के स्तर तक पहुंचा दिये गये । बाकी साढ़े 48 करोड़ लोगों के लिये अगर इस तरह की योजनायें बना ली जायें तो आप अन्दाजा लगाइये कि किस तरह से देश का विकास होगा । उन का उद्देश्य है दिल्ली को न्यूयार्क बनाना, बम्बई को वाशिंग्टन बनाना, तब लखनऊ बम्बई बनेगा । लेकिन

[श्री मोलहू प्रसाद]

तब तक गांवों का कचूमर निकल जायेगा । योजना का मुंह जब तक गांवों की तरफ यह सरकार नहीं घुमायेगी, तब तक गांवों का विकास सम्भव नहीं हो सकेगा । आज तक जितनी भी योजनायें आपकी चलीं, वे शहरों तक ही सीमित रहीं, गांवों तक नहीं पहुंच पाईं ।

सभापति महोदय, गांवों में, क्षेत्रों में ब्लाक बने हुए हैं, जिनको बी० डी० सी० कहते हैं इन में सब चालाक बैठ गये हैं । इन के बारे में यह लक्ष्य तय है कि ये क्षेत्र के बीच में बनने चाहियें, लेकिन यदि आप हिन्दुस्तान भर में निरीक्षण करें तो आप देखेंगे कि ये सब ब्लाक क्षेत्र के बीच में बनने के बजाय किनारे पर बने हुए हैं, ताकि 5 मील की दूरी से जा कर खूब टी० ए० डी० ए० बने और उस के ब्लाक कर्मचारियों का काम चले । ब्लाक्स में वर्क केवल ग्राम-सेवक करते हैं, बाकी पलटन वेतन भत्ता पाती है । इस तरह से यह सारी योजना निकम्मी सिद्ध हुई है और इस से कोई भला होने वाला नहीं है ।

दूसरा काम है—खेती । करे कौन ? खेती का पेशा करने वाला तो इस देश में नीच माना जाता है । इस देश में आम तौर पर जो कुछ काम नहीं करता, उस को हुजूर कहते हैं और जो काम करता है उस को मजूर कहते हैं । यह हुजूर–मजूर का देश है । जो मौज करता है, ऐश करता है गुल-छर्रे उड़ाता है, उन को हुजूर कहते हैं, वे बड़े बड़े पदों पर हैं, बड़ी बड़ी पोथियां लिख लेते हैं भाषण भी तैयार कर लेते हैं और काम करता है मजूर । इस देश में जमीन किस के पास है ? जिनके पुरखे सदियों से बुलबुल नचाया करते थे, भेड़ें लड़ाते थे, घोड़े नचाते थे, शिकार खेलते थे, उन्हीं के पास आज भी जमीन पड़ी हुई है । इस का नतीजा यह हुआ कि जब खुद खेती नहीं करते और न करना चाहते हैं वही लोग पढ़ लिख कर बड़ी बड़ी सर्विसिज में घुस कर हुजूर बन रहे हैं । खेती की आमदनी और नौकरी की आमदनी दोनों को मिला कर राजनीति में हावी हो रहे हैं, इस तरह से यह आमदनी इन्हीं परिवारों में सिमटती चली आ रही है और बेचारा मजूर वहां का वहीं है, इन्हीं लोगों को कमा कमा कर के दे रहा है । सभापति महोदय, यह मजूर वाला देश है, लेकिन मजूरों के लिये इस सरकार की कोई योजना नहीं चल रही है । मजूर कमाता है और हुजूर खाते हैं ।

गांव में खेती वही आदमी कर सकेगा जो स्वयं खेती करने वाला हो, क्योंकि योग्यता के आधार पर इस देश में सब काम का बटवारा नहीं होता है । इस के लिये भी कृषि अनुसन्धान परिषद जैसी कमाऊ-खाऊ संस्था को इस का अन्दाज लगाना चाहिये कि खेती करने लायक गांव में कौन सा परिवार है, जो खेती जानते हैं उन के पास खेती जानी चाहिये । अब योग्यता के आधार पर सब काम होता है तो उसके अनुसार देखा जाना चाहिये कि किस परिवार को खेती मिलनी चाहिये, जो खेती नहीं करता है, उस के पास खेती नहीं रहनी चाहिये । जैसे अन्धे आदमी को चश्मा लगा दीजिये, उस का कोई फायदा नहीं है, नपुंसक आदमी की किसी स्त्री से शादी कर दीजिये.....

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : सारे अन्ध चश्मा लगाते हैं.....

श्री मोलहू प्रसाद : अब डाक्टर साहब भी ऐसा ही कह रहे हैं । मैं कह रहा था कि नपुंसक आदमी की स्त्री से शादी कर दीजिये, तो वह औलाद पैदा नहीं कर सकेगा—उसी तरह से यदि ऐसे आदमी के हाथ में खेती सौंप दी जायगी, जो उस काम को जानता ही नहीं, तो अन्न की पैदावार कहां से होगी ।

अन्न कौन पैदा करता है—खेत का मजदूर और उस मजदूर की क्या हालत है—आज उस का अपना घर भी नहीं है । लेखपाल के खेसरे में लिखा है कि वह तो बन्जर है, बन है और उस के लिये वही अंग्रेजों का बनाया हुआ, लार्ड कार्निवालिस का तंग करने वाला काला कानून 109 और 110 लागू है—हल जोतने वाला। उस में सारी ज़मीन जमीदार के पास है, वह कम पैसा मजूर को देकर हल जुतवाता है और नतीजा यह है कि उन के शरीर में दम नहीं है कि व मेहनत कर पायें, उन का पेट भरता नहीं है, उन के शरीर में खून नहीं है कि खेती की पैदावार बढ़ा सकें ।

जिनके पास खेती है, उन के लड़के पढ़-लिख कर चले जाते हैं नौकरी करने के लिये और जो खेत मजदूर है उस का लड़का भी पत्थर काटने कोयला निकालने, रिक्शा चलाने और अन्य कामों में चले जाते हैं । तो आज खेती पर कौन है ? बूढ़ा खेत मालिक और बूढ़ा हरवाह—यही दोनों हैं । बूढ़ा खेत मजदूर का लड़का पत्थर निकालने, कोयला निकालने, रिक्शा खींचने के लिये चला जाता है और खेती के मालिक का लड़का चला जाता है मलेरिया विभाग में इंस्पैक्टर बनने, 150 रुपये की नौकरी करने चला जाता है । लेकिन इन जवानों में से कोई भी खेती खुद नहीं कर रहा है, क्योंकि खेती का पेशा घाटे का पेशा बनाया गया है ।

अभी कुछ दिन पहले सन् 1960 में आपने सीलिंग का एक्ट बनाया । खेती पर तो सीलिंग का एक्ट लागू कर दिया, लेकिन उद्योग पर लागू क्यों नहीं किया ? बैंकों पर सीलिंग एक्ट क्यों नहीं लागू किया, उस पर भी तो सीलिंग लगाना चाहिये था । अकेले खेती पर सीलिंग लाग कर के आपने किसान की कमर तोड़ दी । आप ने जो कानून बनाया है, वह गलत है, क्योंकि जिस तरह से आपने खेती पर लागू किया है, उसी तरह से उद्योगों पर लगना चाहिये, बैंकों पर लगना चाहिये, लोगों की आमदनी पर लगना चाहिये । लेकिन आपने अकेले किसान को रगड़ा, नतीजा यह है कि किसान और खेत-मजदूर को रगड़ रखा है और इस तरह से इस देश में सारे मामले गड़बड़-सड़बड़ होते चले जा रहे ह । इस लिये यहां पर भाषण देने से कोई काम नहीं चलेगा

अभी उत्तर प्रदेश में—उपाध्यक्ष महोदय, म आपको सूचना के तौर पर बता रहा हूं—सरकारी जंगलों की ज़मीन है । वहां की सरकार ने एक योजना बनाई कि जितने जाली पट्टे हैं उन को तीन साल के अन्दर अंदर खारिज किया जाय, लेकिन आज तक किसी भी जिला अधिकारी ने उन जाली पट्टों को खारिज कर के अपनी रिपोर्ट सरकार के पास नहीं भेजी है । इस लिये हम को ऐसा अनुभव हो रहा कि है 20 वर्ष से यहां पर लोकशाही काम नहीं कर रही है, अफसरशाही काम कर रही है । क्योंकि लोकशाही में मंत्री लोग और नेता लोग क्या करते हैं—कम्पेस्ट से लेकर बांध तक का उद्घाटन करते हैं, सरकारी फाइलों पर केवल दस्तखत करते हैं,उनको कुछ भी पता नहीं रहता है और सारी योजनायें अफसर लोग चलाते हैं जो इस देश के सारे कामों में गड़बड़ पैदा कर रहे हैं । मैंने अभी आपको एक उदाहरण दिया—1 अक्तूबर का यह आदेश जारी किया हुआ है, लेकिन आज तक कोई कार्यवाही नहीं हुई, कोई भी रिपोर्ट कार्यवाही की सरकार के पास उपलब्ध नहीं है । इस लिये उत्तर प्रदेश के भूमिहीन किसान अगर भूमि लेने के लिये, बंजर ज़मीन, जंगली ज़मीन, पड़ती-ज़मीन पर कब्जा करने के लिये आन्दोलन करते हैं, तो यह सरकार उनको दबाती है । जब शन्तिपुर, नैनीताल के इलाके के किसानों ने ऐसी फालतू ज़मीन पर कब्जा किया तो पुलिस ने उन को डण्डों से मारा, ट्रैक्टरों से उन की झोपड़ियों को रौंद दिया गया, फूंक दिया गया और आज तक व जेल में बन्द हैं । मैंने चार दिन से काल-एटेंशन नोटिस दिया हुआ है, लेकिन

[श्री मोल्हू प्रसाद]

यहां भी यही मामला चल रहा है, उन खेती मजदूरों का मामला तो उठ ही नहीं रहा है। ऐसी स्थिति में आप बताइये इस देश में पैदावार कौन बढ़ायेगा । जो खेती करना जानते हैं, उन के पास खेती नहीं है, खेती उस के पास जानी चाहिये, जो खेती की पैदावार को बढ़ा सकता है ।

मंत्री महोदय ने अतारांकित प्रश्न सं० 1089 के उत्तर में 5 अप्रैल, 1968 को बताया कि सरकार के पास 5 लाख एकड़ सरकारी भूमि के अवैध कब्जा किये जाने के बारे में कोई सूचना नहीं है । सरकार को वन विभाग की नैनीताल, बिजनौर, पौड़ी, गढ़वाल की कुछ वन क्षेत्र की भूमि पर अतिक्रमण की सूचना मिली है, लेकिन स्थानीय वन-अधिकारियों ने पुलिस की सहायता से अवैध अतिक्रमण हटा दिया है । ये जो जंगली अधिकारी हैं, उन जंगली अफसरों ने पुलिस की मदद लेकर उन को हटा दिया है । वे लोग पड़ती-जमीन को खेती करने लायक बना रहे थे, खेती कर के देश की पैदावार को बढ़ाना चाहते थे, देश की अन्न समस्या को हल करना चाहते थे, लेकिन आज वे जेलों में बन्द हैं । उन को इस लिये आन्दोलन करना पड़ा कि आप के पास उन के लिये कोई स्कीम नहीं है, आप उन के लिये कोई स्कीम नहीं बनाते हैं,ये अफसर लोग ही स्कीमें बनाते हैं और वे ही उस को चलाते हैं । उत्तर प्रदेश की संविद सरकार ने पिछली दफा इन अफसर शाहों का गर्मी के सीजन का प्रोग्राम खत्म कर दिया था, हर साल ये अफसर-अफसरायें गर्मी के दिनों में नैनीताल और शिमला हवा खाने जाते थे, उन्होंने उन के उस प्रोग्राम को रद्द कर दिया, नतीजा यह हुआ कि इन अफसरशाहों ने जम कर संविद सरकार का ऐसा विरोध किया कि वह सरकार वहां न रहने पाये और उसकी एक भी स्कीम को इन लोगों ने नहीं चलने दिया ।

इस लिये, उपाध्यक्ष महोदय, मैं कहना चाहता हूं कि इन अफसर-अफसराओं के लिये अगर अन्न उत्पादन बढ़ेगा तो ये अफसर-अफसरा मर जायेंगे, अगर इन अफसर-अफसराओं को जिन्दा रखना है तो इस अन्न समस्या को हल मत कीजिये । लेकिन यदि वास्तव में आप इस को हल करना चाहते हैं, तो इन असफर-अफसराओं के रवैय्ये पर ध्यान रखिये और दूसरी योजना इस ढंग से बनाइये कि खेती उस के हाथ में जाये जो उसकी पैदावार को बढ़ाये । पैदावार के लिये यहां पर भाषण देने से कुछ नहीं बनेगा, यह सब बेमतलब है, यह तो सिर्फ नाटक है, तफरीह के लिये भाषण दे दिये जाते हैं ।

डा० सुशीला नैयर (झांसी) : सभापति महोदय, सब लोगों की तरफ से एक बात बहुत साफ कर दी गई है और वह यह है कि सभी चाहते हैं कि देश में हम अन्न के मामले में आत्म-निर्भर हो सकें और विदेशों से अनाज न मंगाना पड़े । मैं 1949 में जब अमरीका में पढ़ती थी उस समय पं० जवाहर लाल नेहरू वहाँ पर आये थे, तब उनसे लोगों ने सवाल पूछा कि आप यहाँ अनाज मांगने के लिये आये हैं क्या? उन्होंने कहा हर्गिज नहीं। उन्होंने कहा कि अगले साल से हम अपने यहाँ अन्न के मामले में आत्मनिर्भर होने जा रहे हैं। किसी ने कहा कि अगर आत्म-निर्भर नहीं होंगे तो क्या करेंगे, तब उन्होंने छाती ठोंक कर कहा कि भूखे मरेंगे लेकिन किसी से मांगेंगे नहीं । इसके बाद आज सन् 68 आ गया है । आज जब सभी लोग कहते हैं कि देश भर में बहुत अच्छी फसल हुई है तब भी 6, 7 या 8 मिलियन टन गल्ला बाहर से लेने की बात होती है । यह आज की हालत है । सोचने की बात है कि इसके लिये कौन जिम्मेदार है और इसके क्या उपाय होने चाहियें ।

मैं आंकड़े देख रही थी । पहले प्लान के समय हमने बड़े जोरों से कहा कि खेती पर जोर देंगे । बड़े बड़े बांध बने, भाखड़ा नंगल बना, सब काम इसीलिये हुये कि किसानों को पानी मिलेगा और अन्न उपजेगा । पहले

प्लान में जितना हमारा खर्च था उसका 15 प्रतिशत खेती के सेक्टर पर खर्च किया गया। दूसरे प्लान में, प्लान का साइज तो बढ़ गया लेकिन खेती पर जो खर्च करना था वह कम हो गया, 12 प्रतिशत रह गया। तीसरे प्लान में फिर शोर गुल हुआ तो फिर 15 प्रतिशत हो गया और पिछले साल 67-68 में जब इतना बड़ा सूखा आया और दुनिया भर में हमको भूख मिटाने के लिये हाथ फैलाना पड़ा तो उस समय हमने हायस्ट प्रायरिटी खेती को दी। लेकिन कितना रुपया उसके लये सैंक्शन किया ? डेवलपमेन्ट एक्सपेन्डीचर का 17 परसेन्ट। सरकार के दिये हुए कागज हमारे पास आये हैं जिसमें बताया गया है कि परसेन्टेज आफ टोटल नेशनल इनकम कहां कहां से होती है। उसमें बताया गया है कि 50-51 में 51.3 परसेन्ट खेती से आमदनी हुई, 1964-65 में भी 51.3 परसेन्ट खेती से आमदनी हुई और उसके बाद भी 50 परसेन्ट से ऊपर ही हमारी खेती से आमदनी होती जा रही है। इसके बावजूद जब उसपर खर्च करने की बात होती है तब हम अपना हाथ खींच लेते हैं, उसके लिये पूरी तरह से पैसा नहीं देते हैं। और हम जो पैसा देते भी हैं वह पैसा जहां पहुंचना चाहिये, वहां तक पहुंचता भी नहीं है क्योंकि उसके रास्ते में बहुत सी अड़चनें हैं। जिस तरीके से कृषि के लिये रुपया दिया जाता है उसमें मल्टिपिल एजेन्सीज हैं जिसके कारण किसानों तक उस पैसे के पहुंचने में बड़ी कठिनाई आती है।

प्लानिंग कमीशन का प्रोग्राम इवैलुएशन आर्गेनाइजेशन है, उसका कहना है :

"Case studies indicate that no single agency, panchayat samiti, co-operative society or the department concerned seems to be effective in meeting the various types of credit needed by the cultivator. Distribution of loan funds to different departments has not done away with either inefficient utilisation of credit or delay in sanctioning it".

फिर वह कहते हैं कि सब तरह की एजेन्सीज तो हैं लेकिन उनमें अनुसन्धान नहीं, मेल नहीं। वही रिपोर्ट कहती है :

"In the districts where multiple agencies operate in the distribution of credit to cultivators, there is no evidence to show that a working plan is drawn up for co-ordinating the loan activities of different agencies".

इसलिये सबसे बड़ा सवाल आज कोआर्डिनेशन का है। सब अलग अलग खिचड़ी पकाते हैं और किसानों की आवश्यकतायें किस तरह से पूरी करनी चाहिये, इस की तरफ कोई तवज्जह नहीं देता। इसके लिये मशीनरी भी नहीं कायम की गई।

सभापति महोदय : माननीय सदस्या समाप्त करें।

डा० सुशीला नैयर : अभी तो 5 मिनट भी नहीं हुये।

सभापति महोदय : मैं देख रहा हूं 5 मिनट हो गये हैं।

डा० सुशीला नैयर : कम से कम 15 मिनट तो आप देंगे ही, ऐसी मैं आशा रखती हूं क्योंकि कहने के लिये मेरे पास काफी चीजें हैं।

तो मैं आपसे अर्ज कर रही थी कि सबसे महत्वपूर्ण चीज कोआर्डिनेशन है। उसके लिये इसी रिपोर्ट में कहते हैं कि हमारे पास एन्फोर्समेन्ट के लिए जो एफीशियन्ट मशीनरी होनी चाहिये, वह नहीं है। कम्युनिटी डेवलपमेंट इसी आशय से बना था कि किसान के घर तक पहुंचने में एक एजेन्सी के द्वारा ही सारा काम हो लेकिन जिनको हमने वह काम करने को रखा उनके सुपरविजन की तरफ और उनसे ठीक काम लेने की तरफ पूरी तवज्जह नहीं

[डा० सुशीला नैयर]

दी गई । इसीलिए इतनी कठिनाइयां आ रही हैं ।

आज हम अच्छी फसल खेतों में देखते हैं लेकिन अच्छी फसल हुई तो दूसरी तरफ क्या हो रहा है ? हम प्रोक्योरमेन्ट प्राइस कम कर रहे हैं । हम को कई जगह पर किसान मिले, वे कहते हैं कि हम क्यों मेहनत करें और क्यों ज्यादा पैदा करें अगर हमारी आमदनी कम हो जानी है ? इसलिये यह अत्यन्त आवश्यक है कि प्राइस फिक्स कर दी जाये और उसको एक रीजनेबिल लेविल पर फिक्स किया जाये ताकि किसानों को रीजनेबिल प्राफिट हो सके और वह कैश क्राप्स की तरफ न भागे । उसको यह आश्वासन हो कि फूड ग्रेन्स में भी उसी तरह से नफा हो सकता है जितना कि कैश क्राप्स में होता है । तभी यह अन्न की समस्या हल होगी वरना नहीं ।

सभापति महोदय, हमने कहा है कि वेकर स्टाक 3 मिलियन, 5 मिलियन या कितने मिलियन टन का रखेंगे लेकिन मैं जानना चाहती हूं कि क्या मन्त्री महोदय ने कोई रैंडम सैम्पिल करके देखा है कि जो स्टोरेज की जगहें हैं उनकी क्या हालत है ? वहां पर अनाज बर्बाद तो नहीं होता है । किसान अपने घर में अनाज रखता है तो बोरे में डाल कर और डी०डी०टी० छिड़क कर रखता है ताकि उसमें कीड़ा न लगे लेकिन वेयरहाउसेज में, सरकारी स्टोर्स में यह सब नहीं होता है । इसके साथ ही साथ यह बात भी सही है कि आपकी जो मैसूर में फूड टैक्नोलाजिकल रिसर्च लेबोरेटरी है उसने ऐसे बोरे बनाये हैं जिसमें इन्सेक्ट्स नहीं जा सकते, तो आप उनका प्रचार क्यों नहीं करते ताकि देश में जो अनाज पैदा होता है वह बर्बाद न हो और वह काम में आ सके । मैं चूहों की बात नहीं करना चाहती । मैं कई दफा कह चुकी हूं कि इस देश का 25 परसेन्ट अनाज चूहे खा जाते हैं, उसको अगर बन्द कर दिया जाये और जो अनाज सड़ जाता है उसको अगर बचा लिया जाये तो हम आज फूड में सेल्फ सफीशियन्ट हो सकते हैं, चाहे हम और अनाज न भी पैदा करें ।

अब मैं लैंड रिफार्म्स की बात कहना चाहती हूं । इस देश का किसान ज्यादा इसलिये नहीं पैदा करता रहा क्योंकि वह जानता है कि इससे उसे कोई फायदा नहीं होगा, उसका फायदा कोई और ही ले जायेगा । जमींदारी प्रथा के समय सबसे कम पैदावार होती थी । यू०पी० और बिहार में जमींदारी प्रथा सबसे ज्यादा रही । वहां आज भी सिद्धान्त में तो जमींदारी प्रथा चली गई है लेकिन हकीकत में आज भी मालिक कोई और है और मेहनत कोई और ही करता है । लिहाजा जो इन्सेंटिव किसान को होना चाहिये, वह उसको नहीं मिलता है । वास्तव में तो जो जमीन को जोते उसकी ही जमीन होनी चाहिये । यह अगर हम कर सकें तो समस्या हल हो सकती है । जापान में दो एकड़ की खेती में एक परिवार सुखी रहता है, वह अपने पास मोटर कार और रेफ्रिजरेटर रख सकता है । वही हमारे यहां भी हो सकता है । ऐसी बात नहीं है कि हमारे यहां नहीं हो सकता है । मेरा कहना यह है कि सही अर्थ में लैंड रिफार्म्स को इम्प्लीमेन्ट किया जाये, केवल कहने के लिये नहीं बल्कि हकीकत में वह चीज होनी चाहिये ।

शुगर शार्टेज की बात की जाती है और चीनी के दाम कितने बढ़ गये हैं, यह सब जानते हैं । लेकिन मैं पूछना चाहती हूं कि हमारे देश में इतनी बड़ी संख्या खजूरों के पेड़ों की है, पाम ट्रीज का जो पोटेशल पड़ा है, उनका रस लेकर गुड़ और शक्कर क्यों नहीं बनाई जाती है । मेरे पास एक रिपोर्ट है मद्रास की कि तामिल नाड में 4 करोड़ पामीरा ट्रीज हैं । उनमें 40 लाख ट्रीज को टेप करके जैगरी, शुगर और कैन्डी, इस प्रकार की चीजें बनाई जाती हैं । अभी तक सिर्फ 40 लाख ट्रीज ही टेप किये गये

हैं जिनमें दो लाख लोगों को काम मिल रहा है । इसमें लिखा है:

Rs. 6 crores worth of jaggery and Rs. 4 crores worth of other products are now produced in Tamil Nad and this has accordingly become a major cottage industry in the State.

मैं पूछना चाहती हूं कि यह नीरा या रस शराब बनाने में क्यों बर्बाद किया जा रहा है । बजाय उसके, आज जो देश में शुगर की कमी है उसको पूरा करने के लिये इसका इस्तेमाल क्यों नहीं किया जाता । सभापति महोदय, आप जानते हैं कि इस वक्त उत्तर प्रदेश से पंजाब द्वारा शराब बनाने के लिए बेतहाशा गुड़ खरीदा जा रहा है । अब कहां तो लोगों के लिए खाने को गुड़ नहीं है । शराब बनाने के लिए गुड़ सप्लाई किये जाने का रास्ता क्यों खोल दिया गया है ? क्यों उनको इजाजत दी जाती है कि इस तरह से इन पेड़ों का रस और गुड़ बर्बाद करें । लोगों को तो गुड़ खाने को न मिले और दूसरी तरफ़ शराब बनाने के लिए वह दिया जाय तो यह कहां की बुद्धिमत्ता और तर्कसंगत बात है ? इस से जनता की बर्बादी नहीं होगी क्या ?

आज सब से बड़ी प्राबलम देश में कोआरडिनेशन की है । खेती करने वालों को मिलने वाली मदद का कोआरडिनेशन ठीक प्रकार से होना चाहिए । जाहिर है कि अगर हम को सैल्फ़ सफिशिएंट होना है, आत्मनिर्भरता का लक्ष्य प्राप्त करना है तो उस का रास्ता यही है कि हमारी अपनी जितनी शक्ति है उसका हम पूरा उपयोग करें और कहीं पर भी किसी खाने की चीज को हम बर्बाद न होने दें । किसान को हम यथेष्ट इंसेंटिव दें ताकि वह खाद्यान्न का अधिकाधिक उत्पादन करने के लिए प्रेरित हो सके । जो किसान पैदा करें उस को वे सुरक्षित रख सकें, स्टोरैज आदि की भी पर्याप्त और समुचित व्यवस्था होनी चाहिए ताकि वह अन्न बर्बाद न होने पाये । खाने की जगह, गुड़ शक्कर की खाह शराब न लेने पाये ।

18-31 hours.

*OPERATION OF AIR SERVICE BY A PRIVATE COMPANY

श्री रघु लिमये (मुंगेर) : सभापति महोदय, मैंने 1 मार्च, 1968 को श्री कर्ण सिंह को जो सवाल पूछा था उसके उत्तर में से यह बहस निकली है । सब से पहले मैं 22 दिनों के अन्दर मंत्री महोदय के द्वारा जो इस सदन में उत्तर दिये गये उनमें कितना फ़र्क आया है, वह मैं बतलाना चाहता हूं ।

जब मैंने 1 मार्च, 1968 को उन से सवाल पूछा तो मुझे बतलाया गया कि शैडयूल्ड सर्विसेज चालू करने के लिये जो हमारा कानून है उसके सेक्शन 18 (ई) में सन् 1962 में तबदीली की गई थी । इस तबदीली के अनुसार केन्द्रीय सरकार को यह अधिकार प्राप्त हुआ कि निजी क्षेत्र में जो आपरेटर्स काम करते हैं उनको शैडयूल्ड सर्विसेज चालू करने के लिये इजाजत दी जा सकती है । मैंने पूछा था कि क्या किन्हीं लोगों को इसके वास्ते इजाजत दी गई है तो मुझे जवाब मिलता है :

"so far no permission for such scheduled services has been given to any party."

उसके बाद नौन शैडयूल्ड के बारे में मुझे यह इत्तिला दी गई है कि "फिलहाल सात कम्पनियों को नौन शैडयूल्ड सर्विसेज चलाने की इजाजत है । 20 फरवरी 1968 को जमैर कम्पनी को दिल्ली से जोधपुर तथा राजस्थान के अन्य शहरों के दरमियान ये नौन शैडयूल्ड सर्विसेज चालू करने की इजाजत दी गई है ।"

उसके बाद मंत्री महोदय को एक सवाल 22 मार्च को पूछा गया था । उसके उत्तर में आप परिवर्तन देखिये । इसमें किसी को भी इजाजत नहीं दी गई है ऐसा कहा गया है । उन्होंने इजाजत मांगी थी इसका कोई जिक्र नहीं है, लेकिन 22 तारीख के जवाब में कहा जाता है :

*Half-An-Hour Discussion.

[श्री मधु लिमये]

"The only private party who have applied for such permit are Messrs. Kalinga Airlines in respect of the route, Calcutta-Cooch-Behar-Hasimara - Cooch-Behar-Calcutta. Their application is under consideration."

यह कलिंग ऐयरलाइंस के बारे में नई जानकारी 22 तारीख को मिलती है। मैं सब से पहले यह जानना चाहूंगा कि क्या 1 मार्च और 22 मार्च के बीच में इन्होंने आप के पास अनुमति मांगी थी और इसलिए 22 दिनों के बाद आप के जवाब में फर्क आया और आप कहते हैं कि कलिंग ऐयरलाइंस की दरख्वास्त के बारे में हम विचार कर रहे हैं? साथ साथ नौन-शैडयूल्ड सर्विसेज में यह राजस्थान वाली जी सर्विस है, जमर कम्पनी की, जिसकी इजाजत दी गई है उसके बारे में इत्तिला मिलती है 1 मार्च को, लेकिन 22 मार्च को कलिंग ऐयरलाइंस के बारे में यह इत्तिला मिलती है :

"Kalinga Airlines also applied for permit to operate non-scheduled flights from Mohanbari to the following airfields in NEFA."

फिर 7 हवाई अड्डों का उस में जिक्र किया गया है :

"They have been permitted to do so subject to compliance with the prescribed conditions as well as security clearance of their crew by the Defence Ministry."

इसलिए मेरे मन में संदेह उत्पन्न होता है कि क्या कलिंग ऐयरलाइंस के बारे में हमें एक मार्च को जानबूझकर अंधेरे में रखा गया था ? या 1 मार्च के बाद ही सारी कार्यवाही हुई है यानी नौन-शैडयूल्ड के लिए और शैडयूल्ड के लिए अनुमति कलिंग ऐयर लाइंस ने 1 मार्च के बाद मांगी है और इसलिए 22 मार्च को उन्होंने कहा है कि हम शैडयूल्ड के बारे में विचार कर रहे हैं और जहां तक नौन-शैडयूल्ड का सवाल है उसकी उन्होंने इजाजत दे दी है। अब इसके बारे में यहां पर पबलिक एकाउंट्स कमेटी की रपट आई है । नेफा के इलाके में, उर्वसियम के इलाके में हमारी जो चौकियां है उन को सामान पहुंचाने का ठेका बीजू पटनायक की कलिंग ऐयरलाइंस को दिया गया था, तो उस का क्या नतीजा हुआ था ? नतीजा हम, आप सब लोग जानते हैं कि उसमें बड़ी धांधलियां हुई थीं । माल सामान आदि पहुंचाया नहीं गया । माल बाजार में बेच डाला गया। सरकार से ज्यादा पैसा इन्होंने ले लिया और उसके बारे में आज सरकार के द्वारा जांच की जा रही है । ऐसी हालत में मैं जानना चाहता हूं कि सरकार के कानूनों का जिस कम्पनी ने उल्लंघन किया, जिन्होंने टैक्स के बारे में चोरी की और जिस सरकारी सामान को उन्हें हमारी सुरक्षा चौकियों तक पहुंचाना था उसे उन्होंने पहुंचाने के बजाय काले बजार में बेच डाला, ऐसी कम्पनी की शैडयूल्ड की अर्जी पर यह विचार कर रहे हैं और जहां तक नौन-शेडयूल्ड का सवाल है उन्होंने उसे इजाजत दे भी रखी है । मैं चाहता हूं कि इसका खुलासा मंत्री महोदय करें ।

मैं ने बहुत गहराई में जाकर यह शैडयूल्ड और नौन-शैडयूल्ड क्या बला है इसका अध्ययन करने का प्रयास किया लेकिन यह मामला इतना उलझा हुआ है कि अभी तक इस का संतोषजनक उत्तर मैं नहीं हासिल कर सका और मैं चाहूंगा कि आज मंत्री महोदय इस के ऊपर रोशनी डालें। मैं उन का ध्यान खुद इस सदन में 6 साल पहले जो तरमीम करने वाला

बिल आया था और उस समय मंत्री जी के द्वारा जो बात कही गई थी, दिलाना चाहता हूं जिससे पता चलता है कि उस समय जो नौन-शैडयूल्ड सर्विस थी उस के बारे में हमारे मंत्री महोदय और सरकार सचेत थे। उनकी राय में यह महज नाम के वास्ते ही नौन-शैडयूल्ड थी लेकिन वास्तव में यह शेडयूल्ड सर्विस है। इसलिए कानून में परिवर्तन करके इन को केन्द्रीय सरकार के नियन्त्रण में लाने की हम कोशिश करेंगे। उस वक्त सफाई दी गई थी। मंत्री महोदय 29 मार्च को कहते हैं :

"No new element has been introduced into this Bill. It only says that the present services that are run under the so-called name of 'non-scheduled' should be called 'scheduled' services. According to the definition they are scheduled. Either the IAC should take them over—we were hoping that they would take over—or we should regularise them by amending the Act."

इस से साफ हो जाता है कि उस समय जो नौन-शैडयूल्ड सर्विस थी उनको वास्तव में सरकार मानती थी कि यह शैडयूल्ड सर्विस है। चूंकि उन के ऊपर पूरा नियंत्रण नहीं था इसलिए उन सर्विसेज को नियन्त्रण में लाने के लिए जो हमारा कानून था उस के सेक्शन 18(ई) में इन्होंने परिवर्तन किया। इसे भी उस वक्त किया जबकि दूसरी लोक सभा का अन्त हो रहा था और कोई जल्दी नहीं थी। यहां पर हम ने कहा भी था कि इतनी जल्दी में आप इस कानून में परिवर्तन क्यों करने जा रहे हैं तीसरी लोक सभा अभी बैठने वाली है उस के सामने इसे रखियेगा लेकिन उन्होंने जल्दी में इस कानून को पारित किया जो कानून शब्दावली और आत्मा के बारे में मैं ताकत के साथ कहना चाहता हूं कि सरकार द्वारा औद्योगिक नीति संबंधी जो प्रस्ताव मंजूर किया गया था उस प्रस्ताव की शब्दावली और आत्मा के बिल्कुल बरखिलाफ वह कानून है। क्योंकि उस प्रस्ताव में साफ साफ लिखा हुआ है कि किन किन चीजों में सरकारी नियन्त्रण रहेगा और किन चीजों में अथवा किन क्षेत्रों में भविष्य में प्रगति होगी या विस्तार होगा सरकार क्षेत्र में और किन क्षेत्रों में केवल सरकार के द्वारा काम किया जायगा। इन नियंत्रित उद्योगों के बारे में एक अपवाद के तौर पर जिन उद्योगों का उल्लेख किया गया था उस में एक उल्लेख हथियार वगैरह का तो है ही लेकिन एक उल्लेख रेलवे का और ऐयर ट्रांस्पोर्ट का भी किया गया था।

आज रेल मंत्री जी भी यहां पर बैठे हुए हैं। आज भी मेरी जानकारी के अनुसार 500 मील से अधिक रेल निजी क्षेत्र में है। स्वाधीनता प्राप्त हुए 21 साल हो गये और सन् 1956 में सरकार ने औद्योगिक नीति संबंधी जो प्रस्ताव पास किया था उस प्रस्ताव को पास हुए भी 12 साल हो गये लेकिन अभी तक रेलवे में निजी क्षेत्र चल रहा है और रेलवेज प्राइवेट कम्पनियों द्वारा चलाई जा रही है और उन निजी क्षेत्र की कम्पनियों को समाप्त करने के बारे में मंत्री जी के द्वारा या रेल मंत्रालय के द्वारा अभी तक कोई ठोस कदम नहीं उठाया गया है। इसी तरह जहां तक हवाई जहाजों का सवाल है, उस के बारे में मैं गैर-फौजी उड्डयन के संबंध में कहना चाहता हूं कि हमारे मंत्री महोदय कहते थे कि नान-शैड्यूल्ड का केवल नाटक चल रहा था, असल में वह शैड्यूल्ड सर्विस है, और उन के ऊपर नियंत्रण रखने के लिये हम कानून में परिवर्तन कर रहे हैं। लेकिन उसके बाद में हमें पता चलता है कि इस कानून के अन्दर एक कम्पनी को भी परमिट नहीं दिया गया। उस के मुताबिक पहले जो एक झूठ का, जाल फरेबी का, काम चल रहा था वह आज भी चल रहा है। क्योंकि मेरी जानकारी के अनुसार जो पुरानी कम्पनियां हैं उन में किसी भी कम्पनी का परमिट उन्होंने रद्द नहीं किया है।

[श्री मधु लिमये]

अगर हम जानने की कोशिश करें कि यह शेड्यूल्ड और नान-शेड्यूल्ड क्या है, तो मेरे पास राज्याध्यक्ष कमेटी की रिपोर्ट है, और उस में उन्होंने कहा है कि उन में क्या फर्क है यह बतलाना बड़ा मुश्किल काम है। कमेटी यह कहती है कि :

Having regard to the definition of scheduled air transport service contained in rule 3 of the Indian Aircraft Rules, 1937, the distinction between a scheduled service and a non-scheduled service appear to be these:

1. In the case of a scheduled air transport service, a licence is issued by the air transport licensing board, while in the case of a non-scheduled service, a permit is issued by the Director-General of Civil Aviation.

2. A scheduled air transport service operates between places defined in a time-table.

3. A scheduled air transport service may advertise its operations whereas a non-scheduled service may not.

अब मैं यह निवेदन करना चाहता हूं कि डाइरेक्टर जनरल, सिविल एविएशन द्वारा अख्त्यार देने के नियम का भंग को छोड़ कर बाकी नियमों का इन शेड्यूल्ड और नान-शेड्यूल्ड सर्विसिज द्वारा बराबर भंग किया जा रहा है। राज्याध्यक्ष कमेटी ने 1950 में अपनी रिपोर्ट में यह कहा था कि :

conditions of permit frequently evaded in practice.

अब यह तो बहुत लम्बा हो जायगा, लेकिन 1950 में जब राज्याध्यक्ष कमेटी कहती है कि जो 1937 के नियम हैं उन का सरासर भंग किया जा रहा है। यह तो करीब 18 साल पहले कहा गया था। मैं यह जानना चाहता हूं कि क्या 1937 के नियमों में उन्होंने कोई परिवर्तन किये हैं या कार्य-प्रणाली में कोई सुधार किया है। लेकिन मंत्री महोदय ने जो जवाब दिया है उस से ऐसा लगता है कि कोई फर्क नहीं हुआ है। वही नियम हैं, वही कार्य-पद्धति है। उस के क्या क्या नतीजे हो रहे हैं, मैं चहाता हूं कि मंत्री महोदय जो जानकारी उपलब्ध है, मैं चाहता हूं, उस को इकट्ठी कर के दें। उन्होंने यह बतलाया है कि :

Conditions which the non-scheduled operators have to comply with:—

इस में उन्होंने चौथी शर्त यह बतलाई है :

Monthly returns of operations shall be furnished to the Director-General of Civil Aviation in forms prescribed by him for the purpose.

मैं यह जानना चाहता हूं कि जिन सात कम्पनियों को उन्होंने इजाजत दे रक्खी है उन में से कितनी कम्पनियों ने इस नियम का पालन किया है। यदि इस नियम का पालन हुआ है तो उन के पास जानकारी होनी चाहिये और सदन को वह जानकारी मंत्री महोदय दें कि हमारे यहां जो शेड्यूल्ड सर्विसेज हैं उन के द्वारा जितना माल ढोया जाता है या मुसाफिर ढोये जाते हैं उसमें कितना अनुपात नान-शेडयूल्ड सर्विसेज का है क्योंकि राजाध्यक्ष कमेटी कहती है कि उस समय नान-शेडयूल्ड सर्विसेज करीब करीब 10 से लेकर 12 प्रतिशत तक माल और मुसाफिर ढोने का काम करती थी, यानी बहुत बड़ी मात्रा में। आज मैं जाना चाहता हूं कि नान-शेडयूल्ड सर्विसेज जो माल ढोया जाता है या मुसाफिर ढोये जाते हैं और उन की जो आमदनी है उस का और जो शेडयूल्ड सर्विसेज हैं, जो कि सरकारी क्षेत्र में हैं, उन का अनुपात क्या है। मेहरबानी कर के जरा मंत्री महोदय हमें यह बतला दें।

दूसरे उन को यह अधिकार है कि :

The operator shall submit to the Director-General of Civil Aviation a scheduled of rates and other charges for chartering different types of aircraft in his possession within 7 days of the grant of his permit or renewal thereof.

क्या यह जानकारी भी इन कम्पनियों के बारे में उन को मिली है ? यदि नहीं मिली है तो उन की परमिट्स को उन्होंने खत्म क्यों नहीं किया ? इस के बारे में कुछ नियम बने हुए हैं । नियम 9 में जिक्र किया गया है कि :

"The operator of a non-scheduled air transport service to whom this permit has been granted shall be responsible for ensuring that no goods prohibited from being carried under any law for the time being in force are carried in aircraft operated by the said operator under this permit."

मैं जानना चाहता हूं कि क्या मंत्री महोदय के पास इस तरह की जानकारी आई है या क्या उन के पास इस तरह की शिकायतें आई हैं कि नाना-शेड्यूल्ड सर्विसेज के संचालक इस तरीके की चीजों का तस्कर व्यापार करने के लिये अपने विमानों का इस्तेमाल करते हैं जैसे कि राजस्थान और उत्तर प्रदेश के क्षेत्र में अफीम का तस्कर व्यापार चलता है । इसी तरह से सोने और हीरों का मामला चलता है इस के बारे मे भी मंत्री महोदय पूरी सफाई दें और जो नियम हैं उस के अमल कराने के बारे में क्या किया जा रहा है, इस की भी जानकारी वह सदन को दें ।

अब मैं नियम 17 की ओर मंत्री महोदय का ध्यान दिलाना चाहता हूं :

Operations to foreign countries shall not be permitted except on the production of a 'No objection' certificate from both Air-India and Indian Airlines Corporation.

मैं मंत्री महोदय से यह जानकारी भी चाहता हूं कि विदेश यात्रा के सिलसिले में इन नान-शेड्यूल्ड सर्विसेज के द्वारा क्या कारवाई की जा रही है ?

अन्त में मैं चाहता हूं कि वह एक बात का जवाब दें कि जो नान-शेड्यूल्ड आपरेटर्स हैं क्या उन को इंडियन एयरलाइन्स कारपोरेशन के हवाई जहाजों पर मुफ्त प्रवास कर ने की कोई सुविधा दी जा रही है या कोई पास वगैरह दिया जा रहा है ? एक ओर हमारे पार्लियामेंट के सदस्य मांग कर रहे हैं कि उन को हवाई जाहजों में मुफ्त म चढ़ने और यात्रा करने की इजाजत दी जाय, वैसे तो मैं इस का विरोध करता हूं, और अगर करना ही है तो मैं इस के लिये तैयार हूं कि रेलवे फेअर और हवाई यात्रा के किराये में जितना फर्क हो वह उन को देना चाहिये क्योंकि मुफ्त यात्रा मैं पसन्द नहीं करता, दूसरी ओर इन नान-शेड्यूल्ड आपरेटर्स को यह सुविधा दी जा रही है कि मैं पूछना चहूंगा जब संसद् सदस्यों के बारे में हमारे द्वारा नियमों पर सख्ती से अमल करवाया जा रहा है तो क्या वजह है कि नान-शेड्यूल्ड आपरेटर्स को हमारे इंडियन एयरलाइन्स कारपोरेशन के जहाजो पर मुफ्त यात्रा करने की इजाजत दी जाती है ? अगर उन के पास यह जानकारी नहीं है तो वह उस को मालूम कर के इस सदन के सामने रक्खें और इस तरह की सुविधायें कितने आपरेटर्स और डाइरेक्टर्स को दी गई हैं इस की तफसील भी वह सदन को दें । यह जो शेड्यूल्ड और नान-शेड्यूल्ड का उलझा हुआ मामला है उस के बारे मे मैं मंत्री महोदय से सफाई चाहता हूं क्योंकि मार्च, 1962 में दूसरी लोक सभा के अन्त में जल्दी में यह कानून बना था और उस के बाद मंत्री महोदय जवाब देते हैं कि आज तक एक भी शेड्यूल्ड आपरेटर को इजाजत नहीं दी गई है । आखिरकार कानून में परि-

[श्री मधु लिमये]

वर्तन करने जरूरत क्या थी जब कि कानून का परिवतन जो इंडस्ट्रियल पालिसी रेजोल्यूशन था उस के खिलाफ जाता था ? पब्लिक अंडरटेकिंग्स कमेटी की जो 33वीं रिपोट है उस के अनुसार यह इत्तला मिलती है कि इंडियन एअरलाइन्स कारपोरेशन ने उन से कहा था 1962 में कि करीब करीब 15 मार्ग ऐसे हैं जिन पर वह खुद शेडयूल्ड सर्विसेज नहीं चलाना चाहते । इस का मतलब यह हुआ कि उन मार्गों पर यात्रियों की सुविधा के लिये प्राइवेट आपरेटर्स की इजाजत दी जायेगी । लेकिन मंत्री महोदय के जवाब के अनुसार अब तक किसी भी प्राइवेट आपरेटर को इजाजत नहीं दी गई है । आखिरकार यह कानून किस लिये बनते हैं ? अगर नान-शेडयूल्ड और शेडयूल्ड को जो उलझा हुआ मामला है उस को सुलझाने के लिये यह कानून था तो उस पर अमल नहीं हुआ, और तेजी से तो बिल्कुल हीं नहीं हुआ क्योंकि मार्च, 1962 म कानून बनता है, उसके बाद नियम बनते हैं 1965 में तीन साल बाद नियमों के अनुसार जो ऐडवाइजरी बोर्ड बनना चाहिये था वह भी जल्दी नहीं बनता है इस लिये मैं जानना चाहता हूं कि अखिरकार मामला क्या है ?

और अधिक समय होता तो मैं दूसरे पहलुओं पर भी बोलता, लेकिन जो बातें मैंने मंत्री महोदय के सामने रक्खी हैं, मैं चाहता हूं कि वे उन का साफ साफ जवाब दें, ।

श्री रवि राय (पुरी) : मैं मधु लिमये जी को बधाई देता हूं कि इस सवाल को उन्होंने उठाया है । पहली बात तो मैं शार्ट नोटिस क्वेश्चन के बारे में कहना चाहता हूं । सिविल एविएशन के मिनिस्टर श्री कर्ण सिंह हैं । मैंने चाहा था कि वह मेरे उस शार्ट नोटिस क्वेश्चन को स्वीकार कर लें । लेकिन उन्होंने इसको नहीं माना है । आप जानते ही है कि महेश योगी को व्यक्तिगत रूप से एयर स्ट्रिप बनाने की इजाजत इस मंत्रालय ने दी है ? आपको यह भी मालूम है कि जो जगह उनको दी गई हैं, जो भूमि इस काम के लिए उनको दी गई है और जिस भूमि पर एयर स्ट्रिप बनाने की अनुमति दी गई है उस जगह के लिए करीब दो हजार भूमिहीन लड़ाई करते आ रहे हैं और हमारी पार्टी की ओर से वहां वे लड़ाई लड़ रहे हैं । बहुत दिन हो गए हैं उनको इस लड़ाई को लड़ते हुए लेकिन वह जमीन उनको अभी तक नहीं मिली है । सरकार का नियम है और कानून भी है कि भूमिहीन लोगों को भूमि मिलनी चाहिए । उनको भूमि न देकर भारत सरकार ने उनको इजाजत दे दी है कि वहां एयर स्ट्रिप बना सकते हैं । यह उनके आध्यात्मिक प्रचार में सहायक होगी, ऐसा उनका कहना है । लेकिन जो भूमिहीन हैं जिन के पास भूमि नहीं है उनको भूमि पहले दी जानी चाहिये । मैं चाहता हूं कि इसकी सफाई हो जानी चाहिये ।

सार्वजनिक क्षेत्र को बढ़ावा देने की आड़ में आप निजी क्षेत्र को बढ़ा रहे हैं । मधु लिमये जी ने भी इसका जिक्र किया है । बीजू पटनायक साहब की कलिंग एयर-लाइन्ज चलती है । आप जानते ही हैं कि 1962 में चीन ने जब हम पर हमला किया था उस समय कम्बल इत्यादि जो फौजियों के वास्ते गिराने के लिये इनको ठेका दिया गया था वे कम्बल आदि उन फौजियों के काम में न आकर कलकत्ता में काले बाजार में बिके थे । सरकार कह रही है कि इसके बारे में जांच हो रही है । बीजू पटनायक पुराने कांग्रेसी नेता हैं । वह अब भी कांग्रेस में हैं । वह व्यापारी भी हैं । उनके साथ मिल कर, निजी क्षेत्र के साथ मिल कर क्या यह सांठ गांठ नहीं हो रही है और निजी हवाई कम्पनियों को बढ़ावा देने की नीति पर क्या नहीं चला जा रहा है । मैं नहीं समझता कि सार्वजनिक क्षेत्र को बढ़ावा देने की कोई बात हो रही है बीजू पटनायक का मामला बार बार सदन में उठाया गया है । उन से जो प्रार्थना आई है

उस पर मैं समझता हूं कि विचार करने का तो कोई सवाल ही नहीं है, इजाजत देने की बात तो दूर रही।

आज सात प्राइवेट कम्पनीज हैं।

Air Survey Company of India, Airway India, Bharat Commerce and Industries, Combata Aviation, Jamair Company, Kalinga Airlines and Kasturi and Sons.

मैं जानना चाहता हूं कि कौन कौन इनके मालिक हैं ? मैं यह भी जानना चाहता हूं कि क्या इंडियन एयरलाइंज कारपोरेशन इन मार्गों को अपने हाथ में लेने के बारे में सोच रही है ? क्या कोई स्कीम इसके बारे में उसके पास है और अगर है तो मैं चाहता हूं कि सदन को उसके बारे में अवगत कराया जए।

श्री कामेश्वर सिंह (खगरिया) : कलिंग एयरलाइन्ज का मामला सदन में कई बार आ चुका है। मुझे खेद है कि अभी तक उसके सम्बन्ध में कोई एक्शन नहीं लिया गया है। कलिंग एयरलाइंज इनकम टैक्स का रुपया खा गई है, एम्प्लाईज का जो प्राविडेंट फंड है उसके पैसे का गोलमाल किया है। मैं जानना चाहता हूं कि क्यों नहीं मंत्री महोदय इन सब राशियों के एवज में कलिंग एयरलाइंज के जितने प्लेन हैं और मशीनें आदि हैं, जब्त कर लेती है और वहां उन मार्गों पर अपने हवाई जहाज चलाती है। एक प्रश्न के उत्तर में यह बताया गया था कि कलिंग एयरलाइंज निम्न मार्गों पर उड़ानें भरती है।

"Kalinga Airlines also applied for permit to operate non-scheduled flights from Mohanbari to the following air-fields in NEFA: Ingkiong, Tuting, Along, Daporijo, Tezu. Vijaynagar and Zero.

मैं जानना चाहता हूं कि उसकी इन उड़ानों को कैंसल कर दिया जाएगा ?

मैं यह भी जानना चाहता हूं कि कलिंग एयरलाइंस के विरुद्ध जो जांच हुई है और जो निष्कर्ष निकले हैं, क्या उस जांच रिपोर्ट को सदन के पटल पर रखा जाएगा ?

SHRI LOBO PRABHU (Udipi): From the reply to the question and from what Shri Madhu Limaye has said it is seen that there are two legislations, or one legislation and one set of rules regulating scheduled and non-scheduled flights. From the reply it is seen that there is provision of rules for non-scheduled flights. Now my first question is this. Why are there no such rules for scheduled flights? When you have rules a party is entitled to apply and can get a licence. In the absence of rules the matter remains subject to discretion I would suggest that these rules should be evolved.

The second point I would like to raise is—and here I am very happy to find myself in company with Shri Madhu Limaye.... (*Interruption*) —when 16 routes were suggested as possible routes for scheduled flights, why has the Government not taken any steps to invite some kind of enterprise for these routes? I think, I have understood him correctly that 16 routes were mentioned as suitable for scheduled flights. I make this point very deliberately because now you have a position in which the people want to travel by air and the Indian Airways are not able to accommodate. If there were scheduled flights even on these routes or possibly the routes which are licensed to Indian Airways, that demand from the public could be met. Here I am open to correction, but the Indian Airways are discarding a number of their Dakotas which either by cannibalisation or otherwise could be made available for private transport; which means, there is importance in these scheduled flights for these aircraft which will be available.

Thirdly—here I think my good friend from the left may not agree—an element of competition is necessary if Government enterprise is to work. Al-

[Shri Lobo Prabhu]

though the Act of 1953 permits this element of competition, Government by not framing rules and by not allowing parties to apply, have maintained a monopoly which they have used to increase the fares by almost a hundred per cent. In the name of the people I would like the Government to follow their own Act, the Indian Air Corporation Act of 1953, and make rules and open the routes for scheduled and non-scheduled flights.

In respect of the non-scheduled flights, I have a further proposal to make in respect of the rules. It is said that in respect of every flight permission should be taken unless it is back to the point of departure. It seems to me rather anomalous that a party will only fly up and come back where it started. I hope that will be explained. But if it means that information should be sent to the place of landing, that rule requires to be clarified accordingiy because otherwise power will be given to different parties to inhibit or to prohibit a flight after it has already been permitted on the basis of the rates and otherwise by another section of these rules.

I would also like to know from the Minister, if it is possible—I have not given him notice—whether these rates proposed for non-scheduled flights are corrected by the Department or they stand as proposed. I would suggest, in the interest of competition, that the Government may not revise their rates upwards.

I have asked a number of questions but I feel that they are of sufficient importance to the country and particularly to the air travelling public.

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : कुछ आज माननीय सदस्य ने बहुत महत्वपूर्ण प्रश्न उठाये हैं । सब से पहले मैं यह कहना चाहता हूं कि माननीय सदस्य श्री लिमये ने कहा है कि जो मैंने दो उत्तर दिये थे उन में कुछ डिसक्रिपेंसी है, कुछ उनमें परस्पर विरोध है । मेरी प्रार्थना है कि उसमें कोई ऐसा विरोध नहीं है । पहला प्रश्न तो यह पूछा गया था कि क्या किसी शैड्यूल्ड आपरेटर को आपने परमिशन दी है या नहीं । इसके जवाब में मैंने कहा कि नहीं । दूसरे प्रश्न में फिर आपने किसी और प्रकार से इस चीज को पूछा तब मैंने यह एडिशनल इनफार्मेशन दी कि कलिंग ने शैड्यूल्ड सर्विस के लिए एप्लाई किया है और वह जेरेगौर है, उसके ऊपर हम विचार कर रहे हैं । मैं नहीं समझता हू कि इसमें कोई ऐसा परस्पर विरोध है और न हम किसी समय भी यह चाहेंगे कि सदन के सामने कोई गलत चीज रखी जाए ।

उन्होंने यह भी कहा है कि यह सारा जो कुछ हो रहा है वह इंडस्ट्रियल पालिसी रेजोल्यूशन के एक प्रकार से विरुद्ध है । मेरी प्रार्थना होगी कि यह बात ठीक नहीं है । इडस्ट्रियल पालिसी रेजोल्यूशन में भी कहा गया है कि एवियेशन में जो नई चीज होगी उसको गवर्नमेंट करे । लेकिन जहां प्राइवेट कम्पनियां काम कर रही है वे भी चल सकती हैं । इंडस्ट्रियल पालिसी रेजोल्यूशन मेरे पास यहां है ।

19 hrs.

श्री मधु लिमये : यह तो कहा है लेकिन आगे चल कर "हाऊएवर" जोड़ कर यह भी कहा गया है :

> "Railway and air transport, arms and ammunition and atomic energy will, however, be developed as Central Government monopolies."

इस का मतलब यह है कि पहले जो कुछ कहा गया है उस के बाद "हाउएवर" जोड़ कर इस को अपवाद बनाया गया है ।

डा० कर्ण सिंह : सदन ने जो एयर कारपोरेशन्ज एक्ट पास किया है उस में विशेष रूप से यह दिया गया है कि प्राईवेट आपरेटर्ज शिड्यूल्ड और नान-शिड्यूल्ड सर्विसिज चला सकते हैं । सदन ने यह बात सोच-समझ कर की है । मूल प्रश्न यह है कि शिड्यूल्ड या नान-शिड्यूल्ड आपरेशन्ज की आवश्यकता क्या है

प्राइवेट सैक्टर में। उस का उत्तर यह है कि बहुत से ऐसे रूट्स हैं, जहां इंडियन एयरलाइन्ज काम करने में असमर्थ रहती है, या उस को कठिनाई होती है, क्योंकि इंडियन एयरलाइन्ज को बहुत सी बातें देखनी हैं। एक तो उस को प्लैन पोजीशन का प्रश्न है। उस के पास इतने अधिक प्लेन्ज नहीं हैं कि वह हर जगह चला सके। दूसरे, इंडियन एयरलाइन्ज जहां पूरा साल सर्विस को चलाए, वहां वह बुकिंग आफिस खोले, एडवरटाइजमेंट करे, इत्यादि। लेकिन इंडियन एयरलाइन्ज एक कामर्शल आर्गेनाइजेशन भी है। उस का कार्य यह भी है कि वह कामर्शल दृष्टि को सामने रखे। इसलिए इस सदन ने एयर कारपोरेशन एक्ट में जो अमेंडमेंट किया उस का तात्पर्य और मतलब यह था कि जहां इंडियन एयरलाइन्ज इस समय काम नहीं करना चाहती है, या करने में असमर्थ है, वहां प्राईवेट एयरलाइन्ज को मौका दिया जाये, क्योंकि हमारा असली मकसद, उद्देश्य यह है कि हवाई यात्रा करने वाग लोगों को सुविधा बढ़े। अगर हम ने **डाग इन दि मेजर या एयरोप्लेन इन दि हेंगर** पालिसी रखी, अर्थात् न तो इंडियन एयरलाइन्ज सर्विस चलाए और न किसी को चलाने दे तो मैं समझता हूं कि उस से किसी को लाभ नहीं होगा, बल्कि हानि होगी।

माननीय सदस्य ने शिड्यूल्ड और नान-शिड्यूल्ड सर्विस के सम्बन्ध में बहुत से प्रश्न उठाए हैं। उन्होंने पूछा है कि शिड्यूल्ड और नान-शिड्यूल्ड से कितने परसेंटेज पैसेन्जर्ज कैरी हुए। वह जानकारी इस समय मेरे पास है। 1966 में 2.4 परसेंट पैसेन्जर्ज प्राइवेट नान-शिड्यूल्ड सैक्टर में कैरी हुए हैं और बाकी 97.6 परसेंट इंडियन एयरलाइन्ज में कैरी हुए हैं। इसी तरह 1966 में 40 परसेंट फ्रेट कैरी किया है प्राइवेट एयरलाइन्ज ने और 60 परसेंट फ्रेट कैरी किया है इंडियन एयरलाइन्ज ने।

माननीय सदस्य ने यह भी पूछा है कि क्या मन्थली रिटर्न्ज आती है या नहीं। मेरी जानकारी है कि मन्थली रिटर्न्ज हमें आती है। ये प्राइवेट आपरेटर्ज कोई इन्टरनेशनल फ्लाइट्स नहीं करते हैं। ये केवल अपने देश में ही काम करते हैं, बाहर नहीं जाते हैं।

जहां तक यह प्रश्न है कि क्या आई० ए० सी० उन को एयरलाइन्ज होने के नाते फ्री टिकट देता है या नहीं, इस समय यह जानकारी मेरे पास नहीं है। लेकिन सम्भव है कि चूंकि वे भी एक प्रकार के एयरलाइन्ज है और इंडियन एयरलाइन्ज भी एक एयर कारपोरेशन है, इस लिए उन में म्यूचुअल कर्टसी हो और इंडियन एयरलाइन्ज उन को फ्री टिकट दें। जैसा कि मैंने कहा है, इस समय यह जानकारी मेरे पास नहीं है। मैं इस के बारे में पता लगाऊंगा।

माननीय सदस्य ने यह भी प्रश्न किया कि नान-शिड्यूल्ड सर्विसिज क्या हों और शिड्यूल्ड क्यों न हों। मैं कहना चाहूंगा कि उन्हों ने स्वयं फ्रैंक बता दिया कि शिड्यूल्ड सर्विसिज में उन को एक टाइम-टेबल बनाने का हक होता है, पब्लिसिटी देने का हक होता है और उन को एक समय के लिए इजाजत मिलती है। आज तक इन सात में से किसी ने शिड्यूल्ड सर्विसिज के लिए एप्लाई ही नहीं किया। सिर्फ कलिंग ने एप्लाई किया।

श्री मधु लिमये : मंत्री महोदय मेरी बात समझे नहीं। मिनिस्टर साहब ने 1962 में खुद कहा था कि इस समय जो नान-शिड्यूल्ड सर्विसिज हैं, वास्तव में वे शिड्यूल्ड हैं। इसी लिये उन्होंने कहा था, "सो काल्ड-नान-शिड्यूल्ड सर्विसिज", क्योंकि वह सोचते थे कि वास्तव में ये शिड्यूल्ड की तरह ही चल रही हैं। मंत्री महोदय ने एडवरटाइजमेंट वगैरह की बात कही है। लेकिन इन सब का ऐसा इन्तजाम है कि वे किसी एक को एजेन्ट

[श्री मधु लिमये]

बना देते हैं। उस की मार्फत वे किराये, मुसाफिर और माल वगैरह के बारे मे सारा काम, जो कि सरकार करती है, एक दूसरे तरीके से करते हैं, इस लिए खुद मंत्री महोदय ने कहा था कि जो "सो काल्ड नान-शिड्यूल्ड सर्विसिज" हैं, लेकिन वास्तव मे शिड्यूल्ड हैं, इस तरह का परिवर्तन करने के पश्चात् उन को कानून के नीचे लाया जायेगा। इस आश्वासन का क्या हुआ ?

डा० कर्ण सिंह : दो प्रकार की सर्विसिज होती हैं, एक कार्गो, और एक पैसेन्जर। हमारी मिनिस्ट्री मे यह विचार चल रहा है कि जहां तक कार्गो का सम्बन्ध है, वह तो नान-शिड्यूल्ड तरीके से चलता रहे, लेकिन जहां तक पैसेंजर्ज का सवाल है, मैं स्वयं यह समझता हूं कि यह उचित होगा कि जहां तक मुमकिन हो सके, इन को शिड्यूल्ड किया जाये। चुनांचे हम यह सोच रहे हैं कि हम एक डेट रखें और उनसे कहें कि जो जो पैसेंजर्ज को लाना चाहें, वे एक शिड्यूल्ड तरीके से उस को चलायें, नान-शिड्यूल्ड से नहीं। यह बात इस समय अन्डर कनसिडरेशन है। मेरी इनस्टिंक्ट, मेरा विचार, यह है कि जो भी प्लेन सर्विस पैसेंजर को ले कर चलती है, वह कम से कम एक शिड्यूल्ड तरीके से चले। उस से हमारा कंट्रोल भी अधिक रहेगा और हमें उस का लाभ भी होगा।

माननीय सदस्य, श्री रवि राय ने, महर्षि के बारे मे प्रश्न पूछा है। इस बारे में हमारी मिनिस्ट्री ने कोई इजाजत नहीं दी और न ही उन को हमारी मिनिस्ट्री से इजाजत लेने की कोई जरूरत थी। शायद उन्हों ने यह इजाजत मांगी है कि वह वहां पर लैंड कर सकें या टेक आफ कर सकें। ऐसा कोई प्रश्न हमारे पास नहीं आया है। हो सकता है कि उन्होंने जमीन के सम्बन्ध म यू० पी० गवर्नमेंट को कोई एप्लीकेशन दी हों। लेकिन महर्षि की तरफ से न तो हमारी मिनिस्ट्री से कोई इजाजत मांगी गई है और न ही हम ने इस प्रकार की इजाजत दी है।

श्री रवि राय : तो फिर एयर-स्ट्रिप नहीं बनेगा न ?

श्री मधु लिमये : सरकार की ओर से नान-डिशड्यूल्ड आपरेटर्स के बारे मे जो नियम बनाए गए हैं, उन का पहला नियम इस प्रकार है :

> "No place shall be used for landing or departure other than an aerodrome approved or licensed according to the regulations in force in the territory in which it is situated."

क्या मंत्री महोदय यह आश्वासन देंगे कि अगर वह खुद हवाई अड्डा बना लेते हैं, तो जब तक वह इस नियम के अनुसार एप्रूव नहीं हो जाता है, किसी भी हवाई जहाज को वहां उतरने की इजाजत नहीं दी जायेगी। इसी में से एक यह प्रश्न निकलता है कि यह नियम सुरक्षा की दृष्टि से बनाया गया है कि जो हवाई अड्डा सरकार के नियमों के अनुसार न बना हो, वहां पर कोई नान-शिड्यूल्ड सर्विस भी न उतरे। लेकिन हम देखते हैं कि जहां शिड्यूल्ड सर्विसिज और इन्टरनेशनल सर्विसिज को उतारा जा रहा है, वहां भी सुरक्षा का ख्याल नहीं किया जाता है। मैंने बम्बई, का मामला यहां पर रखा है। हवाई अड्डे में गाय चरती हैं।

डा० कर्ण सिंह : यह नियम उन एयर-लाइन्ज के लिए है, जिन के पास शिड्यूल्ड या नान-शिड्यूल्ड लाइसेंस हो। जहां तक मैं समझ सका हूं। महर्षि का शायद एक प्राइवेट प्लेन होगा। प्राइवेट प्लेन पर यह नियम नहीं लागू होता है।

श्री रवि राय : प्राइवेट प्लेन चाहे कहीं भी उतरे ?

श्री मधु लिमये : उस से नागरिकों की जान, सिक्युरिटी खतरे में पड़ेगी ।

डा० कर्ण सिंह : अगर महर्षि उड़ेंगे, तो शायद वह ऐसी योगावस्था में उड़ेंगे कि वह सुरक्षित रहेंगे ।

दूसरा मुख्य प्रश्न कलिंग के सम्बन्ध में उठाया गया है । नीफा में ड्रापिंग का उस का कन्ट्रेक्ट 30 जून, 1967 को खत्म कर दिया गया, जिस के बारे में पी० ए० सी० की रिपोर्ट भी है ।

उस के बाद यह प्रश्न उठा कि हम एक नई कम्पनी बनायें या नहीं । वह एक अलग प्रश्न है । वह एयर फोर्स कर रही है । सात नान-शिड्यूल्ड आपरेटर्ज में एक कलिंग भी है । जिस प्रकार दूसरे नान-शिडयूल्ड आपरेटर्ज को हर वर्ष लाइसेंस मिलता है, उसी प्रकार कलिंग को भी मिलता है । हम ने उस को कोई और नई चीज नहीं दी है । श्री मधु लिमये ने कहा कि नान-शिड्यूल्ड नहीं होना चाहिए, शिड्यूल्ड होना चाहिए । कलिंग ही एक ऐसी कम्पनी है, जिस ने आज तक यह कहा है कि हम शिड्यूल्ड चाहते हैं ।

श्री मधु लिमये : कलिंग को बिल्कुल नहीं देना चाहिये । वे तो चोर हैं ।

श्री रवि राय : सन् 1962 की बात को नहीं भूलना चाहिए ।

श्री कामेश्वर सिंह : मैं ने यह पूछा है कि क्या जांच की रिपोर्ट को सदन-पटल पर रखा जायेगा या नहीं और उस पर उचित कार्यवाही की जायेगी या नहीं और कलिंग एयरवज ने, या कलिंग कम्पनी ने, जो पैसा खाया है, क्या उस के एवज में उस के हवाई जहाज जब्त किये जायेंगे या नहीं ।

डा० कर्ण सिंह : जहां तक मेरी जानकारी है, कलिंग के विरुद्ध जो केस चल रहा है, वह हमारी मिनिस्ट्री नहीं चला रही है । वह शायद फिनांस मिनिस्ट्री चला रही हो । कोई टैक्स का मामला उन का है । वह कोर्ट में है । तो कोर्ट जो उस पर निर्णय करेगी उस के मुताबिक काम होगा अगर कोर्ट यह कहेगी कि इन्हों ने टक्स नहीं दिया है उस के एवज में डकोटा ले लीजिये तो वह होगा . . .

श्री रवि राय : आप के हाथ में तो परमिट भी देने का है तो 1962 साल में जो चीन के हमले के समय इन्होंने पास किया है उस को मद्दे नजर रख कर उस पर निर्णय करना चाहिए. . . .

डा० कर्ण सिंह : नहीं वह नहीं हो सकता ।

श्री शशि भूषण बाजपेयी (खारगोन) : एक सवाल मैं पूछना चाहता हूं । जैसे यहां पर अभी टीचर्स स्ट्राइक हो रही थी तो उन को डिमोरेलाइज करने के लिए दिल्ली ऐडमिनिस्ट्रेशन ने आसमान से पर्चे बटवाये तो यह हवाई जहाज शिड्यूल्ड होते हैं या नान-शिड्यूल्ड होते हैं, और जो दरभंगा के महाराजा के लिये यामंडेलिया के लिए और महारानी ग्वालियर के लिए जो एयरलाइन्स के जहाज मिल जाते हैं वह कैसे मिल जाते हैं ।

डा० कर्ण सिंह : इस के बारे में तो हमारे पास अभी जानकारी नहीं है । लेकिन जानकारी प्राप्त हो सकती है ।

मैं अधिक समय न लेते हुए यह कहूंगा कि इन्होंने जो मूल प्रश्न उठाया है कि हमारी जो सर्विसिज हैं, प्राइवेट सर्विसिज हैं, वह शिड्यूल्ड हों या नान-शिड्यूल्ड हों उन को अच्छे प्रकार से चलना चाहिए और हमारे जो नियम हैं उन के अनुसार चलना चाहिए और हमें यह देखना है कि नियमों का उल्लंघन न हो, यह इन्हों ने एक प्रश्न उठाया कि नियमों का

[डा० कर्ण सिंह]

उल्लंघन होता है, हम उस के ऊपर विचार नहीं करते है, उस के बारे में यह आश्वासन जरूर दूंगा कि अगर कोई हमें यह जानकारी हासिल होती है कि किसी नियम का कोई कम्पनी उल्लंघन करती है तो हम उस के विरुद्ध अवश्य कायवाही करेंगे क्योंकि हम यह चाहेंगे कि जितने नान-शिडयूल्ड आपरेटर्स हैं, यह हमारे नियमों के अनुसार कार्य करेंगे ताकि लोगों को इन का लाभ हो।

SHRI LOBO PRABHU: I had raised certain questions of importance but he has not replied to them.

MR. CHAIRMAN: The House now stands adjourned.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 11, 1968/*Chaitra* 22, 1890 (*Saka*).